

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**  
**CENTRAL ZONE, BHOPAL**

**Original Application No. 63/2024**

**IN THE MATTER OF:**

**Applicant**                      Abdul Kalam

**Versus**

**Respondents**                      State of Madhya Pradesh & Ors.

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**Date: 15.02.2025**

**Place: Bhopal**



**Through Counsel  
Prashant M. Harne  
Standing Counsel  
State of Madhya Pradesh**

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**PARAWISE REPLY ON BEHALF OF STATE OF MADHYA  
PRADESH**

IT IS MOST RESECTFULLY SUBMITTED HEREINUNDER :

1. That, the present Original Application pertains to the alleged illegal operation of stone crushers and mining quarries unit in Niwari District. The area being eco sensitive zone and declared as Orchha Wildlife Sanctuary on dated 2nd January, 2018, the operation of the units threatens the existence of rich flora and fauna, as well as is adversely affecting the health of people and fauna of the region. The continuous operation of the mining units till date is in blatant violation of the Forest Conservation Act, 1980, Madhya Pradesh Minor Mineral Rules, 1996, Water (Prevention & Control of Pollution) Act, 1974 as well as Air (Prevention & Control of Pollution) Act, 1981.

2. That the contents of Para 4.1 of the present Original Application are formal, hence need no reply. The Applicant is put to strict proof to the averments made under this paragraph.
  
3. That the contents of Para 4.2 of the present Original Application enumerates the details of the respondent, whereas it is submitted that, the mining leases located in the villages of Pratappura, Bhojpura, Sitapur, Jijaura, and Babedi Jungle, situated along the Uttar Pradesh and Madhya Pradesh border within the Niwari district, are being operated with all requisite statutory approvals. The necessary permissions for mining operations, including those from the Directorate General of Mines Safety (hereinafter referred as “**DGMS**”) and the Madhya Pradesh Pollution Control Board (hereinafter referred as “**MPPCB**”), have been duly obtained, and the operations are being conducted in compliance with applicable regulations. That a List of mines operating in village Prataprura, Bhojpura, Sitapura, Jijora and Baberi Distrcit Niwari, Madhya Pradesh is marked and annexed herewith as **Annexure R-1**.

4. That the contents of Para 4.3 of the present Original Application are matter of record and the Applicant is liable to prove the contents made in paragraph under reply.
  
5. That the contents of Para 4.4 of the present Original Application are denied and it is submitted that, the mining leases were granted only after obtaining necessary permissions from the Forest Department, Revenue Department, and Gram Panchayat. Furthermore, mining operations commenced only after securing environmental clearance and requisite consents related to air and water from the competent authorities. It is further submitted that, mine belonging to Mr. Kailash Narayan Gupta (Respondent No. 12), as mentioned in the complaint by Sainik School, is located at a distance of more than 300 meters. Additionally, a 30-foot-high overburden bund has been constructed along the mining boundary in the direction of the Sainik School as a protective measure. The lease of Mr. Sanjeev Bajpai, which was adjacent to the Sainik School, has already been closed in the past, and the mine operated by Mr.

Vinod Kumar Agrawal has also been shut down. That the copies of Panchnama and Map of Saninik School and geo-tagged photographs of the closed crusher unit of Shri Vinod Kumar Agarwal are marked and annexed herewith as **Annexure R-2 (Colly.)**.

6. That the contents of Para 4.5 of the present Original Application are denied and it is submitted that, During the course of the investigation, the Deputy Forest Ranger of the Forest Department was present to oversee and verify compliance with applicable environmental and forest conservation regulations. Upon thorough examination and site inspection, it was conclusively ascertained that the mining operations situated in the villages of Pratappura, Bhojpura, Sitapur, Jijaura, and Babedi Jungle do not encroach upon or fall within the legally designated Eco-Sensitive Zone (hereinafter referred as “**ESZ**”) of the Orchha Wildlife Sanctuary. As per the prevailing regulatory framework and environmental protection guidelines, the Eco-Sensitive Zone surrounding the sanctuary has been demarcated with a prescribed buffer zone of 2 kilometers, within which specific restrictions and prohibitions apply to

ensure the preservation of ecological balance and biodiversity. The findings of the investigation affirm that the said mines are operating outside the stipulated buffer zone and are not in contravention of the environmental safeguards imposed under applicable laws, including the Wildlife (Protection) Act, 1972, and the relevant notifications issued by the Ministry of Environment, Forest and Climate Change (hereinafter referred as “**MoEF&CC**”).

7. That the contents of Para 4.6 of the present Original Application are denied and it is submitted that the Babedi Nala, which traverses through the villages of Pratappura, Bhojpura, Jijaura, and Sitapur, has not been subjected to any alteration that would result in the narrowing of its width or obstruction of its natural water flow. It is further submitted that, a bridge has been constructed over the nala to facilitate safe and efficient movement of vehicles and local residents without disrupting the waterway. The construction of the bridge has been executed in a manner that ensures the continuous and unimpeded flow of water beneath it, thereby maintaining the ecological balance and

hydrological integrity of the stream. Furthermore, no modifications have been made to the course or direction of the nala that would affect its natural drainage pattern. Geo-tagged photograph depicting free flow of Babedi Nalah is marked and annexed herewith as **Annexure R-3**.

8. That the contents of Para 4.7 of the present Original Application are matter of record and the Applicant is liable to prove the contents made in paragraph under reply. Whereas it is submitted that, No permission has been granted for mining activities within the Eco-Sensitive Zone of the Orchha Wildlife Sanctuary, and no mines are operating within the designated Eco-Sensitive Zone.
9. That the contents of Para 4.8 of the present Original Application are matter of record and the Applicant is liable to prove the contents made in paragraph under reply. Whereas it is submitted that, the mining areas situated in the villages of Pratappura, Bhojpura, Sitapur, and Jijaura are located at an approximate distance of 3.5 kilometers from the boundary of the Orchha Wildlife

Sanctuary. In accordance with the official notification issued by the MoEF&CC, Government of India, and published in the Gazette of India, New Delhi, dated 02/01/2018, a 2-kilometer radius from the periphery of the Orchha Wildlife Sanctuary has been designated as an ESZ. The purpose of this designation is to provide a regulated buffer zone around the sanctuary to ensure the conservation of biodiversity, protect wildlife habitats, and prevent any environmentally detrimental activities within the prescribed limits. The location of the aforementioned mining areas outside the designated Eco-Sensitive Zone affirms that such operations do not fall within the restricted or prohibited zone as per the statutory guidelines. The copy of the MoEF&CC notification S.O. 35(E) dated 02.01.2018 of Orchha Wildlife Sanctuary is marked and annexed herewith as **Annexure R-4**.

10. That the contents of Para 4.9 and 4.10 of the present Original Application are denied and it is submitted that the mines located in Khasra Nos. 267/2, 268/2, and 269/2 of Village Pratappura and Khasra Nos. 04, 06, 07, and 08 of Village Bhojpura, as mentioned in the complaint, were duly approved and operational prior to

the construction of the national highway in the year 2020-21. At present, the mines situated in Khasra Nos. 268/2 and 269/2 of Village Pratappura and Khasra Nos. 04 and 06 of Village Bhojpura are located at a distance of more than 100 meters from the national highway. Additionally, during the renewal process of the mining leases for Khasra Nos. 267/2 and 07, the requisite distance of 100 meters from the national highway was duly maintained before granting approval. Furthermore, in the direction of the national highway, an overburden bund has been constructed as a safety measure in accordance with Rule 30(21) of the Madhya Pradesh Minor Mineral Rules, 1996, ensuring that no adverse impact arises due to the pre-approved mining operations in the area. Moreover, no mines are being operated on forest land in the villages of Pratappura, Bhojpura, Jijaura, and Babedi Jungle, and the complainant has failed to provide any evidence to substantiate claims of mining activities on forest land. All mining operations in these villages are being conducted strictly on privately owned or government-designated land, only after obtaining the necessary approvals from the competent

authorities. Following the construction of the Khajuraho-Jhansi four-lane highway, the renewal of mining leases has been carried out in compliance with regulatory distance requirements. Furthermore, for pre-approved mines, an overburden bed has been established in the direction of the national highway as an additional safety measure to prevent any potential hazards or disturbances. Relevant photographs and the map of the Bund over the National Highway are marked and annexed herewith as **Annexure R-5**.

11. That the contents of Para 4.11 of the present Original Application are denied and it is submitted that the Minor Mineral Mining Plan came into effect on 28.03.2013, whereas the aforementioned mines had already been duly approved and were operational prior to its implementation. At the time of their approval and operation, the mining plan was not in force. However, following the enforcement of the mining plan, all mining activities are being carried out in strict compliance of the Minor Mineral Mining Plan.

12. That the contents of Para 4.12 and 4.13 of the present Original Application are denied and it is submitted that, Mining operations in the approved mines situated in the villages of Pratappura, Bhojpura, Jijaura, and Babedi Jungle are being conducted in full compliance with all applicable legal and regulatory provisions governing mining activities. Prior to the commencement of any mining operations, the requisite environmental clearance and statutory consents related to air and water quality are duly obtained from the competent authorities. Additionally, in accordance with the safety protocols and guidelines prescribed by the Directorate General of Mines Safety (hereinafter referred as “**DGMS**”), permission is secured before initiating any blasting activities. Blasting operations are carried out strictly as per the prescribed safety norms and only by a registered and certified blaster, ensuring adherence to all regulatory requirements related to occupational safety, environmental sustainability, and public welfare. The copies of Permissions issued by the Directorate General of Mineral Safety, Gwalior are marked and annexed herewith as **Annexure R-6 (Colly.)**.

13. That the contents of Para 4.14 of the present Original Application are denied and it is submitted that, Mining operations in the mines within the district are carried out only after the approval of a valid mining plan. Prior to the approval of the mining plan, necessary preparatory documents, including location maps, contour maps, and other relevant surveys, are prepared. Upon review of these documents, the mining plan is duly approved by the Regional Head of the Directorate of Geology and Mining, Jabalpur, in accordance with the applicable regulatory framework
  
14. That the contents of Para 4.15 of the present Original Application are denied and it is submitted that, As per Rule 5 of the Madhya Pradesh Minor Mineral Rules, 1996, mining leases can only be approved while maintaining a restricted distance of 50 meters from a stream and 100 meters from other water bodies such as rivers and ponds. In the case of the mines mentioned in the complaint, no pond or river is located within a 100-meter radius of the approved mining areas. The Betwa River is situated at an approximate distance of 700

meters. Furthermore, the approved mines have been sanctioned while ensuring a minimum distance of 50 meters from the stream flowing within the sanctioned area, in strict adherence to the applicable regulatory provisions.

15. That the contents of Para 4.16 of the present Original Application are denied and it is submitted that, In Village Pratappura, storage has been approved on the vacant portions of private land bearing Khasra Nos. 267/1/1, 268/2, and 269/2, based on the consent of the landowner. The designated storage area is separate from the approved mining area. The copy of consent letter from the land owner and the order of storage by Collector Office (Mining Division), District Niwari is marked and annexed herewith as **Annexure R-7**.
16. That the contents of Para 4.17 of the present Original Application are denied and it is submitted that, upon finding evidence of illegal mining, a case of illegal mining was registered against Ramesh Bangar. In the case of Sunil Gupta's mine, an objection was raised by the lessee due to a lack of prior notice regarding the inspection.

Consequently, the Collector, vide Office Letter No. 470/Khaniaij/20, Niwari, dated 20.09.2023, constituted a committee, and following the subsequent investigation, a case of illegal mining was duly registered. Additionally, the renewal of the mining lease mentioned in the complaint had already been completed before the expiration of its tenure, as per Letter No. 207, dated 06.05.2022. A copy of Renewal Order of mine lease of Shri Sunil Kumar Gupta dated 06.05.2022 is marked and annexed herewith as **Annexure R-8**.

17. That the contents of Para 4.18 of the present Original Application are matter of record and the Applicant is liable to prove the contents made in paragraph under reply.
18. That the contents of Para 4.19 of the present Original Application are denied and it is submitted that, As per MoEF&CC Letter No. J11011/15/2012-1A.II (M) dated 20/03/2015, it has been stated that the validity of Environmental Clearance (EC) extends up to 30 years. There is no mention of obtaining a fresh EC at the time of renewal of mining lease. A copy of MoEF&CC Letter No.

J11011/15/2012-1A.II (M) dated 20/03/2015 is marked and annexed herewith as **Annexure R-9**.

19. That the contents of Para 4.20 of the present Original Application are denied and it is submitted that, Mining operations are conducted only after obtaining consent for air and water from the MPPCB. In compliance with the order of the Hon'ble National Green Tribunal (NGT), mining activities were halted on 09.10.2023. However, operations were resumed following the issuance of Office Memorandum dated 03.11.2023 issued by MoEF&CC, and in pursuance of Letter No. 2359 dated 21.12.2023 issued by SEIAA, Madhya Pradesh. The copies of Office Memorandum dated 03.11.2023 issued by MoEF&CC and Letter No. 2359 dated 21.12.2023 issued by MPSEIAA are marked and annexed herewith as **Annexure R-10 (Colly.)**.

20. That the contents of Para 4.21 of the present Original Application are denied and it is submitted that, In compliance with the order of the Hon'ble National Green Tribunal (NGT), mining operations were halted in all mines that had obtained NOC from DEIAA. The lessees

were permitted to sell only the minerals available at the storage sites. Regarding the complaint mentioned by the complainant, a joint inspection of the mining area was conducted by the Tehsildar and the Mining Inspector during which mining operations were found to be discontinued.

21. That the contents of Para 4.22 of the present Original Application are denied and it is submitted that, in reference to the complaint mentioned in the point, a response was sought from the then Mining Officer, who submitted a reply stating that, upon examination by the regulatory administration as well as the Mining and Economic Offenses Wing, the complaint has been dismissed. The copy of Complaint and Order is marked and annexed herewith as **Annexure R-11 (Colly.)**.
  
22. That the contents of Para 4.23 of the present Original Application are denied in toto, and the Applicant is put to strict proof to the averments made under this paragraph.

23. That the contents of Para 5.1 to 5.4 of the present Original Application are denied in toto in view of the aforementioned submissions, and the Applicant is put to strict proof to the averments made under this paragraph.
24. An affidavit in support is filed herewith.

**Date: 15.02.2025**

**Place: Bhopal**



**Through Counsel  
Prashant M. Harne  
Standing Counsel  
State of Madhya Pradesh**

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**CENTRAL ZONAL BENCH BHOPAL**  
**Original Application No. 63/2024**



**IN THE MATTER OF:**

**ABDUL KALAM**

**APPLICANT(S)**

**VERSUS**

**STATE OF MP & ORS.**

**RESPONDENT(S)**

**AFFIDAVIT**

I, Dr. Ajay Kumar Mishra S/o Shri Shrikant Mishra, aged about 36 years, posted as Assistant Mining Officer, District Niwari, Office Address - Mining Section, Collector Office, District Niwari. I am the OIC in the instant matter, do hereby state on oath and solemnly affirm as under

1. That, I have been appointed as the Officer In-Charge to represent this case on behalf of State of MP and as such I am well conversant with the facts of the case and therefore, competent to swear this affidavit.
2. That, the accompanying Para-wise Reply has been prepared and filed as per my instructions and has also been explained to me.
3. That, the contents of para 1 to \_\_\_ of the accompanying Para-wise Reply are true to my knowledge based upon official records and legal averments made therein are true on the legal advice and believed to

be true

Dr. Ajay Kumar Mishra  
 राज्य श्री Shrikant Mishra  
 निवासी D. District Niwari M.P.  
 आज दिनांक 10/2/25  
 को मेरे समक्ष हुआ था।  
 मैंने उसको पढ़ा है।  
 राज्य गणित: क: 10/2/25

**DEPONENT**

**VERIFICATION**

I, above described deponent do hereby verify that the contents of para 1 to 3 of the affidavit are true to my personal knowledge and belief.

verified and signed on this 10 day of 2 2024 at Bhopal (M.P.)

**IDENTIFY BY ME**

**DEPONENT**

## उत्खनि पट्टों की जानकारी

क्र	पट्टाधारी का नाम	खनिज	ग्राम	तहसील	खसरा	रकवा	अवधि	रिमाक
1	झांसी ग्रेनाइट स्टोन क्रेशर श्री ओम प्रकाश जैन सिविल लाइन झांसी	पत्थर	प्रतापपुरा	ओरछा	117	1.950 है०	19.09.2021 से 18.09.2031	
2	श्री प्रेम चंद्र राय निवासी जिजौरा	पत्थर	प्रतापपुरा	ओरछा	138	3.200 है०	26.03.2017 से	
3	देवेन्द्र सिंह/लाखन सिंह निवासी अब्दा बम्हौरी जतारा	पत्थर	प्रतापपुरा	ओरछा	259/1	4.000 है०	30.10.2016 से 29.10.2026	
4	राही ग्रेनाईट प्रो० राजीव जैन निवासी झांसी	पत्थर	प्रतापपुरा	ओरछा	12/2	4.000 है०	09.04.2017 से 08.04.2027	
5	अमरावती स्टोन क्रेशर श्री रवि शर्मा तनय श्री रमाकांत निवासी-महाराणा प्रताप नगर ग्वालियर (म०प्र०)	पत्थर	प्रतापपुरा	ओरछा	2/2/1, 4/3, 6/1	2.559 है०	08.05.2015 से 07.05.2025	
6	श्री राजीव कुमार जैन निवासी झांसी	पत्थर	प्रतापपुरा	ओरछा	12/2a, 12/2b	3.500 है०	29.11.2017 से	
7	महेन्द्र कुमार सरावगी सिविल लाइन झांसी	पत्थर	प्रतापपुरा	ओरछा	12/2	2.000 है०	16.05.2017 से	
8	अतुल दुबे निवासी सिविल लाईन झांसी	पत्थर	प्रतापपुरा	ओरछा	1/1	3.000 है०	08.04.2017 से	
9	विशाल गुप्ता 117/4 सिविल लाइन झांसी	पत्थर	प्रतापपुरा	ओरछा	267/1/1, 268/2, 269/2	2.000 है०	23.02.2016 से 22.02.2026	
10	श्रीमती विद्या यादव पत्नी श्री धर्मपाल निवासी- 234, तालपुरा झांसी	पत्थर	प्रतापपुरा	ओरछा	20/2sa/2a	2.000 है०	19.05.2015 से 18.05.2025	
11	विनोद कुमार अग्रवाल सिविल लाइन झांसी	पत्थर	प्रतापपुरा	ओरछा	1/12	0.950 है०	07.06.2019 से	
12	वनवारी लाल जैन सिविल लाइन झांसी	पत्थर	प्रतापपुरा	ओरछा	20/2स/1	3.900 है०	07.06.2019 से	
13	शुभम स्टोन क्रेशर, सुनील कुमार गुप्ता नजाई बाजार झांसी	पत्थर	प्रतापपुरा	ओरछा	138	2.000 है०	08.12.2020 से 07.12.2030	
14	अरुण कुमार जैन तनय प्रेमचंद जैन निवासी-झांसी	पत्थर	प्रतापपुरा	ओरछा	2/2/1, 12/2	1.700 है०	19.05.2011 से 18.05.2021	
15	श्री के०एन० गुप्ता निवासी झांसी (उ०प्र०)	पत्थर	प्रतापपुरा	ओरछा	1/1	3.000 है०	23.09.2023 से	
16	श्री राहुल अग्रवाल तनय श्री ओमप्रकाश अग्रवाल निवासी सी०पी०मिशन कम्पाउण्ड झांसी (उ०प्र०)	पत्थर	प्रतापपुरा	ओरछा	1/8	2.000 है०	06.03.2019 से 05.03.2029	
17	श्री राजीव कुमार जैन निवासी झांसी	पत्थर	प्रतापपुरा	ओरछा	73	1.496 है०	07.11.2017 से	
18	श्री के०एन० गुप्ता तनय श्री मोहनलाल गुप्ता निवासी- 69 करिअप्पा मार्ग ललितपुर रोड झांसी	पत्थर	प्रतापपुरा	ओरछा	1/1	4.000 है०	08.04.2017 से 07.04.2027	
19	राधे-राधे ग्रेनाईट ड० श्री अतुल दुबे निवासी झांसी	पत्थर	प्रतापपुरा	ओरछा	20/2a/3	2.000 है०	08.07.2017 से 07.07.2027	
20	मेसर्स राधे-राधे ग्रेनाइट श्री कैलाश नारायण गुप्ता निवासी-झांसी (उ०प्र०)	पत्थर	प्रतापपुरा	ओरछा	20/2sa/2ka	1.000 है०	21.08.2023 से 20.08.2033	
21	श्री विशाल गुप्ता तनय श्री गिरधारीलाल गुप्ता 174/4, सिविल लाईन झांसी (उ०प्र०)	पत्थर	प्रतापपुरा	ओरछा	1/1	1.950 है०	31.05.2023 से 30.05.2033	
22	श्री ओमप्रकाश जैन तनय स्व० श्री जगदीश प्रसाद सरावगी, निवासी- 1680, सिविल लाईन झांसी (उ०प्र०)	पत्थर	प्रतापपुरा	ओरछा	125, 126	2.500 है०	04.09.2023 से 03.09.2033	
23	पवन कुमार सरावगी, सिविल लाइन झांसी	पत्थर	प्रतापपुरा	ओरछा	12/2	4.000 है०	28.09.2018 से	
24	विशाल गुप्ता 117/4 सिविल लाइन झांसी	पत्थर	प्रतापपुरा	ओरछा	267/2	1.000 है०	09.09.2018 से	
25	श्री राजीव कुमार जैन निवासी-झांसी उ०प्र०	पत्थर	प्रतापपुरा	ओरछा	72/2	0.800 है०	07.06.2019 से	
26	श्री राजीव कुमार जैन तनय श्री प्रेमचन्द्र जैन निवासी-पसरट बाजार झांसी उ०प्र०	पत्थर	प्रतापपुरा	ओरछा	2/1	1.386 है०	09.08.2020 से 08.08.2030	

27	कैलाश नारायण गुप्ता तनय श्री मोहनलाल गुप्ता निवासी-झांसी उ0प्र0	पत्थर	प्रतापपुरा	ओरछा	1/1	1.500 हे0	27.09.2020 से 26.09.2030	
28	श्री दीपक कुमार सरावगी निवासी सिविल लाईन झांसी	पत्थर	प्रतापपुरा	ओरछा	12/2	1.000 हे0	28.09.2018 से 27.09.2028	
29	राही स्टोन क्रेसर प्रो0 श्री राजीव कुमार जैन निवासी- पसरट बाजार झांसी उ0प्र0	पत्थर	प्रतापपुरा	ओरछा	1/6	2.000 हे0	26.07.2020 से 25.07.2030	
30	श्री देवेन्द्र सिंह तनय श्री लाखन सिंह निवासी-बीरांगना नगर जिला निवाड़ी म0प्र0	पत्थर	प्रतापपुरा	ओरछा	250	4.000 हे0	23.05.2018 से 22.05.2028	
31	ओमप्रकाश जैन निवासी 95 ई सिविल लाइन झांसी	पत्थर	भोजपुरा	ओरछा	7	4.000 हे0	28.09.2018 से 27.09.2028	
32	सुरेश कुमार सरावगी, 94/11 सिविल लाइन झांसी	पत्थर	भोजपुरा	ओरछा	4	4.000 हे0	16.05.2017 से 15.05.2027	
33	आशा गुप्ता/तरुण गुप्ता निवासी-814/1, सी0पी0मिशन कम्पाउण्ड झांसी (उ0प्र0)	पत्थर	भोजपुरा	ओरछा	6	4.000 हे0	16.05.2017 से 15.05.2027	
34	विशाल गुप्ता तनय श्री गिरधारी लाल गुप्ता निवासी झांसी	पत्थर	भोजपुरा	ओरछा	3/2	2.000 हे0	19.04.2015 से 18.04.2025	
35	श्री प्रदीप कुमार साहू तनय श्री स्वामी प्रसाद साहू निवासी- 95/18, ए सिविल लाईन झांसी (उ0प्र0)	पत्थर	भोजपुरा	ओरछा	8	4.000 हे0	08.06.2017 से 07.06.2027	
36	श्री विशाल गुप्ता निवासी- झांसी (उ0प्र0)	पत्थर	भोजपुरा	ओरछा	3/1/3, 5/1/2	1.682 हे0	10.05.2020 से 09.05.2030	
37	श्री विशाल गुप्ता तनय श्री गिरधारीलाल गुप्ता 174/4, सिविल लाईन झांसी (उ0प्र0)	पत्थर	भोजपुरा	ओरछा	4,6	2.500 हे0	20.06.2020 से 19.06.2030	
38	श्री अतुल दुबे निवासी झांसी	पत्थर	भोजपुरा	ओरछा	4	2.000 हे0	08.6.2019 से 07.	
39	आशा गुप्ता/तरुण गुप्ता निवासी-814/1, सी0पी0मिशन कम्पाउण्ड झांसी (उ0प्र0)	पत्थर	भोजपुरा	ओरछा	6	4.000 हे0	11.06.2021 से 10.06.2031	
40	श्री पवन कुमार सरावगी निवासी सिविल लाइन झांसी (उ0प्र0)	पत्थर	भोजपुरा	ओरछा	6	2.000हे0	27.05.2019 से 26.05.2029	
41	श्री महेन्द्र कुमार सरावगी तनय श्री स्व0 श्री छेदीलाल सरावगी निवासी- 94/ए, सिविल लाईन झांसी (उ0प्र0)	पत्थर	भोजपुरा	ओरछा	7	2.000 हे0	27.05.2019 से 26.05.2029	
42	श्री विशाल गुप्ता तनय श्री गिरधारीलाल गुप्ता 174/4, सिविल लाईन झांसी (उ0प्र0)	पत्थर	भोजपुरा	ओरछा	4	2.000 हे0	18.12.2023 से 17.12.2033	
43	पीताम्बरा स्टोन क्रेसर पार्ट श्री प्रशान्त गुप्ता निवासी-झांसी उ0प्र0	पत्थर	भोजपुरा	ओरछा	6	2.000 हे0	24.03.2018 से 23.03.2028	
44	श्री दीपक कुमार सरावगी निवासी सिविल लाईन झांसी	पत्थर	भोजपुरा	ओरछा	7	2.000 हे0	07.04.2020 से 06.04.2030	
45	श्री नितिन कुमार सरावगी तनय श्री ओमप्रकाश जैन निवासी- 1680, सिविल लाईन झांसी (उ0प्र0)	पत्थर	भोजपुरा	ओरछा	4	3.700 हे0	07.04.2020 से 06.04.2030	
46	शुभम स्टोन क्रेसर, सुनील कुमार गुप्ता नजाई बाजार झांसी	पत्थर	सीतापुर	ओरछा	226/1	4.000 हे0	13.05.2019 से 12.05.2029	
47	उमाकान्त दीक्षित निवासी ऐट जिला	पत्थर	सीतापुर	ओरछा	226/1	4.000 हे0	04.07.2019 से	
48	विशाल गुप्ता निवासी 117/4 सिविल लाईन झांसी	पत्थर	सीतापुर	ओरछा	226/1	3.500 हे0	03.08.2019 से 02.08.2029	

49	देवेन्द्र सिंह निवासी-झाँसी	पत्थर	सीतापुर	ओरछा	226/1	4.000 है0	22.10.2019 से	
50	श्री सागर कुमार जिंदल तनय श्री दिनेश कुमार जिंदल निवासी- शिवाजी नगर झाँसी (उ0प्र0)	पत्थर	सीतापुर	ओरछा	330/2, 331/2	1.618 है0	03.12.2016 से 02.12.2026	
51	श्री योगेश कुमार दण्डौतिया/ विशाल गुप्ता निवासी-झाँसी उ0प्र0	पत्थर	सीतापुर	ओरछा	226/1	1.660 है0	25.08.2017 से 24.08.2027	
52	श्रीमति तनु गुप्ता पत्नी श्री विशाल गुप्ता	पत्थर	सीतापुर	ओरछा	226/1	3.000 है0	26.11.2015 से	
53	श्री शिवपाल सिंह लोधी तनय श्री नारायण सिंह लोधी निवासी- रामनगर उरई जिला जालोन (उ0प्र0)	पत्थर	सीतापुर	ओरछा	357/1	4.000 है0	07.06.2014 से 06.06.2024	
54	श्री विजय कुमार गुप्ता तनय श्री जगदीश प्रसाद गुप्ता निवासी-वरुआसागर जिला झाँसी उ0प्र0	पत्थर	सीतापुर	ओरछा	353, 354	3.509 है0	20.06.2020 से 19.06.2030	
55	श्री संजय कुमार गुप्ता तनय श्री श्री जगदीश प्रसाद गुप्ता निवासी-वरुआसागर जिला झाँसी उ0प्र0	पत्थर	सीतापुर	ओरछा	357 / 1	4.000 है0	22.10.2019 से 21.10.2029	
56	मेसर्स राध-राधे ग्रेनाइट श्री कैलाश नारायण गुप्ता निवासी-झाँसी (उ0प्र0)	पत्थर	सीतापुर	ओरछा	226 / 1	1.700 है0	07.06.2019 से 06.06.2029	
57	श्री सुरेश सरावगी तनय श्री छेदीलाल सरावगी निवासी-सिविल लाईन झाँसी उ0प्र0	पत्थर	सीतापुर	ओरछा	226 / 1	3.100 है0		
58	चन्द्रभान गुप्ता निवासी निवाडी	पत्थर	जिजौरा	ओरछा	678/1	4.000 है0	07.06.2019 से	
59	श्री राजीव कुमार जैन निवासी झाँसी	पत्थर	जिजौरा	ओरछा	675/700/2	1.050 है0	07.06.2014 से	
60	श्री राजीव कुमार जैन निवासी पसरट बाजार झाँसी	पत्थर	जिजौरा	ओरछा	675/2, 675/700/1	2.900 है0	23.08.2016 से 22.08.2026	
61	श्री सुनील कुमार गुप्ता तनय श्री रघुवीर शरण गुप्ता निवासी- झाँसी (उ0प्र0)	पत्थर	जिजौरा	ओरछा	678/679/1, 679/1, 679/691, 679/693	2.000 है0	21.08.2023 से 20.08.2033	
62	श्री विनोद कुमार अग्रवाल तनय श्री कालीचरण अग्रवाल निवासी- झाँसी उ0प्र0	पत्थर	जिजौरा	ओरछा	678 / 1	2.300 है0	07.01.2019 से 06.01.2029	
63	कैलाश स्टोन प्रा0लि0 प्रो0 के0एन0 गुप्ता तनय श्री मोहनलाल गुप्ता निवासी- 69 करिअप्पा म्मर्ग ललितपुर रोड झाँसी	पत्थर	बबेडी जंगल	ओरछा	39 / 2	3.100 है0	26.08.2019 से 25.08.2029	
64	श्री के0एन0 गुप्ता तनय श्री मोहनलाल गुप्ता निवासी- 69 करिअप्पा म्मर्ग ललितपुर रोड झाँसी	पत्थर	बबेडी जंगल	ओरछा	39 / 2	0.900 है0	07.07.2020 से 06.07.2030	

पंचनामा लिख दिवा हम लक्ष्मी उपस्थित पंचानी ने ऐसा दि आज दिनांक 18/11/17 को शाम प्रतापपुर तहसील थोरछा स्थित पत्थर की खदानो का स्थल निरीक्षण श्री मान जिलाधिकारी साहू (3.30) के फा क्रमांक 507073 दिनांक 11/10/17 के तारलभ्य एवं श्री मान ब्लेम्बर महोदय टीकमगढ़ के निर्देशानुसार दिया गया। मौका जांच के समय तहसील थोरछा, एबनिज विभाग एवं अन्य लोग उपस्थित रहे। मौका जांच में पाया गया कि उत्तर-प्रदेश दि सीमा व निर्माणा हेतु स्कूल की बाड़पूरी से लगी हुई खदाने उमथः शः प्रतापपुर भूमि खसरा नं. 44 रकबा 3.000 है. पर श्री के. एन. गुप्ता व खसरा नं. 44 रकबा 3.000 है. पर श्री अतुल कुंभे एवं खसरा नं. 44 रकबा 3.900 है. पर श्री विद्याल गुप्ता के पक्ष में पत्थर/ गिट्टी दि खदाने लीकल हीकर मिथिल है। पूर्व में उत्खनित गड्ढा की खाना की बाड़पूरी वाल की सीमा से लगभग 220फी. पर है। मौके पर जग क्षेत्र में ब्लास्टिंग एवं उत्खनन कार्य होना नहीं पाया गया प्राय ही मौके पर निर्माणाधीन स्कूल बाड़पूरीवाल में दरार होना व क्षति होना संतीत नहीं हुआ।

पंचनामा मौके पर लिखा व पढकर सुना जाया तत्पश्चात हस्ताक्षर करवाये गये।

Kaithu Gupta  
Atul Salary

Kaithu  
तहसीलदार  
ओरेछा  
जिला-टीकमगढ़ (मध्य)

18/11/17  
ME/

18/11/17

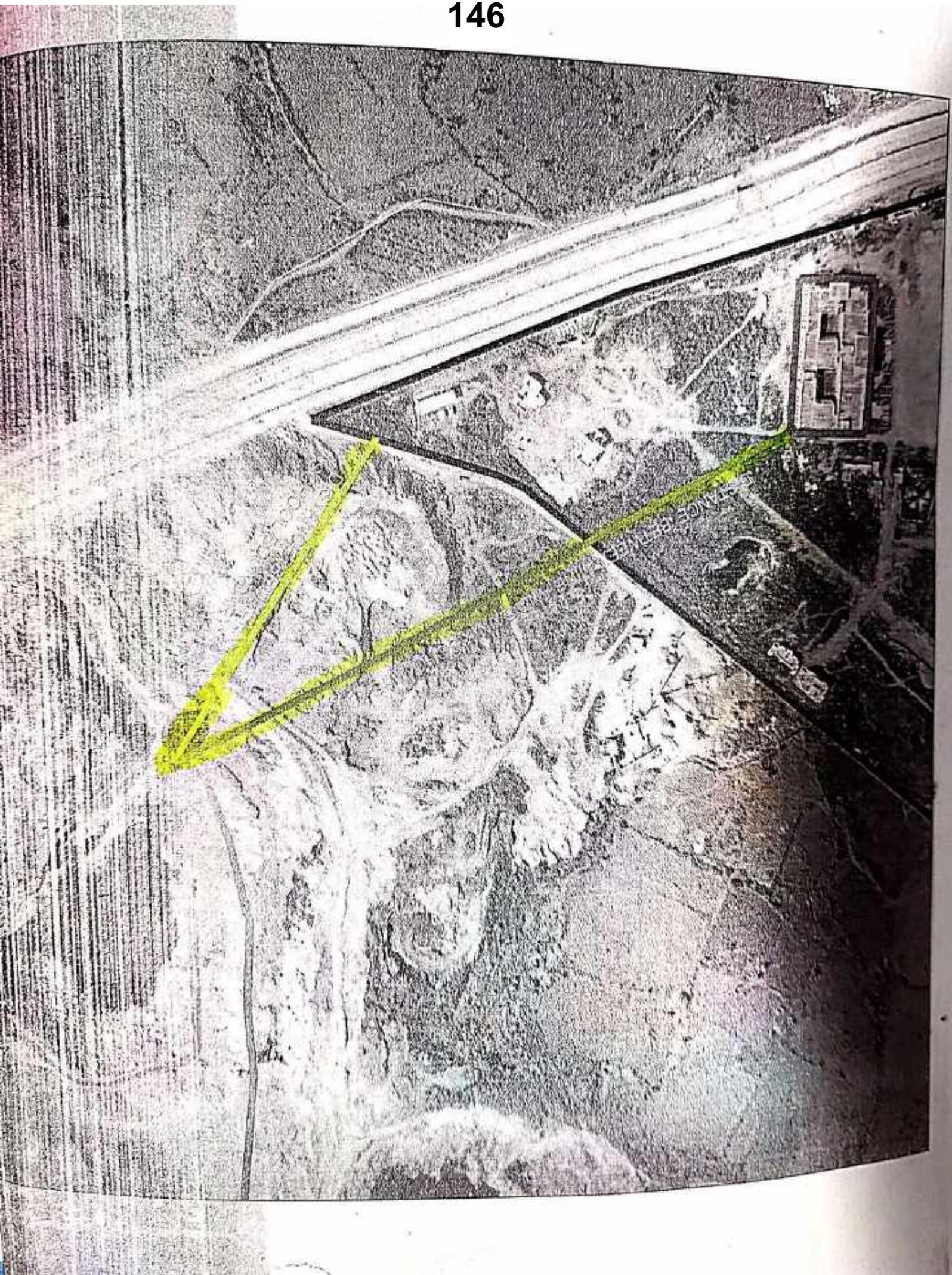
Atul

निरीक्षक

18/11/17  
N. K. Gupta

2/11/17

Atul



पंचगाथा

पंचगाथा निवासी निवासी हैं उपस्थिति लोगों के शेष कि आज

दिनांक 11/02/2024 को ग्राम उतापपुरा तहसील में केसर

मिशन हेतु स्वीकृत खानों का निरीक्षण तहसील जमादोरखा

लोक-निरीक्षण निवासी, राजस्व निरीक्षक उमरोखा, सर्वेयर निवासी

एवं संबंधित हल्का पतवाली के साथ जाति दल के साथ

श्रीमान कलेक्टर पदों के आदेश कार्यालय कलेक्टर (विक्रम शास्त्री

पिला निवासी के पत्र क्रमांक /457/विक्रम/2023 निवासी

दिनांक 12/09/2023 के पालन में किया गया जांच के दौरान

पाया गया कि उतापपुरा के लगे उ.पु. की सीमा में सैनिक

स्कूल स्थिति है, ग्राम उतापपुरा में स्थिति लगभग 1.5 कि. मी. सैनिक

स्कूल की बाँधी वाल है लगभग 190m इत पर स्थिति है,

पट्टाधारकों द्वारा सैनिक स्कूल की तरफ लगान का जोरा

तक का लगभग 20 फीट ऊंचा बंध बनाया गया है व

पट्टाधारकों के साथ स्वीकृत खानों के संबंध में DPMs उवाचिया

की अनुमति है खान में केसोल व्हालिंग की जा रही है।

पंचगाथा पद व निज का उतापपुरा गाँव

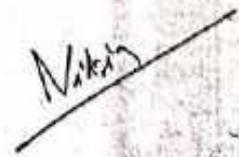
तहसील एतल का वराने मरी

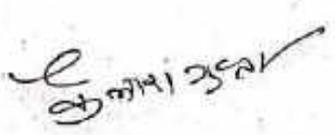
  
11/02/2024

  
11/02/2024



  
11/02/2024

  
Nikhil

  
कुमावत



(2) श्री रवि परिहार S/O श्री कोटेनाथ परिहार (D/o: Parichal)  
नि: सतापपुरा

(3) श्री लक्ष्मण समाधीना S/O श्री मोसुकाश  
नि: सतापपुरा

लक्ष्मण

(4) श्री राकेश वर्मा S/O श्री शिवकमल वर्मा  
नि: सतापपुरा

राकेश वर्मा



SSJH Rd, Uttar Pradesh 284128, India

Latitude  
25.43485215°

Longitude  
78.64393459°

Local 02:54:02 PM  
GMT 09:24:02 AM

Altitude 229 meters  
Thursday, 20.06.2024



 **GPS Map**  
**Camera Lite**

SSJH Rd, Uttar Pradesh 284128, India

Latitude  
**25.43480856°**

Longitude  
**78.64345816°**

Local 02:55:43 PM  
GMT 09:25:43 AM

Altitude 229 meters  
Thursday, 20.06.2024



 **GPS Map**  
**Camera Lite**

SSJH Rd, Uttar Pradesh 284128, India

Latitude  
25.43450721°

Longitude  
78.64314956°

Local 01:02:55 PM  
GMT 07:32:55 AM

Altitude 231 meters  
Monday, 01.07.2024



 **GPS Map**  
**Camera Lite**

SSJH Rd, Uttar Pradesh 284128, India

Latitude  
**25.43480856°**

Longitude  
**78.64345816°**

Local 02:55:43 PM  
GMT 09:25:43 AM

Altitude 229 meters  
Thursday, 20.06.2024



 **GPS Map Camera**



Jhansi, Madhya Pradesh, India  
271, Industrial area, Pratap Pura, Jhansi, Madhya Pradesh 472001, India  
Lat 25.415996°  
Long 78.66614°  
18/04/24 12:13 PM GMT +05:30

Google



# भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 24]

नई दिल्ली, बुधवार, जनवरी 3, 2018/पौष 13, 1939

No. 24]

NEW DELHI, WEDNESDAY, JANUARY 3, 2018/PAUSHA 13, 1939

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 2 जनवरी, 2018

का.आ. 35(अ).—भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. का.आ. 1700 (अ), तारीख 26 मई, 2017 द्वारा प्रारूप अधिसूचना भारत के राजपत्र, असाधारण में प्रकाशित की गई थी सभी व्यक्तियों से जिनको उससे प्रभावित होने की संभावना थी, उस तारीख से, उक्त अधिसूचना को अन्तर्विष्ट करने वाले राजपत्र की प्रतियां जनता को उपलब्ध करा दी गई थीं, साठ दिन की अवधि के भीतर आक्षेप और सुझाव आमंत्रित किए गए थे;

और, उक्त प्रारूप अधिसूचना युक्त राजपत्र, की प्रतियां जनता को 26 मई, 2017 को उपलब्ध करा दी गई थीं;

और, उक्त प्रारूप अधिसूचना के प्रत्युत्तर में व्यक्तियों और पणधारियों से कोई आक्षेप और सुझाव प्राप्त नहीं हुए थे;

और, ओरछा वन्यजीव अभयारण्य, मध्य प्रदेश राज्य के टीकमगढ़ जिले में स्थित है और यह 45.36 वर्ग किलोमीटर तक फैला हुआ है और ओरछा वन्यजीव अभयारण्य ओरछा राज्यक्षेत्रीय रेंज और उत्तर प्रदेश में बबीना रेंज के साथ जुड़ा हुआ है;

और, ओरछा वन्यजीव अभयारण्य में वनस्पति और जीवजन्तु अत्यंत समृद्ध है तथा अभयारण्य जैव विविधता में भी समृद्ध है;

और, ओरछा वन्यजीव अभयारण्य में कछुएँ की 4 प्रजातियाँ, मछली की 16 प्रजातियाँ, पक्षियों की 97 प्रजातियाँ और 4 गिद्ध की प्रजातियाँ भी सम्मिलित हैं। वनस्पतियों और जीवजन्तुओं का विवरण इस प्रकार है;

#### वनस्पति:

आम (मैंगिफेरा इंडिका), अर्जून (टरमिनलिया अर्जुना), अचार (बुएहानानिया लंजान), आमला (एवलिका ऑफिसिनाले), आमलतास (कैसिया फिसटुला), बेल (ईगल मरमेस), बेर (ज़िज़ीफस जुजुबे), बरगद (फिकस बंगालेंसिस), बहेरा (टरमिनलिया बेलारिका), बीजा (प्टेरोकारपस मरसुपियम), बांस (डेंड्रोकैलामस स्ट्रीक्टस), बबुल (ऐकिया अराबिका), चिरोल (होलोपटीलिया इंटेग्रीफोलिया), धोबिन (डलबेरगिया पैनिकुलाटा), दुधी (त्रिधीटिया टिनक्टोरिया), डब (डसमोसटाचया विपिन्नाटा), गुलर (फिकस ग्लोमेराटा), घोंट (ज़िज़ीफस इयेलोपायरा), हल्दु (अदिना कारडिफोलिया), खैर (अकाकिया कैटेचि), करधार्ई (एनोगेसस पेन्डुलस), कचनार (बौहानिया वरिएगटे), कसाई (ब्रिडेलिया रेटुसा), कुमभी (करेया अरबोरे), करी (मिलिउसा टेमेन्टोसा), कैम (मितराजाइना पैरीफ्लोरा), कुल्लु (स्टेरकुलिया युरेनस), महुआ (मधुका लैटिफोलिया), गुंजा (कन्नेया ग्राडिस), मुंज (सकहारम मुंजा), नीम (अज़ाडिराचटा इंडिका), पलास (बुटैओमोनोस्परमा), पकर (फिकस इंफेक्टोरिया), पपल (फिकस रडिजियोसा), प्लीयुली (अलाटेरपसिस), रोहन (सोयमिडा फेबरिफुगा), रैनझा (अकाकिया लेवकोफलोया), शिशम (डलबेरगिया सिस्सु), सफेद सिरिस्स (अलबिज़िया प्रोसेरा), सिरिस (अलबिज़िया लैबीक), सलाइ (बोसवेलिया सर्रेटा), सेमल (बॉम्बॉक्स केइबा), साझा (लैगेरस्ट्रोमिया परविफ्लोरा), इमली (टैमरिंडस इंडिकस), सागौन (टेक्टोना ग्रांडिस), टेन्दु (डायोसपायरोस मेलेलोकसीलोन), तिनसा (औयुगेनिया डलबेरगियोडेस) और उमर (फिकस ग्लोमेराटा);

#### जीवजंतु:

चीतल (एक्सिस), ब्लू बुल (बोसेलाफस ट्रागोकैमेलस), सियार (कैनिस औरेनस), मुंजक (मुंटियाकस मुंटिजैक), भारतीय लोमड़ी (वल्पस बेंगलेनसिस), बनैला सूअर (सस स्क्रोफा), हायना (हायना हायना), भारतीय खरगोश (लेयोपस निग्रीकोल्लिस), साही (हेस्ट्रीक्स इंडिका), ब्लैक फेसड बंदर (प्रेसबाइटिस इंटेल्स), रेड फेसड बंदर (मैकाका मुलाटा), चमगादड़ (सायनोपटेरस स्फिनक्स प्टेरोपस गिनगानटेअस), नेवला (हेरपेस्टेस इडवारडसी), भारतीय फिल्ड चुहा (रेट्टस रेफेस्केना), चिंकारा (गज़ेल गज़ेल), पांच धारीदार पाम गिलहरी (फेनासबुलुस पेन्नान्टी), जंगली बिल्ली (फेलिस चौस) और बिगूस (मेलिवोरा कैपेनसिस);

और, पारिस्थितिकी, पर्यावरणीय और जैव विविधता की दृष्टि से पारिस्थितिकी संवेदी जोन के रूप में ओरछा वन्यजीव अभयारण्य के संरक्षित क्षेत्र के चारों ओर के क्षेत्र को, जिसका विस्तार अधिसूचना के पैरा 1 में विनिर्दिष्ट हैं, विस्तार और सीमाओं के क्षेत्र को सुरक्षित और संरक्षित करना आवश्यक है तथा उक्त पारिस्थितिकी संवेदी जोन में उद्योगों या उद्योगों के वर्गों के प्रचालन तथा प्रसंस्करण करने को प्रतिषिद्ध करना आवश्यक है;

अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (3) और उपधारा (2) के खंड (v) और खंड (xiv) और उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, मध्य प्रदेश राज्य में ओरछा वन्यजीव अभयारण्य की सीमा के चारों ओर दो किलोमीटर परिधि, ओरछा शहर के आवासीय क्षेत्र (100 मीटर परिधि) पर और उत्तर प्रदेश के क्षेत्र को छोड़कर ओरछा वन्यजीव अभयारण्य पारिस्थितिकी संवेदी जोन (जिसे इसमें इसके पश्चात् पारिस्थितिकी संवेदी जोन कहा गया है) के रूप में अधिसूचित करती है, जिसका विवरण निम्नानुसार है, अर्थात् :-

1. पारिस्थितिकी संवेदी जोन का विस्तार और उसकी सीमाएं--(1) पारिस्थितिकी संवेदी जोन ओरछा वन्यजीव अभयारण्य की सीमा 2 किलोमीटर तक विस्तारित है, ओरछा शहर के आवासीय क्षेत्र (100 मीटर परिधि) और

उत्तर प्रदेश के क्षेत्र को छोड़कर और पारिस्थितिकी संवेदी जोन का क्षेत्रफल 24.84 वर्ग किलोमीटर है। पारिस्थितिकी संवेदी जोन की सीमा का वर्णन उपाबंध-I में दिया गया है।

(2) ओरछा वन्यजीव अभयारण्य और पारिस्थितिकी संवेदी जोन के सामंजस्य उपाबंध-II और उपाबंध-III में दिए गए हैं।

(3) पारिस्थितिकी संवेदी जोन के अधीन आने वाले 17 ग्रामों की सूची और उनके निर्देशांक उपाबंध- IV के रूप में है।

(4) सीमा के ब्यौरे और अक्षांश और देशान्तर के साथ पारिस्थितिकी संवेदी जोन का मानचित्र उपाबंध-V के रूप में संलग्न है।

**2. पारिस्थितिकी संवेदी जोन के लिए आंचलिक महायोजना –** (1) राज्य सरकार, पारिस्थितिकी संवेदी जोन प्रयोजन के लिए राजपत्र में इस अधिसूचना के प्रकाशन की तारीख से दो वर्ष की अवधि के भीतर, स्थानीय व्यक्तियों के परामर्श से और इस अधिसूचना में संलग्न अनुबंधों के सामंजस्य से आंचलिक महायोजना तैयार करेगी।

(2) राज्य सरकार द्वारा पारिस्थितिकी संवेदी जोन के लिए आंचलिक महायोजना इस तरह, इस अधिसूचना में विनिर्दिष्ट रीतियाँ तथा सुसंगत केंद्रीय और राज्य विधियों के सामंजस्य और केंद्रीय सरकार द्वारा जारी मार्गनिर्देशों, यदि कोई हों, द्वारा तैयार होगी।

(3) आंचलिक महायोजना, पर्यावरणीय और पारिस्थितिकी विचारों को समाकलित करने के लिए राज्य सरकार के सभी संबद्ध विभागों के परामर्श से तैयार होगी, अर्थात्:--

- (i) पर्यावरण;
- (ii) वन और वन्यजीव;
- (iii) कृषि ;
- (iv) राजस्व;
- (v) शहरी विकास;
- (vi) पर्यटन;
- (vii) ग्रामीण विकास;
- (viii) सिंचाई और बाढ़ नियंत्रण;
- (ix) नगरपालिका;
- (x) पंचायती राज;
- (xi) लोक निर्माण विभाग।

(4) आंचलिक महायोजना अनुमोदित विद्यमान भू-उपयोग, अवसंरचना और क्रियाकलापों पर कोई निर्बंधन अधिरोपित नहीं करेगी जब तक कि इस अधिसूचना में विनिर्दिष्ट न हो और उक्त योजना सभी अवसंरचना और क्रियाकलापों में और अधिक दक्षता और पारिस्थितिकी अनुकूलता का संवर्धन करेगी।

(5) आंचलिक महायोजना में अनाच्छादित क्षेत्रों के जीर्णोद्धार, विद्यमान जल निकायों के संरक्षण, आवाह क्षेत्रों के प्रबंधन, जल-संभरों के प्रबंधन, भूतल जल के प्रबंधन, मृदा और नमी संरक्षण, स्थानीय समुदायों की आवश्यकताओं तथा पारिस्थितिकी और पर्यावरण से संबंधित ऐसे अन्य पहलुओं, जिन पर ध्यान देना आवश्यक है, के लिए उपबंध होंगे।

(6) आंचलिक महायोजना सभी विद्यमान पूजा स्थलों, ग्रामों और नगरीय बंदोबस्तों, वनों के प्रकार और किस्मों, कृषि क्षेत्रों, ऊपजाऊ भूमि, हरित क्षेत्र जैसे पार्कों और उसी प्रकार के स्थान, उद्यान कृषि क्षेत्र, फलोद्यानों, झीलों

और अन्य जलाशयों का मानचित्र की मदद से अभ्यंकन करेगी और योजना का मानचित्र द्वारा विद्यमान और प्रस्तावित भूमि के उपयोग का व्यौरा देते हुए समर्थन किया जाएगा।

(7) आंचलिक महायोजना पारिस्थितिकी संवेदी जोन में विकास को, स्थानीय समुदायों की जीविका सुरक्षा के लिए पारिस्थितिकी अनुकूल विकास को सुनिश्चित करते हुए विनियमित करेगी।

(8) आंचलिक महायोजना इस अधिसूचना के अधीन अपने निगरानी कार्यों को करने के लिए निगरानी समिति के लिए एक संदर्भ दस्तावेज तैयार करेगी।

3. राज्य सरकार द्वारा किए जाने वाले उपाय-- राज्य सरकार इस अधिसूचना के उपबंधों को प्रभावी करने के लिए निम्नलिखित उपाय करेगी, अर्थात्:--

(1) भू-उपयोग – पारिस्थितिकी संवेदी जोन में वनों, उद्यान-कृषि क्षेत्रों, कृषि क्षेत्रों, आमोद-प्रमोद के प्रयोजन के लिए चिन्हित किए गए पार्कों और खुले स्थानों का वाणिज्यिक और औद्योगिक क्रियाकलापों के लिए उपयोग या संपरिवर्तन नहीं होगा और मानचित्र के साथ आंचलिक महायोजना में स्पष्ट रूप से क्षेत्रों को निर्धारित किया जाएगा: परंतु पारिस्थितिकी संवेदी जोन के भीतर कृषि भूमि ऐसे और अन्य भूमि का संपरिवर्तन निगरानी समिति की सिफारिश पर और राज्य सरकार के पूर्व अनुमोदन से, जो स्थानीय निवासियों की आवासीय जरूरतों को पूरा करने के लिए है, अनुज्ञात किया जाएगा जैसे:-

(i) विद्यमान सड़कों को चौड़ा करना और उन्हें सुदृढ़ करना तथा नई सड़कों का संनिर्माण;

(ii) बुनियादी ढांचों और नागरिक सुख सुविधाओं का संनिर्माण और नवीकरण;

(iii) प्रदूषण उत्पन्न न करने वाले लघु उद्योग;

(iv) कुटीर उद्योगों जिसके अंतर्गत ग्रामीण उद्योग; सुविधाजनक भण्डार और स्थानीय सुविधाओं का समर्थन करने वाले वासगृह सहित पारिस्थितिकी पर्यटन भी है; और

(v) पैरा 4 में यथा सूचीबद्ध संवर्धित क्रियाकलाप:

परंतु यह कि राज्य सरकार के पूर्व अनुमोदन तथा संविधान के अनुच्छेद 244 और तत्समय प्रवृत्त विधि के उपबंधों के अनुपालन के बिना, जिसके अंतर्गत अनुसूचित जनजाति और अन्य परंपरागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 (2007 का 2) भी है, वाणिज्यिक या उद्योग विकास क्रियाकलापों के लिए जनजातीय भूमि का उपयोग अनुज्ञात नहीं होगा:

परंतु यह और कि पारिस्थितिकी संवेदी जोन के भीतर भू-अभिलेखों में उपसंजात कोई त्रुटि, निगरानी समिति के विचार प्राप्त करने के पश्चात् राज्य सरकार द्वारा प्रत्येक मामले में एक बार संशोधित होगी और उक्त त्रुटि के संशोधन की सूचना केंद्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को देनी होगी।

परंतु यह और कि उपर्युक्त त्रुटि का संशोधन में इस उप पैरा के अधीन यथा उपबंधित के सिवाय किसी भी दशा में भू-उपयोग का परिवर्तन सम्मिलित नहीं होगा।

परंतु यह और भी कि जिससे हरित क्षेत्र में जैसे वन क्षेत्र, कृषि क्षेत्र आदि में कोई पारिणामिक कटौती नहीं होगी और अनप्रयुक्त या अनुत्पादक कृषि क्षेत्रों में वनरोपण और आवास पुनरुद्धार क्रियाकलापों के साथ पुनः वनीकरण करने के प्रयास किए जाएंगे।

(2) प्राकृतिक जल स्रोत -- आंचलिक महायोजना में सभी प्राकृतिक जल स्रोतों की पहचान की जाएगी और उनके संरक्षण और पुनरुद्भूतकरण के लिए योजना सम्मिलित होगी और राज्य सरकार द्वारा ऐसे क्षेत्रों पर या उनके निकट विकास क्रियाकलाप प्रतिषिद्ध करने के लिए ऐसी रीति से मार्गदर्शक सिद्धान्त तैयार किए जाएंगे।

(3) पर्यटन -- (क) पारिस्थितिकी संवेदी जोन के भीतर नये पर्यटन पारिस्थितिकी संवेदी जोन के लिए क्रियाकलाप या विद्यमान पर्यटन क्रियाकलापों का विस्तार पर्यटन महायोजना के अनुसार होंगे।

(ख) पर्यटन महायोजना पर्यटन विभाग, द्वारा पर्यावरण और वन विभाग, राज्य सरकार के परामर्श से तैयार होगी।

(ग) पर्यटन महायोजना आंचलिक महायोजना के एक घटक के रूप में जाना जाएगा।

(घ) पर्यटन संबंधी क्रियाकलाप निम्नलिखित के अधीन विनियमित होंगे, अर्थात् :-

(i) ओरछा वन्यजीव अभयारण्य की सीमा से 1 किलोमीटर तक या पारिस्थितिकी संवेदी जोन के विस्तार तक इनमें जो भी निकट है, नये वाणिज्यिक होटल और रिसोर्ट अनुज्ञात नहीं होंगे : परन्तु वन्यजीव अभयारण्य की सीमा से 1 किलोमीटर की दूरी से आगे नये होटल और रिसोर्ट का स्थापना पर्यटन महायोजना के अनुसार पारिस्थितिकी पर्यटन सुविधाओं के लिए पूर्व परिभाषित और पदाभिहित वर्गों के लिए अनुज्ञात किया जाएगा;

(ii) पारिस्थितिकी संवेदी जोन के भीतर सभी नए पर्यटन क्रियाकलापों या विद्यमान पर्यटन क्रियाकलापों का विस्तार केंद्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के मार्गदर्शक सिद्धान्तों के द्वारा तथा राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण, द्वारा जारी पारिस्थितिकी पर्यटन (समय-समय पर यथा संशोधित) मार्गदर्शक सिद्धान्तों के अनुसार, पारिस्थितिकी पर्यटन, को महत्व देते होगा;

(iii) आंचलिक महायोजना का अनुमोदन किए जाने तक, पर्यटन के लिए विकास और विद्यमान पर्यटन क्रियाकलापों के विस्तार को वास्तविक स्थल विनिर्दिष्ट संवीक्षा तथा निगरानी समिति की सिफारिश पर आधारित संबंधित विनियामक प्राधिकरणों द्वारा अनुज्ञात किया होगा।

(4) नैसर्गिक विरासत -- पारिस्थितिकी संवेदी जोन में महत्वपूर्ण नैसर्गिक विरासत के सभी स्थलों जैसे सभी जीन कोश आरक्षित क्षेत्र, शैल विरचनाएं, जल प्रपातों, झरनों, घाटी मार्गों, उपवनों, गुफाएं, स्थलों, भ्रमण, अश्वरोहण, प्रपातों आदि की पहचान की जाएगी और उन्हें संरक्षित किया जाएगा तथा उनकी सुरक्षा और संरक्षा के लिए इस अधिसूचना के अंतिम प्रकाशन की तारीख से छह मास के भीतर, उपयुक्त योजना बनाएगी और ऐसी योजना आंचलिक महायोजना का भाग होगा।

(5) मानव निर्मित विरासत स्थल - पारिस्थितिकी संवेदी जोन में भवनों, संरचनाओं, शिल्प-तथ्य, ऐतिहासिक, कलात्मक और सांस्कृतिक महत्व के क्षेत्रों की पहचान करनी होगी और इस अधिसूचना के अंतिम प्रकाशन की तारीख से छह माह के भीतर उनके संरक्षण की योजनाएं तैयार करनी होगी तथा आंचलिक महायोजना में सम्मिलित की जाएगी।

(6) ध्वनि प्रदूषण -- पारिस्थितिकी संवेदी जोन में ध्वनि प्रदूषण के नियंत्रण के लिए राज्य सरकार का पर्यावरण विभाग या राज्य प्रदूषण नियंत्रण बोर्ड, वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 (1981 का 14) के उपबंधों और उसके अधीन बनाए गए नियमों के अनुसरण में मार्गदर्शक सिद्धान्त और नियम तैयार करेगा।

(7) वायु प्रदूषण -- पारिस्थितिकी संवेदी जोन में, वायु प्रदूषण के नियंत्रण के लिए मध्य प्रदेश का पर्यावरण विभाग या राज्य प्रदूषण नियंत्रण बोर्ड वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 (1981 का 14) और उसके अधीन बनाए गए नियमों के उपबंधों के अनुसार में मार्गदर्शक सिद्धान्त और नियम तैयार करेगा।

(8) बहिष्कार का निस्सारण -- पारिस्थितिकी संवेदी जोन में उपचारित बहिष्कार का निस्सारण जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (1974 का 6) और उसके अधीन बनाए गए नियमों के उपबंधों के अनुसार होगा।

(9) ठोस अपशिष्ट -- ठोस अपशिष्टों का निपटान निम्नलिखित रूप में होगा--

- (क) पारिस्थितिकी संवेदी जोन में ठोस अपशिष्ट का निपटान समय-समय पर संशोधित ठोस अपशिष्ट प्रबंधन नियम, 2016, जो भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. का.आ. 1357(अ) तारीख 8 अप्रैल, 2016, द्वारा प्रकाशित किए गए थे, के उपबंधों के अनुसार किया जाएगा;
- (ख) स्थानीय प्राधिकरण जैव निम्नीकरणीय और अजैव निम्नीकरणीय संघटकों में ठोस अपशिष्टों के संपृथक्करण के लिए योजनाएं तैयार करेंगे;
- (ग) जैव निम्नीकरणीय सामग्री को अधिमानतः खाद बनाकर या कृमि खेती के माध्यम से पुनःचक्रित किया जाएगा;
- (घ) अकार्बनिक सामग्री का निपटान पारिस्थितिकी संवेदी जोन के बाहर पहचान किए गए स्थल पर किसी पर्यावरणीय स्वीकृत रीति में होगा और पारिस्थितिकी संवेदी जोन में ठोस अपशिष्टों को जलाना या भस्मीकरण अनुज्ञात नहीं होगा।

(10) जैव चिकित्सीय अपशिष्ट- पारिस्थितिकी संवेदी जोन में जैव चिकित्सीय अपशिष्टों का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की समय-समय पर यथासंशोधित अधिसूचना सं.का.नि 343 (अ) तारीख 28 मार्च 2016 द्वारा प्रकाशित जैव चिकित्सीय अपशिष्ट प्रबंधन नियम, 2016, के उपबंधों के अनुसार किया जाएगा।

(11) यानीय परिवहन - परिवहन की यानीय गतिविधियां आवास के अनुकूल विनियमित होंगी और इस संबंध में आंचलिक महायोजना में विशेष उपबंध अधिकृत किए जाएंगे और आंचलिक महायोजना के तैयार होने और राज्य सरकार के सक्षम प्राधिकारी के द्वारा अनुमोदित होने तक, निगरानी समिति प्रवृत्त नियमों और विनियमों के अनुसार यानीय गतिविधियों के अनुपालन को निगरानी करेगी।

(12) औद्योगिक इकाइयां -

(क) पारिस्थितिकी संवेदी जोन के भीतर नए काष्ठ आधारित उद्योगों के स्थापना की अनुज्ञा विधि के अनुसार स्थापित विद्यमान काष्ठ आधारित उद्योगों के सिवाए नहीं दी जाएगी।

(ख) पारिस्थितिकी संवेदी जोन के भीतर जल, वायु, मृदा, ध्वनि प्रदूषण कारित करने वाले किसी नए उद्योगों की स्थापना की अनुज्ञा नहीं दी जाएगी।

4. पारिस्थितिकी संवेदी जोन में प्रतिषिद्ध और विनियमित क्रियाकलापों की सूची - पारिस्थितिकी संवेदी जोन में सभी क्रियाकलाप पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) और उसके अधीन बनाए गए नियमों के उपबंधों द्वारा शासित होंगे और नीचे दी गई सारणी में विनिर्दिष्ट रीति में विनियमित होंगे, अर्थात् :-

## सारणी

क्र. सं.	क्रियाकलाप	वर्णन
(1)	(2)	(3)
<b>क. प्रतिषिद्ध क्रियाकलाप</b>		
1.	वाणिज्यिक खनन ।	(क) नए (लघु और वृहत खनिज), पत्थर की खानों और उनको तोड़ने की इकाइयां सिवाय प्रतिषिद्ध होंगी वास्तविक स्थानीय निवासियों की घरेलू आवश्यकताओं के जिसके अन्तर्गत मकानों के संनिर्माण या मरम्मत के लिए धरती को खोदना और व्यक्तिगत संनिर्माण के लिए देशी टाइल्स या ईंटों का विनिर्माण करना भी है । (ख) खनन संक्रियाएं, माननीय उच्चतम न्यायालय की रिट याचिका (सिविल) सं. 1995 का 202 टी.एन. गौडाबर्मन थिरुमूलपाद बनाम भारत सरकार के मामले में आदेश तारीख 4 अगस्त, 2006 और रिट याचिका (सी) सं. 2012 का 435 गोवा फाउंडेशन बनाम भारत सरकार के मामले में तारीख 21 अप्रैल, 2014 के अंतरिम आदेश के अनुसरण में सर्वदा प्रचालन होगा ।
2.	प्रदूषण (जल, वायु, मृदा, ध्वनि) कारित करने वाले उद्योगों की स्थापना ।	(क) पारिस्थितिकी संवेदी जोन नए या प्रदूषण फैलाने वाले उद्योगों के विस्तार की अनुज्ञा नहीं दी जाएगी । (ख) केन्द्रीय प्रदूषण नियंत्रण बोर्ड वर्गीकरण हरित या श्वेत के रूप में वर्गीकृत उद्योगों कृषि आधारित लघु उद्योगों सहित को लागू विनियमों के अनुसार विनियमित किया जाएगा।
3.	वृहत जल विद्युत परियोजना की स्थापना ।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे ।
4.	किसी परिसंकटमय पदार्थों का उपयोग या उत्पादन ।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) ।
5.	प्राकृतिक जल निकायों या सतही क्षेत्र में अनुपचारित बहिर्वाह का निस्सारण ।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे ।
6.	आरा मिलों की स्थापना ।	पारिस्थितिकी संवेदी जोन के भीतर नई और विद्यमान आरा मिलों का विस्तार अनुज्ञात नहीं होगा ।
<b>ख. विनियमित क्रियाकलाप</b>		
7.	होटल और रिसोर्ट का वाणिज्यिक स्थापन ।	पारिस्थितिकी पर्यटन क्रियाकलाप के अस्थायी संरचनाओं के सिवाय संरक्षित क्षेत्र की सीमा से एक किलोमीटर तक या पारिस्थितिकी संवेदी जोन के विस्तार तक इनमें जो भी निकट है, नये वाणिज्यिक होटल और रिसोर्ट अनुज्ञात नहीं होंगे: परंतु, संरक्षित क्षेत्र की सीमा से एक किलोमीटर से परे और पारिस्थितिकी संवेदी जोन के विस्तार तक इनमें से जो भी निकट हो सभी नए पर्यटक क्रियाकलाप या विद्यमान क्रियाकलाप का विस्तार पर्यटन महायोजना और यथा लागू मार्गदर्शक सिद्धांतों का अनुपालन होगा।

8.	फर्मों, कंपनियों, आदि द्वारा बड़े पैमाने पर वाणिज्यिक पशुओं और कुक्कुट पालन की स्थापना।	लागू विधियों के अधीन विनियमित होंगे।
9.	संनिर्माण क्रियाकलाप।	(क) संरक्षित क्षेत्र या पारिस्थितिकी संवेदी जोन जो भी निकट हो की सीमा से एक किलोमीटर के भीतर किसी भी प्रकार का नया वाणिज्यिक संनिर्माण अनुज्ञात नहीं किया जाएगा:  परंतु स्थानीय व्यक्तियों को उनके उपयोग के लिए उनकी भूमि में संनिर्माण जिसके अंतर्गत पैरा 3 के उपपैरा (1) में सूचीबद्ध क्रियाकलाप भी हैं, को करने के लिए अनुज्ञात किया जाएगा।  लघु उद्योगों जो प्रदूषण उत्पन्न नहीं करते हैं, से संबंधित संनिर्माण क्रियाकलाप विनियमित किए जाएंगे और लागू नियमों और विनियमों, यदि कोई हों, के अनुसार सक्षम प्राधिकारी की पूर्व अनुज्ञा से ही न्यूनतम पर रखे जाएंगे।  (ख) एक किलोमीटर से आगे आंचलिक महायोजना की अनुसार विनियमित होंगे।
10.	प्रदूषण उत्पन्न न करने वाले लघु उद्योग।	पारिस्थितिकी संवेदी जोन में देशीय सामग्री से उत्पादों का उत्पादन करने वाले गैर प्रदूषण, गैर परिसंकटमय, लघु और सेवा उद्योग, कृषि, कृषि उद्यान या कृषि आधारित उत्पादों का उत्पादन करने वाले उद्योग सक्षम प्राधिकारी द्वारा अनुज्ञात किए जाएंगे।
11.	ईट भट्टों की स्थापना।	लागू विधियों के अनुसार विनियमित (अन्यथा उपबंधित के सिवाय) होंगे।
12.	वृक्षों की कटाई।	(क) राज्य सरकार में सक्षम प्राधिकारी की पूर्व अनुज्ञा के बिना वन, सरकारी या राजस्व या निजी भूमि पर या वनों में किंहीं वृक्षों की कटाई नहीं होगी।  (ख) वृक्षों की कटाई, संबंधित केंद्रीय या राज्य अधिनियम या उसके अधीन बनाए गए नियमों के उपबंधों के अनुसार विनियमित होगी।
13.	वन उत्पादों और गैर काष्ठ वन उत्पादों का संग्रहण (एनटीएफपी)।	लागू विधियों के अधीन विनियमित होंगे।
14.	विद्युत और दूरसंचार टावरों का परिनिर्माण और केबल बिछाना और अन्य बुनियादी ढांचे।	लागू विधियों के अधीन विनियमित होंगे (भूमिगत केबल को बढ़ावा दिया जाएगा)।
15.	नागरिक सुख-सुविधाओं सहित बुनियादी ढांचे।	लागू विधियों, नियमों और विनियमन और उपलब्ध मार्गदर्शक सिद्धांतों के अनुसार न्यूनीकरण की उपायों के साथ विनियमित होंगे।

16.	विद्यमान सड़कों को चौड़ा करना और उन्हें सुदृढ़ करना तथा नई सड़कों का संनिर्माण।	लागू विधियों, नियमों और विनियमन और उपलब्ध मार्गदर्शक सिद्धांतों के अनुसार न्यूनीकरण की उपायों के साथ विनियमित होंगे।
17.	पर्यटन से संबंधित क्रियाकलाप जैसे गर्म वायु गुब्बारों, हेलीकाप्टर, ड्रोन, माइक्रोलाइट्स आदि द्वारा पारिस्थितिकी संवेदी जोन क्षेत्र के ऊपर से उड़ना जैसे क्रियाकलाप करना।	लागू विधियों के अधीन विनियमित होंगे।
18.	पहाड़ी ढालों और नदी तटों का संरक्षण।	लागू विधियों के अधीन विनियमित होंगे।
19.	रात्रि में यानिक परिवहन का संचलन।	लागू विधियों के अधीन वाणिज्यिक प्रयोजन के लिए विनियमित होंगे।
20.	स्थानीय समुदायों द्वारा चल रही कृषि और बागवानी प्रथाओं के साथ पशुपालन, पशुपालन कृषि, जल कृषि और मछली पालन।	स्थानीय उपयोग के लिए लागू विधियों के अधीन अनुज्ञात होंगे।
21.	प्राकृतिक जल निकायों या सतही क्षेत्र में उपचारित बहिर्वाह और ठोस अपशिष्टों का निस्सारण।	लागू विधियों के तहत बहिर्वाह का निस्सारण विनियमित होंगे।
22.	सतह और भूमिगत जल की वाणिज्यिक निकासी।	लागू विधियों के अधीन विनियमित होंगे।
23.	खुले कुआ, बोर कुआ, आदि के लिए कृषि और अन्य उपयोग।	लागू विनियमित के अधीन विनियमित होंगे और संबद्ध प्राधिकारी द्वारा क्रियाकलापों की सख्ती से निगरानी की जाएगी।
24.	ठोस अपशिष्ट प्रबंधन।	लागू विधियों के अधीन विनियमित होंगे।
25.	विदेशी प्रजातियों को लाना।	लागू विधियों के अधीन विनियमित होंगे।
26.	पारिस्थितिकी पर्यटन।	लागू विधियों के अधीन विनियमित होंगे।
27.	प्लास्टिक थैलों का उपयोग।	लागू विधियों के अधीन विनियमित होंगे।
28.	वाणिज्यिक साइनबोर्ड और होर्डिंग।	लागू विधियों के अधीन विनियमित होंगे।
<b>ग. संवर्धित क्रियाकलाप</b>		
29.	वर्षा जल संचयन।	सक्रिय रूप से बढ़ावा दिया जाएगा।
30.	जैविक खेती।	सक्रिय रूप से बढ़ावा दिया जाएगा।
31.	सभी क्रियाकलापों के लिए हरित प्रौद्योगिकी को ग्रहण करना।	सक्रिय रूप से बढ़ावा दिया जाएगा।
32.	कुटीर उद्योगों जिसके अंतर्गत	सक्रिय रूप से बढ़ावा दिया जाएगा।

	ग्रामीण कारीगर आदि भी हैं।	
33.	नवीकरणीय ऊर्जा स्रोत का उपयोग।	जैव गैस, सौर प्रकाश आदि को बढ़ावा देना होगा।
34.	कृषि वानिकी।	सक्रिय रूप से बढ़ावा दिया जाएगा।
35.	कौशल विकास।	सक्रिय रूप से बढ़ावा दिया जाएगा।
36.	मरम्मत भूमि / वन / वास की बहाली।	सक्रिय रूप से बढ़ावा दिया जाएगा।
37.	पर्यावरणीय जागरूकता।	सक्रिय रूप से बढ़ावा दिया जाएगा।

5. निगरानी समिति- (1) केंद्रीय सरकार, पारिस्थितिकी संवेदी जोन के प्रभावी निगरानी के लिए एक निगरानी समिति का गठन करती है जो निम्नलिखित से मिलकर बनेगी, अर्थात् :-

- |        |   |              |
|--------|---|--------------|
| (i)    | प्रभागीय आयुक्त, सागर   | -अध्यक्ष;    |
| (ii)   | पर्यावरण के क्षेत्र में कार्य करने वाले गैर सरकारी संगठनों (जिसके अंतर्गत विरासत संरक्षण भी है) का मध्य प्रदेश राज्य सरकार द्वारा नामनिर्दिष्ट एक प्रतिनिधि | -सदस्य;      |
| (iii)  | मध्य प्रदेश सरकार द्वारा नामनिर्दिष्ट पारिस्थितिकी और पर्यावरण क्षेत्र का एक विशेषज्ञ   | -सदस्य;      |
| (iv)   | मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड का प्रतिनिधि   | -सदस्य;      |
| (v)    | मुख्य वन संरक्षक, छतरपुर  | -सदस्य;      |
| (vi)   | जिला कलक्टर, टीकमगढ़  | -सदस्य;      |
| (vii)  | आयुक्त, नगर निगम, सागर  | -सदस्य;      |
| (viii) | अधीक्षण इंजीनियर, लोक स्वास्थ्य विभाग, टीकमगढ़  | -सदस्य;      |
| (ix)   | मुख्य कार्यकारी अधिकारी, जिला पंचायत, टीकमगढ़   | -सदस्य;      |
| (x)    | शहर और ग्राम योजना विभाग के जिला अधिकारी  | -सदस्य;      |
| (xi)   | राज्य सरकार द्वारा नामित जैवविविधता का विशेषज्ञ   | -सदस्य; और   |
| (xii)  | वन्यजीव वार्डन, ओरछा वन्यजीव अभयारण्य   | -सदस्य सचिव। |

## 6. निर्देश निबंधन

(1) निगरानी समिति इस अधिसूचना के उपबंधों के अनुपालन की निगरानी करेगी।

(2) निगरानी समिति का कार्यकाल तीन वर्ष तक या राज्य सरकार द्वारा नई समिति के पुनः गठन के लिए होगा, और बाद में निगरानी समिति राज्य सरकार द्वारा गठित की जाएगी।

(3) पारिस्थितिकी संवेदी जोन में भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 1533(अ) तारीख 14 सितंबर, 2006 की अनुसूची में के अधीन सम्मिलित क्रियाकलापों और इस अधिसूचना के पैरा 4 के अधीन प्रतिषिद्ध गतिविधियों के सिवाय आने वाले ऐसे क्रियाकलापों की दशा में वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित निगरानी समिति द्वारा संवीक्षा की जाएगी और उक्त अधिसूचना के उपबंधों

के अधीन पूर्व पर्यावरण निकासी के लिए केन्द्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को निर्दिष्ट की जाएगी।

(4) इस अधिसूचना के पैरा 4 के अधीन यथा विनिर्दिष्ट प्रतिषिद्ध क्रियाकलापों के सिवाय, भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533(अ) तारीख 14 सितंबर, 2006 की अधिसूचना के अनुसूची के अधीन ऐसे क्रियाकलापों, जिन्हें सम्मिलित नहीं किया गया है, परंतु पारिस्थितिकी संवेदी जोन में आते हैं, ऐसे क्रियाकलापों की वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित निगरानी समिति द्वारा संवीक्षा की जाएगी और उसे संबद्ध विनियामक प्राधिकरणों को निर्दिष्ट किया जाएगा।

(5) निगरानी समिति का सदस्य-सचिव या संबद्ध कलक्टर या संरक्षित क्षेत्र का प्रभारी ऐसे व्यक्ति के विरुद्ध, जो इस अधिसूचना के किसी उपबंध का उल्लंघन करता है, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन परिवाद फाइल करने के लिए सक्षम होगा।

(6) निगरानी समिति मुद्दों के आधार पर अपेक्षाओं पर निर्भर रहते हुए संबद्ध विभागों के प्रतिनिधियों या विशेषज्ञों, औद्योगिक संगमों या संबद्ध पणधारियों के प्रतिनिधियों को अपने विचार-विमर्श में सहायता के लिए आमंत्रित कर सकेगी।

(7) निगरानी समिति प्रत्येक वर्ष की 31 मार्च तक की अपनी वार्षिक कार्रवाई रिपोर्ट राज्य के मुख्य वन्यजीव वार्डन को **उपाबंध VI** में उपबंधित रूप विधान के अनुसार उक्त वर्ष के 30 जून तक प्रस्तुत करेगी।

(8) केन्द्रीय सरकार का पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय निगरानी समिति को अपने कृत्यों के प्रभावी निर्वहन के लिए समय-समय पर ऐसे निर्देश दे सकेगा, जो वह ठीक समझे।

**7. उच्चतम न्यायालय आदेश, आदि.-** इस अधिसूचना के उपबंधों को प्रभाव देने के लिए केन्द्रीय सरकार और राज्य सरकार अतिरिक्त उपाय, यदि कोई हों, विनिर्दिष्ट कर सकेंगी।

**8. अतिरिक्त उपाय.-** भारत के माननीय उच्चतम न्यायालय या उच्च न्यायालय या राष्ट्रीय हरित प्राधिकरण द्वारा पारित कोई आदेश या पारित होने वाले किसी आदेश, यदि कोई हों, के अधीन, इस अधिसूचना के उपबंध होंगे।

[फा. सं. 25/63/2015-ईएसजेड]

ललित कपूर, वैज्ञानिक 'जी'

**उपाबंध-I**

### ओरछा पारिस्थितिकी संवेदी जोन की सीमा का वर्णन

ओरछा वन्यजीव अभयारण्य की परिधि 2 किलोमीटर में पारिस्थितिकी संवेदी जोन में प्रस्तावित है, ओरछा नगर (100 मीटर परिधि) का आवासीय क्षेत्र छोड़कर और उत्तर प्रदेश के क्षेत्र छोड़कर है। पारिस्थितिकी संवेदी जोन का कुल क्षेत्र 24.84 वर्ग किलोमीटर है। पारिस्थितिकी संवेदी जोन की परिधि के अंतर्गत 17 ग्राम आते हैं। पारिस्थितिकी संवेदी जोन की उत्तरी सीमा उत्तर प्रदेश की सीमा को छूती है, पारिस्थितिकी संवेदी जोन की पूर्वी सीमा 8 ग्रामों से घिरी हुई है जिसमें लीधोरा, बाघपुरा, सेवारी, मदोरी, गुलेनदा, सरसोरा, कोटी और नाटा ग्राम सम्मिलित हैं। पारिस्थितिकी संवेदी जोन की दक्षिणी सीमा उत्तर प्रदेश की सीमा को छूती है। पारिस्थितिकी संवेदी जोन की पश्चिमी सीमा में 9 ग्रामों अर्थात् मजरा, मदोर, लादपुरा, फुतेरा, गुनदराई, गंज, ओरछा, नकटा और आज्ञादपुरा आदि सम्मिलित हैं।

उपाबंध-II

ओरछा वन्यजीव अभयारण्य के चारों कोनों के अक्षांश और देशांतर

क्र. सं.	दिशा	देशांतर	अक्षांश
1	2	3	4
1.	उत्तर	25°22' 36.556"	78°39' 35.029"
2.	दक्षिण	25°13' 59.507"	78°34' 02.889"
3.	पूर्व	25°18' 22.323"	78°38' 42.387"
4.	पश्चिम	25°18' 44.926"	78°36' 05.323"

उपाबंध III

प्रस्तावित पारिस्थितिकी संवेदी जोन के चारों कोनों के अक्षांश और देशांतर

क्र. सं	दिशा	देशांतर	अक्षांश
1	2	3	4
1.	उत्तर	25°23' 47.549"	78°39' 48.401"
2.	दक्षिण	25°17' 40.187"	78°39' 41.058"
3.	पूर्व	25°12' 39.476"	78°34' 08.388"
4.	पश्चिम	25°15' 57.981"	78°33' 39.515"

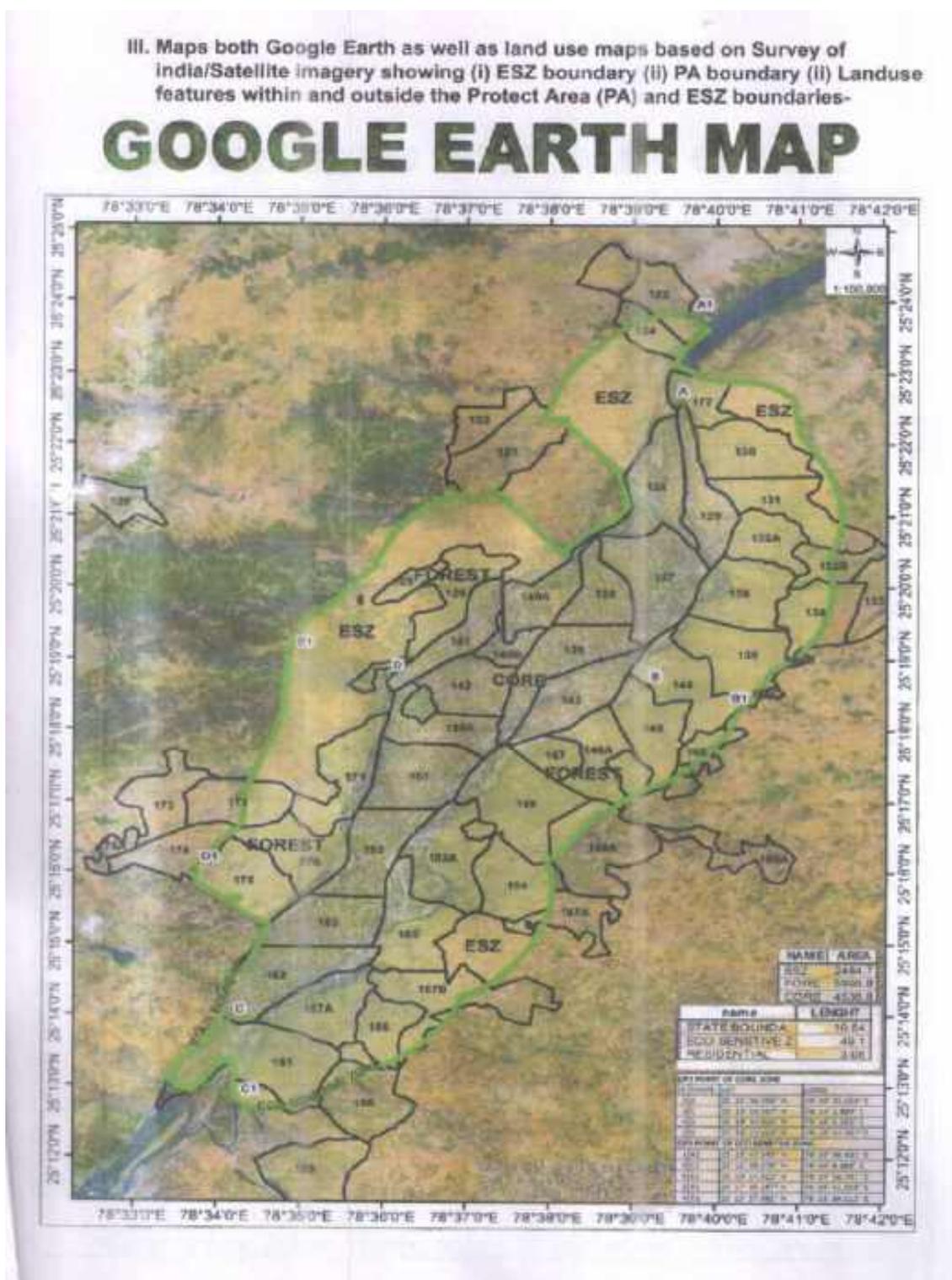
उपाबंध IVपारिस्थितिकी संवेदी जोन के अंतर्गत आने वाले ग्रामों का विवरण

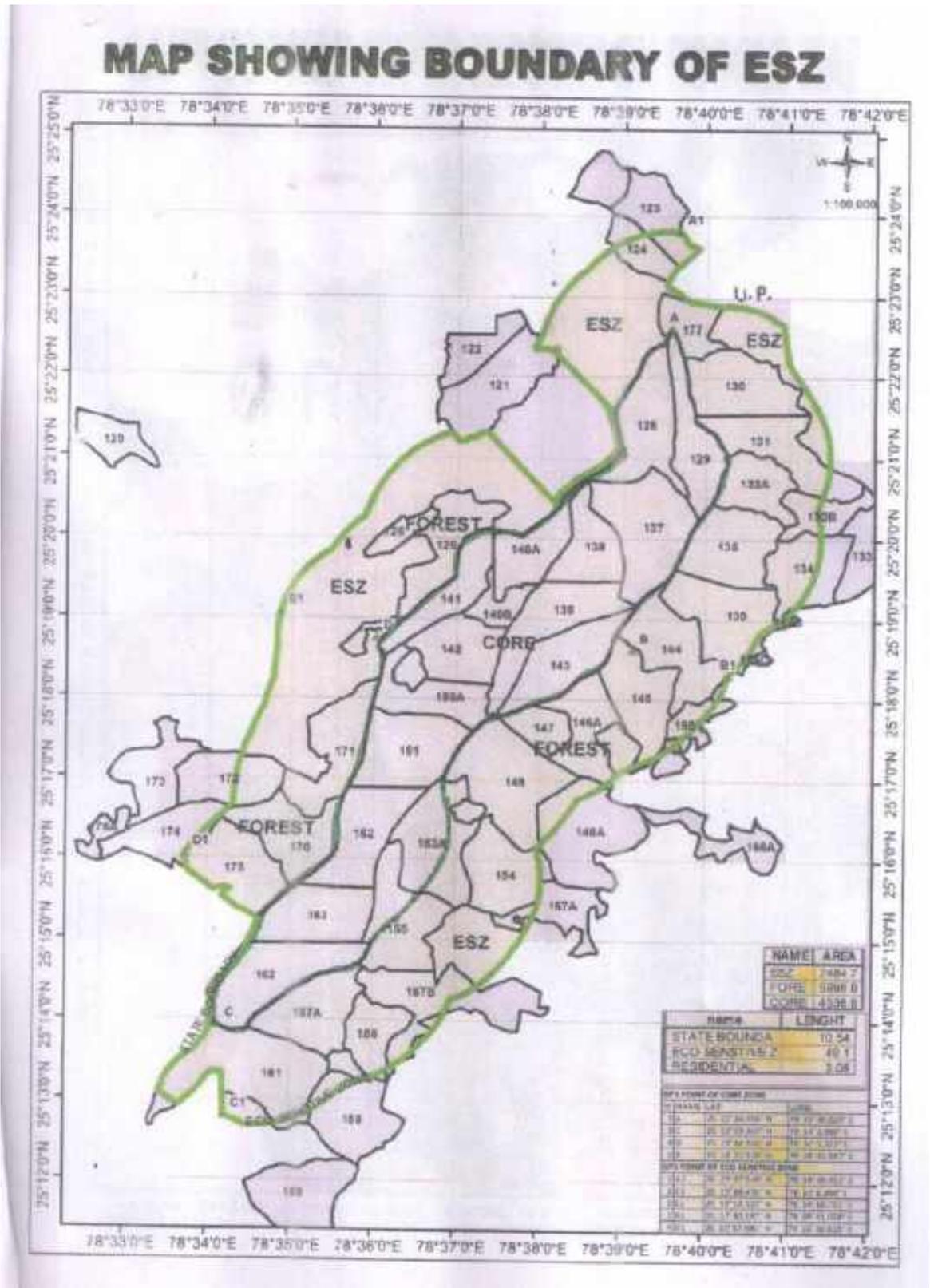
क्र. सं	ग्राम के नाम	देशांतर	अक्षांश	विवरण
1.	अजादपुर	25°23'19.44"	78°38'42.91"	जिला टीकमगढ़ (मध्य प्रदेश)
2.	नकता(कुशनगर)	25°21'58.27"	78°38'23.33"	जिला टीकमगढ़ (मध्य प्रदेश)
3.	ओरछा	25°20'45.17"	78°38'28.37"	जिला टीकमगढ़ (मध्य प्रदेश)
4.	गंज	25°21'00.66"	78°37'35.60"	जिला टीकमगढ़ (मध्य प्रदेश)
5.	गुनधराई	25°21'05.75"	78°36'52.76"	जिला टीकमगढ़ (मध्य प्रदेश)
6.	फुतेरा	25°20'32.53"	78°37'21.53"	जिला टीकमगढ़ (मध्य प्रदेश)

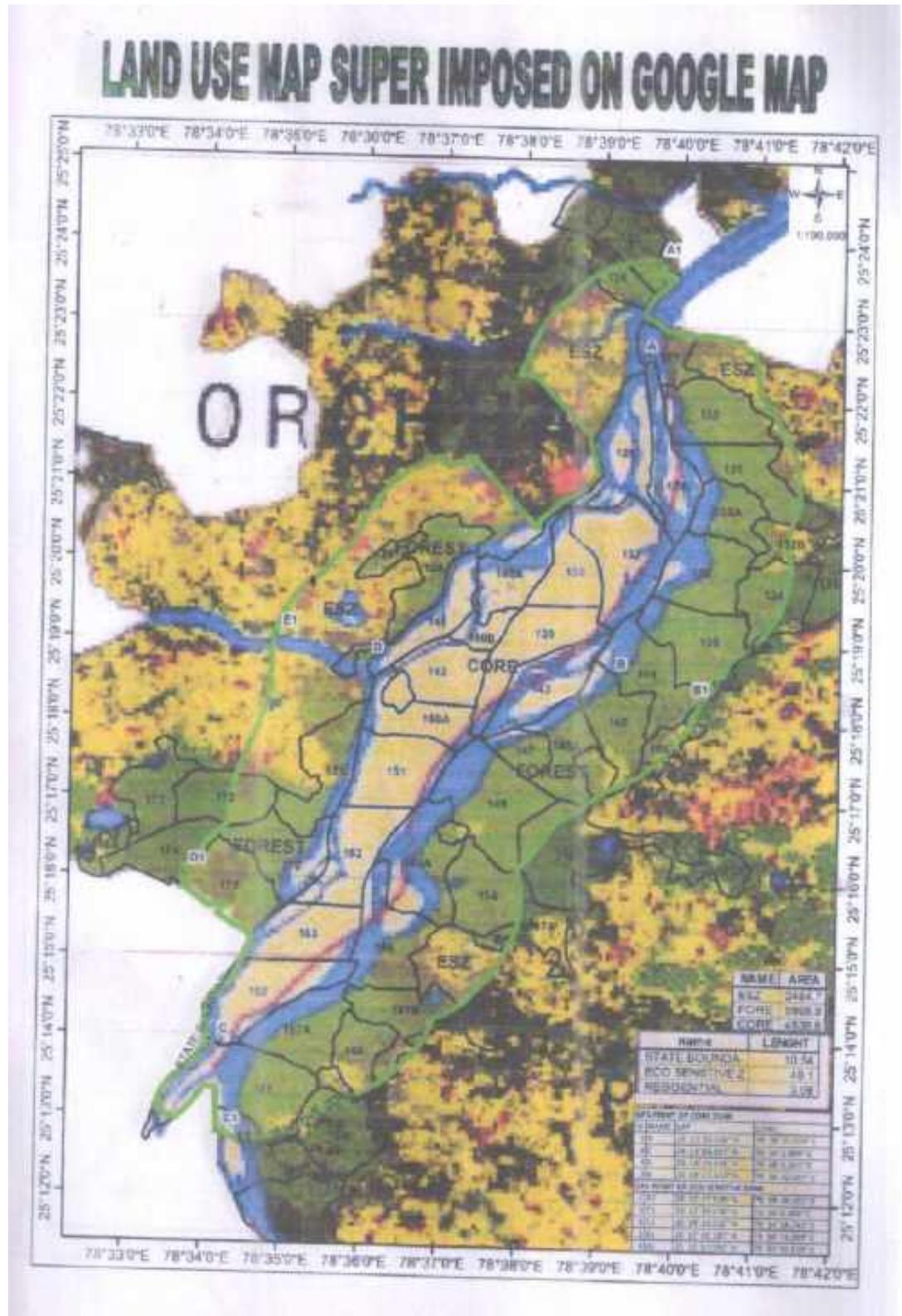
7.	लाडपुरा	25°19'31.88"	78°35'56.15"	जिला टीकमगढ़ (मध्य प्रदेश)
8.	मडोर	25°17'24.43"	78°34'40.57"	जिला टीकमगढ़ (मध्य प्रदेश)
9.	मजरा	25°17'09.15"	78°35'07.71"	जिला टीकमगढ़ (मध्य प्रदेश)
10.	नाटा	25°12'52.06"	78°35'07.75"	जिला टीकमगढ़ (मध्य प्रदेश)
11.	कोटी	25°13'23.97"	78°35'35.99"	जिला टीकमगढ़ (मध्य प्रदेश)
12.	सरसौरा	25°14'46.14"	78°36'48.91"	जिला टीकमगढ़ (मध्य प्रदेश)
13.	गोलपुरा	25°15'07.30"	78°36'52.51"	जिला टीकमगढ़ (मध्य प्रदेश)
14.	मदोरी	25°15'08.91"	78°37'47.95"	जिला टीकमगढ़ (मध्य प्रदेश)
15.	सेवरी	25°16'34.10"	78°38'15.27"	जिला टीकमगढ़ (मध्य प्रदेश)
16.	बगपुरा	25°17'20.14"	78°38'55.01"	जिला टीकमगढ़ (मध्य प्रदेश)
17.	लिधोरा	25°20'25.65"	78°41'10.12"	जिला टीकमगढ़ (मध्य प्रदेश)

उपाबंध- V

ओरछा वन्यजीव अभयारण्य के पारिस्थितिकी संवेदी जोन का मानचित्र







## उपाबंध VI

## पारिस्थितिकी संवेदी जोन निगरानी समिति - की गई कार्रवाई की रिपोर्ट का रूप विधान

1. बैठकों की संख्या और तिथि ।
2. बैठकों का कार्यवृत्त : कृपया मुख्य उल्लेखनीय बिंदुओं का वर्णन करें । बैठक के कार्यवृत्त को एक पृथक अनुबंध में उपाबद्ध करें ।
3. आंचलिक महायोजना की तैयारी की प्रास्थिति जिसके अंतर्गत पर्यटन महायोजना।
4. भू-अभिलेख में सदृश्य त्रुटियों के सुधार के लिए ब्यौहार किए गए मामलों का सारांश ।
5. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन आने वाली गतिविधियों की संविधा के मामलों का सारांश । ब्यौरे एक पृथक् उपाबंध के रूप में उपाबद्ध किए जा सकते हैं ।
6. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन न आने वाली गतिविधियों की संविधा के मामलों का सारांश । ब्यौरे एक पृथक् उपाबंध के रूप में उपाबद्ध किए जा सकते हैं ।
7. पर्यावरण ( संरक्षण ) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सारांश ।
8. कोई अन्य महत्वपूर्ण विषय ।

## MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

## NOTIFICATION

New Delhi, the 2nd January, 2018

**S.O. 35(E).**—WHEREAS, a draft notification was published in the Gazette of India, Extraordinary, vide notification of the Government of India in the Ministry of Environment, Forest and Climate Change number S.O.1700(E), dated the 26<sup>th</sup> May, 2017, inviting objections and suggestions from all persons likely to be affected thereby within the period of sixty days from date on which copies of the Gazette containing the said notification were made available to the public;

**AND WHEREAS**, copies of the Gazette containing the draft notification were made available to the public on the 26<sup>th</sup> May, 2017;

**AND WHEREAS**, no objections and suggestions were received from the persons and stakeholders in response to the draft notification;

**AND WHEREAS**, the Orchha Wildlife Sanctuary spreads over an area of 45.36 square kilometers is located in Tikamgarh district in the State of Madhya Pradesh and is connected with Orchha territorial range and babina range in Uttar Pradesh;

**AND WHEREAS**, the Orchha Wildlife Sanctuary is extremely rich in flora and fauna and the said Sanctuary is also rich in biodiversity;

**AND WHEREAS**, the Orchha Wildlife Sanctuary contains 4 tortoises species, 16 fish species, 97 bird species and 4 vulture species in Orchha Wildlife Sanctuary and the flora and fauna details are as follows:

**Flora:**

Mango (*Mangifera Indica*), Arjun (*Terminalia arjuna*), Achar (*Buehanania Ianjan*), Amla (*Eblica officinale*), Amaltas (*Casia fistula*), Bel (*Eagle marmelus*), Ber (*Zizyphus jujube*), Bargad (*Ficus bengalensis*), Bahera (*Terminilia bellarica*), Bija (*Pterocarpus marsupium*), Bans (*Dendrocalamus strictus*), Babul (*Aeacia Arabica*), Chirol (*Holopteelea integrifolia*), Dhobin (*Dalbergia paniculata*), Dudhi (*Wrightia tinctoria*), Dab (*Dasmotachya bipinnata*), Gular (*Ficus Glomeratg*), Ghont (*Zizyphus eylopyra*), Haldu (*Adina cardifolia*), Khair (*Acacia catechy*), Kardhai (*Anogesus penduls*), Kachannar (*Bauhanian variegata*), Kasai (*Bridelia retusa*), Kumbhi (*Carea arbore*), Kari (*Miliusa tomentosa*), Kaim

(*Mitragyna pariflora*), Kullu (*Sterculia urens*), Mahua (*Madhuca latifolia*), Gunja (*Kannea gradis*), Munj (*Saccharum munja*), Neem (*Azadirachta indica*), Palas (*Buteomonosperma*), Pakar (*Ficus infectoria*), Papal (*Ficus rdigiosa*), Pliuli (*Allaterpsis*), Rohan (*Soymida febrifuga*), Reunjha (*Acacia levcophloea*), Shisham (*Dalbergia sissoo*), Safed siriss (*Albizia procera*), Siris (*Albizia leabeek*), Salai (*Bosweleia sarreta*), Semal (*Bombox ceiba*), Sajha (*Lagerstroemia parviflora*), imli (*Tamarindus indicus*), Sagon (*Tectona grandis*), Tendu (*Diospyros melenoxylon*), Tinsa (*Ougenia dalbergioides*) and Umar (*Ficus glomerata*);

**Fauna:**

Cheetal (*Axis*), Blue Bull (*Boselaphus tragocamelus*), Jackal (*Canis aureus*), Barking Deer (*Muntiacus muntjak*), Indian Fox (*Vulpes benglensis*), Wild boar (*Sus scrofa*), Hyena (*Hyaena hyaena*), Indian hare (*Leupus nigricollis*), Porcupine (*Hystrix indica*), Black faced monkey (*Presbytis entellus*), Red faced monkey (*Macaca mulata*), Bat (*Cynopterus sphinx pteropus ginganteus*) Mongoose (*Herpestes edwardsi*), Indian field mouse (*Rettus refescena*), Chinkara (*Gazell gazelle*), Five striped palm squirrel (*Funambulus pennanti*), Jungle cat (*Felis chaus*) and Bigoos (*Melivora capensis*);

**AND WHEREAS**, it is necessary to conserve and protect the area, the extent and boundaries of which are specified in paragraph 1 of this notification, around the protected area of Orchha Wildlife Sanctuary as Eco-sensitive Zone from ecological, environmental and biodiversity point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-sensitive Zone;

**NOW THEREFORE**, in exercise of the powers conferred by sub-section(1) and clauses (v) and (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area to an extent two kilometers periphery of Orchha Wildlife Sanctuary, except at residential area of Orchha town (100 meters periphery) and excluding the area of Uttar Pradesh as Orchha Wildlife Sanctuary Eco-sensitive Zone (hereinafter referred to as the Eco-sensitive Zone), in the State of Madhya Pradesh details of which are as under, namely:-

**1. Extent and boundaries of Eco-sensitive Zone.-** (1) The extent of Eco-sensitive Zone is two kilometres periphery of Orchha Wildlife Sanctuary, except at residential area of Orchha town (100 meters periphery) and excluding area of Uttar Pradesh and the area of Eco sensitive Zone is 24.84 square kilometers, and the boundary description of Eco-Sensitive Zone is given at **Annexure-I**.

(2) The co-ordinates of Orchha Wildlife Sanctuary and Eco-sensitive Zone are given in **Annexure-II and Annexure-III** respectively.

(3) The list of 17 villages and their co-ordinates falling under the Eco-sensitive Zone is annexed as **Annexure-IV**.

(4) The map of the Eco-sensitive Zone along with boundary details and latitudes and longitudes is appended as **Annexure-V**.

**2. Zonal Master Plan for Eco-sensitive Zone.-** (1) The State Government shall, for the purpose of the Eco-sensitive Zone prepare, a Zonal Master Plan, within a period of two years from the date of publication of this notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification for approval of Competent Authority in the State Government.

(2) The Zonal Master Plan for the Eco-sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.

(3) The Zonal Master Plan shall be prepared in consultation with all concerned State Departments, namely:-

- (i) Environment;
- (ii) Forest and Wildlife;
- (iii) Agriculture;
- (iv) Revenue;
- (v) Urban Development;
- (vi) Tourism;
- (vii) Rural Development;
- (viii) Irrigation and Flood Control;
- (ix) Municipal;
- (x) Panchayati Raj;
- (xi) Public Works Department,

for integrating environmental and ecological considerations into it.

(4) The Zonal Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.

(5) The Zonal Master Plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.

(6) The Zonal Master Plan shall demarcate all the existing worshipping places, village and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green area, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies with supporting maps and the Plan shall be supported by maps giving details of existing and proposed land use features.

(7) The Zonal Master Plan shall regulate development in Eco-sensitive Zone so as to ensure eco-friendly development for livelihood security of local communities.

(8) The Zonal Master Plan shall be a reference document for the Monitoring Committee for carrying out its functions of monitoring under the provisions of this notification.

3. **Measures to be taken by State Government.**-The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-

(1) **Land use.**- Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or industrial activities and such areas shall be clearly defined in the Zonal Master Plan along with maps:

Provided that the conversion of agricultural and other lands within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the State Government, to meet the residential needs of the local residents and for activities such as-

- (i) widening and strengthening of existing roads and construction of new roads;
- (ii) construction and renovation of infrastructure and civic amenities;
- (iii) small scale industries not causing pollution;
- (iv) cottage industries including village industries; convenience stores and local amenities supporting eco-tourism including home stay; and
- (v) promoted activities given in paragraph 4:

Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the State Government and without compliance of the provisions of article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

Provided also that the above correction of error shall not include change of land use in any case except as provided under this sub-paragraph.

Provided also that there shall be no consequential reduction in green area, such as forest area and agricultural area and efforts shall be made to reforest the unused or unproductive agricultural areas with afforestation and habitat restoration activities.

(2) **Natural springs.**- The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the guidelines shall be drawn up by the State Government in such a manner as to prohibit development activities at or near these areas as which are detrimental to such areas.

(3) **Tourism.**- (a) All new eco-tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be as per the Tourism Master Plan for the Eco-sensitive Zone.

(b) The Eco-Tourism Master Plan shall be prepared by the State Department of Tourism in consultation with the State Departments of Environment and Forests.

(c) The Tourism Master Plan shall form a component of the Zonal Master Plan.

(d) The activities of eco-tourism shall be regulated as under, namely:-

(i) no new construction of hotels and resorts shall be permitted within 1 kilometer from the boundary of the Orchha Wildlife Sanctuary or upto the extent of the Eco-sensitive Zone whichever is nearer:

Provided that beyond the distance of 1 kilometer from the boundary of the Orchha Wildlife Sanctuary till the extent of the Eco-sensitive Zone, the establishment of new hotels and resorts shall be permitted only in pre-defined and designated areas for eco-tourism facilities as per Tourism Master Plan;

(ii) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forest and Climate Change and the eco-tourism guidelines issued by National Tiger Conservation Authority (as amended from time to time) with emphasis on eco-tourism;

(iii) till the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee.

(4) **Natural heritage.-** All sites of valuable natural heritage in the Eco-sensitive Zone, such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc., shall be identified and preserved and plan shall be drawn up for their protection and conservation, within six months from the date of publication of this notification and such plan shall form part of the Zonal Master Plan.

(5) **Man-made heritage sites.-** Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic and cultural significance shall be identified in the Eco-sensitive Zone and plans for their conservation shall be prepared within six months from the date of publication of this notification and incorporated in the Zonal Master Plan.

(6) **Noise pollution.-** The Environment Department of the State Government or the Madhya Pradesh State Pollution Control Board shall draw up guidelines and regulations for the control of noise pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981(14 of 1981) and the rules made thereunder.

(7) **Air pollution.-** The Environment Department of the State Government or the Madhya Pradesh State Pollution Control Board shall draw up guidelines and regulations for the control of air pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rules made thereunder.

(8) **Discharge of effluents.-** The discharge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) and the rules made thereunder.

(9) **Solid wastes. -** Disposal of solid wastes shall be as under:-

(a) the solid waste disposal in Eco-sensitive Zone shall be carried out in accordance with the provisions of the Solid Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number S.O. 1357 (E), dated the 8<sup>th</sup> April, 2016 as amended from time to time;

(b) the local authorities shall draw up plans for the segregation of solid wastes into biodegradable and non-biodegradable components;

(c) the biodegradable material shall be recycled preferably through composting or vermiculture; and

(d) the inorganic material may be disposed in an environmentally acceptable manner at site(s) identified outside the Eco-sensitive Zone and no burning or incineration of solid wastes shall be permitted in the Eco-sensitive Zone.

(10) **Bio-medical waste.-** The bio-medical waste disposal in the Eco-sensitive Zone shall be carried out in accordance with the provisions of the Bio-Medical Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R 343 (E), dated the 28<sup>th</sup> March, 2016, as amended from time to time.

(11) **Vehicular traffic. -** The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal Master Plan is prepared and approved by the competent authority in the State Government, Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made thereunder.

(12) **Industrial units.-** (a) No establishment of new wood based industries within the Eco-sensitive Zone shall be permitted except the existing wood based industries set up as per the law.

(b) No establishment of any new industry causing water, air, soil, noise pollution within the Eco-sensitive Zone shall be permitted.

4. **List of activities prohibited or to be regulated within Eco-sensitive Zone.-** All activities in the Eco sensitive Zone shall be governed by the provisions of the Environment (Protection) Act, 1986 (29 of 1986) and the rules made thereunder, and be regulated in the manner specified in the Table below, namely:-

TABLE

S. No.	Activity	Description
(1)	(2)	(3)
<b>A. Prohibited Activities</b>		
1.	Commercial mining	(a) New (minor and major minerals), stone quarrying and crushing units shall prohibited with immediate effect except for meeting the domestic needs of bona fide local residents including digging of earth for construction or repair of houses and for manufacture of country tiles or bricks for housing for personal consumption.  (b) The mining operations shall be carried out in accordance with the order of the Hon'ble Supreme Court dated the 4 <sup>th</sup> August, 2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No.202 of 1995 and dated 21 <sup>st</sup> April, 2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012.
2.	Setting of new industries causing pollution (Water, Air, Soil, Noise, etc.).	(a) No new or expansion of existing polluting industries in the Eco-sensitive zone shall be permitted. (b) Industries categorised as Green or White in the Central Pollution Control Board classification including agro-based small scale industries, shall be regulated as per applicable regulations.
3.	Establishment of major hydroelectric project.	Prohibited (except as otherwise provided) as per applicable laws.
4.	Use or production of any hazardous substances.	Prohibited (except as otherwise provided) as per applicable laws.
5.	Discharge of untreated effluents in natural water bodies or land area.	Prohibited (except as otherwise provided) as per applicable laws
6.	Setting of new saw mills.	No new or expansion of existing saw mills shall be permitted within the Eco-sensitive Zone.
<b>B. Regulated Activities</b>		
7.	Commercial establishment of hotels and resorts.	No new commercial hotels and resorts shall be permitted within one kilometre of the boundary of the Protected Area or upto the extent of Eco-sensitive Zone, whichever is nearer, except for small temporary structures for eco-tourism activities: Provided that, beyond one kilometre from the boundary of the Protected Area or upto the extent of Eco-sensitive Zone whichever is nearer, all new tourist activities or expansion of existing activities shall be in conformity with the Tourism Master Plan and guidelines as applicable.
8.	Establishment of large-scale commercial livestock and poultry farms by firms, companies, etc.	Regulated under applicable laws.
9.	Construction activities.	(a) No new commercial construction of any kind shall be permitted within one kilometer from the boundary of the Protected Area or upto extent of the Eco-sensitive Zone whichever is nearer:

		<p>Provided that, local people shall be permitted to undertake construction in their land for their use including the activities listed in sub-paragraph (1) of paragraph 3 as per building byelaws:</p> <p>Provided further that the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per applicable rules and regulations, if any.</p> <p>(b) Beyond one kilometre it shall be regulated as per the Zonal Master Plan.</p>
10.	Small scale industries not causing pollution.	Non polluting, non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous materials from the Eco-sensitive Zone shall be permitted by the Competent Authority.
11.	Setting up of brick kilns.	Regulated (except as otherwise provided) as per applicable laws.
12.	Felling of trees.	<p>(a) There shall be no felling of trees on the forest or Government or revenue or private lands without prior permission of the competent authority in the State Government.</p> <p>(b) The felling of trees shall be regulated in accordance with the provisions of the relevant Central or State Acts and the rules made thereunder.</p>
13.	Collection of Forest Produce or Non-Timber Forest Produce (NTFP).	Regulated under applicable laws.
14.	Erection of electrical and communication towers and laying of cables and other infrastructures.	Regulated under applicable laws (underground cabling may be promoted).
15.	Infrastructure including civic amenities.	Shall be done with mitigation measures, as per applicable laws, rules and regulations and available guidelines.
16.	Widening and strengthening of existing roads and construction of new roads.	Shall be done with mitigation measures, as per applicable laws, rules and regulations and available guidelines.
17.	Under taking other activities related to tourism like over flying the Eco-sensitive Zone area by hot air balloon, helicopter, drones, Microlites, etc.	Regulated under applicable laws.
18.	Protection of hill slopes and river banks.	Regulated under applicable laws.
19.	Movement of vehicular traffic at night.	Regulated for commercial purpose under applicable laws.
20.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and fisheries.	Permitted under applicable laws for use of locals.
21.	Discharge of treated effluents in natural water bodies or land area.	The discharge of treated effluent shall be regulated as per applicable laws.
22.	Commercial extraction of surface and ground water.	Regulated under applicable laws.
23.	Open well, bore well, etc. for agriculture or other usage.	Regulated under applicable laws and the activity shall be monitored by the concerned authority.
24.	Solid waste management.	Regulated under applicable laws.
25.	Introduction of exotic species.	Regulated under applicable laws.

26.	Eco-tourism.	Regulated under applicable laws.
27.	Use of polythene bags.	Regulated under applicable laws.
28.	Commercial sign boards and hoardings.	Regulated under applicable laws.
<b>C. Promoted Activities</b>		
29.	Rain water harvesting.	Shall be actively promoted.
30.	Organic farming.	Shall be actively promoted.
31.	Adoption of green technology for all activities.	Shall be actively promoted.
32.	Cottage industries including village artisans, etc.	Shall be actively promoted.
33.	Use of renewable energy.	Bio gas, solar light, etc. to be actively promoted.
34.	Agro-forestry.	Shall be actively promoted.
35.	Skill development.	Shall be actively promoted.
36.	Restoration of degraded land/ forests/habitat.	Shall be actively promoted.
37.	Environmental awareness.	Shall be actively promoted.

**5. Monitoring Committee.-** The Central Government hereby constitutes a Monitoring Committee for effective monitoring of the Eco-sensitive Zone, which shall comprise of the following namely:-

- |        |  |                    |
|--------|--|--------------------|
| (i)    | Divisional Commissioner, Sagar   | -Chairman;         |
| (ii)   | One representative of Non-Governmental Organisations working in the field of environment (including heritage conservation) to be nominated by the Government of Madhya Pradesh | -Member;           |
| (iii)  | An expert in the area of ecology and environment to be nominated by the Government of Madhya Pradesh   | -Member;           |
| (iv)   | Representative of Madhya Pradesh Pollution Control Board   | -Member;           |
| (v)    | Chief Conservator of Forests, Chhatarpur   | -Member;           |
| (vi)   | District Collector, Tikamgarh  | - Member;          |
| (vii)  | Commissioner, Nagar Nigam, Sagar   | -Member;           |
| (viii) | Superintending Engineer, Public Health Dept. Tikamgarh   | - Member;          |
| (ix)   | Chief Executive Officer of Zilla Panchayat, Tikamgarh  | -Member;           |
| (x)    | District Officer of Town and Country Planning Department   | -Member;           |
| (xi)   | Expert in Biodiversity nominated by State Government   | -Member; and       |
| (xii)  | Wildlife Warden of Orchha Wildlife Sanctuary   | -Member-Secretary. |

**6. Terms of reference:-** (1) The Monitoring Committee shall monitor the compliance of the provisions of this notification.

- (2) The tenure of the Monitoring Committee shall be for three years or till the re-constitution of the new Committee by the State Government, and subsequently the Monitoring Committee shall be constituted by the State Government.
- (3) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forest number S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearances under the provisions of the said notification.
- (4) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forest number S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned regulatory authorities.
- (5) The Member-Secretary of the Monitoring Committee or the concerned Collector(s) or the concerned park Deputy Conservator of Forests shall be competent to file complaints under section 19 of the Environment (Protection) Act, 1986 against any person who contravenes the provisions of this notification.
- (6) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from industry associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.
- (7) The Monitoring Committee shall submit the annual action taken report of its activities as on 31<sup>st</sup> March of every year by 30<sup>th</sup> June of that year to the Chief Wildlife Warden of the State as per pro- forma appended at **Annexure-VI**.
- (8) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.

**7. Supreme Court, etc. Orders.-** The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.

**8. Additional Measurs.-** The provisions of this notification shall be subject to the orders, if any, passed, or to be passed, by the Hon'ble Supreme Court of India or High Court or National Green Tribunal.

[F. No. 25/63/2015-ESZ]

LALIT KAPUR, Scientist 'G'

#### Annexure-I

#### Boundary description Orchha Eco-Sensitive Zone

Eco-Sensitive Zone is in the 2 kilometer periphery of Orchha Wildlife Sanctuary, except at residential area of Orchha town (100 meters periphery) and excluding area of Uttar Pradesh Total area of Eco-sensitive Zone is 24.84 square kilometers. There are 17 villages that fall in the periphery of Eco-sensitive Zone. The northern boundary of Eco-sensitive Zone touches boundary of Uttar Pradesh., Eastern boundary of Eco-sensitive Zone covers 8 villages including Lidhora, Baghpura, Sevri, Madori, Gulenda, Sarsora, Koti and Nata. Southern boundary of Eco-sensitive Zone touches boundary of Uttar Pradesh. The western boundary of Eco-sensitive Zone includes 9 villages namely Majra, Mador, Ladpura, Futera, Gundrai, Ganj, Orchha, Nakta and Aazadpura.

#### ANNEXURE- II

#### Longitude and Latitude of four corners of Orchha Wildlife Sanctuary

S.No.	Direction	Longitude	Latitude
1	2	3	4
1.	North	25 <sup>0</sup> 22' 36.556"	78 <sup>0</sup> 39' 35.029"
2.	South	25 <sup>0</sup> 13' 59.507"	78 <sup>0</sup> 34' 02.889"
3.	East	25 <sup>0</sup> 18' 22.323"	78 <sup>0</sup> 38' 42.387"
4.	West	25 <sup>0</sup> 18' 44.926"	78 <sup>0</sup> 36' 05.323"

## ANNEXURE- III

**Longitude and Latitude of four corners of proposed Eco-sensitive Zone**

S.No.	Direction	Longitude	Latitude
1	2	3	4
1.	North	25 <sup>0</sup> 23' 47.549"	78 <sup>0</sup> 39' 48.401"
2.	South	25 <sup>0</sup> 17' 40.187"	78 <sup>0</sup> 39' 41.058"
3.	East	25 <sup>0</sup> 12' 39.476"	78 <sup>0</sup> 34' 08.388"
4.	West	25 <sup>0</sup> 15' 57.981"	78 <sup>0</sup> 33' 39.515"

## ANNEXURE- IV

**List of Villages within the Eco-sensitive Zone**

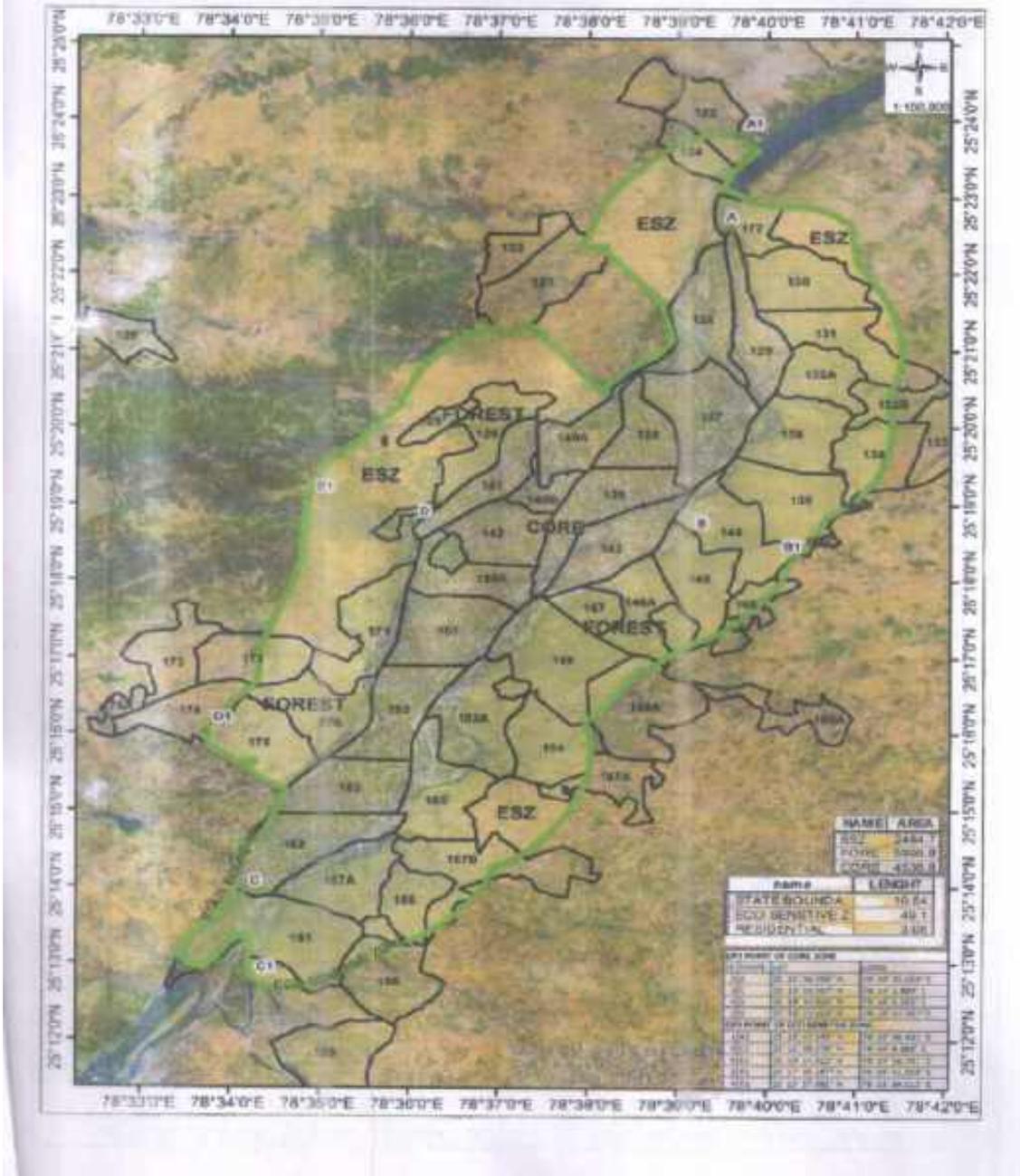
S.No.	Village Name	Longitude	Latitude	Details
1.	Azadpura	25 <sup>0</sup> 23' 19.44"	78 <sup>0</sup> 38' 42.91"	District Tikamgarh (Madhya Pradesh)
2.	Nakta (Kushnagar)	25 <sup>0</sup> 21' 58.27"	78 <sup>0</sup> 38' 23.33"	-do-
3.	Orchha	25 <sup>0</sup> 20' 45.17"	78 <sup>0</sup> 38' 28.37"	-do-
4.	Ganj	25 <sup>0</sup> 21' 00.66"	78 <sup>0</sup> 37' 35.60"	-do-
5.	Gundrai	25 <sup>0</sup> 21' 05.75"	78 <sup>0</sup> 36' 52.76"	-do-
6.	Phutera	25 <sup>0</sup> 20' 32.53"	78 <sup>0</sup> 37' 21.53"	-do-
7.	Ladpura	25 <sup>0</sup> 19' 31.88"	78 <sup>0</sup> 35' 56.15"	-do-
8.	Mador	25 <sup>0</sup> 17' 24.43"	78 <sup>0</sup> 34' 40.57"	-do-
9.	Majra	25 <sup>0</sup> 17' 09.15"	78 <sup>0</sup> 35' 07.71"	-do-
10.	Nata	25 <sup>0</sup> 12' 52.06"	78 <sup>0</sup> 35' 07.75"	-do-
11.	Koti	25 <sup>0</sup> 13' 23.97"	78 <sup>0</sup> 35' 35.99"	-do-
12.	Sarsaura	25 <sup>0</sup> 14' 46.14"	78 <sup>0</sup> 36' 48.91"	-do-
13.	Golpura	25 <sup>0</sup> 15' 07.30"	78 <sup>0</sup> 36' 52.51"	-do-
14.	Madori	25 <sup>0</sup> 15' 08.91"	78 <sup>0</sup> 37' 47.95"	-do-
15.	Sewari	25 <sup>0</sup> 16' 34.10"	78 <sup>0</sup> 38' 15.27"	-do-
16.	Bagpura	25 <sup>0</sup> 17' 20.14"	78 <sup>0</sup> 38' 55.01"	-do-
17.	Lidhora	25 <sup>0</sup> 20' 25.65"	78 <sup>0</sup> 41' 10.12"	-do-

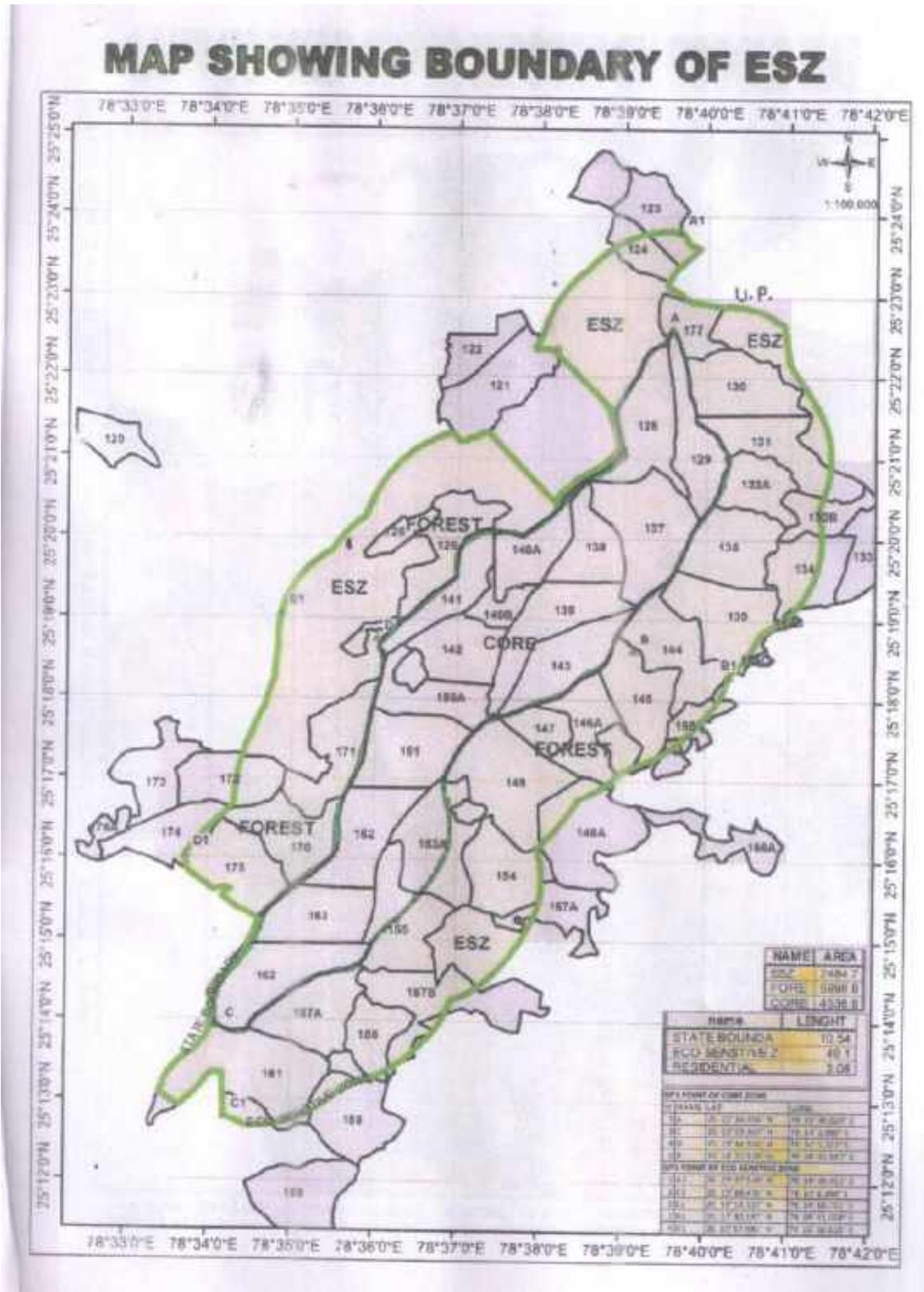
ANNEXURE- V

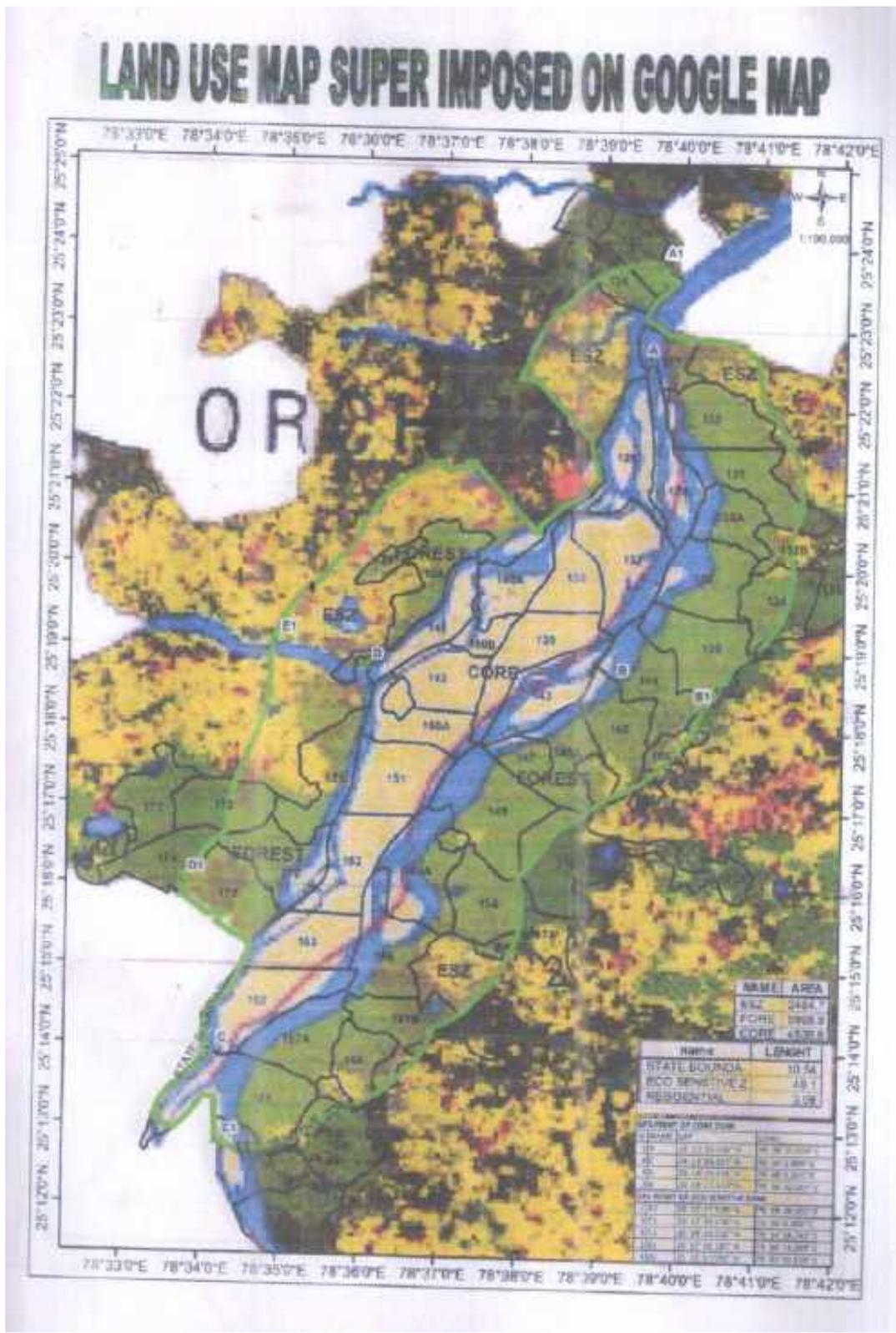
MAP OF ECO-SENSITIVE ZONE OF ORCHHA WILDLIFE SANCTUARY

iii. Maps both Google Earth as well as land use maps based on Survey of India/Satellite imagery showing (i) ESZ boundary (ii) PA boundary (ii) Landuse features within and outside the Protect Area (PA) and ESZ boundaries-

**GOOGLE EARTH MAP**







ANNEXURE-VI

Performa of Action Taken Report: - Eco-sensitive Zone Monitoring Committee.-

1. Number and date of meetings.
2. Minutes of the meetings: Mention main noteworthy points. Attach minutes of the meeting as separate Annexure.
3. Status of preparation of Zonal Master Plan including Tourism Master Plan.

4. Summary of cases dealt for rectification of error apparent on face of land record (Eco-sensitive Zone wise); [Details may be attached as Annexure].
5. Summary of cases scrutinised for activities covered under the Environment Impact Assessment notification, 2006; [Details may be attached as separate Annexure].
6. Summary of cases scrutinised for activities not covered under the Environment Impact Assessment notification, 2006; [Details may be attached as separate Annexure].
7. Summary of complaints lodged under section 19 of the Environment (Protection) Act, 1986.
8. Any other matter of importance.

RAKESH  
SUKUL

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RAKESH SUKUL  
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(मानचित्रकार द्वारा भरा जावे)

1. आवेदित क्षेत्र सुरक्षित है अथवा नहीं ?  
आवेदित क्षेत्र पूर्व में धारित है अथवा नहीं ?
3. आवेदित क्षेत्र यदि पूर्व में धारित था तो उसका विवरण (पट्टेदार का नाम स्वीकृत अवधि, खनिज का नाम एवं क्षेत्र गिरस्त होने का कारण) खनिज रियायत अवधि समाप्ति के पश्चात खुला घोषित हुआ अथवा नहीं ?
4. यदि क्षेत्र खुला घोषित है तब खुला घोषित होने की सूचना अनुसार आवेदित क्षेत्र की मानचित्र की स्थिति में रक्बा
5. आवेदित क्षेत्र पर पूर्व के आवेदन लंबित है अथवा नहीं ? (लंबित होने पर विस्तृत विवरण)
6. आवेदित क्षेत्र पूर्व के आवेदनों से आच्छादित होता है तब क्षेत्र उपलब्धता का मानचित्र में अंकन तथा उपलब्धता का मानचित्र में अंकन तथा उपलब्ध क्षेत्र का वितरण
7. प्रतिबंधित क्षेत्र छोड़ने के उपरांत उपलब्ध क्षेत्र (निर्धारित प्रारूप में प्रस्तुत करें)

आवेदित क्षेत्र		प्रतिबंधित क्षेत्र		उपलब्ध क्षेत्र		स्वीकृति हेतु उपलब्ध क्षेत्र का योग
खसरा कं	रकबा (हे०)	खसरा कं०	रकबा (हे०)	खसरा कं०	रकबा (हे०)	
247/2	1-200-8	247/2	0-210	247/2	1-00-00	1-00-00

8. आवेदित क्षेत्र का इतिहास.....
9. क्षेत्र उपलब्धता संबंधी माष्ट अनुशंसा.....

दिनांक: 22.05.2017

मानचित्रकार का नाम

(मानचित्रकार का नाम)



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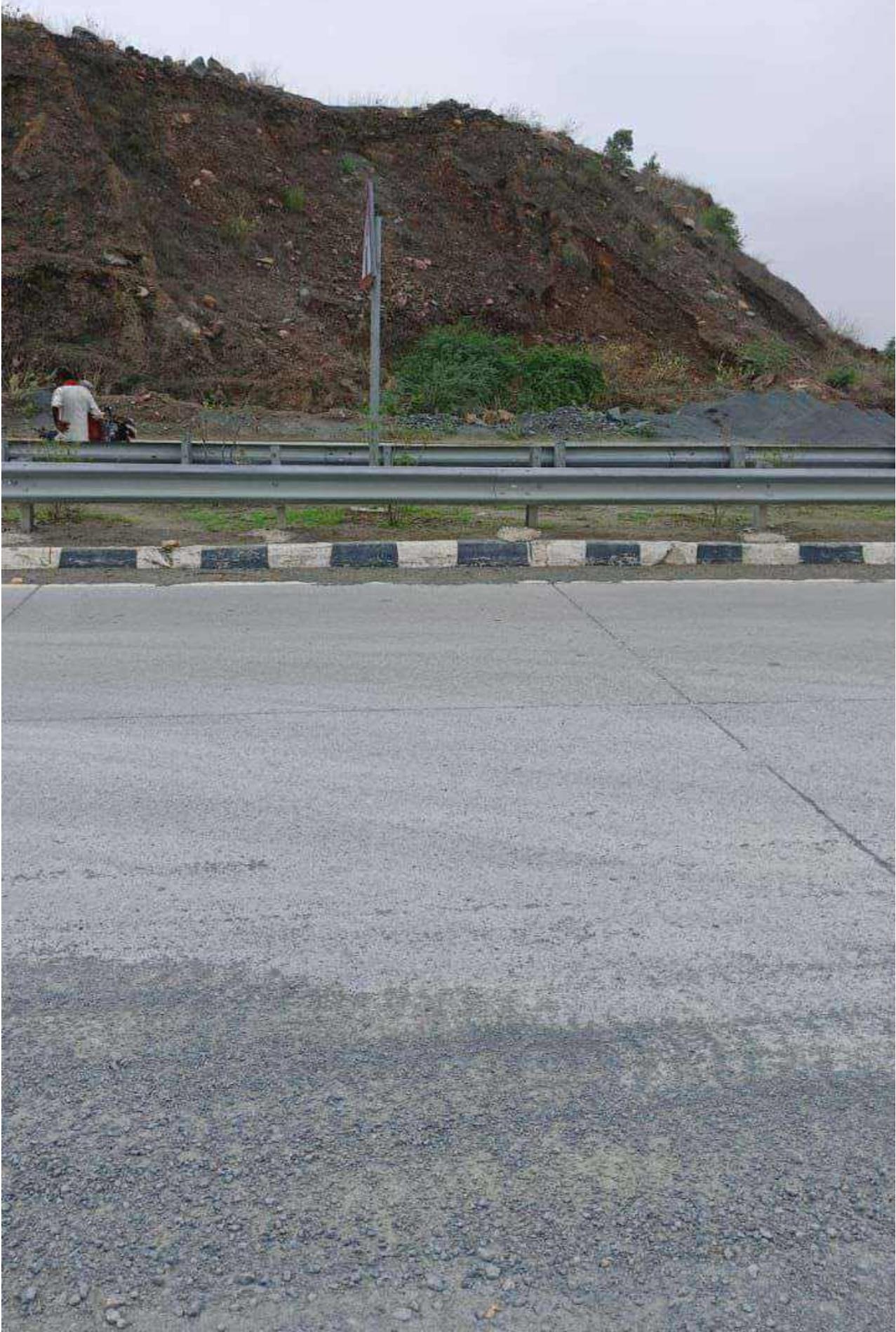
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भारत सरकार Govt. of India  
श्रम एवं रोजगार मंत्रालय Ministry of Labour & Employment  
खान सुरक्षा महानिदेशालय Directorate General of Mines Safety,  
ग्वालियर क्षेत्र, ग्वालियर Gwalior Region, Gwalior

क्रमांक/उ.जोन/ग्वा.क्षेत्र/1070

ग्वालियर, 23/08/2019

प्रेषक :

निदेशक खान सुरक्षा,  
ग्वालियर क्षेत्र, ग्वालियर ।

सेवा में,

श्री सुनील कुमार गुप्ता,

मालिक : सीतापुर पत्थर खदान (खसरा नं० 226/1, एरिया 04.00 है),  
निवासी सन इण्टरनेशनल स्कूल के पीछे,  
शिवाजी नगर, जिला टीकमगढ़ (म०प्र०)।

विषय: Permission under Reg.106(2)(b) of the Metalliferous Mines Regulations, 1961 to conduct mining operation by a system of Heavy Earth Moving Machinery only at Sitapur Stone (Crusher Use) Mine (Khasra No. 226/1 Area- 4.00 Hectare) of Sri Sunil Kumar Gupta.

महोदय,

Please refer to your Online Application ID-42212 dated 21.02.2019 and plan/section enclosed therewith on the above subject.

The matter has since been considered in the light of what has been stated in your application. In exercise of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under the provisions of Regulations 106(2)(b) of the Metalliferous Mines Regulations, 1961 and by virtue of authorisation granted to me by the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Section 6(1) of the Mines Act, 1952, I, hereby permit you to deploy HEMMs only in the area marked as 1-2-3-4-1 of the mine as shown in the plan No. SITAPUR/SUNIL/106/C-325/2018 dated 15.09.2018 at Sitapur Stone (Crusher Use) Mine (Khasra No. 226/1 Area- 4.00 Hectare, subject to the following conditions for a period of 5 years i.e. upto 21.08.2024, being strictly complied with:

**1.0 GENERAL**

- 1.1 Except where otherwise provided for in this relaxation/permission, all relevant provisions of the Metalliferous Mines Regulations, 1961, relating to opencast workings, explosives & shot firing and use of machinery shall be strictly complied with.
- 1.2 No Blasting shall be conducted within 100m of structures not belonging to mine owner and no deep hole blasting shall be conducted anywhere in the mine.
- 1.3 The mine shall be worked during daylight hours only.
- 1.4 Garland drains of adequate size shall be provided on the surface on the periphery of the opencast workings to divert rain water from flowing into the mine.
- 1.5 Travelling roads for manual work persons separate from the haul roads shall be provided in the mine.
- 1.6 Provisions of Reg 154 of The MMR, 1961 shall be strictly complied with.

कार्यालय पता : जीएच-705, दीनदयाल नगर, गोले का मन्दिर, ग्वालियर (म०प्र०)। दूरभाष नं० 0751-2472545

## 2.0 OPENCAST WORKINGS:

### 2.1 Height and Width of Benches

- 2.1.1 No working shall be made in mine which is lying within 45m of any public structure not belonging to the owner of the mine.
- 2.1.2 The height of the benches in overburden, as well as in hard & compact mineral formation shall not exceed six metres (6.0m) or the maximum digging height/depth of the machine deployed thereat for digging, excavation or removal, whichever is less.
- 2.1.3 Width of any bench shall not be less than *(i) the width of the widest machine plying on the bench plus 2.0 metres, or (ii) three times the width of the largest truck/tipper plus 5.0 metres if trucks/tippers ply on the bench, or (iii) twice the height of the bench*, whichever is more.
- 2.1.4 The slope of the benches formed to work the mine shall not exceed 60° from horizontal.
- 2.1.5 When persons are employed within 5m of the working face, adequate precautions shall be taken to ensure their safety by dressing the sides of the bench.
- 2.1.6 Plying of HEMM or tipping trucks on the same bench where men are to work, travel or rest shall be avoided.

### 2.2 ROADS FOR TRUCKS AND DUMPERS AND FOR OTHER VEHICLES

- 2.2.1 All haul roads for trucks/dumpers/mobile machinery shall be maintained in good condition.
- 2.2.2 Wherever practicable, all haul roads for trucks/dumpers/tippers shall be arranged to provide one-way traffic.
- 2.2.3 No road shall be of a width less than "three times the width of the largest vehicle plus 5.0m" plying on that road.
- 2.2.4 Definite turn-outs, crossing points, and waiting points shall be designated and demarcated by proper sign boards for the guidance of drivers.
- 2.2.5 All corners and bends in haul roads for HEMM/trucks/tippers shall be so designed, made and kept maintained that the operators and drivers of vehicles plying on the road have clear view along the road, for a distance of not less than three times the braking distance of largest HEMM when plying at the rated speed, as fixed by the manager.
- 2.2.6 Where visibility for a distance as above cannot be ensured, separate lanes shall be provided at all corners and bends in haul roads of widths not less than "2 times the width of the largest vehicle plus 3.0m" plying on that road. The lanes shall be separated by a strong divider for up and down traffic.
- 2.2.7 No haul road for HEMM/dumpers/trucks/ tippers shall have a gradient steeper than 1 in 16 at any place and gradient of ramps over a distance of 10m shall not be steeper than 1 in 10.
- 2.2.8 Where any part of the road exists above the level of the surrounding area, a strong parapet wall or embankment, not less than 1.0m wide at the top with sides sloping on either side, and of height not less than the diameter of the tyre of the largest truck/tipper plying on it, shall be provided and kept maintained to prevent any out of control vehicle getting off the road and rolling down.
- 2.2.9 Warning notices and road signs shall be posted along the haul roads at appropriate places like crossings, curves etc. for guidance of drivers of trucks/tippers. At every curve, a parapet wall or vertical posts shall be provided to help the drivers to keep the trucks/tippers on the track.

कार्यालय पता : जीएच-705, दीनदयाल नगर, भोले का मन्दिर, खालियर (मैसूर)। दूरभाष नं० 0751-2472545

### SPOIL BANKS/ OVERBURDEN DUMPS & FENCING AROUND OC WORKINGS

- 2.3.1(a) Spoils, overburden or debris shall be deposited at places belonging to the mine and duly approved by the manager in writing.
- (b) Spoils, overburden shall not be deposited, beneath transmission, telephone or power lines or within 45m of any other public structure like roads, railways, etc.
- (c) The slope of a spoil bank face shall be determined by natural angle of repose of the material being deposited, but shall in no case exceed 37.5 degrees from the horizontal. The spoil bank face shall not be retained by artificial means at an angle in excess of its natural angle of repose.
- 2.3.2 (a) The spoil, overburden or debris shall not be deposited within 45m of railway line, public road, other public works or other structures of permanent nature, not belonging to management.
- (b) A suitable fence shall be erected between any railway line/road/buildings/structures not belonging to the management, and the toe of every active spoil bank so as to prevent un-authorised persons from approaching the spoil bank.
- 2.3.3 No persons shall, or shall be permitted to approach the toe of an active spoil bank where he may be endangered from material rolling down the face. Suitable warning signs at conspicuous places shall also be displayed.
- 2.3.4 The periphery around the limits of opencast workings, and edges of benches of the opencast workings shall be kept fenced in accordance with DGMS Circular No 11 of 1959.
- ### 3.0 SUPERVISION
- 3.1 (a) A person, possessing at least a Second Class Mine Manager's Certificate of competency, granted under the Metalliferous Mines Regulations 1961, shall be appointed as the manager of the mine to look after HEMM operation.
- (b) *This permission shall stand revoked as soon as the qualified manager ceases to work in the mine. Deployment of Heavy Earth Moving Machinerles (HEMM) shall be suspended in absence of the manager with aforesaid qualification.*
- (c) The manager shall not be appointed in any other mine in any capacity whatsoever.
- 3.2 Adequate number of supervisors including duly qualified mine foremen and mining mates shall be appointed to assist the manager. The Manager, mine foremen, and mining mate(s) shall be responsible to see that all work in the mine is carried on in strict compliance of the Mines Act, rules, regulations and the orders made there-under. They shall also supervise transport and loading operations being done by the contractor(s), if any.
- 3.3 The Manager and the Mine Foremen appointed if any shall in particular –
- (a) make frequent inspections of the areas placed under his charge, check any unsafe conditions/practices in operations being conducted, and shall ensure that all operations are conducted in a safe and efficient manner,
- (b) not allow any person to work or allow any HEMM to be deployed above or under any overhanging edges or places where there is indication of impending slide, until such danger has been removed,
- (c) ensure that every person engaged in dressing operations on benches or required to work at height is provided with, and he uses safety belt of a type approved by the Chief Inspector of Mines,

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- (d) ensure that all loose material is removed from high wall(s) before drillers are engaged on the lower bench,
- (e) ensure that parapet walls/berms/embankments along the haul roads and dump/stock-pile edges are properly maintained,
- (f) frame a "*Code of Traffic Rules & Procedures*" for movement of HEMM, and of "*Code of Practice*" for prevention of Injuries to persons engaged at loading and unloading points, in tipping operations on stock piles, dumping of overburden in dump yards, etc., and ensure strict compliance and adherence of the same by all,
- (g) ensure compliance of stipulations of conditions governing grant of this permission and other provisions of the Regulations, Rules, bye-laws, orders, and circulars issued from time to time, as may be applicable.
- 3.4 HEMM/equipments deployed in the mine, including ones deployed through contractual agencies, if any, shall be placed under the charge of an engineer to ensure their adequate inspection, examination, and maintenance in a safe working order.
- 3.5 The engineer/competent person(s) appointed shall -
- inspect & examine all machines and equipments and satisfy himself that they are in sound and safe working order.
  - not allow any machine, equipment to be used, if it is found defective.
  - ensure that every machine/equipment is used in a safe and efficient manner
  - ensure that each operation/activity concerning repair, maintenance and operation of machinery/equipment is carried on in a safe and efficient manner.
- 3.6 The manager shall issue a copy of regulations, rules, bye-laws and orders made there-under and a code specifying duties and responsibilities to all mine-officials, i.e., to Foremen, Mining Mates, Engineer(s), Supervisors, Technicians, Fitters, Mechanics, Machine Operators, helpers, loading supervisors etc., which affect him, in a language understood by them.
- 3.7 It shall be the responsibility of the Manager, Foremen, Mining Mates, Engineer(s), and Supervisors to ensure that all persons working in the mine, and those working on machines/ equipments etc. work as per the code and all machines and equipments etc. are installed, operated and maintained in safe working condition.

#### 4.0. EXAMINATION, REPAIR & MAINTENANCE OF MACHINES

- 4.1(a) A code of practice for inspection, examination and repair of all machines and equipment shall be drawn up by the Engineer in consultation with the Manager and implemented. The code of instructions furnished by the manufacturers in the matter of maintenance of various machinery and preventive maintenance schedules for each type of machinery and vehicle shall be strictly followed.
- (b) Every HEMM and drill shall be thoroughly examined by an engineer or a competent person at the commencement of every shift and shall be maintained in good and safe working condition. The engineer or mechanic or foreman or other authorized competent persons shall personally inspect and test every machine & vehicle paying special attention to the following details -
- that the brakes and horn or other warning devices are in working order,
  - that the lighting fixtures are in proper working order, if the machine is required to work beyond day-light hours.

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- In case of trucks/tippers, special attention shall be paid to safe working order of brakes, steering system, horn, audio-visual reversing alarm, rear view mirrors, head & tail lights, side indicator lamps, hazard lights, and other safety devices prescribed by the manufacturer and circulars issued by DGMS.
- (iv) He shall not permit the vehicle or machine to be taken out for work nor shall he drive the vehicle unless he is satisfied that it is mechanically sound and in efficient working order.
- (c) A record of examination and maintenance carried out in accordance with the above shall be maintained in a bound paged register, which shall be signed by the competent person or engineer.
- 4.2(a) Every machine shall be allocated at least one day in every week for its maintenance, when it shall be thoroughly examined & inspected by a competent person or an engineer, who shall satisfy himself that it is mechanically sound and is in safe and efficient working order, before it is allowed to be re-deployed.
- (b) A report of every maintenance made under clause (a) shall be recorded in a bound paged book kept for the purpose, and shall be signed and dated by competent person making the inspection and countersigned by the Engineer.
- 4.3(a) If the engineer or competent person making an inspection notices any defect in any machinery, the said machinery shall not be used until the defect has been remedied.
- (b) Any defect in any machinery, reported by its operator, shall be promptly attended to.
- 4.4 Any machinery found to be in an unsafe operating condition shall be tagged at the operator's position; "Out of Service, Do not Use" and its use shall be prohibited until the unsafe condition has been corrected.
- 4.5 All repairs to a machine shall be done at a location which provides a safe place for the persons engaged on repairs.
- 4.6(a) Except for testing, trial or adjustment, which must necessarily be done while the machine is in motion, every machine shall be shut down, and positive means taken to prevent its operation, before any repair, maintenance or lubrication is undertaken on it.
- (b) Any machinery, equipment or part thereof which is suspended or held apart by use of slings, hoists, or jacks shall be substantially blocked or cribbed, before men are permitted to work underneath or between the same.
- 5.0 DRILLING OF HOLES FOR BLASTING**
- 5.1 All drills shall be provided with wet drilling arrangement or with a device, duly approved by the Chief Inspector of Mines, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling operations and it shall be maintained in efficient working order. No dry drilling operation shall be carried on.
- 5.2 All moving parts of the drill shall be adequately guarded and it shall be ensured that such guards remain in place before the machine is put in operation.
- 5.3 Every drill shall be placed under the charge of a competent person for its operation, duly authorised in writing by the manager, herein called the 'Operator'.
- 5.4 At the beginning of his shift, the drill operator shall examine the drilling equipment and satisfy himself that-
- (a) all hose connections are in order; and,  
 (b) the drill is in safe working condition and all safety devices are in place and functional  
 (c) persons keep clear of the drill and drill stem while the drill is in motion;  
 (d) persons do not work under suspended tools when tools are removed from the holes,

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- (e) all finished drill holes are properly plugged so as avoid possible injury to any one accidentally stepping onto the hole.
- 5.5 The area where drilling is to be done shall be thoroughly cleaned of loose rocks and debris and position of every hole to be drilled shall be distinctly marked by the shot-firer/blasting officer, so as to be readily seen by the drillers.
- 5.6 No drilling shall be commenced in an area where blast-holes have been fired, until the blaster has made a thorough examination of all places, including remaining butts of old deep holes, for unexploded charges that the drill rod may strike.
- 5.7 No drill rod or pick shall be inserted in butts of old holes even if an examination under clause 5.6 has failed to reveal presence of explosives.
- 5.8 Drilling and charging of holes shall not be carried out in the same area at the same time.
- 5.9 Drilling operations shall not be carried on simultaneously on two benches, at places directly one above the other.
- 6.0 DESIGN, OPERATION AND MAINTENANCE OF SHOVELS/ PAYLOADERS/ DOZERS**
- 6.1 Every shovel/pay-loader/dozer shall be provided with all function cut-off switch, efficient warning devices, provisions for limiting hydraulic cylinders, front and rear lights, effective brakes, and seat belt of a type prescribed by the manufacturer at operator's seat.
- 6.2 To minimize fire hazard, every shovel/pay-loader/dozer shall be equipped with fire resistant hydraulic hoses and fire-resistant sleeves/conduits housing cables/wires, turbo-charger guard, vent valve on top of hydraulic tanks, and a baffle plate between hot zone and cold zone,
- 6.3 Every shovel/pay-loader/dozer shall be so designed as to afford the operator clear and uninterrupted vision all around and shall be provided with retracting ladder, and suitable portable fire extinguishers.
- 6.4 The operator's cabin of the HEMM shall be well designed and substantially built so as to ensure adequate protection to the operator against heat, dust, noise etc. and at the same time provided adequate safety to the operator in the event of roll-over or overturning of HEMM.
- 6.5 Every shovel, pay-loader, and dozer shall be placed under the charge of a competent person for its operation, duly authorised in writing by the manager, herein called the 'Operator'.
- 6.6(a) The Operator shall not take out the machine for work nor shall he work the machine, unless he is satisfied of its safe working order.
- (b) The operator shall keep the cab window clean so as to ensure clear vision at all times.
- (c) The operator shall not operate the machine when persons in proximity may be endangered.
- (d) The operator shall not swing the bucket over-passing the trucks/tippers when they are being loaded. He shall swing the bucket over the body of the truck/tippers whilst loading and not over the cab, unless the cab is protected by a substantially strong cover.
- 6.7 The walkways in or about the cab of any shovel, excavator, and pay-loader shall be kept free of loose tools, grease containers or other materials that might fall or give rise to tripping hazard.
- 6.8 Before leaving the machine, the operator shall lower the bucket to the ground.
- 6.9 No person other than the operator or his helper so authorised in writing by the manager, shall ride on a shovel, pay-loader, or dozer during its normal operation. The operator shall not allow any

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unauthorised person to ride on the machine.

- 6.10 No person shall be permitted to ride in the bucket of a shovel or a pay-loader.
- 6.11 When not in use, the shovel, pay-loader, dozer shall be moved to and stood on stable ground.
- 6.12 When being operated in soft or unstable ground, every shovel shall be supported on mats, heavy planks or poles as to distribute the load of the machine over larger area and prevent its toppling.
- 6.13 If more than one excavator/shovel/ pay-loader is in use in any area, either on the same bench or on different benches, the machines shall be so spaced that there is not less than 30m distance from the swing range of the boom of other excavator/shovel/pay-loader, there is adequate space for safe operation of each of the equipment, and there is no danger from flying or falling pieces of stones from one machine to the other.

## 7.0 DESIGN, OPERATION & MAINTENANCE OF TRUCKS & TIPPERS

7.1 Every truck/tipper shall be provided with following safety features:

- (a) efficient fail-safe service brake, and a parking brake,
- (b) efficient secondary brake so that the truck/tipper can be stopped in an emergency, or in the event of failure of service brake,
- (c) an efficient speed retarder or an exhaust brake to keep in check the speed of the vehicle during its down-gradient travel,
- (d) proper seat equipped with seat belts of a type prescribed by the manufacturer for driver, and separate seat(s), also duly equipped with seat belts, for person(s) other than operator/driver, if such person(s) authorised to ride in the truck/tipper,
- (e) a substantially strong cabin guard extension over the driver's/operator's cabin,
- (f) alarm or an indicator to warn the operator that the truck/tipper/dumper body is still in lifted position
- (g) rear view mirrors of adequate size on either side of the vehicle,
- (h) blind-spot mirrors to enable the operator to have clear visibility of blind area in and around the truck/tipper,
- (i) automatically operated audio-visual alarm of an approved type which gets switched on no sooner the gear lever is shifted in "reverse" position;
- (j) efficient horn & side indicator lights;
- (k) efficient head-lights & tail lights, if the truck/tipper/dumper/equipment is required to work beyond day-light hours,
- (l) blinking type of hazard warning lights on all sides of the truck/tipper which, irrespective of engine's running can be switched on in case the truck/tipper down or is stopped/stationed/ parked on haul road or in operational area of other trucks/tippers,
- (m) retro reflective reflectors on all sides,
- (n) speed limiting device to restrict the speed of the tipper/truck to maximum as fixed by the manager,
- (o) propeller shaft guard,
- (p) fire resistant hydraulic hoses in hot zones and fire-resistant sleeves/conduits housing electrical cables/wires,
- (q) mechanical steering locking to prevent untoward movement of steering wheel and tyre for safety of persons attending the dumper/tipper/truck whilst its engine is running,
- (r) mechanical type anti-collision device, such as tail-gate protection, bumper extension, etc., to protect operator from head on and head to tail collision,

7.2 The audio-visual alarm provided on trucks/tippers shall be of such intensity which is not less than 5dB(A) above the surrounding noise level.

7.3 Every truck/tipper shall be operated by a competent person authorized in writing by the manager herein called the 'operator/driver'.

- 7.4 No person other than the driver or the manager or any person authorised in writing by the manager shall ride on a truck/tipper.
- 7.5(a) Before commencing work, the driver shall personally check the truck/tipper for oil(s), fuel & water levels, tyre inflation, and general cleanliness, and inspect and test the vehicle, paying special attention to the following details :
- (i) that all brakes, speed retarder, and steering system are in proper working order;
  - (ii) that proper seat and seat belt is provided on driver's/operator's seat
  - (iii) that all safety features and warning devices are in working order;
  - (iv) that rear view mirrors are provided;
  - (v) that all lights are in working order, if the vehicle is required to work after day-light hours.
- (b) The driver/operator shall not take out the vehicle for work nor shall he drive the vehicle, unless he is satisfied that it is mechanically sound and in efficient working order.
- (c) He shall wear the seat belt before starting the vehicle and shall also ensure that other person(s), if so authorised to ride the vehicle, are properly seated and also wear safety belts.
- (d) The driver shall keep the cab window clean so as to ensure clear vision at all times.
- (e) The driver shall ensure that parking brake is on, before stopping the engine.
- (f) The driver shall handle the truck/tipper carefully and keep it under control at all times. He shall negotiate downhill gradients in low gear and apply retard brakes so that minimum of braking is required.
- (g) He shall not drive too fast, shall avoid distractions and shall drive defensively. He shall not attempt to overtake another vehicle unless he can see clearly area enough ahead to be sure that he can pass it safely without exceeding the speed limit, and that area ahead is free of any road intersection or junction. He shall also sound audible warning signal before overtaking and shall not attempt to pass the other vehicle until he has received a proper audible signal in reply.
- (h) When approaching an excavator, the driver of the truck/tipper shall sound the audible warning signal and shall not attempt to pass the excavator until he has received a proper signal in reply.
- (i) The driver shall not operate the truck/tipper in reverse unless he has a clear view of the area behind the vehicle. He shall give an audible warning signal before reversing the truck/tipper. As far as possible, loaded trucks, tippers or dumpers shall not be reversed on gradients.
- (j) The driver shall not drive 'nose to tail' particularly behind a vehicle with twin rear wheels from which a stone piece wedged between the tyres may fly back into the windscreen of his vehicle.
- (k) He shall sound audible warning while approaching blind corners or any other points where person may walk in front unexpectedly.
- (l) The driver shall see that the vehicle is not overloaded and that material is not loaded in a manner as to project horizontally beyond the sides of the vehicle's body and that any material projecting beyond the front or rear is indicated by the red flag during day and a red light after day-light hours.
- (m) The driver shall not allow any unauthorised person to ride on the vehicle. He shall also not allow more than the authorised number of persons to ride on the vehicle. He shall not permit any person to ride on the board/cabin platform of a running truck/tipper.
- 7.6 Sufficient stop blocks shall be provided at every tipping point and these shall be used on every occasion, material is dumped.

- 7.7 Code of Traffic Rules framed by the Manager shall be adopted and followed during movement of all trucks/tippers. They shall be prominently displayed at relevant places in the opencast workings and on truck/dumpers roads.
- 7.8 When not in use, every truck/tipper shall be moved to and parked at proper parking place(s) which shall be on level ground and away from working area of other mobile equipment. The truck or tipper shall not be parked at a place where it cannot be observed.
- 7.9 No person shall, or shall be permitted to, work on the chassis of a truck or tipper, with the body in a raised position unless the truck's/tipper's body has been securely blocked in position. The hoist mechanism shall not be depended upon to hold the body of the truck/tipper in a raised position.
- 7.10 No person other than those authorised shall be permitted to enter or remain in any dumping yard, loading and unloading points and turning points.
- 7.11 In respect of every truck/tipper or class of trucks/tippers, the maximum load to be hauled shall be determined and notified to operators/drivers by the Manager. Speed limits at which such loads can be hauled shall also be determined and fixed by the Manager, depending on the road gradient, direction of movement, road construction etc., and notices/sign boards specifying the same shall be posted along the haul road at appropriate places/sections.

#### 8.0 OTHER GENERAL REQUIREMENTS FOR MACHINERY DEPLOYED IN THE MINE

- 8.1 The stability test of HEMM shall be carried out atleast once in year and after every major overhaul by an independent agency.
- 8.2 All cranes, including overhead cranes shall be subjected to proof-load test by an agency having expertise in this regard once at least every year and record thereof shall be kept maintained.
- 8.3 Non-destructive testing of the equipment and of the lifting ropes, sheaves/pulleys, etc., shall be done by an agency having expertise in this regard once at least every year, and record thereof shall be kept maintained.
- 8.4 All apparatus used as or forming part of the equipment, like pressure vessels, air receivers, etc., shall be subjected to hydraulic test and NDT at intervals not exceeding three years. Such tests shall be done by an agency having expertise in this regard, and record thereof shall be kept maintained.
- 8.5 While inflating tyres, suitable protective cages shall be used. Tyres shall in no case be inflated by sitting either in the front of it or on top of the same. The locking ring of every tyre shall be periodically examined and shall also be examined on every instance the tyre is inflated. A record of such examination shall be kept maintained in a bound paged book kept for the purpose, duly signed by the person making the inspection and countersigned by the engineer.

#### 9.0 TESTING OF BRAKES

- 9.1 Brakes of every truck, tipper and any other wheeled trackless machine shall be tested atleast once in two weeks, in a manner as indicated below:
- (a) **SERVICE BRAKE TEST** : The brake shall be tested as specified by the manufacturer of the vehicle or on a specified gradient and speed when the vehicle is fully loaded. The vehicle should stop within a distance as specified by the OEM when the brake is applied, which shall be obtained from the manufacturer of the vehicle.
- (b) **PARKING BRAKE TEST** : The parking brake shall be capable to hold the vehicle for a period of at least ten minutes when it is fully loaded and placed at the maximum gradient of roadway on which it is permitted to ply.

- 9.2 A record of every such test carried on every dumper/truck/tipper/other mobile HEMM shall be kept maintained in a bound paged book which shall be signed by the person carrying out the tests and shall be countersigned by the engineer and the manager. In case any defect in braking system is observed in any equipment/HEMM, such equipment/HEMM shall be taken off from operation and record thereof shall be kept maintained.

## 10.0 PROTECTIVE EQUIPMENT

- 10.1 Every person working in the mine shall be provided with, and shall use, a helmet and protective footwear of a type approved by the Chief Inspector of Mines.
- 10.2 Every person permitted to work on height or at any place having inclination of 45 degrees or more, from where he is likely to slip or overbalance, shall be provided with, and shall use, a full body harness of a type possessing valid BIS licence and approved by the Chief Inspector of Mines.

## 11.0 PRECAUTIONS AGAINST DUST

- 11.1 Adequate arrangements to allay dry dust, by wetting, shall be made on haul roads and benches where mobile HEMM, trucks and tippers operate.
- 11.2 All drills shall be provided with wet drilling arrangement or with a device, duly approved by the Chief Inspector of Mines, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling operations and it shall be maintained in efficient working order. No dry drilling operation shall be carried on.

## 12.0 USE OF ELECTRICAL MACHINES/EQUIPMENT

- 12.1 No electrically operated machine, equipment or accessory shall be energised, commissioned and used without prior approval of the competent authority under the relevant provisions of Central Electricity Authority (Measures Relating to Safety & Electric Supply) Regulations, 2010.

## 13.0 GENERAL

- 13.1 Suitable steps shall be taken by all appropriate means to reduce the exposure of workers to any excessive noise and vibration. Guidelines given in DGMS (Tech.) Circular No.18 of 1975 may be followed.
- 13.2 Trucks, tippers and other heavy vehicles, not belonging to management shall not be allowed in the mine premises without a valid pass issued by the competent authority of the mine. Before the pass is issued the mine engineer/competent person shall check the roadworthiness of such vehicle. In order to check the entry of such vehicle in the mine premises, properly manned check gate shall be provided at the mine entrance where the record of entry & exit of each vehicle shall be maintained. At the check gate the license of the drivers shall also be checked for eliminating the possibility of unlicensed persons driving the vehicle.
- 13.3 Contractor's workers employed in the mine, if any, shall be provided closer and competent supervision. They shall be provided relevant training and other job related briefings. The drivers of the vehicle belonging to contractors entering the mine premises shall be explained the salient provisions of "Traffic Rules".
- 13.4 No manual workers shall be employed on any bench and on the next lower bench where HEMM is deployed. They shall be employed only after withdrawal of HEMM and only at the places where benches conform to the requirement of Regulation 106(1), 106(4) and 106(5) of the Metalliferous Mines Regulations, 1961.
- 13.5 Stipulations of circulars applicable for surface & opencast workings issued and which may be issued by Director General of Mines Safety from time to time shall be complied with.

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- 14.0 Please note that this permission is subject to the following additional conditions:
- 14.1 In the event of any change in the circumstances connected with this permission/exemption which is likely to endanger the life of persons employed in the mine or the mine, the mining operations for which this permission has been granted shall be stopped forthwith and intimation thereof shall be sent to this Directorate. The said mining operation shall not be resumed without express and fresh permission in writing from this Directorate.
- 14.2 If at any time any one of the conditions, subject to which this permission/exemption has been granted, is violated or not complied with, this permission/exemption shall be deemed to have been revoked with immediate effect.
- 14.3 This permission/exemption may be amended or withdrawn at any time if considered necessary in the interest of safety without prejudice to any other provisions of law which may be or may become applicable at any time.
- 14.4 This Directorate shall be informed as soon as the mining operations are commenced in accordance with the above permission/exemption. Intimation about completion of the mining operations should also be sent promptly and in any case not later than one month thereof.

म व दी य,  
उपनिध-  
22/08/11  
(यू पी सिंह)  
निदेशक खान सुरक्षा,  
ग्वालियर क्षेत्र, ग्वालियर।



भारत सरकार Govt. of India  
श्रम एवं रोजगार मंत्रालय Ministry of Labour & Employment  
खान सुरक्षा महानिदेशालय Directorate General of Mines Safety,  
ग्वालियर क्षेत्र, ग्वालियर Gwalior Region, Gwalior

फर्मांक / उ.जोन / ग्वा.क्षेत्र / 1069

ग्वालियर, 23/08/2019

प्रेषक :  
निदेशक खान सुरक्षा,  
ग्वालियर क्षेत्र, ग्वालियर ।

सेवा में,

श्री सुनील कुमार गुप्ता, प्रोप  
मालिक : जिजोरा पत्थर खदान (खसरा नं० 678/697/1, 679/693, 679/691 व 679/., एरिया 02.00हे),  
निवासी शिवाजी नगर,  
जिला झॉसी (उ०प्र०)।

विषय : Permission under Reg.106(2)(b) of the Metalliferous Mines Regulations, 1961 for deployment of Heavy Earth Moving Machinery only for digging, excavation and removal of overburden at Jijora Stone (Crusher Use) Mine ( Khasra No. 678/697/1, 679/1,679/693 & 679/691 Area-2.00 Hectares) of Sunil Kumar Gupta.

महोदय,

Please refer to Online Application ID: 42210 dated 21.02.2019 and plan No. SITAPUR/SUNIL/C-326/2018 dated 15.09.2018, enclosed with the application on the above subject.

The matter has since been considered in the light of what has been stated in your application.

In exercise of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under the provisions of Regulations 106(2)(b) of the Metalliferous Mines Regulations, 1961 and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Section 6(1) of the Mines Act, 1952, you are hereby permitted to use Heavy Earth Moving Machinery for digging, excavation and removal of overburden and stone keeping high benches in the area marked as 1-2-3-4-14-11-12-13-1 and 4-5-6-7-8-9-10-14-4 as shown on the Plan No. SITAPUR/SUNIL/C-326/2018 dated 15.09.2018, for removal of overburden and extraction of stone under Reg.106(2)(b) of the M.M.R., 1961 at Jijora Stone (Crusher Use) Mine ( Khasra No. 678/697/1, 679/1,679/693 & 679/691 Area-2.00 Hectares) of Sunil Kumar Gupta, for a period of five year i.e. upto 21.08.2024 subject to the following conditions being strictly complied with:-

#### 1.0 GENERAL

- 1.1 Except where otherwise provided for in this relaxation/permission, all relevant provisions of the Metalliferous Mines Regulations, 1961, relating to opencast workings, explosives & shot firing and use of machinery shall be strictly complied with.
- 1.2 No Blasting shall be conducted within 100m of structures not belonging to mine owner and no deep hole blasting shall be conducted anywhere in the mine.
- 1.3 The mine shall be worked during daylight hours only.
- 1.4 Garland drains of adequate size shall be provided on the surface on the periphery of the opencast workings to divert rain water from flowing into the mine.
- 1.5 Travelling roads for manual work persons separate from the haul roads shall be provided in the mine.

**2.0 OPENCAST WORKINGS:****2.1 Height and Width of Benches**

- 2.1.1 No working shall be made in mine which is lying within 45m of any public structure not belonging to the owner of the mine.
- 2.1.2 The height of the benches in overburden, as well as in hard & compact mineral formation shall not exceed six metres (6.0m) or the maximum digging height/depth of the machine deployed thereat for digging, excavation or removal, whichever is less.
- 2.1.3 Width of any bench shall not be less than *(i) the width of the widest machine plying on the bench plus 2.0 metres, or (ii) three times the width of the largest truck/tipper plus 5.0 metres if trucks/tippers ply on the bench, or (iii) twice the height of the bench, whichever is more.*
- 2.1.4 The slope of the benches formed to work the mine shall not exceed 60° from horizontal.
- 2.1.5 When persons are employed within 5m of the working face, adequate precautions shall be taken to ensure their safety by dressing the sides of the bench.
- 2.1.6 Plying of HEMM or tipping trucks on the same bench where men are to work, travel or rest shall be avoided.

**2.2 ROADS FOR TRUCKS AND DUMPERS AND FOR OTHER VEHICLES**

- 2.2.1 All haul roads for trucks/dumpers/mobile machinery shall be maintained in good condition.
- 2.2.2 Wherever practicable, all haul roads for trucks/dumpers/tippers shall be arranged to provide one-way traffic.
- 2.2.3 No road shall be of a width less than "three times the width of the largest vehicle plus 5.0m" plying on that road.
- 2.2.4 Definite turn-outs, crossing points, and waiting points shall be designated and demarcated by proper sign boards for the guidance of drivers.
- 2.2.5 All corners and bends in haul roads for HEMM/trucks/tippers shall be so designed, made and kept maintained that the operators and drivers of vehicles plying on the road have clear view along the road, for a distance of not less than three times the braking distance of largest HEMM when plying at the rated speed, as fixed by the manager.
- 2.2.6 Where visibility for a distance as above cannot be ensured, separate lanes shall be provided at all corners and bends in haul roads of widths not less than "2 times the width of the largest vehicle plus 3.0m" plying on that road. The lanes shall be separated by a strong divider for up and down traffic.
- 2.2.7 No haul road for HEMM/dumpers/trucks/tippers shall have a gradient steeper than 1 in 16 at any place and gradient of ramps over a distance of 10m shall not be steeper than 1 in 10.
- 2.2.8 Where any part of the road exists above the level of the surrounding area, a strong parapet wall or embankment, not less than 1.0m wide at the top with sides sloping on either side, and of height not less than the diameter of the tyre of the largest truck/tipper plying on it, shall be provided and kept maintained to prevent any out of control vehicle getting off the road and rolling down.
- 2.2.9 Warning notices and road signs shall be posted along the haul roads at appropriate places like crossings, curves etc. for guidance of drivers of trucks/tippers. At every curve, a parapet wall or vertical posts shall be provided to help the drivers to keep the trucks/tippers on the track.

**2.3 SPOIL BANKS/ OVERBURDEN DUMPS & FENCING AROUND OC WORKINGS**

- 2.3.1(a) Spoils, overburden or debris shall be deposited at places belonging to the mine and duly approved by the manager in writing.

- (b) Spoils, overburden shall not be deposited, beneath transmission, telephone or power lines or within 45m of any other public structure like roads, railways, etc.
- (c) The slope of a spoil bank face shall be determined by natural angle of repose of the material being deposited, but shall in no case exceed 37.5 degrees from the horizontal. The spoil bank face shall not be retained by artificial means at an angle in excess of its natural angle of repose.
- 2.3.2 (a) The spoil, overburden or debris shall not be deposited within 45m of railway line, public road, other public works or other structures of permanent nature, not belonging to management.
- (b) A suitable fence shall be erected between any railway line/road/buildings/structures not belonging to the management, and the toe of every active spoil bank so as to prevent un-authorized persons from approaching the spoil bank.
- 2.3.3 No persons shall, or shall be permitted to approach the toe of an active spoil bank where he may be endangered from material rolling down the face. Suitable warning signs at conspicuous places shall also be displayed.
- 2.3.4 The periphery around the limits of opencast workings, and edges of benches of the opencast workings shall be kept fenced in accordance with DGMS Circular No 11 of 1959.

### 3.0 SUPERVISION

- 3.1 (a) A person, possessing at least a Second Class Mine Manager's Certificate of competency, granted under the Metalliferous Mines Regulations 1961, shall be appointed as the manager of the mine to look after HEMM operation.
- (b) *This permission shall stand revoked as soon as the qualified manager ceases to work in the mine. Deployment of Heavy Earth Moving Machineries (HEMM) shall be suspended in absence of the manager with aforesaid qualification.*
- (c) The manager shall not be appointed in any other mine in any capacity whatsoever.
- 3.2 Adequate number of supervisors including duly qualified mine foremen and mining mates shall be appointed to assist the manager. The Manager, mine foremen, and mining mate(s) shall be responsible to see that all work in the mine is carried on in strict compliance of the Mines Act, rules, regulations and the orders made there-under. They shall also supervise transport and loading operations being done by the contractor(s), if any.
- 3.3 The Manager and the Mine Foremen appointed if any shall in particular -
- (a) make frequent inspections of the areas placed under his charge, check any unsafe conditions/practices in operations being conducted, and shall ensure that all operations are conducted in a safe and efficient manner,
- (b) not allow any person to work or allow any HEMM to be deployed above or under any overhanging edges or places where there is indication of impending slide, until such danger has been removed,
- (c) ensure that every person engaged in dressing operations on benches or required to work at height is provided with, and he uses safety belt of a type approved by the Chief Inspector of Mines,
- (d) ensure that all loose material is removed from high wall(s) before drillers are engaged on the lower bench,
- (e) ensure that parapet walls/benches/embankments along the haul roads and dump/stock-pile edges are properly maintained,
- (f) frame a "Code of Traffic Rules & Procedures" for movement of HEMM, and of "Code of Practice" for prevention of injuries to persons engaged at loading and unloading points, in tipping operations on stock piles, dumping of overburden in dump yards, etc., and ensure strict compliance

and adherence of the same by all.

- (g) ensure compliance of stipulations of conditions governing grant of this permission and provisions of the Regulations, Rules, bye-laws, orders, and circulars issued from time to time, which shall be applicable.
- 3.4 HEMM/equipments deployed in the mine, including ones deployed through contractual agencies, if any, shall be placed under the charge of an engineer to ensure their adequate inspection, examination, and maintenance in a safe working order.
- 3.5 The engineer/competent person(s) appointed shall –
- Inspect & examine all machines and equipments and satisfy himself that they are in sound and safe working order.
  - not allow any machine, equipment to be used, if it is found defective.
  - ensure that every machine/equipment is used in a safe and efficient manner
  - ensure that each operation/activity concerning repair, maintenance and operation of machinery/equipment is carried on in a safe and efficient manner.
- 3.6 The manager shall issue a copy of regulations, rules, bye-laws and orders made there-under and a code specifying duties and responsibilities to all mine-officials, i.e., to Foremen, Mining Mates, Engineer(s), Supervisors, Technicians, Fitters, Mechanics, Machine Operators, helpers, loading supervisors etc., which affect him, in a language understood by them.
- 3.7 It shall be the responsibility of the Manager, Foremen, Mining Mates, Engineer(s), and Supervisors to ensure that all persons working in the mine, and those working on machines/ equipments etc. work as per the code and all machines and equipments etc. are installed, operated and maintained in safe working condition.

#### 4.0. EXAMINATION, REPAIR & MAINTENANCE OF MACHINES

- 4.1(a) A code of practice for inspection, examination and repair of all machines and equipment shall be drawn up by the Engineer in consultation with the Manager and implemented. The code of instructions furnished by the manufacturers in the matter of maintenance of various machinery and preventive maintenance schedules for each type of machinery and vehicle shall be strictly followed.
- (b) Every HEMM and drill shall be thoroughly examined by an engineer or a competent person at the commencement of every shift and shall be maintained in good and safe working condition. The engineer or mechanic or foreman or other authorized competent persons shall personally inspect and test every machine & vehicle paying special attention to the following details –
- that the brakes and horn or other warning devices are in working order,
  - that the lighting fixtures are in proper working order, if the machine is required to work beyond day-light hours.
  - In case of trucks/tippers, special attention shall be paid to safe working order of brakes, steering system, horn, audio-visual reversing alarm, rear view mirrors, head & tail lights, side indicator lamps, hazard lights, and other safety devices prescribed by the manufacturer and circulars issued by DGMS.
  - He shall not permit the vehicle or machine to be taken out for work nor shall he drive the vehicle unless he is satisfied that it is mechanically sound and in efficient working order.
- (c) A record of examination and maintenance carried out in accordance with the above shall be maintained in a bound paged register, which shall be signed by the competent person or engineer.
- 4.2(a) Every machine shall be allocated at least one day in every week for its maintenance, when it shall be thoroughly examined & inspected by a competent person or an engineer, who shall satisfy himself that it is mechanically sound and is in safe and efficient working order, before it is allowed to be re-deployed.
- (b) A report of every maintenance made under clause (a) shall be recorded in a bound paged book kept for the purpose, and shall be signed and dated by competent person making the inspection and

countersigned by the Engineer.

4.3(a) If the engineer or competent person making an inspection notices any defect in any machinery, the said machinery shall not be used until the defect has been remedied.

(b) Any defect in any machinery, reported by its operator, shall be promptly attended to.

4.4 Any machinery found to be in an unsafe operating condition shall be tagged at the operator's position; "Out of Service, Do not Use" and its use shall be prohibited until the unsafe condition has been corrected.

4.5 All repairs to a machine shall be done at a location which provides a safe place for the persons engaged on repairs.

4.6(a) Except for testing, trial or adjustment, which must necessarily be done while the machine is in motion, every machine shall be shut down, and positive means taken to prevent its operation, before any repair, maintenance or lubrication is undertaken on it.

(b) Any machinery, equipment or part thereof which is suspended or held apart by use of slings, hoists, or jacks shall be substantially blocked or cribbed, before men are permitted to work underneath or between the same.

## 5.0 DRILLING OF HOLES FOR BLASTING

5.1 All drills shall be provided with wet drilling arrangement or with a device, duly approved by the Chief Inspector of Mines, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling operations and it shall be maintained in efficient working order. No dry drilling operation shall be carried on.

5.2 All moving parts of the drill shall be adequately guarded and it shall be ensured that such guards remain in place before the machine is put in operation.

5.3 Every drill shall be placed under the charge of a competent person for its operation, duly authorised in writing by the manager, herein called the 'Operator'.

5.4 At the beginning of his shift, the drill operator shall examine the drilling equipment and satisfy himself that-

- (a) all hose connections are in order; and,
- (b) the drill is in safe working condition and all safety devices are in place and functional
- (c) persons keep clear of the drill and drill stem while the drill is in motion;
- (d) persons do not work under suspended tools when tools are removed from the holes,
- (e) all finished drill holes are properly plugged so as avoid possible injury to any one accidentally stepping onto the hole.

5.5 The area where drilling is to be done shall be thoroughly cleaned of loose rocks and debris and position of every hole to be drilled shall be distinctly marked by the shot-firer/blastng officer, so as to be readily seen by the drillers.

5.6 No drilling shall be commenced in an area where blast-holes have been fired, until the blaster has made a thorough examination of all places, including remaining butts of old deep holes, for unexploded charges that the drill rod may strike.

5.7 No drill rod or pick shall be inserted in butts of old holes even if an examination under clause 5.6 has failed to reveal presence of explosives.

5.8 Drilling and charging of holes shall not be carried out in the same area at the same time.

5.9 Drilling operations shall not be carried on simultaneously on two benches, at places directly one above the other.

## 6.0 DESIGN, OPERATION AND MAINTENANCE OF SHOVELS/ PAYLOADERS/ DOZERS

- 6.1 Every shovel/pay-loader/dozer shall be provided with all function cut-off switch, efficient warning devices, provisions for limiting hydraulic cylinders, front and rear lights, effective brakes, and seat belt of a type prescribed by the manufacturer at operator's seat.
- 6.2 To minimize fire hazard, every shovel/pay-loader/dozer shall be equipped with fire resistant hydraulic hoses and fire-resistant sleeves/conduits housing cables/wires, turbo-charger guard, vent valve on top of hydraulic tanks, and a baffle plate between hot zone and cold zone.
- 6.3 Every shovel/pay-loader/dozer shall be so designed as to afford the operator clear and uninterrupted vision all around and shall be provided with retracting ladder, and suitable portable fire extinguishers.
- 6.4 The operator's cabin of the HEMM shall be well designed and substantially built so as to ensure adequate protection to the operator against heat, dust, noise etc. and at the same time provided adequate safety to the operator in the event of roll-over or overturning of HEMM.
- 6.5 Every shovel, pay-loader, and dozer shall be placed under the charge of a competent person for its operation, duly authorised in writing by the manager, herein called the 'Operator'.
- 6.6(a) The Operator shall not take out the machine for work nor shall he work the machine, unless he is satisfied of its safe working order.
- (b) The operator shall keep the cab window clean so as to ensure clear vision at all times.
- (c) The operator shall not operate the machine when persons in proximity may be endangered.
- (d) The operator shall not swing the bucket over-passing the trucks/tippers when they are being loaded. He shall swing the bucket over the body of the truck/tippers whilst loading and not over the cab, unless the cab is protected by a substantially strong cover.
- 6.7 The walkways in or about the cab of any shovel, excavator, and pay-loader shall be kept free of loose tools, grease containers or other materials that might fall or give rise to tripping hazard.
- 6.8 Before leaving the machine, the operator shall lower the bucket to the ground.
- 6.9 No person other than the operator or his helper so authorised in writing by the manager, shall ride on a shovel, pay-loader, or dozer during its normal operation. The operator shall not allow any unauthorised person to ride on the machine.
- 6.10 No person shall be permitted to ride in the bucket of a shovel or a pay-loader.
- 6.11 When not in use, the shovel, pay-loader, dozer shall be moved to and stood on stable ground.
- 6.12 When being operated in soft or unstable ground, every shovel shall be supported on mats, heavy planks or poles as to distribute the load of the machine over larger area and prevent its toppling.
- 6.13 If more than one excavator/shovel/ pay-loader is in use in any area, either on the same bench or on different benches, the machines shall be so spaced that there is not less than 30m distance from the swing range of the boom of other excavator/shovel/pay-loader, there is adequate space for safe operation of each of the equipment, and there is no danger from flying or falling pieces of stones from one machine to the other.

## 7.0 DESIGN, OPERATION & MAINTENANCE OF TRUCKS & TIPPERS

- 7.1 Every truck/tipper shall be provided with following safety features:
- (a) efficient fail-safe service brake, and a parking brake,
- (b) efficient secondary brake so that the truck/tipper can be stopped in an emergency, or in the event of failure of service brake,
- (c) an efficient speed retarder or an exhaust brake to keep in check the speed of the vehicle during its down-gradient travel,

- (d) proper seat equipped with seat belts of a type prescribed by the manufacturer for driver, and separate seat(s), also duly equipped with seat belts, for person(s) other than operator/driver, if such person(s) authorised to ride in the truck/tipper,
  - (e) a substantially strong cabin guard extension over the driver's/operator's cabin,
  - (f) alarm or an indicator to warn the operator that the truck/tipper/dumper body is still in lifted position
  - (g) rear view mirrors of adequate size on either side of the vehicle,
  - (h) blind-spot mirrors to enable the operator to have clear visibility of blind area in and around the truck/tipper,
  - (i) automatically operated audio-visual alarm of an approved type which gets switched on no sooner the gear lever is shifted in "reverse" position;
  - (j) efficient horn & side indicator lights;
  - (k) efficient head-lights & tail lights, if the truck/tipper/dumper/equipment is required to work beyond day-light hours,
  - (l) blinking type of hazard warning lights on all sides of the truck/tipper which, irrespective of engine's running can be switched on in case the truck/tipper down or is stopped/stationed/ parked on haul road or in operational area of other trucks/tippers,
  - (m) retro reflective reflectors on all sides,
  - (n) speed limiting device to restrict the speed of the tipper/truck to maximum as fixed by the manager,
  - (o) propeller shaft guard,
  - (p) fire resistant hydraulic hoses in hot zones and fire-resistant sleeves/conduits housing electrical cables/wires,
  - (q) mechanical steering locking to prevent untoward movement of steering wheel and tyre for safety of persons attending the dumper/tipper/truck whilst its engine is running,
  - (r) mechanical type anti-collision device, such as tail-gate protection, bumper extension, etc., to protect operator from head on and head to tail collision,
- 7.2 The audio-visual alarm provided on trucks/tippers shall be of such intensity which is not less than 5dB(A) above the surrounding noise level.
- 7.3 Every truck/tipper shall be operated by a competent person authorized in writing by the manager herein called the 'operator/driver'.
- 7.4 No person other than the driver or the manager or any person authorised in writing by the manager shall ride on a truck/tipper.
- 7.5(a) Before commencing work, the driver shall personally check the truck/tipper for oil(s), fuel & water levels, tyre inflation, and general cleanliness, and inspect and test the vehicle, paying special attention to the following details :
- (i) that all brakes, speed retarder, and steering system are in proper working order;
  - (ii) that proper seat and seat belt is provided on driver's/operator's seat
  - (iii) that all safety features and warning devices are in working order;
  - (iv) that rear view mirrors are provided;
  - (v) that all lights are in working order, if the vehicle is required to work after day-light hours.
- (b) The driver/operator shall not take out the vehicle for work nor shall he drive the vehicle, unless he is satisfied that it is mechanically sound and in efficient working order.
- (c) He shall wear the seat belt before starting the vehicle and shall also ensure that other person(s), if so authorised to ride the vehicle, are properly seated and also wear safety belts.
- (d) The driver shall keep the cab window clean so as to ensure clear vision at all times.
- (e) The driver shall ensure that parking brake is on, before stopping the engine.
- (f) The driver shall handle the truck/tipper carefully and keep it under control at all times. He shall negotiate downhill gradients in low gear and apply retard brakes so that minimum of braking is required.
- (g) He shall not drive too fast, shall avoid distractions and shall drive defensively. He shall not attempt to overtake another vehicle unless he can see clearly area enough ahead to be sure that he can pass it safely without exceeding the speed limit, and that area ahead is free of any road intersection or junction. He shall also sound audible warning signal before overtaking and shall not attempt to pass

- the other vehicle until he has received a proper audible signal in reply.
- (h) When approaching an excavator, the driver of the truck/tipper shall sound the audible warning signal and shall not attempt to pass the excavator until he has received a proper signal in reply.
  - (i) The driver shall not operate the truck/tipper in reverse unless he has a clear view of the area behind the vehicle. He shall give an audible warning signal before reversing the truck/tipper. As far as possible, loaded trucks, tippers or dumpers shall not be reversed on gradients.
  - (j) The driver shall not drive 'nose to tail' particularly behind a vehicle with twin rear wheels from which a stone piece wedged between the tyres may fly back into the windscreen of his vehicle.
  - (k) He shall sound audible warning while approaching blind corners or any other points where person may walk in front unexpectedly.
  - (l) The driver shall see that the vehicle is not overloaded and that material is not loaded in a manner as to project horizontally beyond the sides of the vehicle's body and that any material projecting beyond the front or rear is indicated by the red flag during day and a red light after day-light hours.
  - (m) The driver shall not allow any unauthorised person to ride on the vehicle. He shall also not allow more than the authorised number of persons to ride on the vehicle. He shall not permit any person to ride on the board/cabin platform of a running truck/tipper.
- 7.6 Sufficient stop blocks shall be provided at every tipping point and these shall be used on every occasion, material is dumped.
- 7.7 Code of Traffic Rules framed by the Manager shall be adopted and followed during movement of all trucks/tippers. They shall be prominently displayed at relevant places in the opencast workings and on truck/dumpers roads.
- 7.8 When not in use, every truck/tipper shall be moved to and parked at proper parking place(s) which shall be on level ground and away from working area of other mobile equipment. The truck or tipper shall not be parked at a place where it cannot be observed.
- 7.9 No person shall, or shall be permitted to, work on the chassis of a truck or tipper, with the body in a raised position unless the truck's/tipper's body has been securely blocked in position. The hoist mechanism shall not be depended upon to hold the body of the truck/tipper in a raised position.
- 7.10 No person other than those authorised shall be permitted to enter or remain in any dumping yard, loading and unloading points and turning points.
- 7.11 In respect of every truck/tipper or class of trucks/tippers, the maximum load to be hauled shall be determined and notified to operators/drivers by the Manager. Speed limits at which such loads can be hauled shall also be determined and fixed by the Manager, depending on the road gradient, direction of movement, road construction etc., and notices/sign boards specifying the same shall be posted along the haul road at appropriate places/sections.
- 8.0 OTHER GENERAL REQUIREMENTS FOR MACHINERY DEPLOYED IN THE MINE**
- 8.1 The stability test of HEMM shall be carried out atleast once in year and after every major overhaul by an independent agency.
- 8.2 All cranes, including overhead cranes shall be subjected to proof-load test by an agency having expertise in this regard once at least every year and record thereof shall be kept maintained.
- 8.3 Non-destructive testing of the equipment and of the lifting ropes, sheaves/pulleys, etc., shall be done by an agency having expertise in this regard once at least every year, and record thereof shall be kept maintained.

issued the mine engineer/competent person shall check the roadworthiness of such vehicle. In order to check the entry of such vehicle in the mine premises, properly manned check gate shall be provided at the mine entrance where the record of entry & exit of each vehicle shall be maintained. At the check gate the license of the drivers shall also be checked for eliminating the possibility of unlicensed persons driving the vehicle.

- 13.3 Contractor's workers employed in the mine, if any, shall be provided closer and competent supervision. They shall be provided relevant training and other job related briefings. The drivers of the vehicle belonging to contractors entering the mine premises shall be explained the salient provisions of "Traffic Rules".
- 13.4 No manual workers shall be employed on any bench and on the next lower bench where HEMM is deployed. They shall be employed only after withdrawal of HEMM and only at the places where benches conform to the requirement of Regulation 106(1), 106(4) and 106(5) of the Metalliferous Mines Regulations, 1961.
- 13.5 Stipulations of circulars applicable for surface & opencast workings issued and which may be issued by Director General of Mines Safety from time to time shall be complied with.
- 14.0 Please note that this permission is subject to the following additional conditions:
- 14.1 In the event of any change in the circumstances connected with this permission/exemption which is likely to endanger the life of persons employed in the mine or the mine, the mining operations for which this permission has been granted shall be stopped forthwith and intimation thereof shall be sent to this Directorate. The said mining operation shall not be resumed without express and fresh permission in writing from this Directorate.
- 14.2 If at any time any one of the conditions, subject to which this permission/exemption has been granted, is violated or not complied with, this permission/exemption shall be deemed to have been revoked with immediate effect.
- 14.3 This permission/exemption may be amended or withdrawn at any time if considered necessary in the interest of safety without prejudice to any other provisions of law which may be or may become applicable at any time.
- 14.4 This Directorate shall be informed as soon as the mining operations are commenced in accordance with the above permission/exemption. Intimation about completion of the mining operations should also be sent promptly and in any case not later than one month thereof.

भव दी य,

30/4/22  
(यू पी सिंह)

निदेशक खान सुरक्षा.

भारतीय गैर न्यायिक

एक सौ रुपये

Rs. 100

रु. 100



सत्यमेव जयते

भारत INC

INDIA NON JUDICIAL



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उत्तर प्रदेश UTTAR PRADESH

### AGREEMENT OF CONTRACT FOR BLASTING

This agreement of contract is made this the 17/10/2020 by and between M/S Shubham Stone Crusher represented by its authorized signatory Shri Sunil Kumar Gupta S/o Late Shri Raghuvveer Sharan Gupta of above firm having its registered office at 1874/1a. Near RTO Shivaji Nagar Tehsil & Distt, Jhansi (U.P.) Hereinafter called and referred to as the first party (which expression shall unless excluded by or repugnant to the context, be deemed to mean its successor and assigns) of the one part.

AND

Dileep Yadav Village- Rund makora Tehsil -Orchha, Disst-Tikamgarh (M.P.) represented by its proprietor Mr. Dileep Yadav having its office at Niwari Tehsil & Disst -Niwari, Tikamgarh (M.P.) Hereinafter called and referred to as the second party (which expression shall unless excluded by or repugnant to the context, be deemed to mean its successor and assigns) of the other part.

WHEREAS the first party is having stone open cast mines at Khasra No.678/697/1, 679/693, 679/691, 679/1, Village Jijora Tehsil Orchha Distt Niwari, Tikamgarh (M.P.) measuring area 2000 Hacter Lease period upto 21/08/2013 To 20/08/2023. The mines is leased from the government of M.P. First party approached the second party for rendering them the services of blasting as and when required during the process of excavation of mines.

WHEREAS the second party holds the license to possess and use of Explosive inform 22(LE-3) as per Indian explosives rules 2008 amended subsequently (see rule 107) bearing license no (1) E/CC/MP/22/463(E29139) and it has been renewed up to 31.03.2025 by the Deputy Chief Controller of Explosives, Bhopal(M.P.).

*[Signature]*  
Dileep Yadav

WHEREAS the license is deemed to be in force under the rule 112(3) of Explosives rules 2008 which read as "Every application of the renewal of license shall be made so as to reach the licensing authority or the authority empowered to renew the license at least 30 days before the date on which the license expires, and if the application is so made, the license shall be deemed to be in force until such date as the licensing authority renews the license or until an intimation that the renewal of license is refused, has been communicated to the applicant".

WHEREAS the second party confirm that he has not received or has been communication intimation for refuse of renewal of license from the department of explosives, as such, the license stands valid for the period up to March, 2020 subjected to refused for renewal of license from the department of explosives.

WHEREAS the second party holds the out the operations from its licensed magazine located at Village Rundmakora Tehsil-Orchha Distt Tikamgarh(MP).

WHEREAS the second party will carry out the blasting operations in the area earmarked by first party or authorized officials at mines village Jijora Tehsil Orchha Distt Niwari, Tikamgarh Quarry M/S Shubham Stone Crusher however the first party will responsible for drilling activities. The blasting operations will be carried out only through mines foreman certificate or the mines mate, authorized blaster holder of license for blasting in form LE-10 (from explosives deptt.) or such competent for blasting purpose.

WHEREAS the first and second party had not been the convicted and sentenced for any offences and not ordered to execute under chapter VII of the code of criminal procedure, 1973 a bound of keeping peace or for good behavior.

WHEREAS the second party will comply with all the rules and regulations as application as per the laws of land whether it is central, state, provincial, local municipal or imposed by any District/local authorities for the activities stated above.

WHEREAS the second party will maintain/submit all statutory returns as application or as would be applicable.

WHEREAS the second party will be responsible for the insurance of their product, magazine and their licensed road van during handling and transportation. The mode of payment shall be cash/advance.

WHEREAS any changes or modification in the agreement will be signed by authorized persons of both the parties and will be recorded in writing. This will become part of agreement.

All disputes are subjected to jurisdiction of the court in the Tikamgarh(MP). This agreement is valid till termination of this agreement. In witness where of the parties have signed this agreement out of their own free will & choice on the day month & year first above written.

Witness:  
1.....  
2.....

Serial No. 4577 Date 17.10.20  
This document is signed by me this  
day 17.10.20 at Jijora  
in favor of Shubham  
the contents of the above  
read by me and I have  
who is entitled to sign  
Hence, this document is attested  
Received for legal use

*[Signature]*  
Signature of first party

*[Signature]*  
Signature of second party

RAJESH KUMAR CHAURASIYA 7.10.2020  
ADVOCATE  
NOTARY (GOVT. OF INDIA) JHANS

भारतीय गैर न्यायिक

एक सौ रुपये

Rs. 100

₹. 100

ONE

HUNDREDS



भारत IN INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

FP 523375

AGREEMENT OF CONTRACT FOR BLASTING

This agreement of contract is made this the 16/10/2020 by and between M/S Shubham Stone Crusher represented by its authorized signatory Shri Sunil Kumar Gupta S/o Late Shri Raghuvveer Sharan Gupta of above firm having its registered office at 1874/1a, Near RTO Shivaji Nagar Tehsil & Distt, Jhansi (U.P.) Hereinafter called and referred to as the first party (which expression shall unless excluded by or repugnant to the context, be deemed to mean its successor and assigns) of the one part.

AND

Dileep Yadav Village- Rund makora Tehsil -Orchha, Distt-Tikamgarh (M.P.) represented by its proprietor Mr. Dileep Yadav having its office at Niwari Tehsil -Niwari, Distt., Tikamgarh (M.P.) Hereinafter called and referred to as the second party (which expression shall unless excluded by or repugnant to the context, be deemed to mean its successor and assigns) of the other part.

WHEREAS the first party is having stone open cast mines at Khasra No.226/1, Village Sitapur Tehsil Orchha Distt Niwari, Tikamgarh (M.P.) measuring area 4.000 Hacter Lease period upto 13/05/2019 To 12/05/2029. The mines is leased from the government of M.P. First party approached the second party for rendering them the services of blasting as and when required during the process of excavation of mines.

WHEREAS the second party holds the license to possess and use of Explosive inform 22(LE-3) as per Indian explosives rules 2008 amended subsequently (see rule 107) bearing license no (1) E/CC/MP/22/463(E29139) and it has been renewed up to 31.03.2025 by the Deputy Chief Controller of Explosives, Bhopal(M.P.).

*[Signature]*

*[Signature]*

WHEREAS the license is deemed to be in force under the rule 112(3) of Explosives rules 2008 which read as "Every application of the renewal of license shall be made so as to reach the licensing authority or the authority empowered to renew the license at least 30 days before the date on which the license expires, and if the application is so made, the license shall be deemed to be in force until such date as the licensing authority renews the license or until an intimation that the renewal of license is refused, has been communicated to the applicant".

WHEREAS the second party confirm that he has not received or has been communication intimation for refuse of renewal of license from the department of explosives, as such, the license stands valid for the period up to March, 2020 subjected to refused for renewal of license from the department of explosives.

WHEREAS the second party holds the out the operations from its licensed magazine located at Village Rundmakora Tehsil-Orchha Distt Tikamgarh(MP):

WHEREAS the second party will carry out the blasting operations in the area earmarked by first party or authorized officials at mines village Sitapur Tehsil Orchha Distt Niwari, Tikamgarh Quarry M/S Shubham Stone Crusher however the first party will responsible for drilling activities. The blasting operations will be carried out only through mines foreman certificate or the mines mate, authorized blaster holder of license for blasting in form LE-10 (from explosives dept.) or such competent for blasting purpose.

WHEREAS the first and second party had not been the convicted and sentenced for any offences and not ordered to execute under chapter VII of the code of criminal procedure, 1973 a bound of keeping peace or for good behavior.

WHEREAS the second party will comply with all the rules and regulations as application as per the laws of land whether it is central, state, provincial, local municipal or imposed by any District/local authorities for the activities stated above.

WHEREAS the second party will maintain/submit all statutory returns as application or as would be applicable.

WHEREAS the second party will be responsible for the insurance of their product, magazine and their licensed road van during handling and transportation. The mode of payment shall be cash/advance.

WHEREAS any changes or modification in the agreement will be signed by authorized persons of both the parties and will be recorded in writing. This will become part of agreement.

All disputes are subjected to jurisdiction of the court in the Tikamgarh(MP). This agreement is valid till termination of this agreement. In witness where of the parties have signed this agreement out of their own free will & choice on the day month & year first above written.

Witness:

- 1.....
- 2.....

Serial No. 4370 Date 12.10.2020 Signature of first party

I have read and contented before me this day at..... by Shri..... in favour of Shri..... the contents of the above said agreement read over and explained to the recipient who is identified by..... Hence, this agreement is valid. Received the legal fee Rs.....

Signature of second party

12.10.2020

RAJESH KUMAR CHAURASIYA  
ADV. & J.E  
NOTARY (GOVT. OF INDIA) JHANS



भारत शासक  
Govt. of India  
भय एवं रोजगार मंत्रालय  
Ministry of Labour & Employment  
राज्य रक्षक नगरपालिका  
Directorate-General of Mines Safety



NO: 519199/NZ/Gwalior Region/Permission U/R 34(4) (MFR, 1961/2024/261882) Gwalior, dated 09.02.2024  
Office Address: G-1-705, Deen Dayal Nagar, Gole Ka Mandir, Gwalior 474005 (MP) 474005, E-mail : rz.gmfr@gmail.com, Phone No. 0751-2472545

सेवा / From :  
Director of Mines Safety  
Gwalior Region, Gwalior.

- सेवा में / To :
- 1) Shri Rahul Agrawal, Mine owner,  
Pratappura stone Mine (Khasra No. 1/8, area 2.00 ha),  
R/o-439, C.P. Mission Compound, Jhansi,  
District-Jhansi, Uttar Pradesh.
  - 2) Shri Vinod Kumar Agrawal, Mine owner,  
Pratappura Stone Mine (Khasra No. 1/12, area 0.950 ha),  
R/o-960, C.P. Mission Compound, Jhansi,  
District-Jhansi, Uttar Pradesh.
  - 3) Shri Chandrabhan Gupta, Mine Owner,  
Jijora Stone Mine (Khasra No. 678/1, area 04.00 ha),  
R/o-A-12, Ajay Enclave, Gole Ka Mandir Road, Jhansi,  
District-Jhansi, Uttar Pradesh State.
  - 4) Shri Vijay Kumar Gupta, Mine owner,  
Sitapur Stone Mine (Khasra No.353 & 354, area 3.509 ha),  
R/o 254, Nazal Bazar, Phulter, Barua Sagar,  
District-Jhansi, Uttar Pradesh

विषय: Permission under Regulation 34(4) of the Metalliferous Mines Regulations, 1961 to permit Shri Vaid Vanraj Baidubhai, holder of Second Class Manager's certificate of Competency to work as Manager for more than one mine namely (i) Pratappura Stone Mine (Khasra No. 1/8, area 2.00 ha) of Shri Rahul Agrawal, (ii) Pratappura Stone Mine (Khasra No. 1/12, area 0.950 ha) of Shri Vinod Kumar Agrawal, (iii) Jijora Stone Mine (Khasra No. 678/1, area 04.00 ha) of Shri Chandrabhan Gupta and (iv) Sitapur Stone Mine (Khasra No.353 & 354, area 3.509 ha) of Shri Vijay Kumar Gupta.

महोदय /Dear sir,

Please refer to your online application No. 261882, dated 05.01.2024 on the above-mentioned subject.

The matter has since been examined in the light of what has been stated in your application under reference along with enclosures, I, in exercise of the powers conferred on the Chief Inspector of Mines under the Provisions of Regulation 34(4) of Metalliferous Mines Regulations, 1961 and by virtue of the authorization granted to me by the Chief Inspector of Mines (as designated as Director General of Mines Safety) under Section 6(1) of the Mines Act, 1952, do hereby Permit Shri Vaid Vanraj Baidubhai, holder of Second Class Manager's certificate of Competency to work as Manager for more than one mine namely Pratappura Stone Mine (Khasra No. 1/8, area 2.00 ha, LIN-2-6436-3016-7, Mine code-519199) of Shri Rahul Agrawal, (ii) Pratappura Stone Mine (Khasra No. 1/12, area 0.950 ha, LIN-2-3373-2941-3, Mine code-518300) of Shri Vinod Kumar Agrawal, (iii) Jijora Stone Mine (Khasra No. 678/1, area 04.00 ha, LIN-2-9408-5801-9, Mine code-519343) of Shri Chandrabhan Gupta and (iv) Sitapur Stone Mine (Khasra No.353 & 354, area 3.509 ha, LIN-2-9618-7242-5, Mine code-519942) of Shri Vijay Kumar Gupta, situated at Vill: Pratappura, Jijora & Sitapur, Tehsil-Orchha, District-Niwari, Madhya Pradesh, subject to the following conditions being complied with:-

1. Manager shall not take up any appointment in any capacity whatsoever in another mine.
2. No working shall be extended below ground in the mines.
3. No working shall be made or extended within 45m of any building /structures/railway of permanent nature, not below to owner of the mine without permission writing from this Directorate under Regulations 109 of the Metalliferous M



- Regulations, 1961.
4. No deep hole blasting shall be conducted in this mine without obtaining express permission in writing from this Director.
  5. No blasting shall be done within 100m of any dwellings not belonging to the owner of the mine. Provisions of Regulation 164 of the Metalliferous Mines Regulations, 1961 shall be complied with strictly when blasting is conducted beyond 100m but within 300m of any structure not belonging to owner of the mine.
  6. The provisions of Regulation 164(1-A) (c) and 164(1-B) (a) shall be strictly complied with.
  7. Daily personal supervision shall be exercised by the manager at each mine.
  8. The manager shall not allow any person for employment in the mine unless such persons has been imparted initial/vocational training as required under Rule 6 to 9 and on the job training(s) as required under Rule 12 to 15 of the Mines Vocational Training Rules, 1966.
  9. Adequate Mining mates shall be appointed in each mine for supervision of the workings.
  10. Every competent person in the mine shall be provided under dated receipt an authorization for which he has been employed along with certified copy of the portion of this permission and other statutory Provisions related to him as required under Regulation 39(2) of Metalliferous Mines Regulations, 1961.
11. Mine Management shall also ensure the following:
- (i) Rule 29B of the Mines Rules, 1955: Initial and Periodical medical examination of every person employed in the mine.
  - (ii) Rule 77-A of the Mines Rules, 1955: Photo identity card to every person employed in the mine.
  - (iii) Rule 77 and 78 of the Mines Rules, 1955 read with DGMS Cir No. 01 of 2017: Maintain form A, B, D and E registers.
12. All operations carried out in connection with the mine shall be conducted in accordance with the provisions of The Mines Act, 1952 and of the regulations, rules, bye-laws and order made there under.
13. Airborne dust survey as provided in Regulation 124(3)(a) shall be done to ascertain the concentration of respirable dust in the air and also to know the percentage of free silica in the dust generated at the mine.
14. All drills if used, shall be provided with wet drilling arrangement or with a device suitable for the purpose, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling and it shall be maintained in efficient working order. Only wet drilling/cutting shall be done in the mine.
15. On or before the 01st day of February in every year, Owner/Agent/Manager shall submit Annual Return in respect of the preceding calendar year Online through ShramSuidha Portal <https://shramsuidha.gov.in>.
16. All applications for permissions as required under the Mines Act, 1952 and its subordinate legislation shall be submitted online through website- dgms.gov.in.
17. The Mine shall not be worked in absence of Manager. Above permission shall stand cancelled as soon as the person, to whom it is being granted, leaves the services of the mine under reference. However, the manager shall not vacate his office without giving due notice in writing to the owner of agent at least 30 days before the day on which he wishes to vacate his office. A copy of such notice shall be submitted to the Director of Mines Safety, Gwalior Region.
18. The manager shall be provided with suitable means of communication and transportation to exercise daily personal supervision in each mine.
19. All works in the mine shall be carried out in day light hours only.
20. Where by reason of absence or for any other reason the manager is unable to exercise daily personal supervision, a person holding a valid Second Class's or manager's Certificate shall be authorized to act as manager of the mine in compliance with Regulations 34(7) (1) of the Metalliferous Mines Regulations, 1961 and if no such qualified person is available, the Mine workings should be kept suspended during such absence of manager. Attention is drawn to Regulation 34(7)(1) and (b) of the Metalliferous Mines Regulations, 1961 in respect of the period of authorization permitted and intimation of the authorization to the Directorate General of Mines Safety, Dhanabad and the Director of Mines Safety, Gwalior Region etc.
21. Notwithstanding anything contained above, the authorization may be withdrawn at any time as provided in the aforesaid Regulation.
22. If at any time any of the conditions subject to which this authorization has been granted is violated or not complied with, this authorization shall be deemed to have been revoked with immediate effect.
23. This authorization is being granted without prejudice to any other statutory provisions, which may be or may become applicable at any time.
24. This authorization may be amended, modified or withdrawn at any time if considered necessary in the interest of safety.
25. This permission will remain valid for a period up to 05/02/2025.

Your Faithfully

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(कर्म देव राम)

खान सुरक्षा निदेशक,

ग्वालियर क्षेत्र, ग्वालियर।

Copy for Information to Copy for Information to Shri Vala Vanraj Balubhal, manager (i) Pratappura Stone Mine (Khasra No. 1/8, area 2.00 ha) of Shri Rahul Agrawal, (ii) Pratappura Stone Mine (Khasra No. 1/12, area 0.950 ha) of Shri Vinod Kumar Agrawal, (iii) Bijora Stone Mine (Khasra No. 678/1, area 04.00 ha) of Shri Chandrabhan Gupta and (iv) Sitapur Stone Mine (Khasra No.353 & 354, area 3.509 ha) of Shri Vijay Kumar Gupta, R/o-Valaseri Vistar, Nagadia, Gir Somnath, District-Somnath, Gujarat State.



(कर्म देव राम)

खान सुरक्षा निदेशक,

ग्वालियर क्षेत्र, ग्वालियर।

THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.

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सीतापुर तहसील ओरछा जिला निवाड़ी म0प्र0 में स्थित है जिसका डिलिंग एवं ब्लास्-  
कार्य हेतु अनुबंध दोनो पक्षो के मध्य निम्न शर्तो पर हुआ है।

1. कि प्रथम पक्षकार के नाम पर एक खनिज पत्थर के लिये ग्राम सीतापुर तहसील ओरछा जिला निवाड़ी म0प्र0 जिसका खसरा नं0 353,354 रकवा 3.509 हे0 है।
2. यह कि खनिज पत्थर के लिये 10 वर्ष की अवधि के लिये म0प्र0 राज्य सरकार के खनन एवं भू विज्ञान विभाग के द्वारा दिनांक 20/06/2020 से 19/06/2030 तक स्वीकृत एवं वैध है।
3. यह कि खनन पट्टा क्षेत्र से पत्थर खनन करने के लिये प्रथम पक्षकार की ब्लास्टिंग का कार्य करना होता है। जिसके लिये विस्फोटक की आवश्यकता होती है। वर्णित पट्टा क्षेत्र में ब्लास्टिंग का कार्य करने हेतु प्रथम पक्षकार ने द्वितीय पक्षकार से यह अनुबंध किया है। क्योंकि द्वितीय पक्षकार के पास भारत सरकार के विस्फोटक विभाग आगरा द्वारा अनुज्ञा पत्र संख्या (E/CC/MP/25/667(E106306)(E/CC/MP/22/697)(E106307) है। कार्य हेतु विस्फोटक सामग्री का उपयोग करने एवं ब्लास्टिंग का कार्य हेतु यह अनुबंध आपसी सहमति से किया गया है।
4. यह कि प्रथम पक्षकार वर्णित खनन पट्टा क्षेत्र में द्वितीय पक्षकार द्वारा ब्लास्टिंग कार्य करने के लिये विस्फोटक उपलब्ध करायेगा। इनका उपयोग खनन क्षेत्र में खनन सुरक्षा निर्देशालय विभाग द्वारा जारी अनुज्ञा पत्र व खदान मालिक द्वारा नियुक्त माईस मैनेजर व फॉर्मैन व मेट व ब्लास्टर के द्वारा पूर्ण सुरक्षा का ख्याल रखते हुये अपनी देख-रेख में विस्फोटक प्रक्रिया कराई जावेगी। यदि ब्लास्टिंग का कार्य करते समय किसी भी प्रकार की दुर्घटना या जन हॉनि होती है। तो उसकी सम्पूर्ण जिम्मेदारी पक्ष क्रमांक 1 की होगी।
5. यह कि प्रथम पक्षकार के द्वारा वर्णित खनन पट्टा क्षेत्र में खनन सुरक्षा निर्देशालय द्वारा जारी अनुज्ञापत्रधारी को नियुक्त किया जावेगा। जिसका खर्चा प्रथम पक्षकार वहन करेगा। एवं खनन में होने वाली किसी भी नुकसान की जवाबदारी के लिये प्रथमपक्षकार ही जबाब देह माना जायेगा।
6. यह कि प्रथम पक्षकार के खनन पट्टा क्षेत्र में उपयोग करने के लिये विस्फोटक को लाने ले जाने के लिये विस्फोटक विभाग द्वारा अनुज्ञाधारी वाहन रोडवैन से परिवहन होगा। विस्फोटक प्रक्रिया से बचे हुये विस्फोटक प्रथम पक्षकार द्वारा द्वितीय पक्षकार



की सुपूर्व में दिया जायेगा। जिन्हे मैगजीन में वापिस करने की जिम्मेदारी द्वितीय पक्षकार की होगी।

7. यह कि प्रथम पक्षकार के द्वारा किसी अन्य व्यक्ति के द्वारा विस्फोटक लिये जाते है। तो द्वितीय पक्षकार की इसमें किसी भी प्रकार की जवाबदारी नही होगी। अनुबंध प्रथम पक्षकार धारक खनन पट्टा क्षेत्र के अन्दर ब्लास्टिंग कार्य हेतु सामग्री का उपयोग हेतु नियम 2008 की सहमति प्रदान करते है।
8. यह कि खनन पट्टा क्षेत्र में विस्फोटक के वाद कोई भी विस्फोटक मिलता है। व पक्षकार क्रमांक 01 विस्फोटक किसी भी अन्य स्थान से प्राप्त कर विना पक्षकार क्रमांक 02 लिखित सूचना कर ब्लास्टिंग कार्य करवाता है। तो उस अवस्था में सम्पूर्ण जिम्मेदारी पक्षकार क्रमांक 01 की होगी। तो उसकी उसकी जबाबदारी द्वितीय पक्षकार की नही होगी।
9. यह कि पक्षकार क्रमांक 01 का क्रमांक 02 के कार्य से सन्तुष्ट ना होने की स्थिति में सूचना देकर अनुबंध निरस्त कर सकता है।

अतः यह अनुबंध पत्र दोनो ही पक्षकार द्वारा अपने हितो को ध्यान में रखते हुये स्वयं के हस्ताक्षरो द्वारा निम्न साक्षियो की उपस्थिति में स्वेच्छा पूर्वक स्वतंत्र सहमति से विना किसी बाहरी दबाव के दोनो पक्षकारो ने अपने पूर्ण होश हवास में निष्पादित किया है। जो सनद रहे वक्त जरूरत काम आवे।

इति दिनांक 16/02/2023

निजम कुमार (381)  
प्रथम पक्षकार हस्ताक्षर

द्वितीय पक्षकार हस्ताक्षर  
गोपाल पाठक

हस्ताक्षर गवाह

Kausal

Serial No. 1142 Date 16-2-23  
The Executant Shri [Signature]  
is attested by Shri [Signature]  
Signed n's Documents after  
translated & Explained to be  
in my Presence this 16-2-23  
- 16-2-23 ..this attester

(Shyamla) [Signature]  
Notary Advocate  
Orchha  
M.P. Niwadi [Signature]



(See article 3(a) to (d) of Part I of Schedule IV of Explosives Rules, 2008)  
 (न) उपरोक्त के लिए एक कक्षा या वर्ग 1, 2, 3, 4, 5 या वर्ग 7 के मिश्रण या सुरक्षा फ्यूज वर्ग 6 के मिश्रण का उपयोग के लिए अनुमति  
 Licence to possess : (c) for use, explosives of class 1, 2, 3, 4, 5, 6 or 7 in a magazine

अनुमति नं. (Licence No.): E/CC/MP/22/677(E106306)  
 वार्षिक फीस (Annual Fee Rs): 9800/-

1. Licence is hereby granted to

M/S Rajaram Traders Partners Sri Gopal Pathak & Sri Sudeep Parmar (अधिकारी / Occupier : GOPAL PATHAK), C/O VIJAY  
 BHADUR SINGH, CHAURASIYA COLONY, NADARIYA KI MATA, KAMPOO, LASHKAR, Town/Village - GWALIOR, District-  
 TIKAMGARH, State-Madhya Pradesh, Pincode - 474001



2. अनुमति प्राप्त करने की शर्तें हैं | Status of licence : Partnership Firm

3. अनुमति निम्नलिखित उद्देश्यों के लिए है।  
 Licence is valid only for the following purpose.

4. अनुमति निम्नलिखित प्रकार के विस्फोटक पदार्थों, प्रकार और मात्रा के लिए है।  
 Licence is valid for the following kinds and quantity of explosives: -- (न) (a)

क्र. सं.	वस्तु का नाम	कक्षा और विभाग	उप-विभाग	एक बार की मात्रा
Sr. No.	Name and Description	Class & Division	Sub-division	Quantity at any one time
1.	Nitrate Mixture	2, 0	0	4750 Kg.
2.	Safety Fuse	6, 1	0	10000 Mtrs
3.	Detonating Fuse	6, 2	0	20000 Mtrs
4.	Detonator	6, 3	0	44000 Nos

(न) निम्न एक कक्षा या वर्ग में खरीदने वाले विस्फोटक की मात्रा [अनुच्छेद 3(ब) और (न) के तहत अनुमति के तहत]

(i) Quantity of explosives to be purchased in a calendar month [applicable for licence under article 3(b) and (c)] : 10 times as above.

5. अनुमति प्राप्त करने वाले स्थान (ड्राइंग) में अनुमति प्राप्त करने की शर्तें हैं।  
 The licensed premises shall conform to the following drawing(s):

ड्राइंग नं. (Drawing No.) E/CC/MP/22/677(E106306)  
 तारीख (Dated) 24/08/2018

6. अनुमति प्राप्त करने वाले स्थान का पता है। The licensed premises are situated at following address:  
 Survey No. 17/2, ग्राम (Town/Village) : CHATWALIA

जिला (District) TIKAMGARH राज्य (State) Madhya Pradesh पुलिस स्टेशन (Police Station) : ORCHA  
 दूरभाष (Phone) फोन (Fax) 472246

7. अनुमति प्राप्त करने वाले स्थान में निम्नलिखित सुविधाएं हैं।  
 The licensed premises consist of following facilities.

: One magazine, lobby and a detonator store room.

8. अनुमति प्राप्त करने वाले स्थान पर विस्फोटक अधिनियम, 1884 और उसके अंतर्गत विद्यमान विधियों, 2004 के तहत, सभी और अतिरिक्त शर्तों और निम्नलिखित अनुच्छेदों के अंतर्गत ही अनुमति प्राप्त की जाती है।  
 The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

9. यह अनुमति तारीख 31 मार्च 2021 तक वैध रहेगी। This licence shall remain valid till 31st day of March 2021.

1. अनुमति प्राप्त करने वाले स्थान का नक्शा (स्थान, निर्माण, संरचना और अन्य विवरण) दर्शाते हुए।  
 Drawings (showing site, constructional and other details) as stated in serial No. 5 above.

2. अनुमति प्राप्त करने वाले स्थान पर अनुमति की शर्तों और अतिरिक्त शर्तों।  
 Conditions and Additional Conditions of this licence signed by the licensing authority.

3. दूरी फॉर्म DE-2 | Distance Form DE-2.

9. यह अनुमति तारीख 31 मार्च 2021 तक वैध रहेगी। This licence shall remain valid till 31st day of March 2021.

यह अनुमति, अधिनियम या उसके अंतर्गत विद्यमान विधियों या अनुच्छेद V के खंड 4 के तहत विधि से- VII के अंतर्गत ही अनुमति प्राप्त की जाती है।  
 This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 24/08/2018

Sd/-  
 संयुक्त प्रमुख नियंत्रक विस्फोटक | Joint Chief Controller of Explosives  
 Central Circle office, Agra

**Amendments :**

- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 03/12/2018

अतिरिक्त के पुनः प्रवेश के लिए स्थान  
 Space for Endorsement of Renewal

अवकाश की तारीख Date of Renewal	समाप्ति की तारीख Date of Expiry	अनुमति प्राप्त करने वाले अधिकारी के हस्ताक्षर और मुद्रा Signature of licensing authority and stamp
22/03/2021	31/03/2026	Dy. Chief Controller of Explosives, Bhopal

**Statutory Warning :** Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

**Note :- This is system generated document does not require signature. Applicant may take printout for their records.**

अनुज्ञापन सं. (Licence No.) : E/CC/MP/22/697(E106307)  
 वार्षिक फीस रूपए (Annual Fee Rs): 9800/-

1. Licence is hereby granted to

M/S Rajaram Traders (अधिभोगी / Occupier : GOPAL PATHAK), C/O VIJAY BAHADUR SINGH, CHAURASIYA COLONY,  
 NADARIYA KI MATA, KAMPOO, LASHKAR, Town/Village - GWALIOR, District-GWALIOR, State-Madhya Pradesh, Pincode -  
 472246



गोपाल पाठक

को अनुज्ञापन अनुदत्त की जाती है।

2. अनुज्ञापनधारी की प्रास्थिति | Status of licensee : Partnership Firm

3. अनुज्ञापन निम्नलिखित प्रयोजनों के लिए विधिमाम्य है।  
 Licence is valid only for the following purpose.

possess for use of Nitrate Mixture, Safety Fuse, Detonating Fuse,  
 Detonator, - के उपयोग के लिए

4. अनुज्ञापन विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमाम्य है।  
 Licence is valid for the following kinds and quantity of explosives: - (क) (a)

क्र Sr. No.	नाम और विवरण Name and Description	वर्ग और प्रभाग Class & Division	उप-प्रभाग Sub-division	मात्रा किसी एक समय में Quantity at any one time
1.	Nitrate Mixture	2,0	0	4750 Kg.
2.	Safety Fuse	6,1	0	10000 Mtrs
3.	Detonating Fuse	6,2	0	20000 Mtrs
4.	Detonator	6,3	0	44000 Nos.

(ख) किसी एक कलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा [अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञापन के लिए]

(b) Quantity of explosives to be purchased in a calendar month [applicable for licence under article 3(b) and (c)]:

10 times  
as above.

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञापन परिसर की पुष्टि होती है।  
 The licensed premises shall conform to the following drawing(s):

रेखाचित्र क्र. (Drawing No.) E/CC/MP/22/697(E106307)  
 दिनांक (Dated) 06/02/2019

6. अनुज्ञापन परिसर निम्नलिखित पते पर स्थित है। The licensed premises are situated at following address:

Survey No. 17/2 Mag. no 02, ग्राम (Town/Village) : GHATWAHA

जिला (District)  
 दूरभाष (Phone)

TIKAMGARH

राज्य (State)  
 ई. मेल (E-Mail)

पुलिस थाना (Police Station) : ORCHA  
 Madhya Pradesh

पिनकोड (Pincode)  
 फैक्स (Fax)

472246

7. अनुज्ञापन परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं।  
 The licensed premises consist of following facilities.

: Mag No. 02/One magazine, lobby and a detonator store room.

8. अनुज्ञापन समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबंधों के अधीन रहते हुए अनुदत्त की जाती है।  
 The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

- उपरोक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए)।  
 Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
- अनुज्ञापन प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञापन की शर्तों और अतिरिक्त शर्तों।  
 Conditions and Additional Conditions of this licence signed by the licensing authority.
- दूरी प्ररूप DE-2 | Distance Form DE-2.

9. यह अनुज्ञापन तारीख 31 मार्च 2023 तक विधिमाम्य रहेगी। This licence shall remain valid till 31st day of March 2023.

यह अनुज्ञापन, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपवर्धित इस अनुज्ञापन की शर्तों का अधिक्रमण करने या यदि अनुज्ञापन परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिबंधित की जा सकती है, जहां वह लागू हो।  
 This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 06/02/2019

संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives  
 Central Circle office. Agra

Amendments :

- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 10/06/2019

नवीनीकरण के पुष्टिकरण के लिए स्थान  
 Space for Endorsement of Renewal

नवीकरण की तारीख  
 Date of Renewal

समाप्ति की तारीख  
 Date of Expiry

अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प  
 Signature of licensing authority and stamp

21/04/2023

31/03/2028

Jt. Chief Controller of Explosives, Bhopal Circle, Bhopal

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाए जाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडित अपराध होगा।  
 Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.



Certificate of Stamp Duty

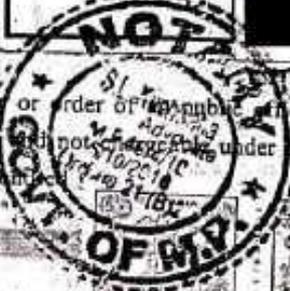
**E-Stamp Code** 01015216022023005484  
**Total E-Stamp Amount** 100  
**Govt. Stamp Duty (Rs.)** 100  
**Janpad Duty (Rs.)** 0  
**Exempted Amount(Rs.)** 0  
**E-Stamp Type** NON-JUDICIAL  
**Issue Date & Time** 16/02/2023 13:20:03  
**Service Provider or Issuer Details** brajmohan\_kushwaha/SP014211703201700061  
**SP/SRO/DRO/HO Details** orchha the.orchha dist.tikamgih ORCHHA NIWARI



**Deed Type** Copy or Extract  
**Deed Instrument** Copy or Extract, certified to be a true copy or extract by or order of a public officer under section 76 of the Indian Evidence Act 1872 (1 of 1872) and not enforceable under the law for the time being in force relating to court fees- One hand Affidavit

**Purpose** Affidavit  
**Name** vijay kumar S/O D/O W/O C/O jagdish prasad  
**Address** 254 nazai bazar futera baruasagar Jhansi up NIWARI Madhya P  
**Number** 1

**Organization** RAJARAM TRADERS  
**Address** ORCHHA NIWARI Madhya Pradesh INDIA  
**Number of Persons** 1



Affidavit

यह अनुबंध आज दिनांक 16/02/2023 को श्री विजय कुमार गुप्ता तनय जगदीश प्रसाद गुप्ता निवासी 254 नजाई बाजार फुटेरा वरुआसागर झॉसी उ०प्र०

विजय कुमार गुप्ता प्रथम पक्ष

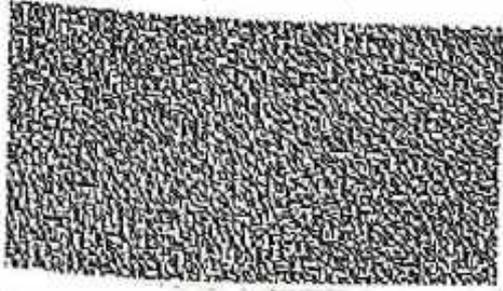
मेसर्स राजाराम ट्रेडर्स पार्टनर श्री गोपाल पाठक निवासी ग्राम उदगुवां जिला दतिया म०प्र० लायसेंस नं. (E/CC/MP/25/667(E106306)(E/CC/MP/22/697)(E106307) है।

गोपाल पाठक द्वितीय पक्ष

के बीच ओरछा तहसील अनुबंध लिखित कराया गया है। यह कि प्रथम पक्षकार श्री विजय कुमार गुप्ता तनय जगदीश प्रसाद गुप्ता निवासी 254 नजाई बाजार फुटेरा वरुआसागर झॉसी उ०प्र० की लीज भूमि खसरा नं० 353,354 रकवा 3.509 हे० ग्राम

Digitally signed by Brajmohan Kushwaha Date: 2023.02.16 13:20:31 IST

Shyamal Kushwaha  
Notary Advocate  
Orchha  
Dist. Niwari





की सुविधा में दिया जायेगा। जिन्हें ..... करने की जिम्मेदारी द्वितीय पक्षकार की होगी।

यह कि प्रथम पक्षकार के द्वारा किसी अन्य व्यक्ति के द्वारा विस्फोटक लिये जाते है। तो द्वितीय पक्षकार की इसमें किसी भी प्रकार की जवाबदारी नहीं होगी। अनुबंध प्रथम पक्षकार धारक खनन पट्टा क्षेत्र के अन्दर ब्लास्टिंग कार्य हेतु सामग्री का उपयोग हेतु नियम 2008 की सहमति प्रदान करते है।

8. यह कि खनन पट्टा क्षेत्र में विस्फोटक के वाद कोई भी विस्फोटक मिलता है। व पक्षकार कमांक 01 विस्फोटक किसी भी अन्य स्थान से प्राप्त कर विना पक्षकार कमांक 02 लिखित सूचना कर ब्लास्टिंग कार्य करवाता है। तो उस अवस्था में सम्पूर्ण जिम्मेदारी पक्षकार कमांक 01 की होगी। तो उसकी उसकी जबाबदारी द्वितीय पक्षकार की नहीं होगी।

9. यह कि पक्षकार कमांक 01 का कमांक 02 के कार्य से सन्तुष्ट ना होने की स्थिति में सूचना देकर अनुबंध निरस्त कर सकता है।

अतः यह अनुबंध पत्र दोनो ही पक्षकार द्वारा अपने हितो को ध्यान में रखते हुये स्वयं के हस्ताक्षरो द्वारा निम्न साक्षियो की उपस्थिति में स्वेच्छा पूर्वक स्वतंत्र सहमति से विना किसी बाहरी दबाव के दोनो पक्षकारो ने अपने पूर्ण होश हवास में निष्पादित किया है। जो सनद रहे वक्त जरूरत काम आवे।

इति दिनांक 16/02/2023

निजम कुमार उषा  
प्रथम पक्षकार हस्ताक्षर

द्वितीय पक्षकार हस्ताक्षर  
गोपाल पाण्डे

हस्ताक्षर गवाह

Kaushal

Notary No. 1142 Date 16.2.23  
The Executant Shri [Signature]  
Identified by Shri [Signature]  
Signed n's Documents after  
translated & Explained to be  
at my Presence this [Signature] at  
16.2.23 this attests

[Signature]  
(Shyam Lal Kushwaha)  
Notary Advocate  
Orchha  
Distt. Alwar (Raj.)



भारत सरकार  
Govt. of India  
अध्यक्ष एवं रोजगार मंत्रालय  
Ministry of Labour & Employment  
रसायन सुरक्षा अधिनियम  
Directorate-General of Mines Safety



NO: 519199/NZ|Gwalior Region|Permission U/R 34(4)|MMR,1951|2024|261882

Gwalior, dated 09.02.2024

Office Address: GH-705, Deen Dayal Nagar, Gole Ka Mandir, Gwalior 474005 (MP) 474005, E-mail : rz.gwirdgms@gmail.com, Phone No. 0751-2472545

प्रेषक / From :

Director of Mines Safety  
Gwalior Region, Gwalior.

सेवा में / To :

1) Shri Rahul Agrawal, Mine owner,  
Pratappura stone Mine (Khasra No. 1/8, area 2.00 ha),  
R/o-439, C.P. Mission Compound, Jhansi,  
District-Jhansi, Uttar Pradesh.

2) Shri Vinod Kumar Agrawal, Mine owner,  
Pratappura Stone Mine (Khasra No. 1/12, area 0.950 ha),  
R/o-960, C.P. Mission Compound, Jhansi,  
District-Jhansi, Uttar Pradesh.

3) Shri Chandrabhan Gupta, Mine Owner,  
Jijora Stone Mine (Khasra No. 678/1, area 04.00 ha),  
R/o-512, Nay-Endave, Galla Mandir Road, Jhansi,  
District-Jhansi, Uttar Pradesh State.

4) Shri Vijay Kumar Gupta, Mine owner,  
Sitapur Stone Mine (Khasra No.353 & 354, area 3.509 ha),  
R/o 254, Nazal Bazar, Phuter, Barua Sagar,  
District-Jhansi, Uttar Pradesh

विषय: Permission under Regulation 34(4) of the Metalliferous Mines Regulations, 1961 to permit Shri Vala Vanraj Balubhal, holder of Second Class Manager's certificate of Competency to work as Manager for more than one mine namely (i) Pratappura Stone Mine (Khasra No. 1/8, area 2.00 ha) of Shri Rahul Agrawal, (ii) Pratappura Stone Mine (Khasra No. 1/12, area 0.950 ha) of Shri Vinod Kumar Agrawal, (iii) Jijora Stone Mine (Khasra No. 678/1, area 04.00 ha) of Shri Chandrabhan Gupta and (iv) Sitapur Stone Mine (Khasra No.353 & 354, area 3.509 ha) of Shri Vijay Kumar Gupta.

महोदय /Dear sir,

Please refer to your online application No. 261882, dated 05.01.2024 on the above-mentioned subject.

The matter has since been examined in the light of what has been stated in your application under reference along with enclosures. I, in exercise of the powers conferred on the Chief Inspector of Mines under the Provisions of Regulation 34(4) of the Metalliferous Mines Regulations, 1961 and by virtue of the authorization granted to me by the Chief Inspector of Mines (as designated as Director General of Mines Safety) under Section 6(I) of the Mines Act, 1952, do hereby Permit Shri Vala Vanraj Balubhal, holder of Second Class Manager's certificate of Competency to work as Manager for more than one mine namely Pratappura Stone Mine (Khasra No. 1/8, area 2.00 ha, LIN-2-6436-3016-7, Mine code-519199) of Shri Rahul Agrawal, (ii) Pratappura Stone Mine (Khasra No. 1/12, area 0.950 ha, LIN-2-3173-2941-3, Mine code-518300) of Shri Vinod Kumar Agrawal, (iii) Jijora Stone Mine (Khasra No. 678/1, area 04.00 ha, LIN-2-403-680-4, Mine code-519343) of Shri Chandrabhan Gupta and (iv) Sitapur Stone Mine (Khasra No. 353 & 354, area 3.509 ha, LIN-2-9818-7242-5, Mine code-519342) of Shri Vijay Kumar Gupta, situated at Village Pratappura, Jijora & Sitapur, Tehsil Orcha, District-Niwari, Madhya Pradesh, subject to the following conditions being strictly complied with:

1. Manager shall not take up any appointment in any capacity whatsoever in another mine.
2. No working shall be extended below ground in the mines.
3. No working shall be made or extended within 45m of any building /structures/railway of permanent nature, not below ground to owner of the mine without permission in writing from this Directorate under Regulations 109 of the Metalliferous M

- Regulations, 1961.
4. No deep hole blasting shall be conducted in this mine without obtaining express permission in writing from this Director.
  5. No blasting shall be done within 100m of any dwellings not belonging to the owner of the mine. Provisions of Regulation 164 of the Metalliferous Mines Regulations, 1961 shall be complied with strictly when blasting is conducted beyond 100m but within 300m of any structure not belonging to owner of the mine.
  6. The provisions of Regulation 164(1-A) (c) and 164(1-B) (a) shall be strictly complied with.
  7. Daily personal supervision shall be exercised by the manager at each mine.
  8. The manager shall not allow any person for employment in the mine unless such persons has been imparted initial vocational training as required under Rule 6 to 9 and on the job training(s) as required under Rule 12 to 15 of the Mines Vocational Training Rules, 1966.
  9. Adequate Mining mates shall be appointed in each mine for supervision of the workings.
  10. Every competent person in the mine shall be provided under dated receipt an authorization for which he has been employed along with certified copy of the portion of this permission and other statutory Provisions related to him as required under Regulation 39(2) of Metalliferous Mines Regulations, 1961.
  11. Mine Management shall also ensure the following:
    - (i) Rule 29B of the Mines Rules, 1955: Initial and Periodical medical examination of every person employed in the mine.
    - (ii) Rule 77-A of the Mines Rules, 1955: Photo identity card to every person employed in the mine.
    - (iii) Rule 77 and 78 of the Mines Rules, 1955 read with DGMS Cir No. 01 of 2017: Maintain form A, B, D and E registers.
  12. All operations carried out in connection with the mine shall be conducted in accordance with the provisions of The Mines Act, 1952 and of the regulations, rules, bye-laws and order made there under.
  13. Airborne dust survey as provided in Regulation 124(3)(a) shall be done to ascertain the concentration of respirable dust in the air and also to know the percentage of free silica in the dust generated at the mine.
  14. All drills if used, shall be provided with wet drilling arrangement or with a device suitable for the purpose, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling and it shall be maintained in efficient working order. Only wet drilling/cutting shall be done in the mine.
  15. On or before the 01st day of February in every year, Owner/Agent/Manager shall submit Annual Return in respect of the preceding calendar year Online through ShramSuvidha Portal <https://shramsuvidha.gov.in>.
  16. All applications for permissions as required under the Mines Act, 1952 and its subordinate legislation shall be submitted online through website- dgms.gov.in.
  17. The Mine shall not be worked in absence of Manager. Above permission shall stand cancelled as soon as the person, to whom it is being granted, leaves the services of the mine under reference. However, the manager shall not vacate his office without giving due notice in writing to the owner of agent at least 30 days before the day on which he wishes to vacate his office. A copy of such notice shall be submitted to the Director of Mines Safety, Gwalior Region.
  18. The manager shall be provided with suitable means of communication and transportation to exercise daily personal supervision in each mine.
  19. All works in the mine shall be carried out in day light hours only.
  20. Where by reason of absence or for any other reason the manager is unable to exercise daily personal supervision, a person holding a valid Second Class's or manager's Certificate shall be authorized to act as manager of the mine in compliance with Regulations 34(7) (1) of the Metalliferous Mines Regulations, 1961 and if no such qualified person is available, the Mine workings should be kept suspended during such absence of manager. Attention is drawn to Regulation 34(7)(1) and (b) of the Metalliferous Mines Regulations, 1961 in respect of the period of authorization permitted and intimation of the authorization to the Directorate General of Mines Safety, Dhanabod and the Director of Mines Safety, Gwalior Region etc.
  21. Notwithstanding anything contained above, the authorization may be withdrawn at any time as provided in the aforesaid Regulation.
  22. If at any time any of the conditions subject to which this authorization has been granted is violated or not complied with, this authorization shall be deemed to have been revoked with immediate effect.
  23. This authorization is being granted without prejudice to any other statutory provisions, which may be or may become applicable at any time.
  24. This authorization may be amended, modified or withdrawn at any time if considered necessary in the interest of safety.
  25. This permission will remain valid for a period up to 09/02/2025.

Your Faithfully



(कर्म देव राम)

खान सुरक्षा निदेशक,

ग्वालियर क्षेत्र, ग्वालियर।

Copy for information to Copy for information to Shri Vala Vanraj Balubhai, manager (i) Pratappura Stone Mine (Khasra No. 1/8, area 2.00 ha) of Shri Rahul Agrawal, (ii) Pratappura Stone Mine (Khasra No. 1/12, area 0.950 ha) of Shri Vinod Kumar Agrawal, (iii) Dijora Stone Mine (Khasra No. 678/1, area 04.00 ha) of Shri Chandrabhan Gupta and (iv) Sitapur Stone Mine (Khasra No.353 & 354, area 3.509 ha) of Shri Vijay Kumar Gupta, R/o-Valaseri Vistar, Nagadia, Gir Somnath, District-Somnath, Gujarat State.



(कर्म देव राम)

खान सुरक्षा निदेशक,

ग्वालियर क्षेत्र, ग्वालियर।

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भारत सरकार  
Govt. of India  
अन्य एवं रोजगार मंत्रालय  
Ministry of Labour & Employment  
रमान सुरक्षा महसुदिये शालय  
Directorate-General of Mines Safety



Gwallior, dated 09.02.2024

NO: 519199|NZ|Gwallior Region|Permission U/R 34(4)|MMR,1961|2024|261882

Office Address: GH-705, Deen Dayal Nagar, Gole Ka Mandir, Gwallior 474005 (MP) 474005, E-mail : rz.gwirdgms@gmail.com, Phone No. 0751-2472545

प्रेषक / From :

Director of Mines Safety  
Gwallior Region, Gwallior.

सेवा मे / To :

1) Shri Rahul Agrawal, Mine owner,  
Pratappura stone Mine (Khasra No. 1/8, area 2.00 ha),  
R/o-439, C.P. Mission Compound, Jhansi,  
District-Jhansi, Uttar Pradesh.

2) Shri Vinod Kumar Agrawal, Mine owner,  
Pratappura Stone Mine (Khasra No. 1/12, area 0.950 ha),  
R/o-960, C.P. Mission Compound, Jhansi,  
District-Jhansi, Uttar Pradesh.

3) Shri Chandrabhan Gupta, Mine Owner,  
Jijora Stone Mine (Khasra No. 678/1, area 04.00 ha),  
R/o-A-12, Ajay Endave, Galla Mandi Road, Jhansi,  
District- Jhansi, Uttar Pradesh State.

4) Shri Vijay Kumar Gupta, Mine owner,  
Sitapur Stone Mine (Khasra No. 353 & 354, area 3.509 ha),  
R/o 254, Nazal Bazar, Phuter, Barua Sagar,  
District-Jhansi, Uttar Pradesh

विषय: Permission under Regulation 34(4) of the Metalliferous Mines Regulations, 1961 to permit Shri Vala Vanraj Balubhai, holder of Second Class Manager's certificate of Competency to work as Manager for more than one mine namely (i) Pratappura Stone Mine (Khasra No. 1/8, area 2.00 ha) of Shri Rahul Agrawal, (ii) Pratappura Stone Mine (Khasra No. 1/12, area 0.950 ha) of Shri Vinod Kumar Agrawal, (iii) Jijora Stone Mine (Khasra No. 678/1, area 04.00 ha) of Shri Chandrabhan Gupta and (iv) Sitapur Stone Mine (Khasra No.353 & 354, area 3.509 ha) of Shri Vijay Kumar Gupta.

महोदय /Dear sir,

Please refer to your online application No. 261882, dated 05.01.2024 on the above-mentioned subject.

The matter has since been examined in the light of what has been stated in your application under reference along with enclosures. I, in exercise of the powers conferred on the Chief Inspector of Mines under the Provisions of Regulation 34(4) of the Metalliferous Mines Regulations, 1961 and by virtue of the authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 6(1) of the Mines Act, 1952, do hereby Permit Shri Vala Vanraj Balubhai, holder of Second Class Manager's certificate of Competency to work as Manager for more than one mine namely (i) Pratappura Stone Mine (Khasra No. 1/8, area 2.00 ha, LIN-2-6436-3016-7, Mine code-519199) of Shri Rahul Agrawal, (ii) Pratappura Stone Mine (Khasra No. 1/12, area 0.950 ha, LIN-2-3173-2941-3, Mine code-518300) of Shri Vinod Kumar Agrawal, (iii) Jijora Stone Mine (Khasra No. 678/1, area 04.00 ha, LIN-2-8408-6804-9, Mine code-519343) of Shri Chandrabhan Gupta and (iv) Sitapur Stone Mine (Khasra No.353 & 354, area 3.509 ha, LIN-2-9818-7242-5, Mine code-519342) of Shri Vijay Kumar Gupta, situated at Village-Pratappura, Jijora & Sitapur, Tehsil-Orchiha, District-Niwari, Madhya Pradesh, subject to the following conditions being strictly complied with:-

1. Manager shall not take up any appointment in any capacity whatsoever in another mine.
2. No working shall be extended below ground in the mines.
3. No working shall be made or extended within 45m of any building /structures/railway of permanent nature, not belonging to owner of the mine without permission writing from this Directorate under Regulations 109 of the Metalliferous Mines.

- Regulations, 1961.
4. No deep hole blasting shall be conducted in this mine without obtaining express permission in writing from this Directorate.
  5. No blasting shall be done within 100m of any dwellings not belonging to the owner of the mine. Provisions of Regulation 164 of the Metalliferous Mines Regulations, 1961 shall be complied with strictly when blasting is conducted beyond 100m but within 300m of any structure not belonging to owner of the mine.
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  8. The manager shall not allow any person for employment in the mine unless such persons has been imparted initial/vocational training as required under Rule 6 to 9 and on the job training(s) as required under Rule 12 to 15 of the Mines Vocational Training Rules, 1966.
  9. Adequate Mining mates shall be appointed in each mine for supervision of the workings.
  10. Every competent person in the mine shall be provided under dated receipt an authorization for which he has been employed along with certified copy of the portion of this permission and other statutory Provisions related to him as required under Regulation 39(2) of Metalliferous Mines Regulations, 1961.
11. Mine Management shall also ensure the following:
- (i) Rule 29B of the Mines Rules, 1955: Initial and Periodical medical examination of every person employed in the mine.
  - (ii) Rule 77-A of the Mines Rules, 1955: Photo Identity card to every person employed in the mine.
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18. The manager shall be provided with suitable means of communication and transportation to exercise daily personal supervision in each mine.
19. All works in the mine shall be carried out in day light hours only.
20. Where by reason of absence or for any other reason the manager is unable to exercise daily personal supervision, a person holding a valid Second Class's or manager's Certificate shall be authorized to act as manager of the mine in compliance with Regulations 34(7) (1) of the Metalliferous Mines Regulations, 1961 and if no such qualified person is available, the Mine workings should be kept suspended during such absence of manager. Attention is drawn to Regulation 34(7)(1) and (b) of the Metalliferous Mines Regulations, 1961 in respect of the period of authorization permitted and intimation of the authorization to the Directorate General of Mines Safety, Dhanabad and the Director of Mines Safety, Gwalior Region etc.
21. Notwithstanding anything contained above, the authorization may be withdrawn at any time as provided in the aforesaid Regulation.
22. If at any time any of the conditions subject to which this authorization has been granted is violated or not complied with, this authorization shall be deemed to have been revoked with immediate effect.
23. This authorization is being granted without prejudice to any other statutory provisions, which may be or may become applicable at any time.
24. This authorization may be amended, modified or withdrawn at any time if considered necessary in the interest of safety.
25. This permission will remain valid for a period up to 03/02/2025.

Your Faithfully



(कर्म देव राम)

खान सुरक्षा निदेशक,

ग्वालियर क्षेत्र, ग्वालियर।

Copy for information to Copy for information to Shri Vaia Vnraj Balubhal, manager (I) Pratappura Stone Mine (Khasra No. 1/8, area 2.00 ha) of Shri Rahul Agrawal, (II) Pratappura Stone Mine (Khasra No. 1/12, area 0.950 ha) of Shri Vinod Kumar Agrawal, (III) Dijora Stone Mine (Khasra No. 678/1, area 04.00 ha) of Shri Chandrabhan Gupta and (iv) Sitapur Stone Mine (Khasra No.353 & 354, area 3.509 ha) of Shri Vijay Kumar Gupta, R/o-Valaseri Vistar, Nagadia, Gir Somnath, District-Somnath, Gujarat State.



(कर्म देव राम)

खान सुरक्षा निदेशक,

ग्वालियर क्षेत्र, ग्वालियर।

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## 1.0 GENERAL

1.1 Except where otherwise provided for in this relaxation/permission, all relevant provisions of the Metalliferous Mines Regulations, 1961, relating to opencast workings, explosives & use of machinery shall be strictly complied with.

1.2 No Blasting shall be conducted within 300m (Danger Zone) of structures not belonging to owner. Deep hole blasting shall not be conducted anywhere in the mine.

1.3 The provisions of Regulations 164(1-A) (a, b &c), 164(1-B)(a) & Regulation 164(2) shall be strictly complied with.

1.4 The mine shall be worked during daylight hours only.

1.5 Garland drains of adequate size shall be provided on the surface on the periphery of the opencast workings to divert rain water from flowing into the mine.

1.6 Travelling roads for manual work persons separate from the haul roads shall be provided in the mine.

## 2.0 OPENCAST WORKINGS:

## 2.1 Height and Width of Benches

2.1.1 No working shall be made in mine which is lying within 45m of any public structure not belonging to the owner of the mine.

2.1.2 The height of the benches in overburden, as well as in hard & compact mineral formation shall not exceed six metres (6.0m) or the maximum digging height/depth of the machine deployed thereat for digging, excavation or removal, whichever is less.

2.1.3 Width of any bench shall not be less than (i) the width of the widest machine plying on the bench plus 2.0 metres, or (ii) three times the width of the largest truck/tipper plus 5.0 metres if trucks/tippers ply on the bench, or (iii) twice the height of the bench, whichever is more.

2.1.4 Formation of benches shall be done from top downwards.

2.1.5 The slope of the benches formed to work the mine shall not exceed 60° from horizontal.

2.1.6 When persons are employed within 5m of the working face, adequate precautions shall be taken to ensure their safety by dressing the sides of the bench.

2.1.7 Plying of HEMM or tipping trucks on the same bench where men are to work, travel or rest shall be avoided.

2.1.8 No person shall be engaged on work or allowed to travel close to high sides benches, from where he is likely to fall more than 1.8meters vertically down, unless he is provided with and uses a safety belt or a rope or life line.

2.1.9 Sufficient number of safety belts shall be available at the site and shall be ensured for use of the mine.

## 2.2 ROADS FOR TRUCKS AND DUMPERS AND FOR OTHER VEHICLES

2.2.1 All haul roads for trucks/dumpers/mobile machinery shall be maintained in good condition.

2.2.2 Wherever practicable, all haul roads for trucks/dumpers/tippers shall be arranged to provide one-way traffic.

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2.2.3 No road shall be of a width less than "three times the width of the largest vehicle plus 5.0m" on that road.

2.2.4 Definite turn-outs, crossing points, and waiting points shall be designated and demarcated by proper sign boards for the guidance of drivers.

2.2.5 All corners and bends in haul roads for HEMM/trucks/tippers shall be so designed, made and kept maintained that the operators and drivers of vehicles plying on the road have clear view along the road, for a distance of not less than three times the braking distance of largest HEMM when plying at the rated speed, as fixed by the manager.

2.2.6 Where visibility for a distance as above cannot be ensured, separate lanes shall be provided at all corners and bends in haul roads of widths not less than "2 times the width of the largest vehicle plus 3.0m" plying on that road. The lanes shall be separated by a strong divider for up and down traffic.

2.2.7 No haul road for HEMM/dumpers/trucks/ tippers shall have a gradient steeper than 1 in 16 at any place and gradient of ramps over a distance of 10m shall not be steeper than 1 in 10.

2.2.8 Where any part of the road exists above the level of the surrounding area, a strong parapet wall or embankment, not less than 1.0m wide at the top with sides sloping on either side, and of height not less than the diameter of the tyre of the largest truck/tipper plying on it, shall be provided and kept maintained to prevent any out of control vehicle getting off the road and rolling down.

2.2.9 Warning notices and road signs shall be posted along the haul roads at appropriate places like crossings, curves etc. for guidance of drivers of trucks/tippers. At every curve, a parapet wall or vertical posts shall be provided to help the drivers to keep the trucks/tippers on the track.

### 2.3 SPOIL BANKS/ OVERBURDEN DUMPS & FENCING AROUND OC WORKINGS

2.3.1(a) Spoils, overburden or debris shall be deposited at places belonging to the mine and duly approved by the manager in writing.

(b) Spoils, overburden shall not be deposited, beneath transmission, telephone or power lines or within 45m of any other public structure like roads, railways, etc.

(c) The slope of a spoil bank face shall be determined by natural angle of repose of the material being deposited, but shall in no case exceed 37.5 degrees from the horizontal. The spoil bank face shall not be retained by artificial means at an angle in excess of its natural angle of repose.

2.3.2 (a) The spoil, overburden or debris shall not be deposited within 45m of railway line, public road, other public works or other structures of permanent nature, not belonging to management.

(b) A suitable fence shall be erected between any railway line/road/buildings/structures not belonging to the management, and the toe of every active spoil bank so as to prevent un-authorized persons from approaching the spoil bank.

2.3.3 No persons shall, or shall be permitted to approach the toe of an active spoil bank where he may be endangered from material rolling down the face. Suitable warning signs at conspicuous places shall also be displayed.

2.3.4 The periphery around the limits of opencast workings, and edges of benches of the opencast workings shall be kept fenced in accordance with DGMS Circular No 11 of 1959.

### 3.0 SUPERVISION

3.1 (a) A person possessing at least a Foreman's Certificate of competency and authorized under Regulation 34(6) of the Metalliferous Mines Regulations 1961, shall be appointed as the manager of the mine to look after HEMM operation.

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shall be sent to this Directorate. The said mining operation shall not be resumed without express and fresh Conditions governing in writing from this Directorate.

14.2 If at any time any one of the conditions, subject to which this Conditions governing has been granted, is violated or not complied with, this Conditions governing shall be deemed to have been revoked with immediate effect.

14.3 This Conditions governing may be amended or withdrawn at any time if considered necessary in the interest of safety.

14.4 This Directorate shall be informed as soon as the mining operations are commenced in accordance with the above Conditions governing. Intimation about completion of the mining operations should also be sent promptly and in any case not later than one month thereof.

14.5 This Conditions governing is being issued specially under the Regulation mentioned above and without prejudice to any other provisions of law which may be or may become applicable at any time.

14.6 This Conditions governing is valid for a period of five (05) years from the date of issue of this letter.

Your Faithfully



(NAGESWARA RAO N)  
DIRECTOR OF MINES SAFETY  
GWALIOR REGION



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भारत सरकार  
Govt of India  
मंत्रालय श्रम और रोजगार  
Ministry of Labour & Employment  
सुरक्षा विभाग  
Directorate-General of Mines Safety



NO: 517476|NZ|Gwalior Region|Permission U/R 111(1)|2023|260826

Gwalior, dated 02.02.2024

Office Address: GH-705, Deen Dayal Nagar, Gole Ka Mandir, Gwalior 474005 (MP) 474005, E-mail : nz.gwlrldgms@gmail.com, Phone No. 0751-2472545

From,  
Director of Mines Safety,  
Gwalior Region, Gwalior.

To,  
Shri Nitin Saraogi, Nominated Owner,  
Amalgamated Bhojपुरा Stone Mine (Khasra No. 04, 06, & 7, area; 16.700 ha),  
M/s Jai Jagdambay Stone Industries,  
R/o 95/16-D, Civil Line, Jhansi,  
District- Jhansi, Uttar Pradesh.

Subject: Permission under Regulation 111(1) of the Metalliferous Mines Regulations, 1961 for change of mine boundary by amalgamating mine boundary of (i) Bhojपुरा Stone Mine (Khasra No. 04, area; 03.700 ha) of Shri Nitin Saraogi, (ii) Bhojपुरा Stone Mine (Khasra No. 04, area; 04.00 ha) of Shri Pawan Kumar Saraogi, (iii) Bhojपुरा Stone Mine (Khasra No. 04, area; 01.00 ha) of Shri Suresh Kumar Saraogi, (iv) Bhojपुरा Stone Mine (Khasra No. 06, area; 02.00 ha) of Shri Pawan Kumar Saraogi, (v) Bhojपुरा Stone Mine (Khasra No. 07, area; 02.00 ha) of Shri Mahendra Kumar Saraogi, and (vi) Bhojपुरा Stone Mine (Khasra No. 04, 06, & 7, area; 04.00 ha) of Shri Omprakash Jain, into single mine named as Amalgamated Bhojपुरा Stone Mine (Khasra No. 04, 06, & 7, area; 16.700 ha) of M/s Jai Jagdambay Stone Industries (Nominated owner: Shri Nitin Saraogi).

Dear sir,

Please refer to your online application vide ID No. 260826 dated 28.11.2023 and offline letter No.nil dated 01.11.2023 enclosing therewith combined Plan vide No. BHOJPURA/111/E-289/2023 dated 05.11.2023 and New combined plan no. BHOJPURA/111/E-289/2023 dated 24.01.2024, showing the area of the mine lease to be amalgamated, on the above mentioned subject.

The matter has since been considered in the light of what has been stated in your application under reference and enclosures.

By virtue of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under the provisions of Regulations 111(1) of the Metalliferous Mines Regulations, 1961 and I, by virtue of authorization granted to me by the Chief Inspector of Mines under Section 6(1) of the Mines Act, 1952, I, hereby permit you to change mine boundary by amalgamating mine boundary of (i) Bhojपुरा Stone Mine (Khasra No. 04, area; 03.700 ha) of Shri Nitin Saraogi, (ii) Bhojपुरा Stone Mine (Khasra No. 04, area; 04.00 ha) of Shri Pawan Kumar Saraogi, (iii) Bhojपुरा Stone Mine (Khasra No. 04, area; 01.00 ha) of Shri Suresh Kumar Saraogi, (iv) Bhojपुरा Stone Mine (Khasra No. 06, area; 02.00 ha) of Shri Pawan Kumar Saraogi, (v) Bhojपुरा Stone Mine (Khasra No. 07, area; 02.00 ha) of Shri Mahendra Kumar Saraogi, and (vi) Bhojपुरा Stone Mine (Khasra No. 04, 06, & 7, area; 04.00 ha) of Shri Omprakash Jain, into single mine named as Amalgamated Bhojपुरा Stone Mine (Khasra No. 04, 06, & 7, area; 16.700 ha) M/s Jai Jagdambay Stone Industries (Nominated owner: Shri Nitin Saraogi), bounded by boundary pillars marked on surface plan No BHOJPURA/111/E-289/2023 dated 24.01.2024, in red colour as 1(25°25'00.37" North & 78°39'57.21" East)- 2 (25°25'01.04" North & 78°40'05.77" East)- b (25°24'57.85" North & 78°40'06.07" East)- c (25°24'58.05" North & 78°40'13.90" East)- 1A (25°25'51.18" North & 78°40'14.49" East) - 2A (25°24'52.18" North & 78°40'21.30" East) - 2B (25°24'40.70" North & 78°40'21.68" East)- 3B & 78°40'82.84" East)- 1B (25°24'78.04" North & 78°40'18.65" East)- B (25°24'43.02" North & 78°40'08.44" East)- A (25°24'46.34" North & 78°40'08.26" East)- F (25°24'46.67" North & 78°40'12.83" East)- E (25°24'47.54" North & 78°40'13.02" East)- 5C (25°24'47.54" North & 78°40'13.02" East)- 4C (25°24'50.89" North & 78°40'12.76" East)- 3C (25°24'50.59" North & 78°40'06.51" East)- 4 (25°24'50.51" North & 78°40'03.99" East) - 5 (25°24'47.04" North & 78°40'04.03" East) - 6 (25°24'46.95" North & 78°40'02.26" East) - 7 (25°24'50.31" North & 78°40'01.51" East) - 8 (25°24'51.11" North & 78°40'05.29" East) - 9 (25°24'57.49" North & 78°40'02.77" East) - 10 (25°24'56.61" North & 78°39'59.22" East) - 11 (25°24'58.31" North & 78°39'58.26" East)- 1(25°25'00.37" North & 78°39'57.21" East), situated at Bhojपुरा village, Orchha Tehsil, Niwari district of Madhya Pradesh state, subjected to the following conditions being strictly complied with:

1.0 The new mine boundary shall be marked on the surface plan of the mine and shall also be shown on all statutory plans maintained under Regulation 61 of the Metalliferous Mines Regulations, 1961 at Amalgamated Bhojपुरा Stone Mine (Khasra No. 04, 06, & 7, area; 16.700 ha) M/s Jai Jagdambay Stone Industries (Nominated owner: Shri Nitin Saraogi).

2.0 The coordinates of all important survey stations/change points shall be calculated correctly and shown on all the statutory plans.

3.0 The plan showing the new boundary with coordinates of changed points duly signed by the Nominated owner, Manager, and Surveyor of the mines shall be submitted within seven days of the date of issue of this letter to this Directorate as required under

provision of Regulation 1(1) of the Metalliferous Mines Regulations, 1961.

4.0 No working shall be made within a distance of 25 m of the new/modified boundary of the mine.

5.0 Notice in Form I of the First Schedule with change in Name of Mine as Amalgamated Bhajpura Stone Mine (Kharan No. 04, 05 & 7, area; 16.700 ha) M/s. Jai Jagdambay Stone Industries (Nominated owner: Shri Nitin Satang), shall be submitted within seven days of the issue of this letter.

6.0 (a) No workings shall be extended in the newly annexed area by change of mine boundary until working permission is obtained as required under the provision of relevant regulation of Metalliferous Mines Regulations, 1961.

(b) The quarrying operation in entire area within new mine boundary including at common boundary barrier shall conducted from top downwards and no men and machines shall be deployed at the bottom of high bench if any.

7.0 Heavy Earth Moving Machinery shall not be deployed and deep hole blasting shall not be conducted in the mine without obtaining separate permission from this Directorate under Regulation 106(2)(b) of the of the Metalliferous Mines Regulations, 1961.

8.0 No work shall be carried out within a distance of 60m from the water logged open cast workings in the same mine or of any adjoining mine unless it is dewater completely and have been examined physically and found free from accumulation of water or other liquid matter.

9.0 Whenever any unusual seepage of water observed in the mine, the working shall be stopped and informed to this Directorate.

10.0 (a) No mine working shall be extended within 45 m of the area not belonging to the owner of the mine. Further, no working shall be extended within 120m of boundary of the adjacent mines, if any.

(b) Whenever the mine workings approach within 60 m of the common boundary of any mine, the provisions of DG's Circular No. 4 of 1971 shall be strictly complied with.

11.0 The opencast working shall not be extended within 45m of any village/bast/structures not belonging to the owner of the mine or within 45m of land acquired by the highway/railways, unless permission, as required under Regulation 109(1) of the Metalliferous Mines Regulations, 1961, is obtained from this Directorate.

12.0 Precautions stipulated under Regulation 164 of the Metalliferous Mines Regulations, 1961 shall be strictly followed.

13.0 Please note that this permission is subject to the following additional conditions:

13.1 In the event of any change in the circumstances connected with this permission which is likely to endanger the life of workmen employed in the mine or endanger the mine, mining operations for which this permission has been granted shall be stopped forthwith and intimation thereof sent to this Directorate. The said mining operations shall not be resumed without express and fresh permission in writing from this Directorate.

13.2 At any time any of the conditions subject to which this permission has been granted is violated or not complied with, the permission shall be deemed to have been revoked with immediate effect.

13.3 This permission is being issued specifically under the Regulations mentioned above and without prejudice to any other provisions of law, which may be or may become applicable at any time.

14.0 The above permission may be amended or withdrawn at any time if considered necessary in the interest of safety.

15.0 If at any time any one of the conditions subject to which this permission has been granted is violated or not complied with, this permission shall be deemed to have been revoked with immediate effect.

16.0 Subject to the above conditions, this permission shall remain valid upto **15.05.2027** i.e., Validity of the lease period of one of the partner or validity/ existence of partnership deed whichever is earlier.

17.0 In case of break of partnership deed or non extension of lease period of any of the partner or mines are to be worked independently in respective lease area, the artificial barrier shall be constructed along the boundary of adjoining lease areas.

Your Faithfully



(कर्म देव राम)

खान सुरक्षा निदेशक,

ग्वालियर क्षेत्र, ग्वालियर।

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Govt of India  
सर्वोच्च शासक  
Ministry of Labour & Employment  
सर्वोच्च शासक  
Directorate General of Mines Safety



NO: 517488|NZ|Gwalior Region|Permission U/R 111(1)|MMR,1961|2023|260557

Gwalior, dated 02.02 2024

Office Address: GH-705, Deen Dayal Nagar, Gole Ka Mandir, Gwalior 474005 (MP) 474005, E-mail : nz.gwlr@gms@gmail.com, Phone No. 0751-2472545

From,  
Director of Mines Safety,  
Gwalior Region, Gwalior.

To,  
Shri Pawan Kumar Saraogi, Nominated Owner,  
Amalgamated Pratappura Stone Mine (Khasra No. 12/2, area; 07.00 ha),  
M/s Shree Balaji Stone Industries,  
R/o 95/16-D, Civil Line, Jhansi,  
District-Jhansi, Uttar Pradesh.

Subject: Permission under Regulation 111(1) of the Metalliferous Mines Regulations, 1961 for change of mine boundary by amalgamating mine boundary of (i) Pratappura Stone Mine (Khasra No. 12/2, area; 01.00 ha) of Shri Deepak Kumar Saraogi, (ii) Pratappura Stone Mine (Khasra No. 12/2, area; 04.00 ha) of Shri Pawan Kumar Saraogi and (iii) Pratappura Stone Mine (Khasra No. 12/2, area; 02.00 ha) of Shri Mahendra Kumar Saraogi into single mine named as Amalgamated Pratappura Stone Mine (Khasra No. 12/2, area; 07.00 ha) of M/s Shree Balaji Stone Industries (Nominated owner: Pawan Kumar Saraogi).

Dear sir,

Please refer to your online application vide ID No. 260557 dated 15.11.2023 and offline letter No.nil dated 01.11.2023 enclosing therewith combined Plan vide No. PRATAPPURA/111/E-288/2023 dated 21.01.2024, showing the area of the mines to be amalgamated, on the above mentioned subject.

The matter has since been considered in the light of what has been stated in your application under reference and enclosures.

By virtue of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under the provisions of Regulations 111(1) of the Metalliferous Mines Regulations, 1961 and I, by virtue of authorization granted to me by the Chief Inspector of Mines under Section 6(1) of the Mines Act, 1952, I, hereby permit you to change mine boundary by amalgamating mine boundary of (i) Pratappura Stone Mine (Khasra No. 12/2, area; 01.00 ha) of Shri Deepak Kumar Saraogi, (ii) Pratappura Stone Mine (Khasra No. 12/2, area; 04.00 ha) of Shri Pawan Kumar Saraogi and (iii) Pratappura Stone Mine (Khasra No. 12/2, area; 02.00 ha) of Shri Mahendra Kumar Saraogi, into single mine named as Amalgamated Pratappura Stone Mine (Khasra No. 12/2, area; 07.00 ha) of M/s Shree Balaji Stone Industries (Nominated owner: Pawan Kumar Saraogi) bounded by boundary pillars marked on surface plan No PRATAPPURA/111/E-288/2023 dated 05.11.2023, in red colour as 1(25°25'52.79" North & 78°39'03.78" East)- 2 (25°25'52.95" North & 78°39'06.23" East) - 3 (25°25'54.45" North & 78°39'06.29" East) - 4 (25°25'54.47" North & 78°39'07.41" East) -D (25°25'54.60" North & 78°39'07.40" East)- C (25°25'54.86" North & 78°39'15.12" North & 78°39'07.41" East) - 1A (25°25'52.06" North & 78°39'05.09" East)- 2A (25°25'52.06" North & 78°39'07.05" East)- 3A (25°25'51.09" North & 78°39'07.06" East) - 4A (25°25'51.08" North & 78°39'16.03" East) - 5A (25°25'48.6" North & 78°39'15.05" East)- 6A (25°25'46.04" North & 78°39'15.08" East)-7A (25°25'47.1" North & 78°39'10.03" East)-8A(25°25'47.8" North & 78°39'09.01" East)-9 (25°25'50.35" North & 78°39'06.90" East) - 10 (25°25'49.07" North & 78°39'04.90" East) - 11 (25°25'49.13" North & 78°39'04.37" East) - 12 (25°25'50.52" North & 78°39'03.88" East)-1(25°25'52.79" North & 78°39'03.78" East), situated at Pratappura- village, Orchha- Tehsil, Niwari- district of Madhya Pradesh state, subjected to the following conditions being strictly complied with:

1.0 The new mine boundary shall be marked on the surface plan of the mine and shall also be shown on all statutory plans maintained under Regulation 61 of the Metalliferous Mines Regulations, 1961 at Amalgamated Pratappura Stone Mine (Khasra No. 12/2, area; 07.00 ha).

1.1 The coordinates of all important survey stations/change points shall be calculated correctly and shown on the statutory plans.

2.0 The mine shall be worked as per the terms of the Prohibitory Order imposed in the mine under section 22(3) of the Mines Act, 1952 vide this Directorate letter No. 3.जोन/रा.क्षेत्र/5528, दिनांक: 23.10.2017, which shall remain in force in the area bounded by boundary pillars as 1A (25°25'52.06" North & 78°39'05.09" East)- 2A (25°25'52.06" North & 78°39'07.05" East)- 3A (25°25'51.09" North & 78°39'07.06" East) - 4A (25°25'51.08" North & 78°39'16.03" East) - 5A (25°25'48.6" North & 78°39'15.05" East)- 6A (25°25'46.04" North & 78°39'15.08" East)-7A (25°25'47.1" North & 78°39'10.03" East)-8A(25°25'47.8" North & 78°39'09.01" East)-9(25°25'51.01" North & 78°39' 05.09" East)- 1A (25°25'52.06" North & 78°39'05.09" East), until vacated in writing by this Directorate.

3.0 The plan showing the new boundary with coordinates of changed points duly signed by the Nominated owner, Manager, and Surveyor of the mines shall be submitted within seven days of the date of issue of this letter to this Directorate as required under

the provision of regulation 3(1) of the Metalliferous Mines Regulations, 1961

4.0 No working shall be made within a distance of 2.5 m of the new/modified boundary of the mine.

5.0 Notice in Form I of the First Schedule with change in status of Mine as Amalgamated Pratappura Stone Mine (Area: 122.00 ha), Nominated Owner: Shri Pawan Kumar Sarangi, shall be submitted within seven days of the issue of this order.

6.0 (a) No workings shall be extended in the newly annexed area by change of mine boundary until working permission is obtained as required under the provision of relevant regulation of Metalliferous Mines Regulations, 1961.

(b) The quarrying operation in entire area within new mine boundary including at common boundary barrier shall conducted from top downwards and no men and machines shall be deployed at the bottom of high bench if any.

7.0 Heavy Earth Moving Machinery shall not be deployed and deep hole blasting shall not be conducted in the mine without obtaining separate permission from this Directorate under Regulation 106(2)(b) of the of the Metalliferous Mines Regulations, 1961.

8.0 No work shall be carried out within a distance of 60m from the water logged open cast workings in the same mine or of any adjoining mine unless it is dewatered completely and have been examined physically and found free from accumulation of water or other liquid matter.

9.0 Whenever any unusual seepage of water observed in the mine, the working shall be stopped and informed to this Directorate.

10.0 (a) No mine working shall be extended within 45 m of the area not belonging to the owner of the mine. Further, no working shall be extended within 120m of boundary of the adjacent mines, if any.

(b) Whenever the mine workings approach within 60 m of the common boundary of any mine, the provisions of DG's Circular No. 4 of 1971 shall be strictly complied with.

11.0 The opencast working shall not be extended within 45m of any village/basti/structures not belonging to the owner of the mine or within 45m of land acquired by the highway/railways, unless permission, as required under Regulation 109(1) of the Metalliferous Mines Regulations, 1961, is obtained from this Directorate.

12.0 Precautions stipulated under Regulation 164 of the Metalliferous Mines Regulations, 1961 shall be strictly followed.

13.0 Please note that this permission is subject to the following additional conditions:

13.1 In the event of any change in the circumstances connected with this permission which is likely to endanger the life of workmen employed in the mine or endanger the mine, mining operations for which this permission has been granted shall be stopped forthwith and intimation thereof sent to this Directorate. The said mining operations shall not be resumed without express and fresh permission in writing from this Directorate.

13.2 At any time any of the conditions subject to which this permission has been granted is violated or not complied with, this permission shall be deemed to have been revoked with immediate effect.

13.3 This permission is being issued specifically under the Regulations mentioned above and without prejudice to any other provisions of law, which may be or may become applicable at any time.

14.0 The above permission may be amended or withdrawn at any time if considered necessary in the interest of safety.

15.0 If at any time any one of the conditions subject to which this permission has been granted is violated or not complied with, this permission shall be deemed to have been revoked with immediate effect.

**16.0 Subject to the above conditions, this permission shall remain valid upto 15.05.2027 i.e., Validity of the lease period of one of the partner or validity/ existence of partnership deed whichever is earlier.**

17.0 In case of break of partnership deed or non extension of lease period of any of the partner or mines are to be worked independently in respective lease area, the artificial barrier shall be constructed along the boundary of adjoining lease areas.

Your Faithfully



(कर्म देव राम /KARM DEO RAM)

खान सुरक्षा निदेशक / DIRECTOR OF MINES SAFETY,

ग्वालियर क्षेत्र, ग्वालियर / GWALIOR REGION, GWALIOR

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**Ministry of Coal & Mines**  
Directorate of Coal & Mines  
New Delhi



NO. 51707/NZ/Gwallior Region/Pratappura Stone Mine (Khasra No. 1/6, 2/1, 12/2, 12/2A & 12/2B, area; 10.836 ha)  
Dated: 08.04.2024

Office Address: 218 705, 2nd Floor, 2nd Stage, 2nd Block, Khasra No. 1/6, 2/1, 12/2, 12/2A & 12/2B, area; 10.836 ha, Pratappura Stone Mine, District: Thansi, Uttar Pradesh.

From  
Director of Mines Safety,  
Gwallior Region, Gwallior

To  
Shri Rajiv Kumar Jain, Nominated Owner,  
Amalgamated Pratappura Stone Mine (Khasra No. 1/6, 2/1, 12/2, 12/2A & 12/2B, area; 10.836 ha),  
R/n-04, Pasrath Rajhi, Jhansi,  
District-Thansi, Uttar Pradesh.

Subject: Permission under Regulation 111(1) of the Metalliferous Mines Regulations, 1961 for change of mine boundary by amalgamating mine boundary of (i) Pratappura Stone Mine (Khasra No. 1/6, area; 02.00 ha) of M/s Rahi Stone Crusher (Proprietor: Shri Rajiv Kumar Jain), (ii) Pratappura Stone Mine (Khasra No. 2/1, area; 01.386 ha) of Shri Rajiv Kumar Jain, (iii) Pratappura Stone Mine (Khasra No. 12/2, area; 04.00 ha) of M/s Rahi Granite (Proprietor: Shri Rajiv Kumar Jain) and (iv) Pratappura Stone Mine (Khasra No. 12/2A & 12/2B, area; 03.500 ha) of Shri Rajiv Kumar Jain as new mine named as Amalgamated Pratappura Stone Mine (Khasra No. 1/6, 2/1, 12/2, 12/2A & 12/2B, area; 10.836 ha) of Shri Rajiv Kumar Jain.

Dear sir,

Please refer to your online application vide ID No. 263771, dated 07.03.2024 and offline letter No.nil dated 01.03.2024 enclosing therewith combined Plan vide No. BHOJPURA/111/E-362/2024, dated 05.01.2024, showing the area of the mine lease to be amalgamated, on the above mentioned subject.

The matter has since been considered in the light of what has been stated in your application under reference and enclosures.

By virtue of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under the provisions of Regulations 111(1) of the Metalliferous Mines Regulations, 1961 and I, by virtue of authorization granted to me by the Chief Inspector of Mines under Section 6(1) of the Mines Act, 1952, I, hereby permit you to change mine boundary by amalgamating mine boundaries of (i) Pratappura Stone Mine (Khasra No. 1/6, area; 02.00 ha) of M/s Rahi Stone Crusher (Proprietor: Shri Rajiv Kumar Jain), (ii) Pratappura Stone Mine (Khasra No. 2/1, area; 01.386 ha) of Shri Rajiv Kumar Jain, (iii) Pratappura Stone Mine (Khasra No. 12/2, area; 04.00 ha) of M/s Rahi Granite (Proprietor: Shri Rajiv Kumar Jain) and (iv) Pratappura Stone Mine (Khasra No. 12/2A & 12/2B, area; 03.500 ha) of Shri Rajiv Kumar Jain, as new mine named as Amalgamated Pratappura Stone Mine, bounded by boundary pillars marked on surface plan No. BHOJPURA/111/E-362/2024, dated 05.01.2024 in red colour as R(25°25'55.17" North & 78°39'09.01" East)- S(25°25'58.17" North & 78°39'53.01" East)- T(25°26'01.75" North & 78°38'52.54" East)- U(25°26'01.29" North & 78°38'56.06" East)- V(25°25'58.31" North & 78°38'56.33" East)- W(25°25'58.60" North & 78°38'59.22" East)- X(25°25'59.29" North & 78°38'59.16" East)- Y(25°25'58.82" North & 78°39'02.94" East)- A(25°26'05.27" North & 78°39'06.33" East)- B(25°26'04.02" North & 78°39'08.23" East)- C(25°25'58.61" North & 78°39'05.04" East)- D(25°25'58.55" North & 78°39'05.60" East)- E(25°25'57.70" North & 78°39'08.38" East)- F(25°25'55.07" North & 78°39'08.36" East)- G(25°25'55.27" North & 78°39'10.27" East)- H(25°25'56.68" North & 78°39'09.92" East)- I(25°25'56.85" North & 78°39'13.33" East)- J(25°25'53.91" North & 78°39'13.30" East)- K(25°25'53.10" North & 78°39'10.41" East)- L(25°25'52.41" North & 78°39'03.11" East)- M(25°25'51.29" North & 78°39'02.95" East)- N(25°25'51.02" North & 78°39'59.83" East)- O(25°25'52.36" North & 78°38'59.70" East)- P(25°25'52.88" North & 78°38'56.49" East)- Q(25°25'54.62" North & 78°38'56.44" East)- R(25°25'55.17" North & 78°39'09.01" East), situated at pratapura village, Orchha Tehsil, Niwari district of Madhya Pradesh state, subjected to the following conditions being strictly complied with:

1.0 The new mine boundary shall be marked on the surface plan of the mine and shall also be shown on all statutory plans maintained under Regulation 61 of the Metalliferous Mines Regulations, 1961 at Amalgamated Pratappura Stone Mine (Khasra No.1/6, 2/1, 12/2, 12/2A & 12/2B, area; 10.836 ha) of Shri Rajiv Kumar Jain.

1.1 The coordinates of all important survey stations/change points shall be calculated correctly and shown on the statutory plans.

2.0 The mine shall be worked as per the terms of the Prohibitory Order imposed in the mine under section 22(3) of the Mines Act, 1952 vide this Directorate letter No. NZ/Gwallior Region /5540, dated 23.03.2017, which shall remain in force in the area bounded by boundary pillars as X(25°25'59.29" North & 78°38'59.16" East)- D(25°25'58.55" North & 78°39'05.60" East)- E(25°25'57.70" North & 78°39'08.38" East).

North & 78°39'08.36" East) E(25°25'55.07" North & 78°39'00.96" East) F(25°25'54.12" North & 78°39'00.96" East) G(25°25'52.41" North & 78°39'03.11" East) H(25°25'51.29" North & 78°39'00.96" East) I(25°25'51.02" North & 78°39'00.96" East) J(25°25'52.36" North & 78°38'59.20" East) K(25°25'50.60" North & 78°38'59.20" East) and L(25°25'50.16" North & 78°38'59.16" East), until vacated in writing by this Directorate

3.0 The plan showing the new boundary with coordinates of changed points duly signed by the authorized person, Manager, and Surveyor of the mine shall be submitted within seven days of the date of issue of this letter to this Directorate as required under the provision of Regulation 3(1) of the Metalliferous Mines Regulations, 1961.

4.0 No working shall be made within a distance of 7.5 m of the new/modified boundary of the mine.

5.0 Notice in Form 1 of the First Schedule with change in Name of Mine as Amalgamated Pralappura Stone Mine (Phases No. 1/5, 2/1, 12/2, 12/2A & 12/2B, area: 10.836 ha) of Shri Rajiv Kumar Jain shall be submitted within seven days of the issue of this letter.

6.0 Heavy Earth Moving Machinery shall not be deployed and no deep hole blasting shall be conducted in the mine without obtaining separate permission under Regulation 106 (2)(b) of the Metalliferous Mines Regulations, 1961 from this Directorate.

7.0 The quarrying operation in entire area within new mine boundary including at common boundary barrier shall conducted from top downwards and no men and machines shall be deployed at the bottom of high bench if any.

8.0 No work shall be carried out within a distance of 60m from the water logged open cast workings in the same mine or of any adjoining mine unless it is dewater completely and have been examined physically and found free from accumulation of water or other liquid matter. No working shall be made on downwards of the water logged area unless it is dewater completely and have been examined physically and found free from accumulation of water or other liquid matter.

9.0 (a) No working shall be extended within 120m of boundary of the adjacent mines, if any. (b) Whenever the mine workings approach within 60 m of the common boundary of any mine, the provisions of DG's Circular No. 4 of 1971 shall be strictly complied with.

10.0 Whenever any unusual seepage of water observed in the mine, the working shall be stopped and informed to this Directorate.

11.0 (a) The opencast working shall not be extended within 45m of any public structure, village/basti/structures, public road, railways, or power transmission lines not belonging to the owner of the mine and within 45m of land acquired by the highway/railways, unless permission, as required under Regulation 109(1) of the Metalliferous Mines Regulations, 1961, is obtained from this Directorate.

(b) No blasting in the mine shall be carried out within 300m of public roads and Railways till such time the blasting incharge has ensured that no persons/vehicles passes on such roads during the time of blasting. For the purpose, drop bar barrier shall be provided on both side of such road at a distance of 300m from the place of firing of shots in the proposed limit of quarry and during blasting, guard shall be posted on the barrier and persons/vehicles shall not be allowed to pass on the siad road during blasting and till the time all clear after blasting is obtained.

12.0 Precautions stipulated under Regulation 164 of the Metalliferous Mines Regulations, 1961 shall be strictly followed.

13.0 Please note that this permission is subject to the following additional conditions:

13.1 In the event of any change in the circumstances connected with this permission which is likely to endanger the life of workmen employed in the mine or endanger the mine, mining operations for which this permission has been granted shall be stopped forthwith and intimation thereof sent to this Directorate. The said mining operations shall not be resumed without express and fresh permission in writing from this Directorate.

13.2 At any time any of the conditions subject to which this permission has been granted is violated or not complied with, this permission shall be deemed to have been revoked with immediate effect.

13.3 This permission is being issued specifically under the Regulations mentioned above and without prejudice to any other provisions of law, which may be or may become applicable at any time.

13.4 The above permission may be amended or withdrawn at any time if considered necessary in the interest of safety.

13.5 If at any time any one of the conditions subject to which this permission has been granted is violated or not complied with, this permission shall be deemed to have been revoked with immediate effect.

14.0 Subject to the above conditions, this permission shall remain valid upto Validity of the lease period of all the leases or validity/ existence of partnership deed whichever is earlier.

15.0 In case of break of partnership deed or non-extension of lease period of any of the partner or mines are to be worked independently in respective lease area, the artificial barrier shall be constructed along the boundary of adjoining lease areas.

Your Faithfully



(कर्म देव राम)

NO. 53/2024/272/General Manager, Mines, Government of Madhya Pradesh, Jabalpur, Madhya Pradesh, India.  
Office Address: 224/225, Dash Bhawal Khasra, G.P. Hoshangabad, District, Jabalpur, Madhya Pradesh, India. Pin-481001. Phone No. 0761-2472585.



From  
Director of Mines Safety  
General Manager, Mines

To  
17Shri. Ravi Kumar Jain, Proprietor,  
(i) Pratappura Stone Mine (Khasra No. 1/6, area 2.00 ha), &  
(ii) Pratappura Stone Mine (Khasra No. 12/2, area 04.00 ha),  
M/s Ravi Granite,  
R/o-94, Pasrat Bazar, Jhansi,  
District-Jhansi, Uttar Pradesh.

23Shri. Rajiv Kumar Jain, Mine owner  
(i) Pratappura Stone Mine (Khasra No. 2/1, area 1.386 ha), &  
(ii) Pratappura Stone Mine (Khasra No. 12/2A & 12/2B, area 3.500 ha),  
R/o-94, Pasrat Bazar, Jhansi,  
District-Jhansi, Uttar Pradesh.

विषय: Permission under Regulation 34(4) of the Metalliferous Mines Regulations, 1961 to permit Shri Satyendra Kumar, holder of Second Class Manager's certificate of Competency (R) to work as Manager for more than one mine namely (i) Pratappura Stone Mine (Khasra No. 1/6, area 2.00 ha) of M/s Ravi Granite, (ii) Pratappura Stone Mine (Khasra No. 2/1, area 1.386 ha) of Shri Rajiv Kumar Jain, (iii) Pratappura Stone Mine (Khasra No. 12/2, area 04.00 ha) of M/s Ravi Granite and (iv) Pratappura Stone Mine (Khasra No. 12/2A & 12/2B, area 3.500 ha) of Shri Rajiv Kumar Jain.

महोदय /Dear sir,

Please refer to your online application No. 262403, dated 23.01.2024 on the above-mentioned subject. The matter has since been examined in the light of what has been stated in your application under reference along with enclosures.

I, in exercise of the powers conferred on the Chief Inspector of Mines under the Provisions of Regulation 34(4) of the Metalliferous Mines Regulations, 1961 and by virtue of the authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 6(1) of the Mines Act, 1952, do hereby Permit Shri Satyendra Kumar, holder of Second Class Manager's certificate of Competency (R) to work as Manager for more than one mine namely (i) Pratappura Stone Mine (Khasra No. 1/6, area 2.00 ha, LIN-2-3921-3947-6, Mine code-5110882) of M/s Ravi Stone Crusher, (ii) Pratappura Stone Mine (Khasra No. 2/1, area 1.386 ha, LIN-2-0575-0595-2, Mine code-51251674) of Shri Rajiv Kumar Jain, (iii) Pratappura Stone Mine (Khasra No. 12/2, area 04.00 ha, LIN-1-9595-0046-9, Mine code-517007) of M/s Ravi Granite and (iv) Pratappura Stone Mine (Khasra No. 12/2A & 12/2B, area 3.500 ha, LIN-1-6308-1848-5, Mine code-517006) of Shri Rajiv Kumar Jain, situated at Village-Pratappura, Tehsil-Orchha, District-Niwari, of Madhya Pradesh State, subject to the following conditions being strictly complied with:-

1. Manager shall not take up any appointment in any capacity whatsoever in another mine.
2. No working shall be extended below ground in the mines.
3. No working shall be made or extended within 45m of any building /structures/railway of permanent nature, not belonging to owner of the mine without permission writing from this Directorate under Regulations 109 of the Metalliferous Mines Regulations, 1961.
4. No deep hole blasting shall be conducted and Heavy Earth moving machinery shall not be deployed in this mine without obtaining express permission in writing from this Directorate.
5. No blasting shall be done within 100m of any dwellings not belonging to the owner of the mine. Provisions of Regulation 164 of the Metalliferous Mines Regulations, 1961 shall be complied with strictly when blasting is conducted beyond 100m but within 300m of any structure not belonging to owner of the mine.
6. The provisions of Regulation 164(1-A) (c) and 164(1-B) (a) shall be strictly complied with.
7. Daily personal supervision shall be exercised by the manager at each mine.

8. The manager shall not allow any person for employment in the mine unless such person has been imparted vocational training as required under Rule 6, 6A & 6B and on the job training as required under Rule 12 to 15 of the Mines Vocational Training Rules, 1954.
9. Adequate Mining rules shall be observed in each mine for supervision of the workings.
10. Every competent person in the mine shall be provided under duty with an Authorization for which he has been employed along with certified copy of the permit of this permission and other statutory Provisions related to him as required under Regulation 30(2) of Metalliferous Mines Regulations, 1961.
11. Mine Management shall also ensure the following:
- Rule 29B of the Mines Rules, 1955: Initial and Periodical medical examination of every person employed in the mine.
  - Rule 77-A of the Mines Rules, 1955: Photo Identity card to every person employed in the mine.
  - Rule 77 and 78 of the Mines Rules, 1955 read with DGMS Cir No. 61 of 2017: Maintain form A, B, D and E registers.
12. All operations carried out in connection with the mine shall be conducted in accordance with the provisions of The Mines Act, 1952 and of the regulations, rules, bye-laws and order made there under.
13. Airborne dust survey as provided in Regulation 124(3)(a) shall be done to ascertain the concentration of respirable dust in the air and also to know the percentage of free silica in the dust generated at the mine.
14. All drills if used, shall be provided with wet drilling arrangement or with a device suitable for the purpose, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling and it shall be maintained in efficient working order. Only wet drilling/cutting shall be done in the mine.
15. On or before the 01st day of February in every year, Owner/Agent/Manager shall submit Annual Return in respect of the preceding calendar year Online through ShramSuvidha Portal <https://shramsuvidha.gov.in>.
16. All applications for permissions as required under the Mines Act, 1952 and its subordinate legislation shall be submitted online through website- dgms.gov.in.
17. The Mine shall not be worked in absence of Manager. Above permission shall stand cancelled as soon as the person, to whom it is being granted, leaves the services of the mine under reference. However, the manager shall not vacate his office without giving due notice in writing to the owner or agent at least 30 days before the day on which he wishes to vacate his office. A copy of such notice shall be submitted to the Director of Mines Safety, Gwalior Region.
18. The manager shall be provided with suitable means of communication and transportation to exercise daily personal supervision in each mine.
19. All works in the mine shall be carried out in day light hours only.
20. Where by reason of absence or for any other reason the manager is unable to exercise daily personal supervision, a person holding a valid Second Class's or manager's Certificate shall be authorized to act as manager of the mine in compliance with Regulations 34(7) (1) of the Metalliferous Mines Regulations, 1961 and if no such qualified person is available, the Mine workings should be kept suspended during such absence of manager. Attention is drawn to Regulation 34(7)(1) and (b) of the Metalliferous Mines Regulations, 1961 in respect of the period of authorization permitted and intimation of the authorization to the Directorate General of Mines Safety, Dhanabad and the Director of Mines Safety, Gwalior Region etc.
21. Notwithstanding anything contained above, the authorization may be withdrawn at any time as provided in the aforesaid Regulation.
22. If at any time any of the conditions subject to which this authorization has been granted is violated or not complied with, this authorization shall be deemed to have been revoked with immediate effect.
23. This authorization is being granted without prejudice to any other statutory provisions, which may be or may become applicable at any time.
24. This authorization may be amended, modified or withdrawn at any time if considered necessary in the interest of safety.
25. This authorization will remain valid for a period up to 19.02.2025.

भवदीय



(कर्म देव राम)

खान सुरक्षा निदेशक,

ग्वालियर क्षेत्र, ग्वालियर।

Copy for information to Copy for information to Shri Satyendra Kumar, manager (i) Pratappura Stone Mine (Khasra No. 1/6, area 0.00 ha) of M/s. Rajiv Granite, (ii) Pratappura Stone Mine (Khasra No. 2/1, area 1.00 ha) of Shri Rajiv Kumar Jain, (iii) Pratappura Stone Mine (Khasra No. 12/2, area 0.00 ha) of M/s. Rajiv Granite and (iv) Pratappura Stone Mine (Khasra No. 12/2A & 12/2B, area 0.00 ha) of Shri Rajiv Kumar Jain, P/O-12/3, Nandwara Kalan, Ward 08, Police Station: Bynner, District: Katni, Madhya Pradesh.



(कर्म देव राम)

खान सुरक्षा निदेशक,

ग्वालियर क्षेत्र, ग्वालियर।

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### अनुबन्ध

यह अनुबन्ध आज दिनांक 15.10.2018 को मै० राही ग्रेनाईट इण्डस्ट्रीज पो० राजीव कुमार जैन पुत्र स्व० श्री प्रेम चन्द्र जैन निवासी 94 पसरठ बडा बाजार झोंसी, जिला झांसी उ०प्र० जो कि आगे चलकर प्रथम पक्षकार के नाम से सम्बोधित किये जायेंगे एवं मै गौरव इण्टर प्राइजेज ग्राम राघापुर तह० ओरछा जिला टीकमगढ़ द्वारा राजेन्द्र सिंह यादव पुत्र श्री नाथूराम यादव ग्राम राघापुर तह० ओरछा जिला टीकमगढ़ म०प्र० को द्वितीय पक्षकार सम्बोधित किया गया है, इनके मध्य निम्नलिखित शर्तों एवं शरायतों पर निष्पादित किया गया है:-

1. यह कि प्रथम के नाम पर दो खनन पट्टे ग्राम प्रतापपुरा खसरा नं० 12/2 रकवा 4.00 हे० ग्राम प्रतापपुरा खसरा नं० 12/2ए, 12/2बी रकवा 3.50 हे० तथा ग्राम प्रतापपुरा तह० ओरछा जिला टीकमगढ़ में स्थित है।
2. यह कि खनन पट्टों की अवधि दिनांक 29.11.2017 से 28.11.2027 एवं 29.11.2017 से 28.11.2027 तक है, जो कि म०प्र० शरान द्वारा दिया गया है।
3. यह कि उक्त खनन पट्टा क्षेत्र में खनन करने के लिए प्रथम पक्षकार को प्लास्टिंग का कार्य करना होता है, जिसके लिए विस्फोटकों की आवश्यकता

Rajan

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होती है। वर्णित खनन पट्टा क्षेत्र में प्लास्टिंग का कार्य करने हेतु प्रथम पक्षकार ने द्वितीय पक्षकार के साथ यह अनुबंध किया है कि क्योंकि द्वितीय पक्षकार के पास भारत सरकार के विस्फोटक विभाग द्वारा अनुज्ञा पत्र संख्या 10604 VALID UP TO 06-04-2021 तक प्रामाणिक है।

4. यह कि द्वितीय पक्षकार को विस्फोट के भण्डारण करने एवं उपयोग व उपभोग में लेने का अधिकारी प्राप्त है, इसलिए प्रथम पक्षकार ने द्वितीय पक्षकार के समक्ष वर्णित खनन पट्टा क्षेत्र में खनन कार्य हेतु विस्फोटक सामग्री का उपयोग करने एवं विस्फोटक करने के लिए यह अनुबंध आपसी सहमति से किया है।
5. यह कि प्रथम खनन पट्टा क्षेत्र में द्वितीय पक्षकार द्वारा प्लास्टिंग कार्य करने के लिए समय पर विस्फोटक उपलब्ध करवायेगा। इनका उपयोग खनन क्षेत्र में खनन सुरक्षा निदेशालय विभाग द्वारा जारी अनुज्ञा पत्र धारी व खान मालिक द्वारा नियुक्त अपनी देखरेख में विस्फोट प्रक्रिया करवाई जायेगी।
6. यह कि प्रथम पक्षकार के वर्णित खनन पट्टा क्षेत्र में खान सुरक्षा निदेशालय द्वारा जारी अनुज्ञा पत्र धारी को नियुक्त किया जायेगा, जिसका खर्चा प्रथम पक्षकार वहन करेगा व वर्णित खनन क्षेत्र में विस्फोट प्रक्रिया के दौरान किसी भी प्रकार के नुकसान की सम्पूर्ण जिम्मेदारी प्रथम पक्षकार की होगी।
7. यह कि प्रथम पक्षकार के वर्णित खनन पट्टा क्षेत्र में प्रयोग करने के लिए विस्फोटकों को जाने व ले जाने के लिए विस्फोटक विभाग द्वारा जारी अनुज्ञाधारी वाहन रोड वैन से परिवहन होगा। विस्फोटन प्रक्रिया के बाद बचे हुए विस्फोटक प्रथम पक्षकार द्वारा द्वितीय पक्षकार के सुपुर्द कर दिया जायेगा, जिन्हें वापस मैगजीन रिकार्ड में जमा करने की जिम्मेदारी द्वितीय पक्षकार की होगी।
8. यह कि प्रथम पक्षकार के द्वारा किसी अन्य व्यक्ति से विस्फोटक लिए जाते हैं तो द्वितीय पक्षकार किसी भी प्रकार से जिम्मेदार नहीं होगा।

P. S.



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9. यह कि अनुबन्ध प्रथम पक्षकार शरित खानम पट्टा क्षेत्र के अन्दर क्लारिफिंग कार्य हेतु विस्फोटक सामग्री का उपयोग व उपयोग हेतु विस्फोटक नियम 2008 की अनुपालना में सहमति स्वीकृति एवं सहमति प्रदान करते हैं।

लिहाजा यह अनुबन्ध पत्र दोनों ही पक्षों द्वारा अपने अपने जितों को ध्यान में रखते हुए स्वयं हस्ताक्षरों द्वारा निम्न शक्तियों की मौजूदगी में स्वेच्छापूर्वक स्वतन्त्र सहमति से बिना किसी बाहरी दबाव व नग्न पत्त के स्वस्थ मस्तिष्क से दोनों पक्षकारों ने पूर्ण होशो हवास में निष्पादित किया है। जो सनद रहे वक्त जरूरत पर काम आवे।

दिनांक—

हस्ताक्षर प्रथम पक्षकार

Rgc

हस्ताक्षर द्वितीय पक्षकार

Serial No. 153/10  
 This Documents presented before me by  
 Shri/Smt/Kr. M/s श्री. सुरेश चन्द्र इन्द्राव  
 in favour of Shri/Smt. M/s श्री. सुरेश चन्द्र इन्द्राव  
 The cost  
 over an  
 Identical  
 hence the  
 Received by

Notary Seal of India

15/10/15

Certificate of Stamp Duty

E-Stamp Code 01015216022023005484  
 Total E-Stamp Amount 100  
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 E-Stamp Type NON-JUDICIAL  
 Issue Date & Time 16/02/2023 13:20:03  
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 Affidavit



Purpose  
 Name vijay kumar S/O D/O W/O C/O jagdish prasad  
 Address 254 nazai bazar futera baruasagar Jhansi up NIWARI Madhya P  
 Number

Organization Name RAJARAM TRADERS  
 Address ORCHHA NIWARI Madhya Pradesh  
 Number of Persons 1

यह अनुबंध आज दिनांक 16/02/2023 को श्री विजय कुमार गुप्ता तनय जगदीश प्रसाद गुप्ता निवासी 254 नजाई बाजार फुटेरा वरुआसागर झॉसी उ०प्र०

*विजय कुमार गुप्ता*  
 प्रथम पक्ष

मेसर्स राजाराम ट्रेडर्स पार्टनर श्री गोपाल पाठक निवासी ग्राम उदगुवा जिला दतिया म०प्र लायसेंस नं. (E/CC/MP/25/667(E106306)(E/CC/MP/22/697)(E106307) है।

*गोपाल पाठक*  
 द्वितीय पक्ष

के बीच ओरछा तहसील अनुबंध लिखित कराया गया है। यह कि प्रथम पक्षक

श्री विजय कुमार गुप्ता तनय जगदीश प्रसाद गुप्ता निवासी 254 नजाई बाजार फुटेरा वरुआसागर झॉसी उ०प्र० की लीज मूमि खसरा नं० 353,354 रकवा 3.509 हे०

Digitally signed by brajmohan Kushwaha  
 Date: 2023.02.16 13:20:31  
 ST

*Shyamal Kushwaha*  
 Notary Avodate  
 Orchha  
 Dist Niwari MP

01015216022023005484

तहसील ओरछा जिला निवाड़ी म0प्र0 में स्थित है जिसका किलिंग हेतु अनुबंध दोनो पक्षो के मध्य निम्न शर्तो पर हुआ है।

1. कि प्रथम पक्षकार के नाम पर एक खनिज पत्थर के लिये ग्राम सीतापुर तहसील ओरछा जिला निवाड़ी म0प्र0 जिसका खसरा नं0 353,354 रकवा 3.509 हे0 है।
2. यह कि खनिज पत्थर के लिये 10 वर्ष की अवधि के लिये म0प्र0 राज्य सरकार के खनन एवं भू विज्ञान विभाग के द्वारा दिनांक 20/06/2020 से 19/06/2030 तक स्वीकृत एवं बैध है।
3. यह कि खनन पट्टा क्षेत्र से पत्थर खनन करने के लिये प्रथम पक्षकार की ब्लास्टिंग का कार्य करना होता है। जिसके लिये विस्फोटक की आवश्यकता होती है। वर्णित पट्टा क्षेत्र में ब्लास्टिंग का कार्य करने हेतु प्रथम पक्षकार ने द्वितीय पक्षकार से यह अनुबंध किया है। क्योंकि द्वितीय पक्षकार के पास भारत सरकार के विस्फोटक विभाग आगरा द्वारा अनुज्ञा पत्र संख्या (E/CC/MP/25/667(E106306)(E/CC/MP/22/697)(E106307) है। कार्य हेतु विस्फोटक सासुग्री का उपयोग करने एवं ब्लास्टिंग का कार्य हेतु यह अनुबंध आपसी सहमति से किया गया है।
4. यह कि प्रथम पक्षकार वर्णित खनन पट्टा क्षेत्र में द्वितीय पक्षकार द्वारा ब्लास्टिंग कार्य करने के लिये विस्फोटक उपलब्ध करायेगा। इनका उपयोग खनन क्षेत्र में खनन सुरक्षा निर्देशालय विभाग द्वारा जारी अनुज्ञा पत्र व खदान मालिक द्वारा नियुक्त माईस मैनेजर व फॉरमैन व मेट व ब्लास्टर के द्वारा पूर्ण सुरक्षा का ख्याल रखते हुये अपनी देख-रेख में विस्फोटक प्रक्रिया कराई जावेगी। यदि ब्लास्टिंग का कार्य करती समय किसी भी प्रकार की दुर्घटना या जन हॉनि होती है। तो उसकी सम्पूर्ण जिम्मेदारी पक्ष क्रमांक 1 की होगी।
5. यह कि प्रथम पक्षकार के द्वारा वर्णित खनन पट्टा क्षेत्र में खनन सुरक्षा निर्देशालय द्वारा जारी अनुज्ञापत्रधारी को नियुक्त किया जावेगा। जिसका खर्चा प्रथम पक्षकार वहन करेगा। एवं खनन में होने वाली किसी भी नुकसान की जवाबदारी के लिये प्रथमपक्षकार ही जबाब देह माना जायेगा।
6. यह कि प्रथम पक्षकार के खनन पट्टा क्षेत्र में उपयोग करने के लिये विस्फोटक को लाने ले जाने के लिये विस्फोटक विभाग द्वारा अनुज्ञाधारी वाहन रोडवैन से परिवहन होगा। विस्फोटक प्रक्रिया से बचे हुये विस्फोटक प्रथम पक्षकार द्वारा द्वितीय पक्षकार



दिया जायेगा। जिन्हे मैगजीन में वापिस करने की जिम्मेदारी द्वितीय

- को होगी।
- प्रथम पक्षकार के द्वारा किसी अन्य व्यक्ति के द्वारा विस्फोटक लिये जाते है।
- द्वितीय पक्षकार की इसमें किसी भी प्रकार की जवाबदारी नही होगी। अनुबंध प्रथम पक्षकार धारक खनन पट्टा क्षेत्र के अन्दर ब्लास्टिंग कार्य हेतु सामग्री का उपयोग हेतु नियम 2008 की सहमति प्रदान करते है।
8. यह कि खनन पट्टा क्षेत्र में विस्फोटक के बाद कोई भी विस्फोटक मिलता है। व पक्षकार कमांक 01 विस्फोटक किसी भी अन्य स्थान से प्राप्त कर विना पक्षकार कमांक 02 लिखित सूचना कर ब्लास्टिंग कार्य करवाता है। तो उस अवस्था में सम्पूर्ण जिम्मेदारी पक्षकार कमांक 01 की होगी। तो उसकी उसकी जबाबदारी द्वितीय पक्षकार की नही होगी।
9. यह कि पक्षकार कमांक 01 का कमांक 02 के कार्य से सन्तुष्ट ना होने की स्थिति में सूचना देकर अनुबंध निरस्त कर सकता है।

अतः यह अनुबंध पत्र दोनो ही पक्षकार द्वारा अपने हितो को ध्यान में रखते हुये स्वयं के हस्ताक्षरो द्वारा निम्न साक्षियो की उपस्थिति में स्वेच्छा पूर्वक स्वतंत्र सहमति से विना किसी बाहरी दबाव के दोनो पक्षकारो ने अपने पूर्ण होश हवास में निष्पादित किया है। जो सनद रहे वक्त जरूरत काम आवे।

इति दिनांक 16/02/2023

शिवजय कुमार (38)

प्रथम पक्षकार हस्ताक्षर

द्वितीय पक्षकार हस्ताक्षर  
गोपाल पाठक

हस्ताक्षर गवाह

Kaushal

Serial No. 1142 Date 16-2-23  
The Executant Shri [Signature]  
Identified by Shri [Signature]  
Signed n's Documents affe.  
Translated & Explained to be  
at my Presence this [Signature] day  
16-2-23 ..this attests

[Signature]  
(Shyamala Kushwaha)  
Notary Advocate  
Orchha  
Dist. Niwari (M.P.)

(See article 3(a) to (d) of Part I of Schedule IV of Explosives Rules, 2008)  
 (न) प्रयोग के लिए एक समय पर वर्ग 1, 2, 3, 4, 5 का वर्ग 7 के विस्फोटक का किसी कैलिबर में वर्ग 6 के विस्फोटक (जैसे के लिए अगुआ) का वजन प्रति वर्ष (Annual Fee Ra): 9800/-  
 Licence to possess : (c) for use, explosives of class 1, 2, 3, 4, 5, 6 or 7 in a magazine

1. Licence is hereby granted to

M/S Rajaram Traders Partners Sri Gopal Pathak & Sri Sudeep Parmar (अधिकारी/ Occupier : GOPAL PATHAK), C/O VIJAY  
 BAHADUR SINGH, CHAURASIYA COLONY, NADARIYA KI MATA, KAMPOO, LASHKAR, Town/Village - GWALIOR, District-  
 TIKAMGARH, State-Madhya Pradesh, Pincode - 474001



को अगुआ अगुआ की जाती है।  
 2. अगुआपारी की प्रकृति | Status of licensee : Partnership Firm  
 3. अगुआ विनियमित प्रयोगों के लिए विहित है।  
 Licence is valid only for the following purpose.

possess for use of Nitrate Mixture, Safety Fuse, Detonating Fuse, Detonator, - के अगुआ के लिए

4. अगुआ विस्फोटकों के विनियमित विस्फोट, प्रयोग आदि के लिए विहित है।  
 Licence is valid for the following kinds and quantity of explosives: - (न) (a)

Sr. No.	नाम और विवरण Name and Description	वर्ग और विभाग Class & Division	उप-विभाग Sub-division	एक बार किसी एक समय में Quantity at any one time
1	Nitrate Mixture	2, 0	0	4750 Kg.
2	Safety Fuse	6, 1	0	10000 Mtrs
3	Detonating Fuse	6, 2	0	20000 Mtrs
4	Detonator	6, 3	0	44000 Nos.

10 times as above.

(ब) किसी एक वर्ष में खरीदे जाने वाले विस्फोटक की मात्रा (अनुच्छेद 3(a) और (न) के अंतर्गत अगुआ के लिए)  
 (b) Quantity of explosives to be purchased in a calendar month (applicable for licence under article 3(b) and (c)):

5. विनियमित प्रयोग (आधारित) से अगुआ प्रयोग की पुष्टि होती है।  
 The licensed premises shall conform to the following drawing(s):  
 6. अगुआ प्रयोग स्थल विनियमित करने पर स्थित है। The licensed premises are situated at following address:  
 Survey No. 17/2, गाँव (Town/Village) : GHATWAHA  
 जिला (District) : TIKAMGARH राज्य (State) : Madhya Pradesh  
 दूरभाष (Phone) : पिनकोड (Pincode) : 472246  
 ई-मेल (E-Mail) : पुलिस स्टेशन (Police Station) : ORCHA  
 फैक्स (Fax) :

ड्राइंग नं. (Drawing No.) E/CC/MP/22/677(E106306)  
 तिथि (Dated) 24/08/2018

7. अगुआ प्रयोग में विनियमित सुविधाएँ अंतर्भूत हैं।  
 The licensed premises consist of following facilities.  
 : One magazine, lobby and a detonator store room.

8. अगुआ प्रयोग - अथवा पर एक्सप्लोजिव्स विस्फोटक अधिनियम, 1884 और उसके अंतर्गत विनियमित विस्फोटक नियम, 2004 के अंतर्गत, सभी और अतिरिक्त सभी और विनियमित अंतर्गत के अंतर्गत सभी हुए अगुआ की जाती है।  
 The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

1. अगुआ प्रयोग नं. 5 में बताए गए विवरण (स्थान, अतिरिक्त विवरण और अन्य विवरण दर्शाते हुए)।  
 Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
2. अगुआ अतिरिक्त शर्तें, शर्तें एवं अगुआ की शर्तें और अतिरिक्त शर्तें।  
 Conditions and Additional Conditions of this licence signed by the licensing authority.
3. दूरी सूत्र DE-2 | Distance Form DE-2.

9. यह अगुआ अंतर्गत 31 मार्च 2021 तक विहित है। This licence shall remain valid till 31st day of March 2021.  
 यह अगुआ, अधिनियम या उसके अंतर्गत विनियमित नियमों या अनुच्छेद V के भाग 4 के अंतर्गत विनियमित सेट-VII के अंतर्गत तथा अतिरिक्त हुए अगुआ की शर्तों का अधिनियम करने या यदि अगुआ प्रयोग स्थल सुरक्षा या उसके अंतर्गत अंतर्गत से अतिरिक्त विवरण के अंतर्गत नहीं पाए जाते या विनियमित या अतिरिक्त की जा सकती है, अंतर्गत यह अगुआ है।  
 This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

मंजूर | The Date - 24/08/2018  
 Sd/-  
 संयुक्त प्रमुख विस्फोटक नियंत्रण | Joint Chief Controller of Explosives  
 Central Circle office, Agra

Amendments :  
 \* Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 03/12/2018

अधिकारी के पुनःअनुमोदन के लिए स्थान  
 Space for Endorsement of Renewal

नवीकरण की तिथि Date of Renewal	समाप्ति की तिथि Date of Expiry	अनुमोदन अधिकारी के हस्ताक्षर और मुद्रा Signature of licensing authority and stamp
22/03/2021	31/03/2026	Dy. Chief Controller of Explosives, Bhopal

Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Note :- This is system generated document does not require signature. Applicant may take printout for their records.

1. Licence is hereby granted to  
 M/S Rajaram Traders (अधिभोगी / Decree) : GOPAL PATIAR, C/O VIJAY BAHADUR SINGH, CHAURASRYA COLONY,  
 NADARIYA KI MATA, KAMPOO, LASIKAR, Town/Village - GWALIOR, District-GWALIOR, State-Madhya Pradesh, Pincode -  
 472246

को अनुज्ञप्ति अनुदत्त की जाती है।

2. अनुज्ञप्तिधारी की प्रस्थिति | Status of licensee : Partnership Firm

3. अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमार्ग है।  
 Licence is valid only for the following purpose.

4. अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमार्ग है।  
 Licence is valid for the following kinds and quantity of explosives: - (क) (a)

possess for use of Nitrate Mixture, Safety Fuse, Detonating Fuse,  
 Detonator, - के उपयोग के लिए

क्र. सं. (Sr. No.)	नाम और विवरण (Name and Description)	वर्ग और प्रभाग (Class & Division)	उप-प्रभाग (Sub-division)	मात्रा किसी एक समय में (Quantity at any one time)
1.	Nitrate Mixture	2,0	0	4750 Kg.
2.	Safety Fuse	6,1	0	10000 Mtrs
3.	Detonating Fuse	6,2	0	20000 Mtrs
4.	Detonator	6,3	0	44000 Nos.

10 times  
as above.

(ख) किसी एक कलेंडर मास में खरीदी जाने वाले विस्फोटक की मात्रा [अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञप्ति के लिए]  
 (b) Quantity of explosives to be purchased in a calendar month (applicable for licence under article 3(b) and (c)):

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्त परिसर की पुष्टि होती है।  
 The licensed premises shall conform to the following drawing(s):

रेखाचित्र क्र. (Drawing No.) E/CC/MP/22/697(E106307)  
 दिनांक (Dated) 06/02/2019

6. अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित है। The licensed premises are situated at following address:  
 Survey No. 17/2 Mag. no 02, ग्राम (Town/Village) : GHATWAHA, पुलिस थाना (Police Station) : ORCHA

जिला (District) TIKAMGARH, राज्य (State) Madhya Pradesh, पिनकोड (Pincode) 472246  
 दूरभाष (Phone) ई. मेल (E-Mail)

7. अनुज्ञप्ति परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं।  
 The licensed premises consist of following facilities.

Mag No. 02/One magazine, lobby and a detonator store room.

8. अनुज्ञप्ति समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबंधों के अधीन रहते हुए अनुदत्त की जाती है।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time; and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

- उपयुक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए)।  
 Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
- अनुज्ञप्ति प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञप्ति की शर्त और अतिरिक्त शर्तों।  
 Conditions and Additional Conditions of this licence signed by the licensing authority.
- दूरी प्रारूप DE-2 | Distance Form DE-2.

9. यह अनुज्ञप्ति तारीख 31 मार्च 2023 तक विधिमार्ग रहेगी। This licence shall remain valid till 31st day of March 2023.

यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपयुक्त इस अनुज्ञप्ति की शर्तों का अधिकमन करने या यदि अनुज्ञप्त परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिबंधित की जा सकती है, जहां वह लागू हो।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 06/02/2019

संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives  
 Central Circle office, Agra

Amendments :

- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 10/06/2019

नवीनीकरण के पंजीकरण के लिए स्थान  
 Space for Endorsement of Renewal

नवीनीकरण की तारीख  
 Date of Renewal

समाप्ति की तारीख  
 Date of Expiry

अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टांप  
 Signature of licensing authority and stamp

21/04/2023

31/03/2028

Jt. Chief Controller of Explosives, Bhopal Circle, Bhopal

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडित अपराध होगा।  
 Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Note :- This is system generated document does not require physical signature. Applicant may take printout for



भारत सरकार  
Govt. of India  
जन शक्ति रोजगार मंत्रालय  
Ministry of Labour & Employment  
मानव सुरक्षा महासंस्थान शाखा  
Directorate-General of Mines Safety

Gwalior, dated 09.02.2024

NO: 519199[NZ|Gwalior Region|Permission U/R 34(4)|MPR, 1961|2024|261882  
Office Address: GH-705, Deen Dayal Nagar, Gole Ka Mandir, Gwalior 474005 (MP) 474005, E-mail : rz.gwlr@gms@gmail.com, Phone No. 0751-2472545

प्रेषक / From :  
Director of Mines Safety  
Gwalior Region, Gwalior.

सेवा में / To :

- 1) Shri Rahul Agrawal, Mine owner,  
Pratappura stone Mine (Khasra No. 1/8, area 2.00 ha),  
R/o-439, C.P. Mission Compound, Jhansi,  
District-Jhansi, Uttar Pradesh.
- 2) Shri Vinod Kumar Agrawal, Mine owner,  
Pratappura Stone Mine (Khasra No. 1/12, area 0.950 ha),  
R/o-960, C.P. Mission Compound, Jhansi,  
District-Jhansi, Uttar Pradesh.
- 3) Shri Chandrabhan Gupta, Mine Owner,  
Jijora Stone Mine (Khasra No. 678/1, area 04.00 ha),  
R/o-A-12, Ajay Enclave, Galla Mandi Road, Jhansi,  
District- Jhansi, Uttar Pradesh State.

4) Shri Vijay Kumar Gupta,  
Sitapur Stone Mine (Khasra No. 353 & 354,  
area 3.509 ha), R/o-254, Narai Enclave, Bhatnagar, Jhansi,  
District-Jhansi, Uttar Pradesh.

विषय: Permission under Regulation 34(4) of the Metalliferous Mines Regulations, 1961 to permit Shri Vala Vanraj Balubhal, holder of Second Class Manager's certificate of Competency to work as Manager for more than one mine namely (I) Pratappura Stone Mine (Khasra No. 1/8, area 2.00 ha) of Shri Rahul Agrawal, (II) Pratappura Stone Mine (Khasra No. 1/12, area 0.950 ha) of Shri Vinod Kumar Agrawal, (III) Jijora Stone Mine (Khasra No. 678/1, area 04.00 ha) of Shri Chandrabhan Gupta and (IV) Sitapur Stone Mine (Khasra No.353 & 354, area 3.509 ha) of Shri Vijay Kumar Gupta.

महोदय /Dear sir,

Please refer to your online application No. 261882, dated 05.01.2024 on the above-mentioned subject.

The matter has since been examined in the light of what has been stated in your application under reference along with enclosures. I, in exercise of the powers conferred on the Chief Inspector of Mines under the Provisions of Regulation 34(4) of the Metalliferous Mines Regulations, 1961 and by virtue of the authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 6(1) of the Mines Act, 1952, do hereby Permit Shri Vala Vanraj Balubhal, holder of Second Class Manager's certificate of Competency to work as Manager for more than one mine namely (I) Pratappura Stone Mine (Khasra No. 1/8, area 2.00 ha, LIN-2-3173-2941-3, Mine code-518300) of Shri Rahul Agrawal, (II) Pratappura Stone Mine (Khasra No. 1/12, area 0.950 ha, LIN-2-3173-2941-3, Mine code-518300) of Shri Vinod Kumar Agrawal, (III) Jijora Stone Mine (Khasra No. 678/1, area 04.00 ha, LIN-2-3173-2941-3, Mine code-518300) of Shri Chandrabhan Gupta and (IV) Sitapur Stone Mine (Khasra No. 353 & 354, area 3.509 ha, LIN-2-2818-7242-B, Mine code-19342) of Shri Vijay Kumar Gupta situated at Village-Pratappura, Jijora & Sitapur, Tehsil-Orchha, District-Niwari, Madhya Pradesh, subject to the following conditions being strictly complied with:-

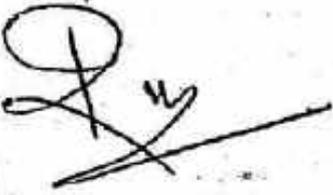
1. Manager shall not take up any appointment in any capacity whatsoever in another mine.
2. No working shall be extended below ground in the mines.
3. No working shall be made or extended within 45m of any building /structures/railway of permanent nature, not belonging to owner of the mine without permission writing from this Directorate under Regulations 109 of the Metalliferous Mines

- Regulations, 1961.
4. No deep hole blasting shall be conducted in this mine without obtaining express permission in writing from this Director.
  5. No blasting shall be done within 100m of any dwellings not belonging to the owner of the mine. Provisions of Regulation 164 of the Metalliferous Mines Regulations, 1961 shall be complied with strictly when blasting is conducted beyond 100m but within 300m of any structure not belonging to owner of the mine.
  6. The provisions of Regulation 164(1-A) (c) and 164(1-B) (a) shall be strictly complied with.
  7. Daily personal supervision shall be exercised by the manager at each mine.
  8. The manager shall not allow any person for employment in the mine unless such persons has been imparted in vocational training as required under Rule 6 to 9 and on the job training(s) as required under Rule 12 to 15 of the Mines Vocational Training Rules, 1966.
  9. Adequate Mining mates shall be appointed in each mine for supervision of the workings.
  10. Every competent person in the mine shall be provided under dated receipt an authorization for which he has been employed along with certified copy of the portion of this permission and other statutory Provisions related to him as required under Regulation 39(2) of Metalliferous Mines Regulations, 1961.
  11. Mine Management shall also ensure the following:
    - (i) Rule 29B of the Mines Rules, 1955: Initial and Periodical medical examination of every person employed in the mine.
    - (ii) Rule 77-A of the Mines Rules, 1955: Photo identity card to every person employed in the mine.
    - (iii) Rule 77 and 78 of the Mines Rules, 1955 read with DGMS Cir No. 01 of 2017: Maintain form A, B, D and E registers.
  12. All operations carried out in connection with the mine shall be conducted in accordance with the provisions of The Mines Act, 1952 and of the regulations, rules, bye-laws and order made there under.
  13. Airborne dust survey as provided in Regulation 124(3)(a) shall be done to ascertain the concentration of respirable dust in the air and also to know the percentage of free silica in the dust generated at the mine.
  14. All drills if used, shall be provided with wet drilling arrangement or with a device suitable for the purpose, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling and it shall be maintained in efficient working order. Only wet drilling/cutting shall be done in the mine.
  15. On or before the 01st day of February in every year, Owner/Agent/Manager shall submit Annual Return in respect of the preceding calendar year Online through ShramSuvidha Portal <https://shramsuvdha.gov.in>.
  16. All applications for permissions as required under the Mines Act, 1952 and its subordinate legislation shall be submitted online through website- dgms.gov.in.
  17. The Mine shall not be worked in absence of Manager. Above permission shall stand cancelled as soon as the person, to whom it is being granted, leaves the services of the mine under reference. However, the manager shall not vacate his office without giving due notice in writing to the owner of agent at least 30 days before the day on which he wishes to vacate his office. A copy of such notice shall be submitted to the Director of Mines Safety, Gwalior Region.
  18. The manager shall be provided with suitable means of communication and transportation to exercise daily personal supervision in each mine.
  19. All works in the mine shall be carried out in day light hours only.
  20. Where by reason of absence or for any other reason the manager is unable to exercise daily personal supervision, a person holding a valid Second Class's or manager's Certificate shall be authorized to act as manager of the mine in compliance with Regulations 34(7) (1) of the Metalliferous Mines Regulations, 1961 and if no such qualified person is available, the Mine workings should be kept suspended during such absence of manager. Attention is drawn to Regulation 34(7)(1) and (b) of the Metalliferous Mines Regulations, 1961 in respect of the period of authorization permitted and intimation of the authorization to the Directorate General of Mines Safety, Dhanabad and the Director of Mines Safety, Gwalior Region etc.
  21. Notwithstanding anything contained above, the authorization may be withdrawn at any time as provided in the aforesaid Regulation.
  22. If at any time any of the conditions subject to which this authorization has been granted is violated or not complied with, this authorization shall be deemed to have been revoked with immediate effect.
  23. This authorization is being granted without prejudice to any other statutory provisions, which may be or may become applicable at any time.
  24. This authorization may be amended, modified or withdrawn at any time if considered necessary in the interest of safety.
  25. This permission will remain valid for a period up to 05/02/2025.



(कर्म देव राम)  
खान सुरक्षा निदेशक,  
ग्वालियर क्षेत्र, ग्वालियर।

Copy for information to Copy for information to Shri Vala Vanraj Balubhai, manager (i) Pratappura Stone Mine (Khasra No. 1/8, area 2.00 ha) of Shri Rahul Agrawal, (ii) Pratappura Stone Mine (Khasra No. 1/12, area 0.950 ha) of Shri Vinod Kumar Agrawal, (iii) Jijora Stone Mine (Khasra No. 678/1, area 04.00 ha) of Shri Chandrabhan Gupta and (iv) Sitapur Stone Mine (Khasra No. 353 & 354, area 3.509 ha) of Shri Vijay Kumar Gupta, R/o-Valaseri Vistar, Nagadla, Gir Somnath, District-Somnath, Gujarat State.



(कर्म देव राम)  
खान सुरक्षा निदेशक,  
ग्वालियर क्षेत्र, ग्वालियर।

THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.

E-mail Letter

Letter No  
517476/NZ/Gwalior Region/Perm/2020/4365/E. Letter Reg 106(2)(b) Foreman MMR.2Office address: GH-705, Deen Dnyal Nagar, Gole Ka Mandir, Gwalior 474005 (MP), Phone No. 051 252241, 252242  
nz.gwlr.dgms@gmail.comNO: 517476 NZ Gwalior Region/ Perm/ HEMM (Without deep hole drilling) / 106(2)(b) / 2020 / 4365  
04.06.2020

From :

Director of Mines Safety,

Gwalior Region, Gwalior.

To,

Shri Omparkash Jain, Partner

M/s Jhansi Granite Stone Private Limited,

Owner of Pratappura Stone Mine (Khasra No.117, Area 3.1610 hectares),

R/o-1680, Civil Lines, Jhansi,

Dist- Jhansi (U.P.)- 284001.

**Subject : Conditions governing to use Heavy Earth Moving Machinery (HEMM's) without deep hole drilling & blasing under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 to form benches in overburden and orebody at Pratappura Stone Crusher Use Mine (Khasra No.117, Area 3.1610 hectares) of M/s Jhansi Granite Stone Private Limited, Partner: Shri Omparkash Jain., (LIN-2-3392-2530-0, Mine Code- 517474), located at Pratappura village, Orchha tehsil, Tikamgarh district of Madhya Pradesh state.**

Dear Sir,

Please refer to your online application submitted vide ID: 116845 dated 29.01.2020 on the above mentioned subject along with Surface plan vide plan No. PRATAPPURA/ JHANSI/ 106/ C-706/ 2019 dated 04.01.2020, enclosed therewith.

The matter has since been examined in the light of what has been stated in your application. In exercise of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under the provisions of Regulations 106(2)(b) of the Metalliferous Mines Regulations, 1961 and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Section 6(1) of the Mines Act, 1952, I, hereby specify the following conditions governing to use Heavy Earth Moving Machinery (HEMM's) without deep hole drilling & blasing under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 to form benches in overburden and orebody in the area marked as 1-2-3-4-5-6-7-8-1 in red colour as shown on the plan No. PRATAPPURA/ JHANSI/ 106/ C-706/ 2019 dated 04.01.2020 at Pratappura Stone Crusher Use Mine (Khasra No.117, Area 3.1610 hectares) of M/s Jhansi Granite Stone Private Limited, Partner: Shri Omparkash Jain, located at Prattappura village, Orchha tehsil, district of Madhya Pradesh state, subjected to the strict compliance of the following conditions.

## 0 GENERAL.

- 1.1 Except where otherwise provided for in this relaxation/permission, all relevant provisions of the Metalliferous Mines Regulations, 1961, relating to opencast workings, explosives & use of machinery shall be strictly complied with.
- 1.2 No Blasting shall be conducted within 100m (Danger Zone) of structures not belonging to owner. Deep hole blasting shall not be conducted anywhere in the mine.
- 1.3 The provisions of Regulations 164(1-A) (a, b & c), 164(1-B)(a) & Regulation 164(2) shall be strictly complied with.
- 1.4 The mine shall be worked during daylight hours only.
- 1.5 Garland drains of adequate size shall be provided on the surface on the periphery of the opencast workings to divert rain water from flowing into the mine.

1.6 Travelling roads for manual work persons separate from the haul roads shall be provided in the mine.

## 2.0 OPENCAST WORKINGS:

## 2.1 Height and Width of Benches

2.1.1 No working shall be made in mine which is lying within 45m of any public structure not belonging to the owner of the mine.

2.1.2 The height of the benches in overburden, as well as in hard & compact mineral formation shall not exceed six metres (6.0m) or the maximum digging height/depth of the machine deployed thereat for digging, excavation or removal, whichever is less.

2.1.3 Width of any bench shall not be less than (i) the width of the widest machine plying on the bench plus 2.0 metres, or (ii) three times the width of the largest truck/tipper plus 5.0 metres if trucks/tippers ply on the bench, or (iii) twice the height of the bench, whichever is more.

2.1.4 Formation of benches shall be done from top downwards.

2.1.5 The slope of the benches formed to work the mine shall not exceed 60° from horizontal.

2.1.6 When persons are employed within 5m of the working face, adequate precautions shall be taken to ensure their safety by dressing the sides of the bench.

2.1.7 Plying of HEMM or tipping trucks on the same bench where men are to work, travel or rest shall be avoided.

2.1.8 No person shall be engaged on work or allowed to travel close to high sides/benches, from where he is likely to fall more than 1.8meters vertically down, unless he is provided with and uses a safety belt or a rope or life line.

2.1.9 Sufficient number of safety belts shall be available at the site and shall be ensured for use of the mine.

## 2.2 ROADS FOR TRUCKS AND DUMPERS AND FOR OTHER VEHICLES

2.2.1 All haul roads for trucks/dumpers/mobile machinery shall be maintained in good condition

2.2.2 Wherever practicable, all haul roads for trucks/dumpers/tippers shall be arranged to provide one-way traffic.

2.2.3 No road shall be of a width less than "three times the width of the largest vehicle plus 5.0m" on that road.

2.2.4 Definite turn-outs, crossing points, and waiting points shall be designated and demarcated by proper sign boards for the guidance of drivers.

2.2.5 All corners and bends in haul roads for HEMM/trucks/tippers shall be so designed, made and kept maintained that the operators and drivers of vehicles plying on the road have clear view along the road, for a distance of not less than three times the braking distance of largest HEMM when plying at the rated speed, as fixed by the manager.

2.2.6 Where visibility for a distance as above cannot be ensured, separate lanes shall be provided at all corners and bends in haul roads of widths not less than "2 times the width of the largest vehicle plus 3.0m" plying on that road. The lanes shall be separated by a strong divider for up and down traffic.

2.2.7 No haul road for HEMM/dumpers/trucks/ tippers shall have a gradient steeper than 1 in 16 at any place and gradient of ramps over a distance of 10m shall not be steeper than 1 in 10.

2.2.8 Where any part of the road exists above the level of the surrounding area, a strong parapet wall or embankment, not less than 1.0m wide at the top with sides sloping on either side, and of height not less than the diameter of the tyre of the largest truck/tipper plying on it, shall be provided and kept maintained to prevent any out of control vehicle getting off the road and rolling down.

2.2.9 Warning notices and road signs shall be posted along the haul roads at appropriate places like crossings, curves etc. for guidance of drivers of trucks/tippers. At every curve, a parapet wall or vertical posts shall be provided to help the drivers to keep the trucks/tippers on the track.

### 2.3 SPOIL BANKS/ OVERBURDEN DUMPS & FENCING AROUND OC WORKINGS

2.3.1(a) Spoils, overburden or debris shall be deposited at places belonging to the mine and duly approved by the manager in writing.

(b) Spoils, overburden shall not be deposited, beneath transmission, telephone or power lines or within 45m of any other public structure like roads, railways, etc.

(c) The slope of a spoil bank face shall be determined by natural angle of repose of the material being deposited, but shall in no case exceed 37.5 degrees from the horizontal. The spoil bank face shall not be retained by artificial means at an angle in excess of its natural angle of repose.

2.3.2 (a) The spoil, overburden or debris shall not be deposited within 45m of railway line, public road, other public works or other structures of permanent nature, not belonging to management.

(b) A suitable fence shall be erected between any railway line/road/buildings/structures not belonging to the management, and the toe of every active spoil bank so as to prevent un-authorized persons from approaching the spoil bank.

2.3.3 No persons shall, or shall be permitted to approach the toe of an active spoil bank where he may be endangered from material rolling down the face. Suitable warning signs at conspicuous places shall also be displayed.

2.3.4 The periphery around the limits of opencast workings, and edges of benches of the opencast workings shall be kept fenced in accordance with DGMS Circular No 11 of 1959.

### 3.0 SUPERVISION

3.1 (a) A person possessing at least a Foreman's Certificate of competency and authorized under Regulation 34(6) of the Metalliferous Mines Regulations 1961, shall be appointed as the manager of the mine to look after HEMM operation.

24-06-2017

shall be sent to this Directorate. The said mining operation shall not be resumed without express and fresh Conditions governing in writing from this Directorate.

14.2 If at any time any one of the conditions, subject to which this Conditions governing has been granted, is violated or not complied with, this Conditions governing shall be deemed to have been revoked with immediate effect.

14.3 This Conditions governing may be amended or withdrawn at any time if considered necessary in the interest of safety.

14.4 This Directorate shall be informed as soon as the mining operations are commenced in accordance with the above Conditions governing. Intimation about completion of the mining operations should also be sent promptly and in any case not later than one month thereof.

14.5 This Conditions governing is being issued specially under the Regulation mentioned above and without prejudice to any other provisions of law which may be or may become applicable at any time.

14.6 This Conditions governing is valid for a period of five (05) years from the date of issue of this letter.

Your Faithfully

(NAGESWARA RAO N)

DIRECTOR OF MINES SAFETY

GWALIOR REGION



भारत सरकार  
Govt of India  
कर्मचारी एवं रोजगार विभाग  
Ministry of Labour & Employment  
कार्मिक एवं रोजगार विभाग  
Directorate-General of Mines Safety



Gwalior, dated 07.07.2024

ND: 517476[NZ][Gwalior Region][Permission U/R 111(1) 2023] 260826

Office Address: G-4-705, Deen Dayal Nagar, Gole Ka Mandir, Gwalior 474005 (MP) 474005, E-mail : nz.gwlrtdgms@gmail.com, Phone No. 0751-2472545

From,  
Director of Mines Safety,  
Gwalior Region, Gwalior.

To,  
Shri Nitin Saraogi, Nominated Owner,  
Amalgamated Bhojpura Stone Mine (Khasra No. 04, 06, & 7, area; 16.700 ha),  
M/s Jai Jagdambay Stone Industries,  
R/o 95/16-D, Civil Line, Jhansi,  
District- Jhansi, Uttar Pradesh.

Subject: Permission under Regulation 111(1) of the Metalliferous Mines Regulations, 1961 for change of mine boundary by amalgamating mine boundary of (i) Bhojpura Stone Mine (Khasra No. 04, area; 03.700 ha) of Shri Nitin Saraogi, (ii) Bhojpura Stone Mine (Khasra No. 04, area; 01.00 ha) of Shri Pawan Kumar Saraogi, (iii) Bhojpura Stone Mine (Khasra No. 04, area; 04.00 ha) of Shri Pawan Kumar Saraogi, (iv) Bhojpura Stone Mine (Khasra No. 06, area; 02.00 ha) of Shri Pawan Kumar Saraogi, (v) Bhojpura Stone Mine (Khasra No. 07, area; 02.00 ha) of Shri Suresh Kumar Saraogi, (vi) Bhojpura Stone Mine (Khasra No. 06, area; 02.00 ha) of Shri Mahendra Kumar Saraogi, and (vii) Bhojpura Stone Mine (Khasra No. 04, 06, & 7, area; 16.700 ha) of M/s Jai Jagdambay Stone Industries (Nominated owner: Shri Nitin Saraogi).

Dear sir,

Please refer to your online application vide ID No. 260826 dated 28.11.2023 and offline letter No.nil dated 01.11.2023 enclosing therewith combined Plan vide No. BHOJPURA/111/E-289/2023 dated 05.11.2023 and New combined plan no. BHOJPURA/111/E-289/2023 dated 24.01.2024, showing the area of the mine lease to be amalgamated, on the above mentioned subject.

The matter has since been considered in the light of what has been stated in your application under reference and enclosures.

By virtue of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under the provisions of Regulations 111(1) of the Metalliferous Mines Regulations, 1961 and I, by virtue of authorization granted to me by the Chief Inspector of Mines under Section 6(1) of the Mines Act, 1952, I, hereby permit you to change mine boundary by amalgamating mine boundary of (i) Bhojpura Stone Mine (Khasra No. 04, area; 03.700 ha) of Shri Nitin Saraogi, (ii) Bhojpura Stone Mine (Khasra No. 04, area; 01.00 ha) of Shri Pawan Kumar Saraogi, (iii) Bhojpura Stone Mine (Khasra No. 04, area; 04.00 ha) of Shri Pawan Kumar Saraogi, (iv) Bhojpura Stone Mine (Khasra No. 06, area; 02.00 ha) of Shri Pawan Kumar Saraogi, (v) Bhojpura Stone Mine (Khasra No. 07, area; 02.00 ha) of Shri Suresh Kumar Saraogi, and (vi) Bhojpura Stone Mine (Khasra No. 06, area; 02.00 ha) of Shri Mahendra Kumar Saraogi, into single mine named as Amalgamated Bhojpura Stone Mine (Khasra No. 04, 06, & 7, area; 16.700 ha) M/s Jai Jagdambay Stone Industries (Nominated owner: Shri Nitin Saraogi), bounded by boundary pillars marked on surface plan No BHOJPURA/111/E-289/2023 dated 24.01.2024, in red colour as 1(25°25'00.37" North & 78°39'57.21" East)- 2 (25°25'01.04" North & 78°40'05.77" East)- b (25°24'57.85" North & 78°40'06.07" East)- c (25°24'58.05" North & 78°40'13.90" East)- 1A (25°25'51.18" North & 78°40'14.49" East) - 2A (25°24'52.18" North & 78°40'22.45" East)- 3A (25°24'48.12" North & 78°40'82.84" East)- 1B (25°24'78.04" North & 78°40'21.30" East) - 2B (25°24'40.70" North & 78°40'21.68" East)- 3B (25°24'39.86" North & 78°40'18.73" East)- C (25°24'40.70" North & 78°40'18.65" East)- B (25°24'43.02" North & 78°40'08.44" East)- A (25°24'46.34" North & 78°40'08.26" East)- F (25°24'46.67" North & 78°40'12.83" East)- E (25°24'47.54" North & 78°40'13.02" East)- 5C (25°24'47.54" North & 78°40'13.02" East)- 4C (25°24'50.89" North & 78°40'12.76" East)- 3C (25°24'50.59" North & 78°40'06.51" East)- 4 (25°24'50.51" North & 78°40'03.99" East) - 5 (25°24'47.04" North & 78°40'04.03" East) - 6 (25°24'46.95" North & 78°40'02.26" East) - 7 (25°24'50.31" North & 78°40'01.51" East) - 8 (25°24'51.11" North & 78°40'05.29" East) - 9 (25°24'57.49" North & 78°40'02.77" East) - 10 (25°24'56.61" North & 78°39'59.22" East) - 11 (25°24'58.31" North & 78°39'58.26" East)- 1(25°25'00.37" North & 78°39'57.21" East), situated at Bhojpura village, Orchha Tehsil, Niwari district of Madhya Pradesh state, subjected to the following conditions being strictly complied with:

1.0 The new mine boundary shall be marked on the surface plan of the mine and shall also be shown on all statutory plans maintained under Regulation 61 of the Metalliferous Mines Regulations, 1961 at Amalgamated Bhojpura Stone Mine (Khasra No. 04, 06, & 7, area; 16.700 ha) M/s Jai Jagdambay Stone Industries (Nominated owner: Shri Nitin Saraogi).

2.0 The coordinates of all important survey stations/change points shall be calculated correctly and shown on all the statutory plans.

3.0 The plan showing the new boundary with coordinates of changed points duly signed by the Nominated owner, Manager, and Surveyor of the mines shall be submitted within seven days of the date of issue of this letter to this Directorate as required under

Revision of Regulation 1(1) of the Metalliferous Mines Regulations, 1961.

5.0 No working shall be made within a distance of 7.5 m of the new/modified boundary of the mine.

5.0 Notice in Form 1 of the First Schedule with change in Name of Mine as Amalgamated Bhojpur Stone Mine (Khasra No. 04, 14, 27, area: 18,700 ha) 1A/4, 1st Ingotermity Stone Industries (Notified owner: Shri Nitin Sarangi), shall be submitted within seven days of the issue of this letter.

6.0 (a) No workings shall be extended in the newly annexed area by change of mine boundary until working permission is obtained as required under the provision of relevant regulation of Metalliferous Mines Regulations, 1961.

(b) The quarrying operation in entire area within new mine boundary including at common boundary barrier shall conducted from top downwards and no men and machines shall be deployed at the bottom of high bench if any.

7.0 Heavy Earth Moving Machinery shall not be deployed and deep hole blasting shall not be conducted in the mine without obtaining separate permission from this Directorate under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961.

8.0 No work shall be carried out within a distance of 60m from the water logged open cast workings in the same mine or of any adjoining mine unless it is dewater completely and have been examined physically and found free from accumulation of water or other liquid matter.

9.0 Whenever any unusual seepage of water observed in the mine, the working shall be stopped and informed to this Directorate.

10.0 (a) No mine working shall be extended within 45 m of the area not belonging to the owner of the mine. Further, no working shall be extended within 120m of boundary of the adjacent mines, if any.

(b) Whenever the mine workings approach within 60 m of the common boundary of any mine, the provisions of DG's Circular No. 4 of 1971 shall be strictly complied with.

11.0 The opencast working shall not be extended within 45m of any village/bast/structures not belonging to the owner of the mine or within 45m of land acquired by the highway/railways, unless permission, as required under Regulation 109(1) of the Metalliferous Mines Regulations, 1961, is obtained from this Directorate.

12.0 Precautions stipulated under Regulation 164 of the Metalliferous Mines Regulations, 1961 shall be strictly followed.

13.0 Please note that this permission is subject to the following additional conditions:

13.1 In the event of any change in the circumstances connected with this permission which is likely to endanger the life of workmen employed in the mine or endanger the mine, mining operations for which this permission has been granted shall be stopped forthwith and intimation thereof sent to this Directorate. The said mining operations shall not be resumed without express and fresh permission in writing from this Directorate.

13.2 At any time any of the conditions subject to which this permission has been granted is violated or not complied with, the permission shall be deemed to have been revoked with immediate effect.

13.3 This permission is being issued specifically under the Regulations mentioned above and without prejudice to any other provisions of law, which may be or may become applicable at any time.

14.0 The above permission may be amended or withdrawn at any time if considered necessary in the interest of safety.

15.0 If at any time any one of the conditions subject to which this permission has been granted is violated or not complied with this permission shall be deemed to have been revoked with immediate effect.

16.0 Subject to the above conditions, this permission shall remain valid upto 15.05.2027 i.e., Validity of the lease period of one of the partner or validity/ existence of partnership deed whichever is earlier.

17.0 In case of break of partnership deed or non extension of lease period of any of the partner or mines to be worked independently in respective lease area, the artificial barrier shall be constructed along boundary of adjoining lease areas.

Your Faithfully



(कर्म देव राम)

स्थान सुरक्षा निदेशक,

ग्वालियर क्षेत्र, ग्वालियर।

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भारत सरकार  
Govt of India  
सर्व मूल स्रोतों के विभाग  
Ministry of Labour & Employment  
सर्व मूल स्रोतों के विभाग  
Directorate-General of Mines Safety



NO. 517488/JCZ/Gwalior Region/Permission/111(1) P.R., 1961/2023/260557 Gwalior, dated 02.02.2024  
Office Address: GM-705, Deen Dayal Nagar, Gole Ka Mandir, Gwalior 474005 (MP) 474005, E-mail : nr.gwfdgms@gmail.com, Phone No. 0751-2472545

From,  
Director of Mines Safety,  
Gwalior Region, Gwalior.

To,  
Shri Pawan Kumar Saraogi, Nominated Owner,  
Amalgamated Pratappura Stone Mine (Khasra No. 12/2, area; 07.00 ha),  
M/s Shree Balaji Stone Industries,  
R/o 95/16-D, Civil Line, Jhansi,  
District-Jhansi, Uttar Pradesh.

Subject: Permission under Regulation 111(1) of the Metalliferous Mines Regulations, 1961 for change of mine boundary by amalgamating mine boundary of (i) Pratappura Stone Mine (Khasra No. 12/2, area; 01.00 ha) of Shri Deepak Kumar Saraogi, (ii) Pratappura Stone Mine (Khasra No. 12/2, area; 04.00 ha) of Shri Pawan Kumar Saraogi and (iii) Pratappura Stone Mine (Khasra No. 12/2, area; 02.00 ha) of Shri Mahendra Kumar Saraogi into single mine named as Amalgamated Pratappura Stone Mine (Khasra No. 12/2, area; 07.00 ha) of M/s Shree Balaji Stone Industries (Nominated owner: Pawan Kumar Saraogi).

Dear sir,

Please refer to your online application vide ID No. 260557 dated 15.11.2023 and offline letter No.nil dated 01.11.2023 enclosing therewith combined Plan vide No. PRATAPPURA/111/E-288/2023 dated 21.01.2024, showing the area of the mines to be amalgamated, on the above mentioned subject.

The matter has since been considered in the light of what has been stated in your application under reference and enclosures.

By virtue of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under the provisions of Regulations 111(1) of the Metalliferous Mines Regulations, 1961 and I, by virtue of authorization granted to me by the Chief Inspector of Mines under Section 6(1) of the Mines Act, 1952, I, hereby permit you to change mine boundary by amalgamating mine boundary of (i) Pratappura Stone Mine (Khasra No. 12/2, area; 01.00 ha) of Shri Deepak Kumar Saraogi, (ii) Pratappura Stone Mine (Khasra No. 12/2, area; 04.00 ha) of Shri Pawan Kumar Saraogi and (iii) Pratappura Stone Mine (Khasra No. 12/2, area; 02.00 ha) of Shri Mahendra Kumar Saraogi, into single mine named as Amalgamated Pratappura Stone Mine (Khasra No. 12/2, area; 07.00 ha) of M/s Shree Balaji Stone Industries (Nominated owner: Pawan Kumar Saraogi) bounded by boundary pillars marked on surface plan No PRATAPPURA/111/E-288/2023 dated 05.11.2023, in red colour as 1(25°25'52.79" North & 78°39'03.78" East)- 2 (25°25'52.95" North & 78°39'06.23" East) - 3 (25°25'54.45" North & 78°39'06.29" East) - 4 (25°25'54.47" North & 78°39'07.41" East) -D (25°25'54.60" North & 78°39'07.40" East)- C (25°25'54.86" North & 78°39'15.12" East)- 8 (25°25'51.34" North & 78°39'06.89" East) - 1A (25°25'52.06" North & 78°39'05.09" East)- 2A (25°25'52.06" North & 78°39'07.05" East)- 3A (25°25'51.09" North & 78°39'07.06" East) - 4A (25°25'51.08" North & 78°39'16.03" East) - 5A (25°25'48.6" North & 78°39'15.05" East)- 6A (25°25'46.04" North & 78°39'15.08" East)-7A (25°25'47.1" North & 78°39'10.03" East)-8A(25°25'47.8" North & 78°39'09.01" East)-9 (25°25'50.35" North & 78°39'06.90" East) - 10 (25°25'49.07" North & 78°39'04.90" East) - 11 (25°25'49.13" North & 78°39'04.37" East) - 12 (25°25'50.52" North & 78°39'03.88" East)-1(25°25'52.79" North & 78°39'03.78" East), situated at Pratappura- village, Orchha- Tehsil, Niwari- district of Madhya Pradesh state, subjected to the following conditions being strictly complied with:

1.0 The new mine boundary shall be marked on the surface plan of the mine and shall also be shown on all statutory plans maintained under Regulation 61 of the Metalliferous Mines Regulations, 1961 at Amalgamated Pratappura Stone Mine (Khasra No. 12/2, area; 07.00 ha).

1.1 The coordinates of all important survey stations/change points shall be calculated correctly and shown on the statutory plans.

2.0 The mine shall be worked as per the terms of the Prohibitory Order Imposed in the mine under section 22(3) of the Mines Act, 1952 vide this Directorate letter No. 3.जोन/ग्वा.क्षेत्र/5528, दिनांक 23.10.2017, which shall remain in force in the area bounded by boundary pillars as 1A (25°25'52.06" North & 78°39'05.09" East)- 2A (25°25'52.06" North & 78°39'07.05" East)- 3A (25°25'51.09" North & 78°39'07.06" East) - 4A (25°25'51.08" North & 78°39'16.03" East) - 5A (25°25'48.6" North & 78°39'15.05" East)- 6A (25°25'46.04" North & 78°39'15.08" East)-7A (25°25'47.1" North & 78°39'10.03" East)-8A(25°25'47.8" North & 78°39'09.01" East)-9(25°25'51.01" North & 78°39' 05.09" East)- 1A (25°25'52.06" North & 78°39'05.09" East), until vacated in writing by this Directorate.

3.0 The plan showing the new boundary with coordinates of changed points duly signed by the Nominated owner, Manager, and Surveyor of the mines shall be submitted within seven days of the date of issue of this letter to this Directorate as required under

the provision of Regulation 3(1) of the Metalliferous Mines Regulations, 1961.

4.0 No working shall be made within a distance of 7.5 m of the new/modified boundary of the mine.

5.0 Notice in Form I of the First Schedule with change in Name of Mine as Amalgamated Pratappura Stone Mine (Khasra No. 1214, area; 07.00 ha), Nominated Owner- Shri Pawan Kumar Sarangi, shall be submitted within seven days of the issue of this letter.

6.0 (a) No workings shall be extended in the newly annexed area by change of mine boundary until working permission is obtained as required under the provision of relevant regulation of Metalliferous Mines Regulations, 1961.

(b) The quarrying operation in entire area within new mine boundary including at common boundary barrier shall conducted from top downwards and no men and machines shall be deployed at the bottom of high bench if any.

7.0 Heavy Earth Moving Machinery shall not be deployed and deep hole blasting shall not be conducted in the mine without obtaining separate permission from this Directorate under Regulation 106(2)(b) of the of the Metalliferous Mines Regulations, 1961.

8.0 No work shall be carried out within a distance of 60m from the water logged open cast workings in the same mine or of any adjoining mine unless it is dewatered completely and have been examined physically and found free from accumulation of water or other liquid matter.

9.0 Whenever any unusual seepage of water observed in the mine, the working shall be stopped and informed to this Directorate.

10.0 (a) No mine working shall be extended within 45 m of the area not belonging to the owner of the mine. Further, no working shall be extended within 120m of boundary of the adjacent mines, if any.

(b) Whenever the mine workings approach within 60 m of the common boundary of any mine, the provisions of DG's Circular No. 4 of 1971 shall be strictly complied with.

11.0 The opencast working shall not be extended within 45m of any village/basti/structures not belonging to the owner of the mine or within 45m of land acquired by the highway/railways, unless permission, as required under Regulation 109(1) of the Metalliferous Mines Regulations, 1961, is obtained from this Directorate.

12.0 Precautions stipulated under Regulation 164 of the Metalliferous Mines Regulations, 1961 shall be strictly followed.

13.0 Please note that this permission is subject to the following additional conditions:

13.1 In the event of any change in the circumstances connected with this permission which is likely to endanger the life of workmen employed in the mine or endanger the mine, mining operations for which this permission has been granted shall be stopped forthwith and intimation thereof sent to this Directorate. The said mining operations shall not be resumed without express and fresh permission in writing from this Directorate.

13.2 At any time any of the conditions subject to which this permission has been granted is violated or not complied with, this permission shall be deemed to have been revoked with immediate effect.

13.3 This permission is being issued specifically under the Regulations mentioned above and without prejudice to any other provisions of law, which may be or may become applicable at any time.

14.0 The above permission may be amended or withdrawn at any time if considered necessary in the interest of safety.

15.0 If at any time any one of the conditions subject to which this permission has been granted is violated or not complied with, this permission shall be deemed to have been revoked with immediate effect.

16.0 Subject to the above conditions, this permission shall remain valid upto ~~15.05.2027~~ i.e., Validity of the lease period of one of the partner or validity/ existence of partnership deed whichever is earlier.

17.0 In case of break of partnership deed or non extension of lease period of any of the partner or mines are to be worked independently in respective lease area, the artificial barrier shall be constructed along the boundary of adjoining lease areas.

Your Faithfully



(कर्म देव राम / KARM DEO RAM)

खान सुरक्षा निदेशक / DIRECTOR OF MINES SAFETY,

ग्वालियर क्षेत्र, ग्वालियर / GWALIOR REGION, GWALIOR

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 <b>Ministry of Industries &amp; Entrepreneurship Development</b> <b>Directorate General of Mines Safety</b>	
NO: 512006(NZ)Gwalior Region/Permission 11/R 111(1)1961,1961(2024)263771 dated 08.04.2024	
Office Address: G-1-705, Deen Dyal Night, Gola Ka Mandir, Gwalior 474005 (M) 421005, E-mail: dgms@india.gov.in, Phone No. 47512472545	

From:  
Director of Mines Safety,  
Gwalior Region, Gwalior.

To:  
Shri Rajiv Kumar Jain, Nominated Owner,  
Amalgamated Pratappura Stone Mine (Khasra No.1/6, 2/1, 12/2, 12/2A & 12/2B, area; 10.836 ha),  
R/o-94, Pasrath Bajar, Jhansi,  
District-Jhansi, Uttar Pradesh.

Subject: Permission under Regulation 111(1) of the Metalliferous Mines Regulations, 1961 for change of mine boundary by amalgamating mine boundary of (i) Pratappura Stone Mine (Khasra No. 1/6, area; 02.00 ha) of M/s Rahi Stone Crusher (Proprietor: Shri Rajiv Kumar Jain), (ii) Pratappura Stone Mine (Khasra No. 2/1, area; 01.386 ha) of Shri Rajiv Kumar Jain, (iii) Pratappura Stone Mine (Khasra No. 12/2, area; 04.00 ha) of M/s Rahi Granite(Proprietor: Shri Rajiv Kumar Jain) and (iv) Pratappura Stone Mine (Khasra No. 12/2A & 12/2B, area; 03.500 ha) of Shri Rajiv Kumar Jain as new mine named as Amalgamated Pratappura Stone Mine (Khasra No.1/6, 2/1, 12/2, 12/2A & 12/2B, area; 10.836 ha) of Shri Rajiv Kumar Jain.

Dear sir,

Please refer to your online application vide ID No. 263771, dated 07.03.2024 and offline letter No.nil dated 01.03.2024 enclosing therewith combined Plan vide No. BHOJPURA/111/E-362/2024, dated 05.01.2024, showing the area of the mine lease to be amalgamated, on the above mentioned subject.

The matter has since been considered in the light of what has been stated in your application under reference and enclosures.

By virtue of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under the provisions of Regulations 111(1) of the Metalliferous Mines Regulations, 1961 and I, by virtue of authorization granted to me by the Chief Inspector of Mines under Section 6(1) of the Mines Act, 1952, I, hereby permit you to change mine boundary by amalgamating mine boundaries of (i) Pratappura Stone Mine (Khasra No. 1/6, area; 02.00 ha) of M/s Rahi Stone Crusher (Proprietor: Shri Rajiv Kumar Jain), (ii) Pratappura Stone Mine (Khasra No. 2/1, area; 01.386 ha) of Shri Rajiv Kumar Jain, (iii) Pratappura Stone Mine (Khasra No. 12/2, area; 04.00 ha) of M/s Rahi Granite(Proprietor: Shri Rajiv Kumar Jain) and (iv) Pratappura Stone Mine (Khasra No. 12/2A & 12/2B, area; 03.500 ha) of Shri Rajiv Kumar Jain, as new mine named as Amalgamated Pratappura Stone Mine, bounded by boundary pillars marked on surface plan No. BHOJPURA/111/E-362/2024, dated 05.01.2024 in red colour as R(25°25'55.17" North & 78°39'09.01" East)- S(25°25'58.17" North & 78°39'53.01" East)- T(25°26'01.75" North & 78°38'52.54" East)- U(25°26'01.29" North & 78°38'56.06" East)- V(25°25'58.31" North & 78°38'56.33" East)- W(25°25'58.60" North & 78°38'59.22" East)- X(25°25'59.29" North & 78°38'59.16" East)- Y(25°25'58.82" North & 78°39'02.94" East)- A(25°26'05.27" North & 78°39'06.33" East)- B(25°26'04.02" North & 78°39'08.23" East)- C(25°25'58.61" North & 78°39'05.04" East)- D(25°25'58.55" North & 78°39'05.60" East)- E(25°25'57.70" North & 78°39'08.38" East)- F(25°25'55.07" North & 78°39'08.96" East)- G(25°25'55.27" North & 78°39'10.27" East)- H(25°25'56.68" North & 78°39'09.92" East)- I(25°25'56.85" North & 78°39'13.33" East)- J(25°25'53.91" North & 78°39'13.30" East)- K(25°25'53.10" North & 78°39'10.41" East)- L(25°25'52.41" North & 78°39'03.11" East)- M(25°25'51.29" North & 78°39'02.95" East)-N(25°25'51.02" North & 78°39'59.83" East)- O(25°25'52.36" North & 78°38'59.70" East)- P(25°25'52.88" North & 78°38'56.49" East)- Q(25°25'54.62" North & 78°38'56.44" East)- R(25°25'55.17" North & 78°39'09.01" East), situated at pratapura village, Orchha Tehsil, Niwari district of Madya Pradesh state, subjected to the following conditions being strictly complied with:

1.0 The new mine boundary shall be marked on the surface plan of the mine and shall also be shown on all statutory plans maintained under Regulation 61 of the Metalliferous Mines Regulations, 1961 at Amalgamated Pratappura Stone Mine (Khasra No.1/6, 2/1, 12/2, 12/2A & 12/2B, area; 10.836 ha) of Shri Rajiv Kumar Jain.

1.1 The coordinates of all important survey stations/change points shall be calculated correctly and shown on the statutory plans.

2.0 The mine shall be worked as per the terms of the Prohibitory Order imposed in the mine under section 22(3) of the Mines Act, 1952 vide this Directorate letter No. NZ/Gwalior Region /5540, dated 23.03.2017, which shall remain in force in the area bounded by boundary pillars as X(25°25'59.29" North & 78°38'59.16" East)- D(25°25'58.55" North & 78°39'05.60" East)- E(25°25'57.70"

th & 78°39'09.38" East) T(25°25'55.07" North & 78°39'09.00" East) F(25°25'54.70" North & 78°39'09.10" East)  
 25°25'52.41" North & 78°39'03.11" East) K(25°25'51.20" North & 78°39'02.00" East) M(25°25'51.02" North & 78°39'02.00"  
 East) O(25°25'52.36" North & 78°39'00.20" East) W(25°25'58.80" North & 78°39'00.20" East) and X(25°25'59.20" North  
 & 78°39'00.16" East), drill vacated in writing by this Directorate.

3.0 The plan showing the new boundary with coordinates of changed points duly signed by the Eliminated owner, Manager, and Surveyor of the mine shall be submitted within seven days of the date of issue of this letter to this Directorate as required under the provision of Regulation 3(1) of the Metalliferous Mines Regulations, 1961.

4.0 No working shall be made within a distance of 7.5 m of the new/modified boundary of the mine.

5.0 Notice in Form 1 of the First Schedule with change in Name of Mine as Amalgamated Pratappura Stone Mine (Khasra No. 1/5, 2/1, 12/2, 12/2A & 12/2B, Aiba; 10.836 ha) of Shri Rajiv Kumar Jain shall be submitted within seven days of the issue of this letter.

6.0 Heavy Earth Moving Machinery shall not be deployed and no deep hole blasting shall be conducted in the mine without obtaining separate permission under Regulation 106 (2)(b) of the Metalliferous Mines Regulations, 1961 from this Directorate.

7.0 The quarrying operation in entire area within new mine boundary including at common boundary barrier shall conducted from top downwards and no men and machines shall be deployed at the bottom of high bench if any.

8.0 No work shall be carried out within a distance of 60m from the water logged open cast workings in the same mine or of any adjoining mine unless it is dewater completely and have been examined physically and found free from accumulation of water or other liquid matter. No working shall be made on downwards of the water logged area unless it is dewater completely and have been examined physically and found free from accumulation of water or other liquid matter.

9.0 (a) No working shall be extended within 120m of boundary of the adjacent mines, if any. (b) Whenever the mine workings approach within 60 m of the common boundary of any mine, the provisions of DG's Circular No. 4 of 1971 shall be strictly complied with.

10.0 Whenever any unusual seepage of water observed in the mine, the working shall be stopped and informed to this Directorate.

11.0 (a) The opencast working shall not be extended within 45m of any public structure, village/basti/structures, public road, railways, or power transmission lines not belonging to the owner of the mine and within 45m of land acquired by the highway/railways, unless permission, as required under Regulation 109(1) of the Metalliferous Mines Regulations, 1961, is obtained from this Directorate.

(b) No blasting in the mine shall be carried out within 300m of public roads and Railways till such time the blasting incharge has ensured that no persons/vehicles passes on such roads during the time of blasting. For the purpose, drop bar barrier shall be provided on both side of such road at a distance of 300m from the place of firing of shots in the proposed limit of quarry and during blasting, guard shall be posted on the barrier and persons/vehicles shall not be allowed to pass on the siad road during blasting and till the time all clear after blasting is obtained.

12.0 Precautions stipulated under Regulation 164 of the Metalliferous Mines Regulations, 1961 shall be strictly followed.

13.0 Please note that this permission is subject to the following additional conditions:

13.1 In the event of any change in the circumstances connected with this permission which is likely to endanger the life of workmen employed in the mine or endanger the mine, mining operations for which this permission has been granted shall be stopped forthwith and intimation thereof sent to this Directorate. The said mining operations shall not be resumed without express and fresh permission in writing from this Directorate.

13.2 At any time any of the conditions subject to which this permission has been granted is violated or not complied with, this permission shall be deemed to have been revoked with immediate effect.

13.3 This permission is being issued specifically under the Regulations mentioned above and without prejudice to any other provisions of law, which may be or may become applicable at any time.

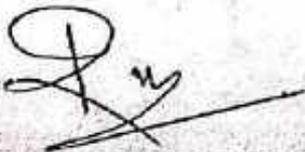
13.4 The above permission may be amended or withdrawn at any time if considered necessary in the interest of safety.

13.5 If at any time any one of the conditions subject to which this permission has been granted is violated or not complied with, this permission shall be deemed to have been revoked with immediate effect.

14.0 Subject to the above conditions, this permission shall remain valid upto Validity of the lease period of all the leases or validity/ existence of partnership deed whichever is earlier.

15.0 In case of break of partnership deed or non extension of lease period of any of the partner or mines are to be worked independently in respective lease area, the artificial barrier shall be constructed along the boundary of adjoining lease areas.

Your Faithfully



(कर्म देव राम)



8. The manager shall not allow any person for employment in the mine unless such person has been imparted in Vocational Training as required under Rule 6 to 9 and on the job training as required under Rule 12 to 15 of the Mines Vocational Training Rules, 1966.
9. Adequate Mining mates shall be appointed in each mine for supervision of the workings.
10. Every competent person in the mine shall be provided under dated receipt an authorization for which he has been employed along with certified copy of the portion of this permission and other statutory provisions related to him as required under Regulation 39(2) of Metalliferous Mines Regulations, 1961.
11. Mine Management shall also ensure the following:
- (i) Rule 29B of the Mines Rules, 1955: Initial and Periodical medical examination of every person employed in the mine.
- (ii) Rule 77-A of the Mines Rules, 1955: Photo Identity card to every person employed in the mine.
- (iii) Rule 77 and 78 of the Mines Rules, 1955 read with DGMS Cir No. 01 of 2017: Maintain form A, B, D and E registers.
12. All operations carried out in connection with the mine shall be conducted in accordance with the provisions of The Mines Act, 1952 and of the regulations, rules, bye-laws and order made there under.
13. Airborne dust survey as provided in Regulation 124(3)(a) shall be done to ascertain the concentration of respirable dust in the air and also to know the percentage of free silica in the dust generated at the mine.
14. All drills if used, shall be provided with wet drilling arrangement or with a device suitable for the purpose, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling and it shall be maintained in efficient working order. Only wet drilling/cutting shall be done in the mine.
15. On or before the 01st day of February in every year, Owner/Agent/Manager shall submit Annual Return in respect of the preceding calendar year Online through ShramSuvidha Portal <https://shramsuvudha.gov.in>.
16. All applications for permissions as required under the Mines Act, 1952 and its subordinate legislation shall be submitted online through website- dgms.gov.in.
17. The Mine shall not be worked in absence of Manager. Above permission shall stand cancelled as soon as the person, to whom it is being granted, leaves the services of the mine under reference. However, the manager shall not vacate his office without giving due notice in writing to the owner of agent at least 30 days before the day on which he wishes to vacate his office. A copy of such notice shall be submitted to the Director of Mines Safety, Gwalior Region.
18. The manager shall be provided with suitable means of communication and transportation to exercise daily personal supervision in each mine.
19. All works in the mine shall be carried out in day light hours only.
20. Where by reason of absence or for any other reason the manager is unable to exercise daily personal supervision, a person holding a valid Second Class's or manager's Certificate shall be authorized to act as manager of the mine in compliance with Regulations 34(7) (1) of the Metalliferous Mines Regulations, 1961 and if no such qualified person is available, the Mine workings should be kept suspended during such absence of manager. Attention is drawn to Regulation 34(7)(1) and (b) of the Metalliferous Mines Regulations, 1961 in respect of the period of authorization permitted and intimation of the authorization to the Directorate General of Mines Safety, Dhanabad and the Director of Mines Safety, Gwalior Region etc.
21. Notwithstanding anything contained above, the authorization may be withdrawn at any time as provided in the aforesaid Regulation.
22. If at any time any of the conditions subject to which this authorization has been granted is violated or not complied with, this authorization shall be deemed to have been revoked with immediate effect.
23. This authorization is being granted without prejudice to any other statutory provisions, which may be or may become applicable at any time.
24. This authorization may be amended, modified or withdrawn at any time if considered necessary in the interest of safety.
25. This authorization will remain valid for a period up to 19.02.2025.

भवदीय



(कर्म देव राम)

ग्वालियर।

Information to Copy for information to Shri Satyendra Kumar, manager (i) Pratappura Stone Mine (Khasra No. 1/5, area 1.386 ha) of M/s Rahl Granite, (ii) Pratappura Stone Mine (Khasra No. 2/1, area 1.386 ha) of Shri Rajiv Kumar Jain, (iii) Pratappura Stone Mine (Khasra No. 12/2, area 04.00 ha) of M/s Rahl Granite and (iv) Pratappura Stone Mine (Khasra No. 12/2A & 12/2B, area 0.500 ha) of Shri Rajiv Kumar Jain, R/o-12/3, Nantwara Kalan, Ward 08, Police station-kymore, District-Katni, Madhya Pradesh.



(कर्म देव राम)

खान सुरक्षा निदेशक,

ग्वालियर क्षेत्र, ग्वालियर।

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### अनुबन्ध

यह अनुबन्ध आज दिनांक 15.10.2018 को मै0 राही ग्रेनाईट इण्डस्ट्रीज पो0 राजीव कुमार जैन पुत्र स्व0 श्री प्रेम चन्द्र जैन निवासी 94 पसरठ बडा बाजार झोंसी, जिला झांसी उ0प्र0 जो कि आगे चलकर प्रथम पक्षकार के नाम से सम्बोधित किये जायेंगे एवं मै गौरव इण्टर प्राइजेज ग्राम राधापुर तह0 ओरछा जिला टीकमगढ द्वारा राजेन्द्र सिंह यादव पुत्र श्री नाथूराम यादव ग्राम राधापुर तह0 ओरछा जिला टीकमगढ म0प्र0 को द्वितीय पक्षकार सम्बोधित किया गया है, इनके मध्य निम्नलिखित शर्तों एवं शरायतों पर निष्पादित किया गया है:-

- i. यह कि प्रथम के नाम पर दो खनन पट्टे ग्राम प्रतापपुरा खसरा नं0 12/2 रकवा 4.00 हे0 ग्राम प्रतापपुरा खसरा नं0 12/2ए, 12/2बी रकवा 3.50 हे0 तथा ग्राम प्रतापपुरा तह0 ओरछा जिला टीकमगढ में स्थित है।
2. यह कि खनन पट्टों की अवधि दिनांक 29.11.2017 से 28.11.2027 एवं 29.11.2017 से 28.11.2027 तक है, जो कि म0प्र0 शासन द्वारा दिया गया है।
3. यह कि उक्त खनन पट्टा क्षेत्र में खनन करने के लिए प्रथम पक्षकार को प्लास्टिंग का कार्य करना होता है, जिसके लिए विस्फोटकों की आवश्यकता

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होती है। वर्णित खनन पट्टा क्षेत्र में प्लास्टिंग का कार्य करने हेतु प्रथम पक्षकार ने द्वितीय पक्षकार के साथ यह अनुबंध किया है कि क्योंकि द्वितीय पक्षकार के पास भारत सरकार के विस्फोटक विभाग द्वारा अनुज्ञा पत्र संख्या 10604 VALID UP TO 06-04-2021 तक प्रभावशील है।

4. यह कि द्वितीय पक्षकार को विस्फोट के भण्डारण करने एवं उपयोग व उपभोग में लेने का अधिकारी प्राप्त है, इसलिए प्रथम पक्षकार ने द्वितीय पक्षकार के समक्ष वर्णित खनन पट्टा क्षेत्र में खनन कार्य हेतु विस्फोटक सामग्री का उपयोग करने एवं विस्फोटक करने के लिए यह अनुबंध आपसी सहमति से किया है।
5. यह कि प्रथम खनन पट्टा क्षेत्र में द्वितीय पक्षकार द्वारा प्लास्टिंग कार्य करने के लिए समय पर विस्फोटक उपलब्ध करवायेगा। इनका उपयोग खनन क्षेत्र में खनन सुरक्षा निदेशालय विभाग द्वारा जारी अनुज्ञा पत्र धारी व खान मालिक द्वारा नियुक्त अपनी देखरेख में विस्फोट प्राकिया करवाई जायेगी।
6. यह कि प्रथम पक्षकार के वर्णित खनन पट्टा क्षेत्र में खान सुरक्षा निदेशालय द्वारा जारी अनुज्ञा पत्र धारी को नियुक्त किया जायेगा, जिसका खर्चा प्रथम पक्षकार वहन करेगा व वर्णित खनन क्षेत्र में विस्फोट प्रकिया के दौरान किसी भी प्रकार के नुकसान की सम्पूर्ण जिम्मेदारी प्रथम पक्षकार की होगी।
7. यह कि प्रथम पक्षकार के वर्णित खनन पट्टा क्षेत्र में प्रयोग करने के लिए विस्फोटकों को जाने व ले जाने के लिए विस्फोटक विभाग द्वारा जारी अनुज्ञाधारी वाहन रोड वैन से परिवहन होगा। विस्फोटन प्रक्रिया के बाद बचे हुए विस्फोटक प्रथम पक्षकार द्वारा द्वितीय पक्षकार के सुपुर्द कर दिया जायेगा, जिन्हें वापस मैगजीन रिकार्ड में जमा करने की जिम्मेदारी द्वितीय पक्षकार की होगी।
8. यह कि प्रथम पक्षकार के द्वारा किसी अन्य व्यक्ति से विस्फोटक लिए जाते हैं तो द्वितीय पक्षकार किसी भी प्रकार से जिम्मेदार नहीं होगा।

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9. यह कि अनुबन्ध प्रथम पक्षकार धारित खनन परदा क्षेत्र के अन्दर क्लारिफिकेशन कार्य हेतु विस्फोटक सामग्री का उपयोग व उपयोग हेतु विस्फोटक नियम 2008 की अनुपालना में सहर्ष स्वीकृति एवं सहमति प्रदान करते हैं।

लिहाजा यह अनुबन्ध पत्र दोनों ही पक्षों द्वारा आपन-आपने दिनों को ध्यान में रखते हुए स्वयं हस्ताक्षरों द्वारा निम्न शर्तियों की मौजूदगी में स्वेच्छापूर्वक स्वतन्त्र सहमति से बिना किसी बाहरी दबाव व नयी पन्त के स्वस्थ भस्तिष्क से दोनों पक्षकारों ने पूर्ण होशो हवारा में निष्पादित किया है। जो सनद रहे वक्त जरूरत पर काम आवे।

दिनांक-

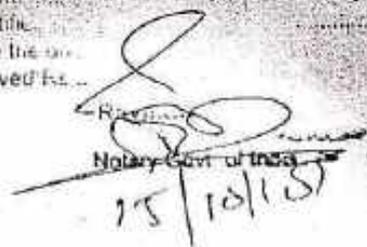
15/10/15

हस्ताक्षर प्रथम पक्षकार



हस्ताक्षर द्वितीय पक्षकार

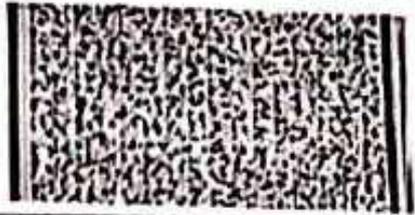
Serial No. 153-16/10  
 This Documents presented before me by  
 Shri/Smt. KUMAR, 153-16/10  
 in favour of Shri/Smt. KUMAR, 153-16/10  
 The document is  
 over all  
 Identical  
 hence the  
 Received for...



Notary Seal of India  
 15/10/15

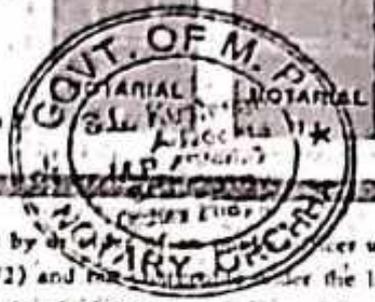


Registration and Stamp Department  
Madhya Pradesh



Certificate of Stamp Duty

Stamp Code	01010925102018000000
Total Stamp Amount	100
Govt. Stamp Duty (Rs.)	100
Stamp Duty (Rs.)	0
Exempted Amount (Rs.)	0
Municipality Duty (Rs.)	
Utkar Amount (Rs.)	
Stamp Type	NON JUDICIAL
Issue Date & Time	25/10/2018 14:09:00
Service Provider or Issuer Details	Devendra Kumar Traders/SPO14211712201500011
AP/STAMP DUTY PAY DETAILS	Main Road Orchha, Near Canara Bank, Telaid Orchha TELAID ORCHHA



Doc. Type	Copy of Extract
Doc. Desc.	Copy of Extract, certified to be a true copy or extract by the Notary Public under section 78 of the Indian Evidence Act 1872 (1 of 1872) and for the law for the time being in force relating to court fees. One hundred rupees
Doc. Value	AGREEMENT
Doc. Party Details	M/S RAJARAM TRADERS UNGUWA DATIA Madhya Pradesh INDIA
Organization	SHAGWATI GRANITE
Address	MISIN COMPOUND, ANUBANDH, TEKA, ORCHHA Madhya Pradesh INDIA
Number of Pages	1



अबन्तर - श्री राहुल अग्रवाल पुत्र श्री आंगप्रकाश आगपाल

अग्रीमेंट निवासी मिसिन कम्पाउन्ड झोंसी (उ०प्र०)

मैसर्स राजाराम ट्रेडर्स, टेंडर पाटनर श्री गोपाल पाठक

निवासी - वाम उदगुवा जिला दलिया (ग०प्र०)

पक्षकार क्र० 1  
M/S. RAJARAM TRADERS  
गोपाल पाठक  
Partner  
पक्षकार क्र० 2

1. यह कि पक्षकार क्र० 1 कि प्रतापपुरा में पत्थर खदान है। जिसका खराब नो 1/8 है इसके लिए पक्षकार क्र० 1 को व्लारिटीग कार्य की आवश्यकता है।

*Handwritten signature*

गोपाल पाठक

Digitally signed by Devendra Kumar Rajar  
Date: 2018.10.25 14:09:00 IST







6 यह कि पक्ष कर्मांक 1 द्वारा कर्तवित खनन पट्टा खनन सुखता निर्देशजन्य द्वारा जारी अनुज्ञापत्रकारी को विमुक्त किया जायेगा जिसका खर्चा प्रथम पक्षकार खनन करेगा एवं खनन में होने वाली किसी भी मुकदमान की जबाबदारी को विवेक प्रथम पक्षकार ही माना जायेगा।

7 कि प्रथम पक्षकार को खनन पट्टा क्षेत्र में उपयोग करने के लिये विस्फोटक ताने व से जाने के लिये विस्फोटक विभाग द्वारा अनुज्ञापत्री वाहन रीजिस्टर से परिदहन होगा। जिसका नं० एम० पी० 36 जी० 0889 जिसका लायसेन्स नं० ई०सी०पी०एम०पी० 25/411 (ई० 114908) है तथा दूसरी वाहन का नं० एम०पी० 36 जी० 0803 लायसेन्स नं० ई०सी०पी०एम०पी० 25/449 (ई० 120641) विस्फोटक प्रक्रिया से बचे हुये विस्फोटक प्रथम पक्षकार को द्वारा द्वितीय पक्षकार की सुपुर्दगी में दिया जायेगा जिन्हे मैग्जीम में बापिस करने की जबाबदारी द्वितीय पक्षकार की होगी।

8 यह कि प्रथम पक्षकार को द्वारा किसी अन्य व्यक्ति को द्वारा विस्फोटक लिये जाते है तो द्वितीय पक्षकार की इसमें किसी भी प्रकार की जबाबदारी नहीं होगी। अनुबन्ध प्रथम पक्षकार धारक खनन पट्टा क्षेत्र के अन्दर चकारिटाग कार्य हेतु विस्फोटक सामग्री का उपयोग हेतु नियम 2008 की सहमति प्रदान करते है।

9 यह कि खनन पट्टा क्षेत्र में विस्फोटक के घाट कोई भी विस्फोटक मटेरियल मिलता है तो उसकी जबाबदारी द्वितीय पक्षकार की नहीं होगी।

अतः यह अनुबन्ध पत्र दोनो ही पक्षकार द्वारा अपने हितो को ध्यान में रखते हुये स्वयं के हस्ताक्षरो द्वारा निम्न साक्षियो की उपस्थिति में स्वेच्छा पूर्वक स्वतंत्र सहमति से विना किसी याहरी दबाव के दोनो पक्षकारों ने अपने पूर्ण होप हवात्त में निरपादित किया है जो सनद रहे वक्त जरूरत पर काम जाये।

इति दिनांक 02.10.2019

विनोद कुमार झा  
प्रथम पक्षकार हस्ताक्षर

द्वितीय पक्षकार हस्ताक्षर  
जोवाला पाटल

Serial No. 3281 Date 02.10.2019  
The Executant Shri. विनोद कुमार झा  
Identified by Shri. जोवाला पाटल  
Signed this Document after  
Translated & Explained to be  
of my Presence this 02.10.2019 day  
2019 this witnessed

(Shyamkrishna Mishra)  
Notary Advodate  
Orchha  
Distt. Niyam (M P)

GOVERNMENT OF INDIA  
 Ministry of Labour & Employment  
 Director General of Mines Safety  
 Office Address: G-1-705, Deen Dayal Nagar, Cona Ka Marg, Gwalior 474005 (MP) 474005, E-mail: dgms@govtmail.com, Phone No. 1251-2472545  
 MO: 519199(NZ)Gwalior Region|Permissior|U/R 106(2)(b)-With deep hole|1048,1961|2021|194053  
 Gwalior, dated 17.09.2021

प्रेषक / From :  
 Director of Mines Safety,  
 Gwalior Region, Gwalior.

सेवा मे / To,  
 Shri Rahul Agrawal S/o Shri Om Prakash Agrawal, Mine Owner  
 Pratappura Stone Mine (Khasra No. 1/8, Area-2.0 Hectares),  
 LIN :- 2-6436-3016-7, Mine Code-519199,  
 R/O 439, C. P. Mission Compound, Jhansi,  
 District: Jhansi, Uttar Pradesh.

विषय/ Subject: Conditions governing to use Heavy Earth Moving Machinery (HEMM) in conjunction with deep hole blasting (up to 100mm in diameter drill hole) under Regulation.106(2)(b) of the Metalliferous Mines Regulations, 1961 at Pratappura Stone Mine (Khasra No. 1/8, Area-2.0 Hectares), LIN: 2-6436-3016-7, Mine Code-519199, of Shri Rahul Agrawal S/o Shri Om Prakash Agrawal, situated at Pratappura village, Orchha tehsil, Niwari district of Madhya Pradesh state.

महोदय / Dear sir,

Please refer to your online application vide ID No.194053, dated 28.07.2021 and Plan No. PRATAPPURA/RAHUL/106/D-139/2020 dated 10.05.2021, enclosed with the application on the above subject.

The matter has since been considered in the light of what has been stated in your application. In exercise of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under the provisions of Regulations 106(2)(b) of the Metalliferous Mines Regulations, 1961 and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Section 6(1) of the Mines Act, 1952, I, hereby specify conditions governing to use Heavy Earth Moving Machinery (HEMM) in conjunction with deep hole blasting for digging, excavation and removal of overburden and extraction of stone by forming benches in the area bounded & marked as BL1-BL2-BL3-BL4-BL1 as shown in Plan No. PRATAPPURA/RAHUL/106/D-139/2020 dated 10.05.2021, under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 at Pratappura Stone Mine (Khasra No. 1/8, Area-2.0 Hectares), LIN :- 2-6436-3016-7, Mine Code-519199, of Shri Rahul Agrawal S/o Shri Om Prakash Agrawal, situated at Pratappura village, Orchha tehsil, Niwari district of Madhya Pradesh state, subject to the following conditions being strictly complied with:

Email

## 1.0 General:

- 1.1 Except where otherwise provided for in this permission, all provisions of the Metalliferous Mines Regulations, 1961 relating to opencast workings, use of explosives and use of machinery shall be strictly complied with.
- 1.2 No working shall be made or extended within 45m of any building/structure of permanent nature, not belonging to owner of the mine without permission in writing from this Directorate under Regulation 109 of the Metalliferous Mines Regulations, 1961.
- 1.3 No working shall be made in any spot lying within horizontal distance of 15m from either bank of the Canal or any stream, Nallah, etc. without obtaining permission in writing from this Directorate under Regulation 127 of the Metalliferous Mines Regulations, 1961. Adequate protection against inrush of Nallah water in the mine shall be provided and maintained.
- 1.4 Provisions of DGMS Technical Circular No. 10 of year 2002 depicting code of practice for operation of cranes with related safety equipments to be provided with such cranes, appointment of various competent persons, personal safety equipments to be used by competent persons, maintenance, stability, training & Pick and carry operations etc. shall be followed and implemented.
- 1.5 During heavy rain, the Manager or senior most mine official present in the mine, shall go round the surface area of the mine to check vulnerable points and effectiveness of the safety measures. Standing orders for withdrawn of persons from the mine in case of apprehended danger should be framed and enforced.
- 1.6 (a) No blasting shall be conducted in the area which falls within 300m (Danger Zone) distance from the surface features not belonging to owner unless a permission under Regulation 164(1B)(a) of the Metalliferous Mines Regulation, 1961 to conduct controlled deep-hole blasting is obtained from this Directorate.
- (b) No blasting shall be conducted using SME/SMS/ANFO explosive without having valid permission obtained under Regulation 155(1) & 162(5) of Metalliferous Mines Regulations, 1961
- (c) Regular deep hole blasting shall be carried out using Shock tube/ Non-electric initiation system. Blast hole of not more than 100mm dia shall be used for blasting.
- 1.7 No blasting in the mine shall be carried out within 300m of public roads till such time the blasting incharge has ensured that no persons/vehicles passes on such roads during the time of blasting. For the purpose, drop bar barrier shall be provided on both side of such road at a distance of 300m from the place of firing of shots in the proposed limit of quarry and during blasting, guard shall be posted on the barrier and persons/vehicles shall not be allowed to pass on the siad road during blasting and till the time all clear signal after blasting is obtained.
- 1.8 Blasting shall be conducted only after ensuring that persons including blaster within 500m radial distance from place of firing of shot holes have taken proper shelter. The persons/employees of the nearby mines and structures within 500m radial distance shall also been withdrawn outside danger zone or removed to proper blasting shelter.
- 1.9 The owner shall indemnify occupants/owners of the houses/ dwellings/ buildings or other structures of public authority concerned, if any, against the dangers to those properties or injury to them or other persons arising out of operations conducted under this permission.
- 1.10 All contractor workers shall be vocationally trained as per the provisions of Mines Vocational Training Rules, 1966, before deploying in opencast working and shall be duly authorised by the manager as competent persons.
- 1.11 The driving license and V.T. Certificate of all the operators of the transporting machinery deployed in the mine shall remain in the safe custody of the Manager (against receipt) and the operators may carry the

photocopy with them whilst on duty.

1.12 The attendance of the operators of tippers/trucks shall be recorded every time they enter the mine boundary. **The mine shall work in only one shift during day light hours.**

1.13 Hours and limitation of employment of contractor's employee shall be as prescribed in Section 28 to 35 of the Mines Act, 1952 in respect of above ground and opencast workings and shall be strictly complied with

1.14 This Directorate shall be informed as soon as the mining operations are commenced in accordance with this condition governing and intimation about temporary discontinuance or completion of mining operations shall also be sent promptly and in any case not later than one month thereof. **2.0 Opencast Working: Height and Width of Benches**

## 2.0 Opencast Working:

### Height and width of Benches

2.1. (a) The height of benches in Alluvium shall not be more than 3.0m and that in overburden, ore body or other rock formation shall not be more than the digging height of the machine used for digging, excavation or removal or 6.0 m whichever is less.

(b) Width of any bench shall not be less than 1. width of the widest machine plying on the bench plus 2m, or 2. if dumpers ply on the bench, 3 times the width of the dumper, or 3. the height of the bench, whichever is more.

2.2 The sides in overburden and mineral benches shall be kept sloped to prevent danger from fall of sides. Overall slope of the quarry face towards hangwall side should not exceed  $45^{\circ}$ .

2.3 No person other than required for operating the machinery shall be allowed to remain near the foot of the benches exceeding 3.0 m in height. When persons are employed within 5 meters of the working face, adequate precautions shall be taken to ensure their safety by dressing the sides of the bench.

### 3.0 Roads for Trucks and Dumpers etc:

3.1 All roads for trucks, dumpers or other mobile machinery shall be maintained in good condition. 3.2 (a) Wherever practicable, all roads from the opencast workings shall be arranged to provide one way traffic.

(b) No road shall be of width less than three times plus 5m width of the largest vehicle plying on road.

3.3 (a) All corner and bends shall be made in such a way that operator of vehicle have clear view of distance of not less than 3 times the braking distance of largest HEMM working at 40Km/hour.

(b) Where it is not possible to ensure a visibility for a distance as mention in (a) there shall be provided with two roads of width not less than 2 times plus 3m of largest vehicle plying on the road with a strong road divider at centre with adequate lighting and reflector along the divider.

3.4 Except with the express permission of the Chief Inspector in writing and subject to such conditions as he may specify therein, no road shall have a gradient steeper than 1 in 16 at any place. Provided that in case of Ramps over small stretches a gradient up to 1 in 10 may be permitted.

3.5 Where any road existing above level of surrounding area it shall be provided with strong parapet wall/embankment of following dimensions.

i) Width at top-not less than 1m.

(ii) Width at bottom-not less than 2.5m.

iii) The height not less than the diameter of tyre of largest vehicle plying on road. It may be noted that just dumping of mud of OB shall not be treated as strong parapet wall.

- 4.1 Spoils, overburden or debris shall be deposited at places belonging to the mine and duly approved manager in writing. The slope of a spoil bank face shall be determined by natural angle of repose of material being deposited, but shall in no case exceed 37.5 degrees from the horizontal. The height of spoil bank/dump shall not exceed 10 m. Garland drains shall be provided around the periphery of the dumps, both at top and bottom, to collect run-off water. The spoil bank face shall not be retained by artificial means.
- 4.2 The spoils, overburden or debris shall not be deposited within 45m of a railway line, public road, transmission, telephone or power lines, other public works or other structures of permanent nature not belonging to management.
- 4.3 No person shall, or shall be permitted to approach the toe of an active spoil bank where he may be endangered from material rolling down the face. Suitable warning signs at conspicuous places shall also be displayed.
- 4.4 A suitable fence shall be erected between any railway line, other public works or road, or buildings or structures not belonging to the management, and the toe of every active spoil bank so as to prevent unauthorized persons from approaching the spoil bank.

### 5.0 Supervision :

- 5.1 A person possessing 2<sup>nd</sup> Class Mine Manager's Certificate of competency and duly authorised under Regulation 34(6) of the MMR, 1961 shall be appointed as the manager of the mine. This permission shall stand revoked as soon as the qualified manager ceases to work at the mine. Use of HEMM shall be suspended in the absence of manager with aforesaid qualification. The manager shall not be appointed in any other mine.
- 5.2 Deep hole shall be drilled for blasting not exceeding 100mm in diameter and not more than 2 excavators shall be deployed in the mine and also total amount of explosive used per day shall not exceed 500Kg.
- 5.3 During every production shift the opencast workings shall be place under the charge of at least holder of Foreman Certificate of competency and during maintenance shift the workings shall be placed under the charge of foreman/engineer, who shall be responsible to see that all the regulations and the orders made there under are strictly complied with. He shall also supervise transport and loading being done by the contractor. Deployment of HEMM shall be suspended in the absence of the Manager and engineer.
- 5.5 The opencast workings shall be placed under the charge of such number of mine foremen assisted by sufficient numbers of Mining mates, as to have overall control of operations connected with the mine and who shall be responsible to see that all the regulations and orders made there under are strictly complied with.
- 5.5 A code specifying duties and responsibilities of all mine-officials, i.e. Engineer, Supervisors, Technicians, Mechanics, Fitters, Machine Operators, helpers, loading supervisors etc. shall be drawn up and distributed to all concerned.
- 5.6 The Manager shall issue to every Driver/Operator, Supervisor and Mine Official connected with the use of Heavy Earth Moving Machinery, a copy of rules/regulations, orders made there-under and guidelines listed in this permission governing his duties, in a language understood by the person concerned. The Manager and the Engineer shall be responsible to ensure that all the precautions and guidelines listed in this permission are strictly followed by all concerned.
- 5.7 It shall be the responsibility of the Manager, Engineer and other supervisors to ensure that all persons working in the mine, and those working on machines/equipment etc. work as per the code and all machines and equipment etc. are installed, operated and maintained in safe working conditions.
- 5.8 Deep hole drilling machineries not exceeding 100 mm diameter shall be deployed with maximum two loading machines with tippers in the mine. The average employment shall not exceed 100 in all.

5.9 The deep hole drilling and blasting shall be carried out under the personal supervision of the manager. Blasting parameters of each blast with a sketch showing the drilling pattern and the holes charged shall be maintained in register kept for the purpose for each blast. The consumption of explosives shall be less than 500 kg per day.

5.10 No ore dressing/handling /processing plant shall be attached with the mine

#### 5.11 General:

Manager shall frame code of practices for each operation and copy of it shall be handed over to all concerned. It shall be the duty of all statutory persons to enforce the code of practices so framed. He shall in particular:-

- (a) make frequent inspections for evidence of slides or of material that may slide or roll from the high wall (including the face and sides) or spoil-bank;
- (b) not allow any person to work under overhanging ledges or where there is evidence of slides, until such danger has been removed;
- (c) ensure that every person engaged in dressing operations on high walls/sides is provided with, and uses, a safety belt of a type approved by the Chief Inspector;
- (d) ensure that all loose material is removed from high wall/side before persons are engaged there.

#### 6.0 Maintenance of Machines:

6.1 If the engineer, mechanical foreman or other competent person making an inspection notices any defect in any machinery, the said machinery shall be used until the defect has been remedied. Any defect in machinery reported by its operator shall be promptly attended to.

6.2 Any machine found to be in an unsafe operating condition shall be tagged at the operator's position 'OUT OF SERVICE DO NOT USE' and its use shall be prohibited until the unsafe condition has corrected.

6.3 All repairs to a machine shall be done at a location which will provide a safe place for the persons engaged on repairs.

6.4 Except for testing, trial or adjustment which must necessarily be done while the machine is in motion, every machine shall be shut down and positive means taken to prevent its operation while any repair or manual lubrication is being done.

6.5 Power shall be disconnected when repairs are made to any electric machine.

6.6 Any machinery, equipment or part thereof which is suspended or held apart by use of slings, hoists or jacks shall be substantially blocked or cribbed before men are permitted to work underneath or between such machinery, equipment or part thereof.

6.7 While inflating tyres, suitable protective cages shall be used. Tyres shall in no case be inflated by sitting either in the front of it or on top of the same.

6.8 The crane and overhead crane shall be subjected to proof load test and NDT test once in a year from a competent authority.

6.9 The pressure vessel receiver shall be subjected to hydraulic and NDT test and shall be carried by a competent authority.

6.10 In case of any defect in equipment such as brake, steering and safety device, the equipment shall immediately be taken out from use keeping a record thereof.

#### 7.0 Design, operation and maintenance of shovels, excavators, pay loader & other machineries:

7.1 Every shovel, excavator and pay-loader shall be designed as to provide the operator with uninterrupted vision all around.

7.2 Every shovel, excavator, pay-loader, dozer and drills shall be maintained in good and safe working condition and shall be provided in general with –

- (i) efficient warning devices;
- (ii) front and rear lights of adequate intensity and a portable lamp for use in emergency, unless the loading equipment is not intended to be used beyond day-light hours
- (iii) an approved type of portable fire extinguisher or other approved type fire suppression system in efficient working condition so placed as to be within easy reach of the operator.
- (iv) fire resistant hydraulic hoses in place of ordinary hoses to decrease the chance of fire and fire resistant sleeves and conduits where cable/wire is used;
- (v) a retractable ladder for mounting onto the machine;
- (vi) proper seat belt for operator;
- (vii) turbo charge guard.

7.3 The following safety features shall also be provided in with every shovel and excavator in particular-

- (i) all functions cut-off switch; (ii) swing motor brake;
- (iii) vent valve on top of hydraulic tank of such a type which is removable without any tool;
- (iv) a baffle plate between cold zone and hot zone; (v) provision for limiting of hydraulic cylinders stopper.
- (vi) Fire resistant hydraulic hoses in place of ordinary hoses to decrease the chance of fire. All the sleeves and conduits where cable/wire are passed shall be fire resistant.
- (vii) Turbo charge Guard (ix) Seat belt.

7.4 All dozers shall also be provided with roll over protection, turbo charge guard, fire resistant hydraulic hoses and wiring near hot zone and seat belt.

7.5 All drills shall also be provided with the following safety features in particular-

- (i) approved type of dust prevention or suppression system including wet drilling arrangement;
- (ii) each moving parts shall be guarded/fenced in effective manner;
- (iii) emergency push button switch in operator's cabin, main frame, propeller pendent and rear end;
- (iv) tripping device to trip the field switch;
- (v) thermostat motor protection relay in winding armature and other related parts;
- (vi) explosive vent in transformer;
- (vii) proper interlock (an electric interlock between drilling and propeller operation);
- (viii) high air discharge temperature switch;
- (ix) lowlub oil pressure switch;
- (x) oil stop valve (electric solenoid valve in compressor lubrication line);

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- (xi) ho bump circuit (xii) tower lock and lock check valve
  - (xiii) proper joystick - spring loaded type to return to neutral (dead man safety)
  - (xiv) disk brake and brake valve and its testing parameters;
  - (xv) lock check valve for preventing creeping in drill;
  - (xvi) seat belt Fire resistant hydraulic hoses and wiring near hot zone Turbo charge guard.
  - (xix) Cabin for the operator.

7.6 The operator's cabins of every HEMM shall be well designed and substantially built and air-conditioned so as to render adequate protection to the operator against heat, dust, noise etc. A seat belt for the safety of the operator shall also be provided in the equipment/HEMM.

7.7 Every shovel, excavator and pay-loader shall be under the charge of a competent person, authorized in writing by the manager, herein called the 'Operator'.

7.8 All persons employed or to be employed to operate HEMM shall be trained.

7.9 Only such fitters/mechanics possessing driver's/operator's license, shall be allowed to carry out test-run of HEMM.

7.10 No person other than the operator or the manager or any person so authorized in writing by the manager shall ride on a shovel, excavator or pay-loader.

7.11 No person shall be permitted to ride in the bucket of a shovel, excavator or pay-loader.

7.12 Shovel/excavator dippers and pay loader bucket shall be lowered to the ground during greasing operations.

7.13 No shovel, excavator or pay loader shall be operated in a position, where any part of the machine or suspended loads there from are brought closer than 3 m to exposed high voltage transmission lines, unless the current has been cut off from such exposed transmission lines, and positive means have been taken to prevent the lines from being energized. A notice of this requirement shall be posted at the operator's position.

7.14 Electrical cables, if any, shall be laid in such a manner that they are not endangered either by falling rocks or by any mobile equipment.

7.15 The shovel/excavator/pay-loader bucket shall be pulled out of the bank as soon as it is full.

7.16 When being operated in soft or unstable ground, every shovel and excavator shall be supported on mats, heavy planks or poles so as to distribute the load of the machinery over larger area and prevent its toppling.

7.17 When not in use, shovel, excavator and pay-loader shall be moved to and stood on stable ground.

7.18 If more than one stripping machine is in use in any area, either on the same bench or on different benches, the machines shall be so spaced that there is adequate space for safe operation of each equipment, and there is no danger from flying or falling pieces of stones etc. from one machine to the other.

7.19 The safety features recommended in equipment's shall be made a part of the notice inviting tender for new procurement and the design and drawing shall be obtained from OEM for fitting the same in old equipment.

## 8.0 Duties of shovel, excavator & pay loader operators:

8.1 Before any machine is put into operation, the operator shall look for any placards/tags on the machine like "OUT OF ORDER", "UNDER REPAIRS", etc. and in case such tags are seen anywhere in the entire system, the machine shall not be started.

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- 8.2 At the commencement of his shift, the operator shall pay special attention to the following details – (i) that every warning is mechanically sound and in efficient working order, and (iii) that the lighting fixtures are in proper order, if the machine is required to work beyond day-light hours.
- 8.3 He shall not take out the machine for work nor shall he work the machine, unless he is satisfied of safe working order.
- 8.4 The operator shall maintain a record of every inspection made under clause 15.2 in a bound paged book kept for the purpose, and shall sign every entry made therein. 5.5 The operator shall keep the cab window clean so as to ensure clear vision at all times.
- 8.6 The walkways in or about the cab of any shovel, excavator and pay-loader shall be kept free of loose tools, grease containers or other materials that might fall or give rise to tripping hazard.
- 8.7 The operator shall not operate the machine when persons are in such proximity as to be endangered. The danger zone for each loading machine shall be declared by the manager and demarcated distinctly.
- 8.8 The operator shall not swing the bucket over-passing the trucks/dumpers when they are being loaded. He shall swing the bucket over the body of the truck/dumpers whilst loading and not over the cab, unless the cab is protected by a substantially strong cover.
- 8.9 Before leaving the machine, the operator shall lower the bucket to the ground.
- 8.10 The operator shall not allow any unauthorized person to ride on the machine.
- 9.0 Design, operation and maintenance of trucks and dumpers:**
- 9.1 Every truck or dumper and other mobile equipment shall be maintained in good and safe working condition and shall be provided with:
- A - Tipper/Trucks:**
- i. Cabin Guard Extension: Canopy shall cover the operator's fully.
  - ii. Exhaust/Retard Brake: Device to control the speed of truck while operating down the gradient. Refer DGMS (Tech) Circular 02 of 2004.
  - iii. Propeller Shaft Guard: Propeller shaft guard as specified in DGMS (Tech) circular 10 of 1999.
  - iv. Tail Gate Protection: Protection of operator against collision either by head on or head to Tail.
  - v. Limiting speed device: Enable mine management to decide the maximum speed of vehicle to be operated in mine. The device may be Electronic or mechanical type speed governors.
  - vi. Audio – visual alarm while reversing: The audio – visual alarm provided should confirm to DGMS (Tech) Circular No. 01 of 2010.
  - vii. Provision of Two breaks: One of brakes shall be fail safe. For details refer DGMS Circular 09 of 1999.
  - viii. Body lifting position locking arrangement: A hooter along with an indication is provided to indicate the body is still in lifted position.
  - ix. Fire suppression System: Refer DGMS circular 10 of 2004. The fire suppression system shall be a factory fitment and of approved type from Directorate.
  - x. Blind spot mirror: Operator can have view in blind spot area.
  - xi. Fire resistant hoses at hot zone: To decrease chance of fire.

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- xii. Electric Wires and sleeves are to be of fire resistant quality: To decrease chance of fire.
- xiii. Turbo Charge Guard and exhaust tube coated with heat insulated paint: To decrease chance of fire.
- xiv. Battery Cut off Switch: To decrease chance of fire.
- xv. Retro reflective reflectors on all sides: For visibility of truck during night.
- xvi. Seat belt reminder: To alert operator for using the seat belt.
- xvii. Proximity warning device: To alert operator when approaching other vehicles/ obstruction. xviii. Rear Vision System: To assist operator during reversing refer DG Circular No. 12 of 2009.
- xix. Auto dipping System: To reduce glaring on eyes of operator during night operations.
- xx. Load Indicator and Recorder: Enables management to detect and prevent over loading.

#### B - Dumpers:

- i. Mechanical steering locking to prevent untoward movement of steering wheel and tyre while work persons working below the cabin while engine is running.
- ii. Blind spot mirror apart from rear view mirror to enable operator to have clear visibility of blind spot in and around dumpers.
- iii. Mechanical type Anti collision device to avoid head to tail collision on haul road such as tail gate, bumper extension or any other strong device.
- iv. Fire resistant hydraulic hoses in place of ordinary hoses to decrease the chance of fire. All the sleeves and conducts where cable/wire are passed shall be fire resistant.
- v. Seat belt for operator.
- vi. The maximum speed of vehicle shall be restricted to 30Km/hours by blocking higher gear or any other automatic means.
- vii. Proper shaft guard.
- viii. Proximity working device.

9.2 The operator's cabins of dumpers/tippers/other mobile equipments shall be well designed substantially built and air conditioned so as to render adequate protection to the operator against heat, dust, noise etc. A seat belt for the safety of the operator shall also be provided in the dumper/vehicle.

9.3 The audio-visual alarm provided on trucks/dumpers/other mobile equipment shall be of such intensity which is not less than 5 dB(A) above the surrounding noise level.

9.4 Every truck or dumper shall be under the charge of a competent person authorised in writing by the manager herein called the 'driver'.

9.5 All persons employed or to be employed to drive/operate trucks/dumpers/tippers shall be properly trained.

9.6 Only such fitters/mechanics possessing driver's/operator's license, shall be allowed to carry out the run of trucks/dumpers/tippers.

9.7 No person other than the driver or the manager or any person authorised in writing by the manager shall ride on a truck or dumper.

9.8 No person shall, or shall be permitted to, ride on the board of a running truck or dumper.

9.9 No vehicle shall be loaded/unloaded on gradient.

9.10 As far as possible, loaded trucks or dumpers shall not be reversed on gradients.

9.11 Sufficient stop blocks shall be provided at every tipping point and these shall be used on every occasion, material is dumped.

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9.12 Code of Traffic Rules framed by the Manager shall apply to all trucks and dumpers. They shall be prominently displayed at relevant points and on truck/dumpers roads.

9.13 When not in use, every truck or dumper or other wheeled trackless machinery shall be moved and parked at proper parking place(s) which shall be on level ground and away from working areas and other mobile equipment. The truck or dumper or other wheeled trackless machinery shall not be parked in a place where it cannot be observed.

9.14 No person shall, or shall be permitted to, work on the chassis of a truck or dumper, with the body in a raised position unless the truck or dumper body has been securely blocked in position. The hoist mechanism shall not be depended upon to hold the body of the truck or dumper in a raised position.

9.15 Suitable points shall be designated for parking utility vans and other light vehicles in the opencast workings, which in no case shall be less than 30m away from the area where mobile HEMM operates. The light vehicles shall in no case be taken beyond the designated point unless operation of HEMM in the vicinity has been stopped.

9.16 No person other than those authorized shall be permitted to enter or remain in any dumping yard, loading and unloading points and turning points.

9.17 In respect of every truck/dumper or class of truck/dumper, the maximum load to be hauled shall be determined and notified to operators/drivers by the Manager. Speed limits at which such loads can be hauled shall also be determined and fixed by the Manager, depending on the road gradient, direction of movement, road surface etc., and notices/sign boards specifying the same shall be posted along the haul road at appropriate places/sections.

9.18 The safety features recommended in dumpers/trucks/tippers shall be made a part of the notice inviting tender for new procurement and the design and drawing shall be obtained from OEM for fitting the same in old equipment.

#### 10.0 Duties of truck/dumper/tipper operators:

10.1 Before commencing work, the driver shall personally check the dumper/truck/tipper for oil(s), fuel & water levels, tyre inflation, and general cleanliness, and inspect and test the vehicle, paying special attention to the following details: (i) that brakes and steering system including emergency steering are in proper working order; (ii) that the warning devices including automatically operated audio visual reversing alarm and rear view camera are in working order; (iii) that rear view mirrors on either side of the vehicle and blind spot mirror is provided; (iv) that side indicator lights are in working order; and (v) that head lights are in working order, if the vehicle is required to work after day-light hours.

10.2 The driver/operator shall not take out the vehicle for work nor shall he drive the vehicle, unless he is satisfied that it is mechanically sound and in efficient working order.

10.3 He shall wear the seat belt before starting the vehicle and shall also ensure that other person(s), if so authorized to ride in the vehicle, are properly seated and also wear safety belts.

10.4 The driver shall maintain a record of every inspection made under clause 10.1 in a bound paged book kept for the purpose and shall sign every entry made therein.

10.5 The driver shall keep the cab window clean so as to ensure clear vision at all times.

10.6 The driver shall ensure that the gear is in neutral position, and parking brake is on, before stopping the engine.

10.7 The driver shall handle the truck/dumper carefully and keep it under control at all times. He shall negotiate downhill gradients in low gear so that minimum of braking is required.

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10.8 He shall not drive too fast, shall avoid distractions and shall drive defensively. He shall not attempt to overtake another vehicle unless he can see clearly area enough ahead to be sure that he can pass it safely without exceeding the speed limit, and that area ahead is free of any road intersection or junction. He shall also sound audible warning signal before overtaking and shall not attempt to pass the other vehicle until he has received a proper audible signal in reply.

10.9 When approaching stripping equipment, the driver of the truck or dumper shall sound the audible warning signal and shall not attempt to pass the stripping equipment until he has received a proper audible signal in reply.

10.10 Before crossing a road or railway line, he shall reduce his speed, look in both directions along the road or railway line and shall proceed across the road or railway line only if it is safe to do so.

10.11 The driver shall not operate the truck or dumper in reverse unless he has a clear view of the area behind the vehicle. He shall give an audible warning signal before reversing a truck or dumper.

10.12 Driver shall be sure of clearance before driving through tunnels, archways, plant structure etc.

10.13 The driver shall not drive 'nose to tail' particularly behind a vehicle with twin rear wheels from which a stone piece wedged between the tyres may fly back into the windscreen of his vehicle.

10.14 He shall sound audible warning while approaching blind corners or any other points where person may walk in front unexpectedly.

10.15 The driver shall see that the vehicle is not overloaded and that material is not loaded in a manner as to project horizontally beyond the sides of the vehicle's body and that any material projecting beyond the front or rear is indicated by the red flag during day and a red light after day-light hours.

10.16 The driver shall not allow any unauthorized person to ride on the vehicle. He shall also not allow more than the authorized number of persons to ride on the vehicle.

#### 11.0 Duties of Mechanics, Fitters or Engineers:

(a) At the commencement of every shift he shall personally inspect and test every machine and vehicle paying special attention to the following details:

(i) That the brakes and the warning devices are in working order;

(ii) If the vehicle or machine is required to work after day light hours that the lights are in working order. He shall not permit the vehicle or machine to be taken out for work not shall he drive the vehicle unless he is satisfied that it is mechanically sound and in efficient working order.

(b) The mechanic shall maintain a record of every inspection in a bound paged book kept for the purpose. Every entry in the book shall be signed and dated by the person making the inspection.

#### 12.0 Duties of manager: It shall be the duty of the manager:

- a) to ensure compliance with the aforesaid precautions.
- b) To determine and specify in respect of every vehicle the maximum load to be hauled and maximum speed of the vehicle and cause notices specifying the same to be posted along the road at appropriate places;
- c) To cause warning notices (drawing attention to any necessary precautions) to be posted along the truck or haulage roads at appropriate places, like level crossing, curve and turning points etc.
- d) To designate the persons authorized to ride on trucks;
- e) To give every truck driver directions in writing with respect to loads, speed, persons authorized to rides on trucks and precautions necessary for safe running.

- f) To countersign entries in books and records to be maintained in pursuance of these precautions.
- g) To take such other precautionary measures as may be necessary to ensure safe operation maintenance of transport vehicles and for the safe of work persons.

### 13.0 TESTING OF BRAKES:

13.1 Brakes of every truck, tipper and any other wheeled trackless machine shall be tested at least once in two weeks, in a manner as indicated below:

(a) **SERVICE BRAKE TEST** : The brake shall be tested as specified by the manufacturer of the vehicle or on a specified gradient and speed when the vehicle is fully loaded. The vehicle should stop within a distance as specified by the OEM when the brake is applied, which shall be obtained from the manufacturer of the vehicle.

(b) **PARKING BRAKE TEST** : The parking brake shall be capable to hold the vehicle for a period of at least ten minutes when it is fully loaded and placed at the maximum gradient of roadway on which it is permitted to ply.

13.2 A record of every such test carried on every dumper/truck/tipper/other mobile HEMM shall be kept maintained in a bound paged book which shall be signed by the person carrying out the tests and shall be countersigned by the engineer and the manager. In case any defect in braking system is observed in any equipment/HEMM, such equipment/HEMM shall be taken off from operation and record thereof shall be kept maintained.

13.3 All of the above procedure and precautionary measures regarding i.e. testing of brakes including service brake, retard brake, parking brake and steering shall comply the provisions as stipulated in DGMS Technical Circular Nos.36/1972, 03/1981 and 04/2012 i.e. Service brake, Retard brake, parking brake and steering shall be tested with accelerating the engine to 1400 RPM, 1300RPM, 1200 RPM and 1000 RPM respectively.

### 14.0 Drilling and blasting of deep holes:

#### A- General:

14.1 Operations connected with Drilling, Charging, Stemming and Blasting of deep holes shall be placed under overall charge of Foreman, holding at least a foreman's certificate of competency granted under the Metalliferous Mines Regulations, 1961.

14.2 Notwithstanding anything contained in the Metalliferous Mines Regulations, 1961, preparation of charges, charging and stemming of holes shall be carried out under the personal supervision of a mine Foreman.

14.3 A proper record for every blast, showing blasting parameters like hole size, spacing, burden, depth of holes, number of holes fired in the round, charge/hole, charge/delay and total charge of explosives fired in the round, with a rough sketch showing the drilling and firing pattern shall be kept maintained in a bound paged register kept for the purpose.

#### B -Drilling of Deep Holes:

14.4 The area where drilling is to be done shall be thoroughly cleaned of loose rocks and debris and position of every deep hole to be drilled shall be distinctly marked by the blasting foreman, so as to be readily seen by the drillers. No person shall be permitted to remain within a radius of 20 meters or within 60 m on the same bench where charging of holes with explosives is being carried out.

14.5 No drilling shall be commenced in an area where shots have been fired, until the blaster/ blasting foreman has made a thorough examination of all places, including remaining butts of old deep holes, for unexploded charges that the drill rod may strike.

14.7 Burden and spacing shall be suitably adjusted to ensure proper fragmentation, effective utilization of explosive energy and throw of debris/mineral do not exceed 10.0 m.

15.0 **Transport of explosives:** Where explosives are transported in bulk for deep hole blasting the following precautions shall be taken: -

(1) Transport of explosives from the magazine to the priming station or the site of blasting shall not be done except in wooden or cardboard packing cases. The quantity of explosive transported at one time to the site of blasting shall not exceed the actual quantity required for use in one round of shots. The explosives shall be transported to the site of blasting not more than 90 minutes before the commencement of charging of the holes.

(2)(a) No mechanically propelled vehicle shall be used for the transport of explosives unless it is of a type approved in writing by the Chief Inspector provided that a Jeep or Land Rover may be used for the transport of detonators from magazines to 'priming stations' subject to the following conditions: -

(i) Not more than 200 detonators are transported in a vehicle at a time;

(ii) The detonators are packed suitably in a wooden box;

(iii) The wooden box containing detonators is placed inside an outer metal case of construction approved by the Chief Inspector;

(iii) The outer metal case shall be suitably bolted to the floor of the vehicle or otherwise fixed in a wooden frame so that the container does not move about while the vehicle is in motion; and

(v) No person shall ride on the rear portion of the vehicle.

(b) Every vehicle used for transport of explosive shall be marked or placarded, on both sides and ends, with the word EXPLOSIVE in red letters not less than 25 centimeters high on a white background.

(c) Every mechanically propelled vehicle transporting explosives shall be provided with not less than two fire extinguishers (one of carbon tetrachloride type for petroleum fire and other of carbon dioxide under pressure type for electrical fire) suitably placed for convenient use.

(3)(a) The vehicle used for the transport of explosives shall not be overloaded and in no case shall explosive cases be piled higher than the sides of its body.

(b) Explosives and detonators shall not be transported in the same vehicle at the same time.

(4)(a) No person other than the driver and his helper (not below 18 years of age) shall ride on a mechanically propelled vehicle used for the transport of explosives.

(b) A vehicle loaded with explosives shall not be left unattended.

(c) The engine of a vehicle transporting explosives shall be stopped and the brakes set securely before it is unloaded or left standing.

(d) A vehicle loaded with explosives shall not be driven at a speed exceeding 25 Km/hr.

(e) A vehicle loaded with explosives shall not be taken into garage or repair shop and shall not be parked in a congested place.

(f) A vehicle transporting explosives shall not be refueled except in emergencies and then only when its engine is stopped and other precautions taken to prevent accidents.

(g) No trailer shall be attached to a vehicle transporting explosives.

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(5)(a) Every vehicle used for the transport of explosives shall be carefully inspected once in every 24 hours by a competent person to ensure that:

- i. Fire extinguishers are filled and in place;
- ii. The electric wiring is well-insulated and firmly secured;
- iii. The chassis, engine and body are clean and free from surplus oil and grease;
- iv. The fuel tank and feed line are not leaking; and
- v. Lights, brakes and steering mechanism are in good working order.

(b) All report of every inspection made under sub-clause (a) shall be signed and dated by competent person making the inspection.

(6) All operations connected with the transport of explosives shall be conducted with the personal supervision of a Foreman solely placed in charge of blasting operations at the mine.

(7) The blaster shall personally search every person engaged in the transport and use of explosives and shall satisfy himself that no person so engaged has in his possession any cigarette, 'biri' or other smoking apparatus, or any match or any other apparatus of any kind capable of producing a light, flame or spark.

### 15.1 Charging of Deep Holes:

(1) General precautions and rules regarding handling of explosives shall be observed by the blasting crew. Only such minimum number of person shall be allowed to remain at the charging site as are required during charging operations and firing of shot holes.

(2) The entire area where charging of explosives is to be done shall be demarcated by suitable flags and effectively guarded to prevent unauthorized entry of persons or plying of other vehicles.

(3) Smoking, naked light or open flames shall not be allowed within 300 m of the area where charging of explosives is being carried on.

(4) The holes shall be charged (and fired) as soon as possible after the explosive is transported to the site of blasting.

(5) Explosive cartridges shall not be slit or deformed. Adequate amount of cap sensitive explosive shall be used with non cap sensitive explosive charge to ensure complete detonation of the explosive charge.

(6) Explosives shall be delivered/charged first into the hole farthest from the 'Priming Station', so as to avoid persons walking among piles of explosives and charged holes.

(7) Not more than one hole shall be in process of being charged on any face at any point of time.

(8) All operations connected with charging, stemming and making connections shall be done while standing on the solid ground that is to stay, on the side of holes away from the quarry face.

(9) The cartridges of explosives shall be lowered carefully into the shot holes, so as to avoid sticking of cartridges in the shot holes, thereby causing air space(s) in the explosive column. After charging such hole with explosives, the length of the uncharged/remaining portion of the hole shall be measured to confirm that the cartridges are in close contact with each other and there is no air gap between the explosive column. In case, the length of uncharged portion of the hole is not as per calculation, thereby indicating the presence of air space, attempt may be made to push down the charge in case of slurry explosives only. The remaining hole shall then be stemmed with moist sand/aggregate of suitable size before blasting the shot holes.

(10) Explosive charge shall not be allowed to sleep over in holes unless express permission in writing to the effect is obtained.

## 10.0 Precautions during Firing:

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- 16.1 Shots shall not be fired except during the hours of day light. All holes charged on any one day shall be fired on the same day.
- 16.2 Shots shall not be fired in crushed, broken or fractured ground.
- 16.3 As far as practicable, deep holes shall be fired either between the shifts, or during the rest interval, or at the end of work for the day.
- 16.4 A distance of 300 meters, herein after be called "Danger Zone" in any direction, from the place of firing. The danger zone shall be distinctly demarcated (by means of red flags or other suitable means) at least 30 minutes before firing of holes.
- 16.5 Proper and distinct warning by a siren installed for the purpose shall be given within the danger zone, at least 10 minutes before the holes are fired.
- 16.6 Before the holes are charged, stemmed and fired, the blaster/blasting foreman, with assistance of his assistants, appointed in sufficient number in writing by the manager, shall ensure that all persons have either left the danger zone, or have taken adequate shelter.
- 16.7 During the approach and progress of an electric storm the following precautions shall be taken:
- No explosive, particularly detonators shall be handled;
  - If charging operations have been commenced, the work shall be discontinued until the storm has passed;
  - If the blast is to be fired electrically all exposed wires shall be coiled up and if possible placed in the mouth of the holes, or kept covered by something other than a metal plate;
  - All wires shall be removed from contact with the steel rails of a haulage track so as to prevent the charge being exploded prematurely by a local strike of the lightning.
- 16.8 After shots have been fired; no person shall enter or be allowed to enter the place, until 30 minutes after firing of the shots. Before allowing any person to enter the area, the in-charge of the blasting operations shall make sure that the area is free from dust, smoke or fumes.
- 16.9 In case of misfires, precautions as laid down in Regulation 167 of the Metalliferous Mines Regulations, 1961 shall be taken.
- 16.10 (a) Slurry explosives shall be used in opencast mines in the order of their date of manufacture.
- (b) Explosives manufactured earlier than six months shall not be used. In case the shelf life of the explosive is less than 6 months it shall not be used after expiry of the shelf life.
- 16.11 (a) Slurry explosives when transported in vehicles shall be carried in an Explosive Van approved by the Chief Controller of Explosives.
- Explosive vans used for the transport of explosives shall be in safe operating condition and should be driven by competent licensed drivers.
  - The vans shall be kept in isolated locations while loaded.
  - Vans shall be well locked except during times of placement and removal of stocks of slurry explosives.
  - Smoking and open flames shall not be permitted in or near the vans containing slurry/emulsion explosives.

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 22.0

16.12 All detonators and primed cartridges shall be kept in secure receptacles at a safe distance from the detonating fuse and the explosive until actually required for use.

16.13 The cases of slurry explosives shall not be opened unless the holes are ready for charging in every respect.

16.14 The holes shall be charged and fired as soon as possible after the explosive is transported to the site of blasting. All normal precautions for charging and firing as laid down in the Regulations shall be strictly observed.

16.15 The entire operations of transport of the explosive to the site of its use, cutting & slitting of cartridges and charging and blasting shall be placed under the overall charge of a competent person holding Foreman/Mate certificate or such other qualifications as may be approved by the Director-General of Mines Safety and appointed in writing by the Manager for the purpose.

**17.0 FENCING AROUND OPENCAST WORKINGS:** The periphery around the limits of opencast workings, and edges of benches of the opencast workings shall be kept fenced in accordance with DGMS Circular No 11 of 1959.

### **18.0 PRECAUTIONS AGAINST FIRE:**

18.1 A code of practice shall be drawn up for dealing with fires at different locations in the opencast mine, and for dealing of fires in heavy earth moving machinery.

18.2 Automatic fire protection system shall be provided and kept maintained in working order on every HEMM used for loading and transportation.

### **19.0 Precautions against dust:**

19.1 Adequate arrangements to suppress dry dust by wetting shall be made, if during any operation of drilling, loading, unloading, crushing, dressing etc., dust is likely to be produced in such quantity (not more than 3mg/m<sup>3</sup>) as may be injurious to the health of persons, as also on roads and benches where trucks and dumpers operate. Dust surveys shall be done as laid down in Regulation 124 of Metalliferous Mines Regulation, 1961.

19.2 Truck mounted drill machines design for tube well drilling for sources of water shall not be used. Only proper type of Blast Hole Drill Machine, specially designed for mining purpose, shall be used.

19.3 Adequate arrangements to allay dry dust, by wetting, shall be made on haul roads and Benches where mobile HEMM, trucks and tippers operate.

19.4 All drills shall be provided with wet drilling arrangement or with a device, duly approved by the Chief Inspector of Mines, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling operations and it shall be maintained in efficient working order. No dry drilling operation shall be carried on.

20.0 Protections of workers against noise & vibration: Suitable steps shall be taken by all appropriate means to reduce the exposure of workers to any excessive noise and vibration. Guidelines given in DGMS (Tech.) Circular No. 18 of 1975 and 5 of 1990 shall be strictly complied with. The persons engaged in operation of drill machines, dozers etc. who are exposed to high noise level shall be provided with ear muff mounted helmets.

### **21.0 GENERAL LIGHTING , PROTECTIVE EQUIPMENT,DUST,NOISE ETC.**

21.1 General Lighting: Where natural lighting is insufficient, adequate general lighting as per the standards laid down in Notification No. GSR-618(E), dated 28th April, 2017, published in the Gazette of India dated 21st June, 2017, Part II Section 3(i). [reproduced in No. DGMS (Legis.) Circular No. 03 of 2017 Dhanbad, dated], issued under Regulation 148(2) shall be provided during working hours in the

22.0 Protective equipment:  
 (a) Every person working in the mine shall be provided with, and shall use, a helmet, protective, Footwear, fluorescent jacket, dust masks, goggles and ear plugs/carmuffs of a type approved by the Chief Inspector of Mines.

(b) Every person permitted to work on height or at any place having inclination of 45 degrees or more, from where he is likely to slip or overbalance, shall be provided with, and shall use, a full body harness of a type possessing valid BIS license and approved by the Chief Inspector of Mines.

### 23.0 Code of safe work practices:

23.1 A suitable 'Code of Traffic Rules & Safe Work Procedures' for regulating the movement of Heavy Earth Moving Machinery, trucks, tippers and other wheeled trackless machinery (commensurate with the capacity/size type of machines used in the mine) shall be framed and enforced immediately. Such Code of Traffic Rules should be deliberated and approved by Tri-partite Committee. A copy of traffic rules, in a language understood by them, shall be made over to all concerned, i.e., to drivers and operators of HEMM/trucks/tippers (including those belonging to contractors), supervisors and mine officials, and to such other persons who monitor/control movement of HEMM.

23.2 A suitable 'Code of Practice' for prevention of injuries to persons engaged in tipping on stock piles, tipping at crusher, dumping of overburden at dump yards, at loading and unloading points etc. (commensurate with the capacity/size type of machines used in the mine) shall be framed and enforced immediately. Such Code of Practice should be deliberated and approved by Tri-partite Committee. A copy of the code of practice, in a language understood by them, shall be made over to all concerned, i.e., to dump-men, drivers and operators of HEMM/trucks/tippers (including those belonging to contractors), supervisors and mine officials, and to such other persons who monitor/control dumping/tipping operations.

23.3 A suitable "Code of Practice" for dealing with fires/spontaneous heating at different locations, machineries, vehicles, etc. shall be framed and enforced immediately. Arrangements for firefighting shall be provided on all HEMM. Such arrangements shall, if possible, operate automatically on appearance of fire or occurrence of spontaneous heating. The automatic fire fighting arrangement shall be provided with optical, thermal or any other suitable fire sensing devices suitably located to sense any rise in temperature beyond a predetermined limit or fire and automatically actuate the fire suppressant from a container(s) to such fire hazard areas of the machine through fixed plumbing network and nozzles. NOTE: Above "Codes" shall be constantly and prominently displayed at every relevant place including in the opencast workings, workshops, truck-dumper roads, spoil/coal-heaps, material yards, etc.

### 24.0 Miscellaneous:

24.1 (a) Trucks, tippers and other heavy vehicles, not belonging to management shall not be allowed in the mine premises without a valid pass issued by the competent authority of the mine. Before the pass is issued the mine engineer/competent person shall check the roadworthiness of such vehicle. In order to check the entry of such vehicle in the mine premises, properly manned check gate shall be provided at the mine entrance where the record of entry & exit of each vehicle shall be maintained. At the check gate the license of the drivers shall also be checked for eliminating the possibility of unlicensed persons driving the vehicle.

(b)(i) Persons engaged in surface operation and in particular, the Contractor's workers shall be provided closer and competent supervision.

(ii) All persons engaged at any work within the mine premises through the contractors shall be provided relevant training and other job related briefings and that the drivers of the vehicle belonging to contractors entering the mine premises have additionally been explained the salient provisions of "Traffic Rules".

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(iii) Each and every operation, including the operation carried out through contractor's worker or by outside agency, shall be placed under the charge of a competent supervisor, duly appointed and authorized by the manager.

24.2 Separate stock yards shall be maintained for dumping and dispatch of minerals and it shall be ensured that dispatch of minerals is not carried out from the stock yard where dumping is under progress.

**25.0 Please note that this permission is subject to the following additional conditions:**

25.1 In the event of any change in the circumstances connected with this permission which is likely to endanger the life of workmen employed in the mining operation for which this permission has been granted shall be stopped forthwith and intimation thereof sent to this Directorate. The said mining operation shall not be resumed without an express and fresh permission in writing.

25.2 This permission may be amended or withdrawn at any time should it be considered necessary in the interest of safety.

25.3 If at any time any of the conditions subject to which this permission has been granted is violated or not complied with, this permission shall be deemed to have been revoked with immediate effect.

25.4 This permission is being issued specifically under the regulations mentioned above and without prejudice to any other provision of law, which may be or may become applicable at any time.

25.5 A letter specifying conditions governing to use Heavy Earth Moving Machinery (HEMM) in conjunction with deep hole blasting shall remain valid for a period of five (05) years from the date of issue of the letter.

भवदीय / Your's Faithfully:



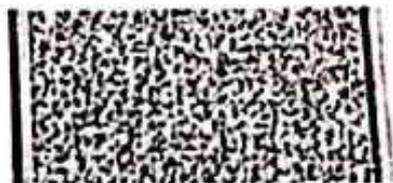
(नागेस्वर राव नामाव्रपू / NAGESWARA RAO NAMAVRAPU)

खान सुरक्षा निदेशक / DIRECTOR OF MINES SAFETY,

ग्वालियर क्षेत्र, ग्वालियर / GWALIOR REGION, GWALIOR.

THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.

Registration and Stamp Department  
Madhya Pradesh

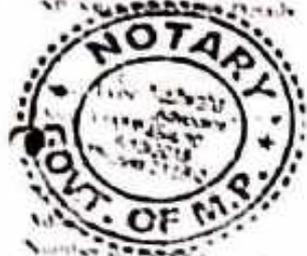


Certificate of Stamp Duty

I. Stamp Details

1. Stamp Class  
Type of Stamp Amount  
Value Stamp Duty (Rs.)  
Imposed Duty (Rs.)  
Exemption Amount (Rs.)  
2. Stamp Type  
3. Date & Time  
Service Provider or Issuer Details  
MP NOTARY DETAILS

01014201102010000111  
Notary  
Municipality Duty (Rs.)  
0  
0  
NOTARY DIGITAL  
05-10-2019 11:05:47  
Dowendra Kumar Raju / SP014211712201000011  
Main Road Orchha, Near Canara Bank, Tehsil Orchha Distt.  
BILASGARH



II. Deed Details

Agreement or Memorandum of an agreement  
In the following provided for: Five hundred rupees  
AGREEMENT

First Party Details

VINOD KUMAR AGARWAL S/O D/O W/O C/O KALCHARAN AGARWAL  
MUSKAN COMPOUND BHANSE BILASGARH Madhya Pradesh INDIA  
1

Second Party Details

RATARAM TRADERS  
17-2 GHATAWAHA ORCHHA BILASGARH Madhya Pradesh INDIA  
4

Registration Name:  
Address:  
Number of Persons:

अनुबंध

यह अनुबंध पत्र आज दिनांक 02.10.2019 का श्री विनोद कुमार अग्रवाल पिता कलीचरन अग्रवाल निवासी मिसिन कम्पाउन्ड डोंरी उ०प्र०।

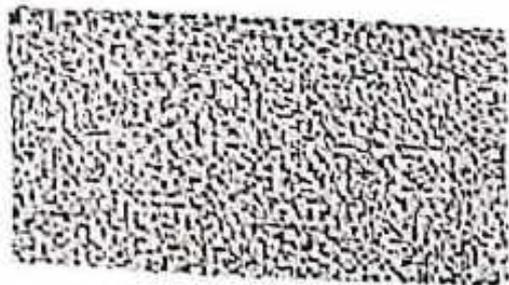
विनोद कुमार अग्रवाल  
प्रथम पक्षकार

मेसर्स राजाराम ट्रेडर्स पार्टनर श्री गोपाल पाठक निवासी ग्राम उदगुवा जिला दतिया (म०प्र०) लायसेन्स न० E/CC/MP25/667 (E106306) E/CC/MP/22/697 (E106307) जिसकी वैधता दिनांक 31.03.2023 तक है।

गोपाल पाठक  
द्वितीय पक्षकार

Digitally signed by Dowendra Kumar Raju  
Date: 2019.10.03 11:05:47 IST

(Dowendra Kumar Raju)  
Notary Advodate  
Orchha  
Distt.-Bilwan (M.P.)



के बीच ओरछा तहसील अनुबन्ध लिख कराया गया है। यह कि प्रथम पक्षकार व श्री विनोद कुमार अग्रवाल पिता कलीचरण अग्रवाल निवासी गिरिन कम्पाउन्ड झौरी 30प्र0। की भूमि खसरा नं0 1/12 जिसका रकबा 0.950 हेक्टर है स्थित भीजा ग्राम पंचायत तहसील ओरछा जिला निवाडी 40प्र0 है। जिसका डिलिंग एवं ब्लारिस्टिंग कार्य दोनो पक्षो के मध्य निम्न बातों पर हुआ है।



1. कि प्रथम पक्षकार के नाम पर एक खनन पट्टा खनिज पत्थर के लिये प्राण प्रतापपुरा तहसील ओरछा जिला निवाडी 40प्र0 में स्थित है। जिसका खसरा नं0 1/12 रकबा 0.95 हेक्टर है।
2. यह कि खनिज पत्थर के लिये 07.06.2019 से 06.06.2029 तक 10 वर्ष की अवधि के लिये 40प्र0 राज्य सरकार के खनन एवं भू विज्ञान विभाग के द्वारा दिनांक 06.06.2029 तक स्वीकृत एवं वैध है।
3. यह कि खनन पट्टा क्षेत्र से पत्थर खनन करने के लिये प्रथम पक्षकार की ब्लारिस्टिंग का कार्य करना होता है। जिसके लिये विस्फोटक की आवश्यकता होती है वर्णित पट्टा क्षेत्र में ब्लारिस्टिंग का कार्य करने हेतु प्रथम पक्षकार ने द्वितीय पक्षकार से यह अनुबन्ध किया है। क्योंकि द्वितीय पक्षकार के पारा भारत सरकार के विस्फोटक विभाग आगरा द्वारा जारी अनुज्ञा पत्र संख्या E/CC/MP25/667 (E106306) E/CC/MP/22/697 (E106307) जिसका खसरा नं0 17/2 में ग्राम घटवाहा तहसील ओरछा स्थित मैग्जीन जिसकी वैधता 31.03.2023 तक है।
4. यह कि द्वितीय पक्षकार के विस्फोटक सामग्री के भण्डारण करने एवं उपयोग में लेने का अधिकार प्राप्त है। इसलिये प्रथम पक्षकार ने द्वितीय पक्षकार के समक्ष वर्णित खनन पट्टा क्षेत्र में खनन कार्य हेतु विस्फोटक सामग्री का उपयोग करने एवं विस्फोटक करने हेतु यह अनुबन्ध दोनो पक्षो अपनी सहमति से किया है।
5. यह कि प्रथम पक्षकार वर्णित खनन पट्टा क्षेत्र में द्वितीय पक्षकार द्वारा ब्लारिस्टिंग कार्य करने के लिये विस्फोटक उपलब्ध कराये गा इनका उपयोग खनन क्षेत्र में खनन सुरक्षा निर्देशालय विभाग द्वारा जारी अनुज्ञा पत्र खनन मालिक द्वारा नियुक्त माईन्स मैनेजर फोरमैन व गेट व ब्लारटर के द्वारा पूर्ण सुरक्षा का ख्याल रखते हुये अपनी देख रेख में विस्फोटक प्रक्रिया करई जावेगी।

विनोद कुमार अग्रवाल

श्रीपाल पाठक

## Email Letter

Letter No  
518300/NZ/Gwalior Region/Perm/2020/4045/PL\_Letter\_PER Reg.106(2)(b) of 2nd Class without deep hole of  
MMR/2

 <p>भारत सरकार Govt. of India गणतन्त्र संघ शासित प्रदेश Ministry of Labour &amp; Employment सामान्य रूढ़िगत अर्थव्यवस्था Directorate-General of Mines Safety</p> 
<p>Office Address : GH-705, Deen Dayal Nagar, Gole Ka Mandir, Gwalior 474005 (MP). Phone No. 0751-2472545, Email : nz.gwtrdgm@gmail.com</p>
<p>NO: 518300/NZ/Gwalior Region/Perm/2020/4045</p>
<p>Gwalior, Date: 18.05.2020</p>

प्रेषक/ From:

Director of Mines Safety,  
Gwalior Region, Gwalior

सेवा मे/ To:

Shri Vinod Kumar Agarwal, Mine owner,  
Pratappura Stone Mine (Khasra No. 1/12, Area 0.950 hectares)  
House No.- 960, C. P. Mission Compound, Jhansi- 284003,  
Jhansi district, Utter Pradesh state.

**विषय/ Subject: Conditions governing to use Heavy Earth Moving Machinery (HEMM,s) with deep hole drilling & blasing (up to 100mm diameter) for digging, excavation and removal and to form benches in overburden & stone under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 at Pratappura Stone Crusher Use Mine (Khasra No. 1/12, Area-0.950 Hectares) of Shri Vinod Kumar Agarwal, (LIN- 2317329413, Mine Code-518300), located at Pratappura village, Orchha tehsil, Tikamgarh district of Madhya Pradesh state.**

महोदय/ Dear sir,

Please refer to your online application submitted vide ID: 116469 dated 01.01.2020 on the above mentioned subject along with Surface plan vide plan No.PRATAPPURA/ VINOD/ 106/ C-675D/ 2019 dated 01.12.2019, enclosed therewith.

The matter has since been examined in the light of what has been stated in your application. In exercise of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under the provisions of Regulations 106(2)(b) of the Metalliferous Mines Regulations, 1961 and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Section 6(1) of the Mines Act, 1952, I, hereby specify the conditions governing to use Heavy Earth Moving Machinery (HEMM's) with deep hole drilling & blasting (up to 100mm diameter) under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 for digging, excavation and removal and to form benches in overburden and stone in the area marked as 1-2-3-4-5-1 in red colour as shown on the plan No. PRATAPPURA/ VINOD/ 106/ C-675D/ 2019 dated 01.12.2019 at Pratappura Stone Crusher Use Mine ( Khasra No. 1/12 Area-0.950 Hectares) of of Shri Vinod Kumar Agarwal, located at Pratappura village, Orchha tehsil, Tikamgarh district of Madhya Pradesh state, subjected to the strict compliance of the following conditions.

**GENERAL:**

- 1.0 Except where otherwise provided for in this conditions governing, all provisions of the Metalliferous Mines Regulations, 1961 shall be strictly complied with. This conditions governing is being issued specially under the Regulations mentioned above and without prejudice to any other provisions of law which may be or may become applicable at any time.
- 2.0 No deep hole blasting shall be conducted within the area lying within 300 m from hutments/ dwellings, structures not belonging to the owner, public roadway without obtaining separate conditions governing from the directorate.
- 3.0 This conditions governing may be amended or withdrawn at any time if considered necessary in the interest of safety.
- 4.0 If at any time any of the conditions subject to which this permission has been granted is violated or not complied with, this permission shall be deemed to have been revoked with immediate effect.
- 5.0 Separate Permission for using more than one type of explosive in one hole and use of ANFO under Reg.155(1) and 162(5) shall be obtained before using the same in the mine.
- 6.0 ANFO shall not be stored or prepared in mine premises without obtaining requisite license granted by Chief Controller of Explosive as required under ANFO Rule, 2012.
- 7.0 In the event of any change in the circumstances connected with this permission, which is likely to endanger the life of workmen employed in the mine or endanger the mine, the mining operations for which this permission has been granted shall be stopped forthwith and intimation thereof sent to this Directorate. The said mining operations shall not be resumed without an express and fresh permission in writing is obtained from this Directorate.
- 8.0 This Directorate shall be informed as soon as the mining operations are commenced in accordance with this permission and intimation about temporary discontinuance or completion of mining operations shall also be sent promptly and in any case not later than one month thereof.
- 9.0 OPENCAST WORKINGS:**
- i. Quarrying operations shall be conducted from top downwards within the limit line where deep hole blasting was proposed is marked as 1-2-3-4-5-1 as shown on the Plan No. PRATAPPURA/VINOD/106/C-675D/2019 dated 01.12.2019.
  - ii. Separate benches shall be made in alluvium/soil and the height of benches in over burden shall not be more than 3.0 m and the height of bench in stone shall not be more than 6.0 m or the height of the boom of the machine used for digging, excavation or removal whichever is less and maximum depth of excavation shall not exceed 45 m.
  - iii. The width of any bench shall not be less than
    - a. The width of the widest machine plying on the bench plus 2.0 m or if the dumpers ply on the bench, three times the width of the dumper or the height of the bench, whichever is more.
  - iv. When persons are employed within 5.0 m of the working face, adequate precautions shall be taken to ensure their safety by dressing the sides of the bench.

**10. Roads for trucks & dumpers etc:**

- i. All roads for trucks, dumpers or other mobile machinery shall be maintained in good condition.
- ii. Where practicable, all roads from the opencast working shall be arranged to provide one-way traffic. Where this is not practicable, no road shall be of a width less than three times the width of the largest vehicle plying on that road unless definite turn outs and waiting points are designated.
- iii. All corners and bends in roads shall be made in such a way that the operators and drivers of the vehicles have a clear view for a distance of not less than 30 m along the road.
- iv. Where it is not possible to ensure a visibility for a distance of 30 m, there shall be provided separate roads for the up and down traffic.
- v. Except with the express permission of the Chief Inspector in writing and subject to such conditions as he may specify therein, no road shall have a gradient steeper than 1 in 16 at any place.
- vi. Provided that in case of Ramps over small stretches a gradient upto 1 in 10 may be permitted.
- vii. Where any road exists above the level of the surrounding area, it shall be provided with strong parapet walls or embankments not less than 1.0m in height to prevent any vehicle from getting off the road.

**11.0 Supervision:**

The mine shall be placed under overall direction, control and supervision of a person holding atleast second class mines manager's certificate of competency. However, during every production shift, the opencast workings shall be placed under the charge of foreman and mate and during maintenance shift, the workings shall be placed under the charge of a foreman, who shall be responsible to see that all the regulations and orders made there under are strictly complied with.

**12.0 Maintenance of Machinery:**

- i. Every part of drilling and earth moving machinery or equipment (hereinafter called machine, which includes dragline) and every truck, dumper, etc. (hereinafter called vehicle) shall be maintained in good and safe working condition.
- ii. Every machinery or vehicle shall be provided with efficient warning devices, adequate front and rear lights and efficient brakes.
- iii. Every shovel shall be so designed as to afford the operator clear and uninterrupted vision all around and shall be provided with portable lamp for emergency, suitable automatic fire extinguishers and retracting ladder.
- iv. Every dumper/truck shall be provided with audio-visual warning device such that the device gives automatic warning both audibly and visually while reversing the vehicle.
- v. Operator's cabin of every machine or machinery or vehicle shall be well designed and substantially built so as to ensure adequate protection to the operator against heat, dust, noise, etc. and at the same time a seat belt shall be provided for adequate safety to the operator in the event of overturning of heavy earth moving machinery.

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(a) Trucks and other heavy vehicles not belonging to the owner shall not be allowed to run in the premises without a valid pass issued by the competent authority appointed by the manager. Before the pass is issued, the engineer or other competent person shall examine the road-worthiness of such vehicle and driving licence of the driver.

xvii. Tractor-trailer combination shall not be allowed on haul-roads. Where it is inevitable, the trailer shall have separate brake of its own and the use of four wheeled trailer shall be preferred. The operator shall also be suitably trained on right selection of gear while travelling down-hill.

xvi. The operator or driver shall not leave the machine, machinery or vehicle while it is running unless it is placed under the charge of a competent person.

xv. To prevent un-authorized driving, a system shall be evolved whereby the ignition key or cabin key shall always remain with the driver/operator or with specifically designated competent person(s).

xiv. Only such fitters or mechanics, who possess driving license under Motor Vehicle Act and authorized by the manager for that purpose, shall be allowed to test-run the HEMM.

xiii. Any machinery, equipment or part thereof which is suspended or held apart by use of slings, hoists or jacks shall be substantially blocked or cribbed before men are permitted to work underneath or between such machinery, equipment or part thereof.

xii. Power shall be disconnected when repairs are made to any electric machine.

xi. Except for testing, trial or adjustment, which must necessarily be done while the machine is in motion, every machine shall be shut down and positive means taken to prevent its operation while any repair or manual lubrication is being done.

x. All repairs to a machine shall be done at location which will provide a safe place for the persons engaged on repairs.

ix. Any machine found to be in an unsafe operating condition shall be tagged at the operator's position "OUT OF SERVICE DO NOT USE" and its use shall be prohibited until the unsafe condition has been corrected.

viii. Any defect in machinery reported by its operator shall be promptly attended to.

vii. If the engineer, mechanical foreman or other competent persons making an inspection notices any defect in any machinery, the said machinery shall not be used until the defect has been remedied.

Every machine, machinery or vehicle in use shall be thoroughly examined once at least in every 24 hours by a competent person. Any damage or worn out cable shall be replaced immediately.

A report of every examination made under clause (b) shall be recorded in a bound paged book kept for the purpose and shall be signed and dated by the person making the examination and countersign with date by the engineer.

Every machine and vehicle shall be allocated at least one day in every week for maintenance. Before the machine or vehicle is sent out for work, after maintenance, it shall be thoroughly examined by the Engineer, Mechanical Foreman or other competent person, appointed by the Manager in writing. He shall satisfy himself that the machine or vehicle is mechanically sound and in efficient working order.

The code of instructions furnished by the manufacturers in the matter of maintenance of various machinery, machines and vehicles and preventive maintenance schedules for each type of machinery, machine and vehicle shall be strictly followed.

Every machine and vehicle shall be allocated at least one day in every week for maintenance. Before the machine or vehicle is sent out for work, after maintenance, it shall be thoroughly examined by the Engineer, Mechanical Foreman or other competent person, appointed by the Manager in writing. He shall satisfy himself that the machine or vehicle is mechanically sound and in efficient working order.

A report of every examination made under clause (b) shall be recorded in a bound paged book kept for the purpose and shall be signed and dated by the person making the examination and countersign with date by the engineer.

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Every machine and vehicle shall be allocated at least one day in every week for maintenance. Before the machine or vehicle is sent out for work, after maintenance, it shall be thoroughly examined by the Engineer, Mechanical Foreman or other competent person, appointed by the Manager in writing. He shall satisfy himself that the machine or vehicle is mechanically sound and in efficient working order.

A report of every examination made under clause (b) shall be recorded in a bound paged book kept for the purpose and shall be signed and dated by the person making the examination and countersign with date by the engineer.

vi. The Provision of Regulation 173, 174 and Reg. 176 of MMR, 1961 relating to examination of machinery shall be strictly complied with.

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(v) in order to check unauthorised vehicle in mine premises, properly manned check gate(s) shall be established at entrance(s), where record of examination, entry and exit of the vehicle shall be maintained.

(c) Small vehicles not belonging to the owner shall not be allowed in the mine premises as far as possible. Where inevitable, they may be allowed with a valid pass issued by the competent authority appointed by the manager and a separate haul-road for them shall be provided and they shall carry on the top of them, a "Red Light" (beyond day light). The Red Flag or Light shall be fixed upto such height from where it is clearly visible to the dumper operator at a distance of 30m. (This shall be applicable to the small vehicles belonging to owner also.)

### 13.0 Precautions while drilling:

- i. The position of every deep hole to be drilled shall be distinctly marked by the mines foreman so as to readily seen by the drillers.
- ii. No person shall be permitted to remain within a radius of 60m on the same bench where charging of holes with explosives is being carried out.
- iii. No blasting operation shall be done within 300m (danger zone) of any structure/village/ road etc. without obtaining prior permission as per MMR 1961.

### 14.0 Transport of Explosives:

- i. Storage, handling, transportation and use of explosive at the mine shall be strictly governed by provisions of "Chapter XV" of MMR, 1961.
- ii. Where explosives are transported in bulk for deep hole blasting, the following precautions shall be taken.
  - a. Transport of explosives from the magazine to the priming station or the site of blasting shall not be done except in the original wooden or card board packing cases. The quantity of explosives transported at one time to the site of blasting shall not exceed the actual quantity required for use in one round of shots. The explosives shall be transported to the site of blasting not more than 90 minutes before the commencement of charging of holes.
  - b. No mechanically propelled vehicle shall be used for the transport of explosives unless it is of a type approved in writing by the Chief Inspector, provided that a jeep or land rover may be used for the transport of detonators from magazine to "Priming Stations" subject to the following conditions.
  - c. Not more than 200 detonators are transported in a vehicle at a time.
  - d. The detonators are packed suitably in a wooden box.
  - e. The wooden box containing detonators is placed inside an outer metal case of a construction approved by the Chief Inspector.
  - f. The outer metal case shall be suitably bolted to the floor of the vehicle or otherwise fixed in a wooden frame so that the container does not move about while the vehicle is in motion.
  - g. No person shall ride on the rear portion of the vehicle.

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- h. Every vehicle used for the transport of explosives shall be marked or placarded on both ends with the word "EXPLOSIVE" in white letters not less than 15cm high on a red background.
- i. Every mechanically propelled vehicle transporting explosives shall be provided with not less than two fire extinguishers (one of carbon-tetra-chloride type for petroleum fire and the other of carbon dioxide under pressure type for electrical fire) suitably placed for convenient use.
- j. The vehicle used for the transport of explosives shall not be overloaded and in no case shall the explosive cases are piled higher than the sides of its body.
- iii. Explosives and detonators shall not be transported in the same vehicle, at the same time.
- iv. No person other than the driver and his helper (not below 18 years of age) shall ride on a mechanically propelled vehicle used for transport of explosives.
- v. A vehicle loaded with explosives shall not be left unattended.
- vi. The engine of a vehicle transporting explosives shall be stopped and the brakes set secured before it is unloaded or left standing.
- vii. A vehicle transporting explosives shall not be driven at a speed exceeding 25Km/hr.
- viii. A vehicle transporting explosives shall not be taken into garage or repair shop and shall not be parked in a congested place.
- ix. A vehicle transporting explosives shall not be refueled except in emergencies and then only when its engine is stopped and other precautions taken to prevent accidents.
- x. No trailer shall be attached to a vehicle transporting explosives.
- xi. Every vehicle used for transport of explosives shall be carefully inspected once in every 24 hours by a competent person to ensure that
- xii. Fire extinguishers are filled and in place.
- xiii. The electric wiring is well insulated and firmly secured.
- xiv. The chasis, engine and body are cleaned and kept free from surplus oil and grease.
- xv. The fuel tank and feed lines are not leaking, and
- xvi. Lights brakes and steering mechanism are in good working order.
- xvii. A report of every inspection made under Sub-clause 7.3.1 shall be recorded in bound paged book kept for the purpose and shall be signed and dated by the competent person making the inspection.
- xviii. All operations connected with the transport of explosives shall be conducted under the personal supervision of a foreman solely placed in charge of blasting operations at the mine.
- xix. The blaster shall personally search every person engaged in the transport and use of explosives and shall satisfy himself that no person so engaged has in his possession of any cigarette, biris or other smoking apparatus, or any match or any other apparatus of any kind capable of producing a light, flame or spark.

### 15.0 Precautions during firing:

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- i. Shots shall not be fired except during the hours of day light or until adequate artificial light is provided. All holes charged on any one day shall be fired on the same day.
- ii. All the conditions stipulated under the provisions of Regulation 164 of MMR, 1961 shall be strictly complied with.
- iii. No blasting operation shall be carried out within 300m of the village without obtaining prior permission in writing from this Directorate.
- iv. No blasting operation shall be carried out without ensuring withdrawal of person from the danger zone.
- v. No blasting shall be carried out in the opencast workings unless two persons are posted one each in either direction at the two extreme points of such road which falls within the danger zone or two gates may be provided at the road at two extreme points so that the vehicle or passersby are warned and stopped while passing within danger zone. No working shall be extended within 45m of such road.
- vi. During approach and progress of an electric storm, the following precautions shall be taken:
  - a. No explosive, particularly detonators shall be handled.
  - b. If charging operations have begun, the work shall be discontinued until the storm has passed.
  - c. All wires shall be removed from contact with steel rails of a haulage track so as to prevent charge being exploded prematurely by a local strike of the lightning.

#### 16.0 Operation of machine:

- i. No person other than the operator or his helper if any or the manager or any person so authorized in writing by the manager shall ride on a shovel excavator (or drag line)
- ii. No person shall be permitted to ride in the bucket of a shovel/excavator.
- iii. No shovel/excavator shall be operated in position where any part of the machine, suspended loads or lines are brought closer than 3m to exposed high voltage lines, unless the current has been cut off and the line de-energised. A notice of this requirement shall be pasted at the operator's position.
- iv. Electrical cables, if any, shall be laid in such a manner that they are not endangered either by falling rocks or by a mobile equipment.
- v. Every shovel/excavator, drag line, dozer, grader or crawler mounted drill shall be provided with suitable fire extinguishers preferably automatic suitably placed for operation/convenient use.
- vi. The shovel bucket shall be pulled out of the bank as soon as it is full.
- vii. When not in operation, the bucket shall be kept resting on stable ground and shall not be left hanging.
- viii. When being operated in soft or unstable ground, every shovel/excavator and drag line shall be supported by heavy planks or poles so as to distribute the load of the machine over large area and to prevent any danger of the shovel/excavators or dragline over turning.

Correspondence: 0477-0475-0156 (pudhary@k2bap726kco%34... 4/10

Machine operators:

- ix. No unauthorized person shall be permitted to enter or remain in any dumping yard or turning points.
- viii. No person shall be permitted to work on the chassis of a truck or dumper body has been securely blocked in position. The mechanical hoist mechanism shall not be depended upon to hold the body of the truck or dumper in a raised position until after the truck or dumper body has been moved to and stood on proper parking places.
- vii. When not in use every truck or dumper shall be moved to and stood on proper parking places.

- vi. Standard traffic rules shall be adopted and followed during movement of all trucks and dumpers. They shall be prominently displayed at the relevant places in the open cast working and truck/dumper occasion when material is dumped from the truck, dumper or other such vehicles.
- v. Sufficient stop blocks shall be provided at every tipping point and these shall be used on every occasion when material is dumped from the truck, dumper or other such vehicles.
- iv. As far as possible loaded trucks or dumper shall not be reversed on gradient.
- iii. Every dumper/truck shall be provided with auto reversal audio visual alarm which shall always be kept in working order.
- ii. Every dumper/truck shall be provided with suitable fire extinguishers preferably automatic and suitably placed for operation/convenient use.
- i. No person shall be permitted to ride on the running board of a truck or dumper.

**18.0 Operation of trucks, dumpers and other vehicles:**

- v. The mechanic shall maintain a record of every inspection in a bound paged book kept for the purpose. Every entry in the book shall be signed and dated by the person making the inspection.
- iv. He shall neither permit the vehicle or machine to be taken out for work nor shall he drive the vehicle unless he is satisfied that it is mechanically sound and in efficient working order.
- iii. If the vehicle or machine is required to work after day light hours that the lights are in working order.
- ii. That the brakes and warning devices are in working order.
- i. At the commencement of every shift, he shall personally inspect and test every machine and vehicle paying special attention to the following details;

**17.0 Duties of mechanics, fitters and engineers:**

- xi. Code of practice for safe operating of machine shall be handled over to the operator and supervisor of the machine.
- x. If more than one stripping machine is in use in any area, either on the same bench or on different benches, the machines shall be so spaced that there is no danger of accident from flying or falling objects etc. from one machine to the other.
- ix. When not in use, the shovel/excavator or dragline shall be moved to and stood on stable ground.

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- i. The operator shall not operate the machine when persons are in such proximity as to be endangered.
  - ii. He shall not swing the bucket of a shovel/excavator over passing haulage units. While trucks/dumpers are being loaded, he shall swing over the body of the truck/dumper and not over the cabin, unless the cabin is protected by a substantially strong cover/canopy.
  - iii. The operator shall not allow any unauthorised person to ride onto the machine.

#### 20.0 Duties of truck/dumper operators:

- i. He shall not drive too fast, shall avoid distractions and shall drive defensively. He shall not attempt to overtake another vehicle unless he can see clearly far enough ahead to be sure that he can pass it safely. He shall also sound the audible warning signal before overtaking.
- ii. When approaching stripping equipment the driver of the truck or dumper shall sound the audible warning signal and shall not attempt to pass the stripping equipment until he has received a proper audible signal in reply.
- iii. Before crossing a road or railway line he shall stop and proceed when signaled by the Guard that it is safe to do so.
- iv. The driver shall sound the audible warning signal while approaching "blind" corners or any other points from where persons are likely to walk.
- v. The driver shall not operate the truck or dumper reverse unless he has a clear view of the area behind the vehicle or he has the assistance of a spotter or pit man duly authorized in writing for the purpose by the manager. He shall give an audible warning signal before reversing a truck or dumper.
- vi. The driver shall be sure of clearance before driving through tunnels, archways plant, structures etc.
- vii. The driver shall see that the vehicle is not overloaded and that the material is not loaded in a truck or dumper so as to project horizontally beyond the sides of its body and that any material projecting beyond the front or rear is indicated by a red flag during day and by red light after day light hours.
- viii. The driver shall not allow any unauthorized persons to ride on the vehicle. He shall also not allow more than the authorized number of persons to ride in the vehicle cabin.
- ix. The driver shall ensure that all safety features as required under Circular 9 of 2010 are maintained in the tipper before driving the same.

#### 21.0 Use of explosives:

- i. Total amount of explosive use in the mine shall not be more than 500kg per day.
- ii. Storage, handling, transportation and use of explosives at the mine shall be in conformity of the provisions mentioned in Chapter- XV of the MMR, 1961.
- iii. The design of blast for deep hole blasting shall be made by the manager of the mine in consultation with explosive manufacturer to get effective blast without misfire and blown through shots. The design of blast so framed shall be strictly followed at the mine during every blast.
- iv. Deep hole blasting shall be done under charge of a person having at least foreman certificate holder who keep all records of blast at the mine(eg. charge/hole, charge/round, delay sequence, fly rock distance, boulder size and throw etc.)

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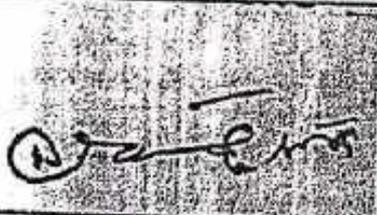
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- v. Explosive shall be kept in magazine after obtaining license granted by Chief Controller Explosive and adhere with the condition thereof.
- vi. When different type of explosives is used in single hole, the booster charge amount shall be compatible such that whole main charge shall be fired in a one single round easily.
- vii. Storage and mixing of ANFO shall strictly be done after obtaining respective license from competent authority as per Ammonium Nitrate Rules, 2012 and adhere with the condition stipulated thereof.

**22.0 Miscellaneous:**

- i. No manual workers shall be employed on any bench where HEMM is deployed or on the next lower bench. Manual workers shall be employed only after withdrawal of HEMM and only at places where benches conform to the requirements of Regulation 106(1), 106(4) & 106(5) of the Metalliferous Mines Regulations, 1961.
- ii. No manual workers shall be employed in the vicinity of derrick crane, while in operation or of any other HEMM.
- iii. No manual workers shall be employed at the bottom of benches which do not conform to Regulation 106(2)(a), where drilling and blasting is done in stone.
- iv. A standard code of practice for loading and unloading places at the depot shall be made and implemented to prevent accident at loading and unloading point. Proper supervision shall be made at the loading and unloading point of the mine by authorised person.
- v. A standard code of practice for haul road maintenance shall be made at the mine from manager side which shall be implemented at the mine.
- vi. A standard code of practice for machine maintenance, machine operation and shifting of HEMMs shall be made and enforced at the mine.
- vii. All the conditions mentioned in Tech. Circular No.9 of 2008 and Circular No. 5 of 2010, shall be strictly complied with.
- viii. This Conditions governing is valid for a period of five (05) years from the date of issue of this letter.

Your Faithfully



(NAGESWARA RAO N)

DIRECTOR OF MINES SAFETY

GWALIOR REGION, GWALIOR

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Office Address: GH-705, Deen Dayal Nagar, Gole Ka Mandir, Gwalior 474005 (MP) 474005, E-mail : nz.gwfrdgmis@gmail.com, Phone No. 0751-2472545  
 NO: 518300 | NZ | Gwalior Region | Permission.U/R 34(4) | MMR, 1961 | 2021 | 191055  
 Ministry of Labour & Employment  
 सामाजिक सुरक्षा विभाग  
 Directorate-General of Mines Safety  
 Gwalior, dated 23.08.2021

प्रेषक / From:

Director of Mines Safety,  
 Gwalior Region, Gwalior.

सेवा में / To,

Shri Vinod Kumar Agrawal, Mine owner,  
 Pratappura stone Mine (Khasra No.1/12, Area -0.950 Hectares)  
 (LIN No. 2-3173-2941-3 Mine code 518300),  
 R/o Shri Kalicharan Agarwal, House No. 960, C.P. Mission Compound,  
 Jhansi -District, Uttar Pradesh State.

**विषय/ Subject:-** Permission under Regulation 34(4) of the Metalliferous Mines Regulations, 1961, to Shri Vala Vanraj Balubhai, holder of Second class Mine Manager's Certificate (Un-restricted) of Competency (SMU-E/2845 dated 27.02.2020) to work as Manager for more than one mine i.e. namely at (i) Pratappura stone Mine (Khasra No.1/12, Area -0.950 Hectares) (LIN No. 2-3173-2941-3 Mine code 518300) of Shri Vinod Kumar Agrawal, (ii) Pratappura stone Mine (Khasra No.1/8, Area -2.00 Hectares), (LIN No.2-6436-3016-7 Mine code-519199) of Shri Rahul Agrawal, (iii) Pratappura stone Mine (Khasra No.12/2, Area -4.00 Hectares) (LIN No. 2-5470-8284-1, Mine code- 517488) of Shri Pawan Kumar Saraogi and at (iv) Pratappura stone Mine (Khasra No.12/2, Area -2.00 Hectares) (LIN No.2-4294-5404-0, Mine code- 519597) of Shri Mahendra Kumar Saraogi, situated at village- Pratappura, Tehsil-Orchha, District-Tikamgarh, Madhya Pradesh State.

महोदय / Dear sir,

Please refer to your online application vide ID No. 194055 dated 28.07.2021 on the above Subject. In view of what has been stated in application, I, in exercise of the powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under the Provisions of Regulation 34(4) of the Metalliferous Mines Regulations, 1961 and by virtue of the authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 6(1) of the Mines Act, 1952, I, hereby Permit Shri Vala Vanraj Balubhai, holder of Second class Mine Manager's Certificate (Un-restricted) of Competency (SMU-E/2845 dated 27.02.2020) to work as Manager for more than one mine i.e. namely at (i) Pratappura stone Mine (Khasra No.1/12, Area -0.950 Hectares) (LIN No. 2-3173-2941-3 Mine code 518300) of Shri Vinod Kumar Agrawal, (ii) Pratappura stone Mine (Khasra No.1/8, Area -2.00 Hectares) (LIN No.2-6436-3016-7 Mine code-519199) of Shri Rahul Agrawal, (iii) Pratappura stone Mine (Khasra No.12/2, Area -4.00 Hectares) (LIN No. 2-5470-8284-1, Mine code- 517488) of Shri Pawan Kumar Saraogi and at (iv) Pratappura stone Mine (Khasra No.12/2, Area -2.00 Hectares) (LIN No.2-4294-5404-0, Mine code- 519597) of Shri Mahendra Kumar Saraogi, situated at village- Pratappura, Tehsil-Orchha, District-Tikamgarh, Madhya Pradesh State, for a period of one year i.e. up to 22.08.2022, subject to the strict following conditions:

- 1.0 Manager shall not take up any appointment in any capacity whatsoever in any other mine.
- 2.0 Manager shall ensure daily personal supervision of mines by Officials at respective mines.

- 3.0 The owners shall ensure that the manager is provided with a suitable mode of conveyance to ensure effective supervision in the all mines.
- 4.0 Underground workings shall not be made.
- 5.0 The average daily employment at both the mines shall not exceed 100 in all, for both mines taken together.
- 6.0 Work in the mines shall be done during day light hours only.
- 7.0 No working shall be extended within 7.5 m from lease hold boundary of the mine.
- 8.0 Means of communication shall be provided in the all mines for proper communication amongst personnel employed at the all mines.
- 9.0 Ore dressing/handling/processing plant is not attached with any of the mines.
- 10.0 A Mining Mate shall exercise personal supervision of operations connected with mining.
- 11.0 A blaster duly appointed by the owner shall conduct blasting operations as required by the provisions of Regulation 160 of the Metalliferous Mines Regulations, 1961.
- 12.0 The provisions of Regulation 164(1), 164(1-A)(a, b &c), 164(1-B)(a) and 164(2) of the Metalliferous Mines Regulations, 1961 shall be strictly complied with.
- 13.0 This authorisation is valid as long as the adequate supervision as mentioned in the application is ensured at each mine.
- 14.0 Where by reason of absence or for any other reason, the manager is unable to exercise daily personal supervision or is unable to perform his duties under the Act or these regulations, or orders made there under, the owner, agent or manager shall authorise in writing a person whom he considers competent to act as manager of the mine provided that such person holds a Manager's or Forman's Certificate and if no such qualified person is available, the mine workings shall be kept suspended during such absence of the Manager. Attention is drawn to Regulation 34(7)(a) and (b) in respect of the period of authorization permitted, intimation of authorization to Director General of Mines Safety, Dhanbad and the undersigned etc.
- 15.0 The above authorization shall stand cancelled as soon as the person to whom it is being granted leaves the service at the mines under reference.
- 16.0 Intimation about the termination of manager as a result of his Transfer/Termination of Service/ Resignation shall be submitted in Form I of the First Schedule immediately.
- 17.0 If at any time any one of the conditions, subject to which this authorization has been granted, is violated or not complied with, this authorization shall be deemed to have revoked with immediate effect.
- 18.0 This authorisation is being granted without prejudice to any other statutory provisions, which may be or may become applicable at any time.
- 19.0 This authorisation may be amended, modified or withdrawn at any time if considered necessary in the interest of safety.

भवदीय / Yours Faithfully:



(एन नागेश्वर राव / NAGESWARA RAO NAMAVRAPU)

खान सुरक्षा निदेशक / DIRECTOR OF MINES SAFETY,

ग्वालियर क्षेत्र, ग्वालियर / GWALIOR REGION, GWALIOR

3/9/2020

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5. Work in the mines shall be done during day light hours only.
6. Deep hole drilling and blasting shall not be carried out without obtaining separate permission from this Directorate.
7. Heavy Earth Moving Machinery shall not be deployed in the mine without obtaining permission from this Directorate.
8. No work shall be extended in the mine within 7.5m from the lease hold boundary of the mine.
9. Work in the mines shall be supervised by you & the same shall remain suspended during your absence from the mine on account of leave or otherwise.
10. A Mining Mate shall exercise personal supervision of operations connected with mining.
11. A blaster duly appointed by the owner shall conduct blasting operations as required by the provisions of Regulation 160 of the Metalliferous Mines Regulations, 1961.
12. The provisions of Regulation 164(1-A)(c) and 164(1-B)(a) shall be strictly complied with.
13. No Ore dressing /handling/processing plant is attached with the mine.
14. Intimation about the termination of manager as a result of his Transfer/Termination of Service/ Resignation shall also be submitted in Form I of the First Schedule immediately.
15. This permission shall be deemed to have revoked, if any of the condition subject to which this permission has been granted, is violated or not complied with.
16. The above permission may be amended or withdrawn at any time if considered necessary in the interest of safety.
17. This authorization is being issued without prejudice to any other provisions of the law which may be or may become applicable at any time.

Your Faithfully

(NAGESWARA RAO N)

DIRECTOR OF MINES SAFETY,

GWALIOR REGION, GWALIOR

THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.

Copy forwarded for information and necessary action to Shri Shri Virendra Kumar Bhaharwal, 2<sup>nd</sup> Class Mines Manager, R/o-12, Shri Ramnagar Colony, Sangener, Jaipur, district, Rajasthan stae- 302029.

(NAGESWARA RAO N)

DIRECTOR OF MINES SAFETY,

GWALIOR REGION, GWALIOR

3/9/2020

## Email Letter

Letter No  
518300/NZ/Gwalior Region/Perm/2020/4044/PL Letter PER Regulation 34(6) Class of MMR/2



भारत सरकार  
Govt. of India  
श्रम एवं रोजगार विभाग  
Ministry of Labour & Employment  
समाज सुरक्षा विभाग  
Directorate-General of Mines Safety



NO: 518300/NZ/Gwalior Region/Perm/2020/4044

Gwalior, Dated: 18.02.2020

From.

Director of Mines Safety,  
Gwalior Region, Gwalior.

To,

Shri Vinod Kumar Agrawal, Mine owner,  
Pratappura Stone Mine (Khasra No.1/12 Area 0.950 hectares),  
Village- Pratappura, Tehsil- Orchha,  
Dist- Tikamgarh (M.P.)- 472246.

**Labour Identification Number (LIN) :- 2317329413**

**Subject.: Authorization Under Regulation 34(6) of the Metalliferous Mines Regulation, 1961, to Shri Virendra Kumar Bhaharwal 2<sup>nd</sup> Class Mine Manager Certificate holder to work as manager of Pratappura Stone Mine (Khasra No. 1/12 Area 0.950 hectare) of Shri Vinod Kumar Agrawal, located at Village Pratappura, Tehsil-Orchha Dist- Tikamgarh (M.P.)- 472246.**

Dear Sir,

Please refer to your Application Id: 116467, dated 01.01.2020 on the above mentioned subject.

The matter has since been considered in light of what has been stated in your application. In exercise of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of Mines Safety) Under Regulation 34(6) of the Metalliferous Mines Regulation, 1961 and by virtue of the authorization granted to me by the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Section 6(1) of Mines Act, 1952, I hereby authorize **Shri Virendra Kumar Bhaharwal, 2<sup>nd</sup> Class Mine Manager Certificate holder (Certificate No: SMU-E/ 2139, Dated: 25.05.2015) to act as manager of Pratappura Stone Mine (Khasra No.1/12 Area 0.950 hectares) of Shri Vinod Kumar Agrawal, located at Village Pratappura, Tehsil- Orchha Dist- Tikamgarh (Madhya Pradesh.)- 472246, for a period of one year i.e. up to 08.03.2021, subject to the strict compliance of the following conditions.**

1. No underground working shall be made.
2. Manager shall not take up any appointment in any capacity whatsoever in another mine.
3. Employment of work persons in the mine shall not exceed 100 in all.
4. The height of bench shall not exceed more than 6.0m

permission-dgms.gov.in/PermissionExemptionRelaxation/PEREmailCorrespondence/Draft?q=Gw%2bGJ58pu2n%2fvCySHQIH7A%3d%3d

Information to Shri Vala Vanraj Balubhal, manager of Pratappura stone Mine (Khasra No.1/12, Area -0.950 Hectares) (LIN 23-2941-3 Mine code 518300) of Shri Vinod Kumar Agrawal, R/o Valaseri Vistar, Nagadla, Gir Somnath, District- Somnath, State.



एन नागेस्वर राव / NAGESWARA RAO NAMAVRAPU

खान सुरक्षा निदेशक / DIRECTOR OF MINES SAFETY,

ग्वालियर क्षेत्र, ग्वालियर / GWALIOR REGION, GWALIOR

THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.



उत्तर प्रदेश UTTAR PRADESH

अनुबंध पत्र/एग्रीमेंट

(साइड पर डीलिंग ब्लास्टिंग कार्य करवाने हेतु)

FP 613047

प्रथम पक्षकार : मैसर्स ओम साई एक्सप्लोसिव्स लोकूपायर धीरज शिवहरे पुत्र श्री जगत नारायण शिवहरे मैराजीन/गोदान  
ग्राम-कुम्हरिया थाना व तहसील- मोठ जिला- झाँसी (उत्तर प्रदेश)

द्वितीय पक्षकार : मैसर्स जय श्रीराम स्टोन क्रेशर पार्टनर श्री विशाल गुप्ता पुत्र स्व० श्री गिरधारी लाल गुप्ता निवासी -  
११७/४ सिविल लाइन झाँसी, तहसील- झाँसी, जिला- झाँसी (उ.प्र.)

कि आज दिनांक १०/०९/२०२० को आगामी ५ वर्षों के लिए द्वितीय पक्षकार एवं प्रथम पक्षकार के मध्य दस्तावेज  
अनुबंध करार किया जा रहा है, जिसमें द्वितीय पक्षकार द्वारा प्रथम पक्षकार को उनके द्वारा दी गई लीज कॉपी व चर्क ऑर्डर  
के आधार पर नक्से में प्रदर्शित स्थान पर डीलिंग ब्लास्टिंग कार्य कराया जाना है, जिस हेतु आज दिनांक १०/०९/२०२०  
को अनुबंध नीचे लिखी शर्तों के आधार पर किया जा रहा है।

यह कि प्रथम पक्षकार के पास लायसेंस जो कि पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) द्वारा प्राप्त लायसेंस  
क्रमांक ई/एच.वयु./यू.पी./२२/७५(ई-७०२२१) फार्म २२ है। जो एक्सप्लोसिव नियम २००८ के अंतर्गत यूज हेतु  
आथराइज्ड है। प्रथम पक्षकार द्वारा उक्त कार्य द्वितीय पक्षकार द्वारा दिए गये चर्क आर्डर मत्र के माध्यम से किया जायेगा  
जो कि प्रार्थी द्वारा स्वयं दिया गया है।

कि द्वितीय पक्षकार को खनिज विभाग द्वारा ग्राम-भोजपुरा, तहसील- ओरछा, जिला- टीकमगढ़ ( म.प्र.)  
खसरा नंबर - ३/२, रकबा २.०० हेक्टेयर एव खसरा नंबर ३/१/३ व ५/१/२ रकबा १.६८२ हेक्टेयर एव खसरा नंबर - ४ व ६  
रकबा २.५० हेक्टेयर गददी माथर खदान स्वीकृत की गई है जिसकी वैधता दिनांक ०३/०९/२०१५ से ०२/०९/२०२५ व  
१०/०५/२०२० से ०९/०५/२०२० एव २०/०६/२०२० से १९/०६/२०३० अवधि तक है। उक्त खदान पर डीलिंग  
ब्लास्टिंग कार्य कराया जाना है जिससे हमारे द्वारा खदान का उपयोग किया जा सके।

M/s. Om Sai Explosives

Authorised Signatory

साइड पर यूज किए जा रहे समस्त प्रकार के एक्सप्लोसिव मटेरियल पर समस्त प्रकार के चार्ज लागू करने से  
पार्टी द्वारा भुगतान किए जाएंगे।  
दोनों पक्षों द्वारा एक दूसरे से उचित व्यवहार किया जाएगा।

द्वितीय पक्षकार द्वारा दी गई सीज के आधार पर चिन्हित जगह पर ही डीलिंग ब्लॉस्टिंग कार्य किया जाएगा।

एक्सप्लोसिव मटेरियल साइड पर लाने से जाने के लिए प्रथम पक्षकार द्वारा अलग-अलग एक्सप्लोसिव वेज का  
उपयोग किया जाएगा, जिसका ट्रांसपोर्ट चार्ज पार्टी द्वारा भुगतान किया जाएगा।

साइड पर एक्सप्लोसिव ले जाने एवं ब्लॉस्टिंग करने के लिए ब्लॉस्टर/माइनमेंट की व्यवस्था प्रथम पक्षकार द्वारा  
की जाएगी, जो कि एक्सप्लोसिव नियम के अंतर्गत LE-10 जारी लायसेंस के तहत अधिकृत व्यक्ति होगा जिसके  
द्वारा ब्लॉस्टिंग कार्य किया जाएगा।

ब्लॉस्टिंग पश्चात बचा हुआ एक्सप्लोसिव मटेरियल ब्लॉस्टर/माइनमेंट द्वारा प्रथम पक्षकार को सुरक्षित सुपुर्द किया  
जाएगा जिसकी वापसी की एंट्री प्रथम पक्षकार द्वारा RE-5 रजिस्टर में की जाएगी। साइड पर एक्सप्लोसिव  
मटेरियल फॉर्म-13 के माध्यम से भेजा जाएगा जो की पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन की वेबसाइट वेबसे  
के माध्यम प्रिंट किया जाएगा।

द्वितीय पक्षकार द्वारा आवश्यकता अनुसार आर्डर के आधार पर ही एक्सप्लोसिव मटेरियल जारी किया जाएगा।

द्वितीय पक्षकार द्वारा एक्सप्लोसिव मटेरियल का भुगतान साइड पर ब्लॉस्टिंग के पश्चात् तुरंत किया जाएगा या  
आपसी बातचीत के चलते 7 दिन के भीतर अकाउंट में जमा कर दिया जाएगा। लेन-देन या अन्य किसी भी विवाद  
की स्थिति में निर्णय इाँसी न्यायलय द्वारा किया जाएगा।

साइड पर ब्लॉस्टिंग चार्ज, लेबर चार्ज, ट्रांसपोर्ट चार्ज, माइनमेंट सुपर वीजन चार्ज तय बातचीत के आधार पर देय  
होंगे।

दि : १०/०९/२०२०

M/s. Om Sai Explosives

Authorised Signatory

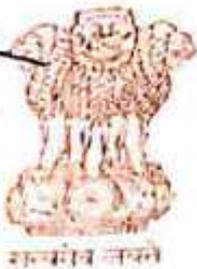
हस्ताक्षर प्रथम पक्षकार

हस्ताक्षर द्वितीय पक्षकार

- हस्ताक्षर गवाह



Serial No. 1170  
Certified that the foregoing statement  
Sworn before me this day at 10/9/2020  
By Shri/Smt./Kun. श्री विरेंद्र कुमार मिश्रा  
to whom the contents of the affidavit have  
been read over and who has acknowledged that he  
is Identified by Shri. and who  
Received the legal fee Rs. 500/- each  
10/9/2020  
VIRENDRA KUMAR MISHRA

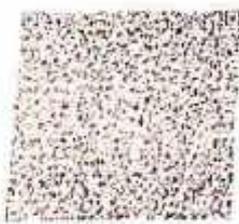


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Government of Uttar Pradesh



e-Stamp

Certificate No.	: IN-UP63066663541190U
Certificate Issued Date	: 11-Apr-2022 10:53 AM
Account Reference	: NEWIMPACC (SV)/ up14305204/ JHANSI SADAR/ UP-JHS
Unique Doc. Reference	: SUBIN-UPUP1430520417300885375012U
Purchased by	: VISHAL GUPTA SO GIRDHARI LAL GUPTA
Description of Document	: Article 5 Agreement or Memorandum of an agreement
Property Description	: Not Applicable
Consideration Price (Rs.)	:
First Party	: VISHAL GUPTA SO GIRDHARI LAL GUPTA
Second Party	: RAMRAJA INTERPRISES
Stamp Duty Paid By	: VISHAL GUPTA SO GIRDHARI LAL GUPTA
Stamp Duty Amount(Rs.)	: 50 (Fifty only)



Please write or type below this line



*P. Gupta*

*[Signature]*

AGREEMENT OF CONTRACT FOR BLASTING

This agreement of contract is made this the 11.04.2022 by and between Sh. Vishal Gupta S/o Sh. Girdhari Lal Ji Gupta represented by its authorized signatory Prop. Sh. Vishal Gupta S/o Sh. Girdhari Lal Ji Gupta Age:- 42 yrs , Pan no.- ACQPG0423P of above firm having its registered office at 117/4, Civil lines, Teh. & Distt. Jhansi (U.P.) Hereinafter called and referred to as the first party (which expression shall unless excluded by or repugnant to the context, be deemed to mean its successor and assigns) of the one part.

AND

M/s Ramraja Enterprises, mau naka, Tikamgarh(M.P.) represented by its proprietor Mr. Rohit Vyas having its office at M/s Ramraja Enterprises, Shri ram niwas, mau naka, Tikamgarh(M.P.). Hereinafter called and referred to as the second party(which expression shall unless excluded by or repugnant to the context, be deemed to mean its successor and assigns) of the other part.

WHEREAS the first party is having stone open cast mines at , p.h.no. 001, kha.na.1/1 rakba 2.900 hectare, Gram Pratappura, Teh-Orcha, Distt. Tikamgarh(M.P.) measuring area 2.9 Hectares Lease valid 30.05.2023. The mines is leased from the government of M.P. First party approached the second party for rendering them the services of blasting as and when required during the process of excavation of mines.

WHEREAS the second party holds the license to possess and use of Explosive inform 22(LE-3) as per Indian explosives rules 2008 amended subsequently (see rule 107) bearing license no.

(1).E/HQ/MP/22/263(E35307) (2). E/HQ/MP/22/35(E606) (3). E/HQ/MP/22/261(E35299) (4). E/HQ/MP/22/380(E59878) and it has been renewed up to 31.03.2023 by the Deputy Chief Controller of Explosives, Bhopal(M.P.).

WHEREAS the license is deemed to be in force under the rule 112(3) of Explosives rules 2008 which read as "Every application of the renewal of license shall be make so as to reach the licensing authority or the authority empowered to renew the license at least 30 days before the date on which the license expires, and if the application is so made, the license shall be deemed to be in force until such date as the licensing authority renews the license or until an intimation that the renewal of license is refused, has been communicated to the applicant".

WHEREAS the second party confirm that he has not received or has been communication intimation for refuse of renewal of license from the department of explosives, as such, the license stands valid for the period up to March ,2023 subjected to refused for renewal of license from the department of explosives.

WHEREAS the second party holds the out the operations from its licensed magazine located at Village gudrai(Orcha) tehsil Orcha Distt Niwari(M.P.) and at village Badmadai Teh & Distt Tikamgarh(MP).

WHEREAS the second party will carry out the blasting operations in the area earmarked by first party or authorized officials at mines village Gram Pratappura Quarry M/s Vishal Gupta however the first party will responsible for drilling activities. The blasting operations will be carried out only through mines

the first party will responsible for drilling activities. The blasting operations will be carried out only through mines foreman certificate or the mines mate, authorized blaster holder of license for blasting in form LE-10 (from explosives deptt.) or such competent for blasting purpose.

WHEREAS the first and second party had not been the convicted and sentenced for any offences and not ordered to execute under chapter VII of the code of criminal procedure, 1973 abound of keeping peace or for good behavior.

WHEREAS the second party will comply with all the rules and regulations as application as per the laws of land whether it is central, state, provincial, local municipal or imposed by any District/local authorities for the activities stated above.

WHEREAS the second party will maintain/submit all statutory returns as application or as would be applicable.

WHEREAS the second party will be responsible for the insurance of their product, magazine and their licensed road van during handling and transportation. The mode of payment shall be cash/advance.

WHEREAS any changes or modification in the agreement will be signed by authorized persons of both the parties and will be recorded in writing. This will become part of agreement.

All disputes are subjected to jurisdiction of the court in the Tikamgarh (MP). This agreement is valid till termination of this agreement. In witness where of the parties have signed this agreement out of their own free will & choice on the day month & year first above written.

Witness:

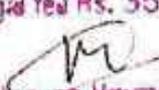
1.....

2.....

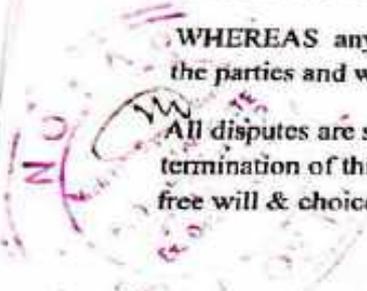
  
Signature of first party

  
Signature of second party

Serial No. 17/19 Date.....  
Certified that the foregoing statement  
sworn before me this day at Subishalpur  
by Shri/Smt./Kum. Ram Prasad  
to whom the contents of this affidavit have  
been read over and explained and who  
is identified by Shri.....  
Received the legal fee Rs. 35.00 each.

  
Mahesh Narayan Verma, Advocate  
Notary (Govt. of India) District Jhansi

19/04/22







भारत सरकार | Government of India  
 कृषि और जल संचयन विभाग | Ministry of Agriculture & Farmers Welfare  
 विस्फोटक एवं विस्फोटक सुरक्षा विभाग (टीसी) | Explosives & Explosives Safety Regulation (MFRS)  
 पूर्व में विस्फोटक विभाग | Community Department of Explosives  
 ई. 3-72, द्वितीय मंज, सचिव कार्यालय इंदौर, मध्य प्रदेश | 2nd Floor, 2nd Stage, 1st Light Rail Society, Near I.T. Park, Indore.  
 वेबसाइट | Website: www.cesri.gov.in  
 ई-मेल | Email: cesri@cesri.gov.in

दिनांक (Date): 09/03/2023

संख्या (No.): E.SO/MF/22/3087/2008

सेवा में | To,

M/s. Ram Pura Enterprises,  
 Old Ram Khura, Main Road, Near 91Bypass - Tikamgarh,  
 District-751012, Dist. Madhya Pradesh, Pincode - 472001

विषय: खास No.3/8 (Magazine No.3), ग्राम गुदरा, तहसील निखर, जिला TIKAMGARH, राज्य Madhya Pradesh में विस्फोटक के पैगजिंग में उपरोक्त के लिए कब्जा हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-3 में जारी अनुमति संख्या E.SO/MF/22/3087/2008 के नवीनीकरण संबंध में।

Subject: Provision for Use of Explosives from magazine situated at Khaura No. 3/8 (Magazine No.3), Gudra, Tehsil Nikhar, Dist. TIKAMGARH, Madhya Pradesh - Licence No. E.SO/MF/22/3087/2008 granted in Form LE-3 of Explosives Rules, 2008 - Renewal regarding

संबंधित) से,

आपका उपरोक्त विषय पर यह संख्या E.SO/MF/22/3087/2008 दिनांक 09/03/2023 का संदर्भ ग्रहण करें। विस्फोटक नियम, 2008 के अंतर्गत प्रारूप LE-3 में जारी अनुमति दिनांक 31/03/2023 तक नवीनीकृत कर इस पर के संपन्न भेजी जा रही है।

Reference to your letter No. - 82402 dated: 09/03/2023, the subject licence duly renewed upto 31/03/2023 and issued in Form LE-3 of Explosives Rules, 2008 is forwarded herewith अनुमति के आगामी नवीकरण हेतु कृपया निम्नलिखित दस्तावेज दिनांक 31/03/2023 से पहले इस कार्यालय को भेजे जाएं।

For further renewal of licence, please submit the following documents so as to reach this office on or before 31/03/2023.

- प्रारूप आरई-1 में विधिवत पूर्ण एवं हस्ताक्षरित आवेदन।  
Application in Form RE-1 duly filled in and signed.
- एक से पांच वर्ष के अनुमति शुल्क का, विस्फोटक नियम, 2008 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से लाइसेंस शुल्क ऑनलाइन जमा किया जाना है।  
Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008.
- अनुमोदित प्लान के साथ मूल अनुमति।  
Original licence with approved plan.
- कृपया इस संबंध में विस्फोटक नियम, 2008 के नियम 112 का भी संदर्भ ग्रहण करें।  
In this connection, please also refer to Rule 112 of Explosives Rules, 2008.
- विस्फोटकों के क्रय हेतु आरई-1 में मांगपत्र (इंडेंट) आपूर्तिकर्ता को दिया जाए और उसी की एक प्रति इस कार्यालय को भेजी जाए (अतिशबाजी गोदाम के लिए लागू नहीं)।  
Indents for purchase of explosives shall be placed in RE-1 with the supplier and copy of the same shall be sent to this office. (Not applicable for fireworks store house)
- कृपया विस्फोटकों की त्रैमासिक विवरणी हर तिमाही के अंत में आरई-7 में प्रस्तुत की जाए। विवरणी इस कार्यालय के कार्यालय में आगामी तिमाही के 10 तारीख से पहले पहुंच जानी चाहिए (अतिशबाजी गोदाम के लिए लागू नहीं)। Please submit quarterly returns of explosives in RE-7 at the end of every quarter so as to reach this office by 10th of the succeeding quarter. (Not applicable fireworks store house)
- सभी ब्लास्टिंग ऑपरेशन एक सक्षम द्वारा की जाएगी जो उपरोक्त नियमों के तहत एक वैध शॉट फायर प्रमाणपत्र धारक हो। हालांकि, खान अधिनियम 1952 के अधीन आने वाले खानों में ब्लास्टिंग ऑपरेशन करने वाले ब्लास्टर को योग्यता उसी अधिनियम से निर्धारित हो।  
All blasting operations shall be carried out by a competent person holding a valid shot firer's permit granted under above rules. However, blasting operations in mines coming under purview of the Mines Act 1952, the blaster shall have qualifications prescribed in the regulations framed under the said Act.

भवदीय | Your's faithfully

(डा. एम.आइ.ज़ेद,अन्सारी | Dr. M.I.Z. Ansari)

संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives  
 भोपाल | Bhopal

प्रतिलिपि प्रेषित | Copy Forwarded to:

- जिला मजिस्ट्रेट (District Magistrate), TIKAMGARH (Madhya Pradesh); सूचना के लिए (for information)

संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives  
 भोपाल

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट <http://peso.gov.in> देखें।)  
 (For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

Note :- This is system generated document does not require physical signature. Applicant may take printout for records.

अनुमति प्रमाण पत्र ई-5 (E-HQ/MP/22/380/E59878)  
 (विस्फोटक नियम, 2008 की अनुसूची 4 के भाग 4 के अधीन अनुमति) (See serial No. 4 in Part 4 of Schedule IV of Explosives Rules, 2008)  
 (क) उपयोग के लिए एक समय पर वर्ग 1, 2, 3, 4, 5 या वर्ग 2 के विस्फोटक या किसी विस्फोटक वर्ग 1, 2, 3, 4, 5, 6 or 7 in a magazine  
 Licence to possess (k) for use explosives of class 1, 2, 3, 4, 5, 6 or 7 in a magazine

अनुमति सं. (License No.): E/HQ/MP/22/380/E59878  
 वार्षिक फीस (Annual Fee Rs): 10100/-

1. Licence is hereby granted to

M/S. Ram Raja Enterprises (अधिभोगी) / Occupier : Shri Rohit Vyas & Shri Vinendra Kumar Vyas, Shri Ram Niwas, Matu Naka, Town/Village - Tikamgarh, District-TIKAMGARH, State-Madhya Pradesh, Pincode - 472001



को अनुमति अनुदान की जाती है।

2. अनुमतिधारी की प्राप्ति (Status of licensee : Proprietorship Firm)
3. अनुमति निम्नलिखित प्रयोजनों के लिए विधिवत है।  
 Licence is valid only for the following purpose.
4. अनुमति विस्फोटकों के निम्नलिखित विस्फोटक प्रकार और मात्रा के लिए विधिवत है।  
 Licence is valid for the following kinds and quantity of explosives - (क) (a)

क्र. सं. Sl. No.	नाम और विवरण Name and Description
1.	Nitrate mixture - Slurry and Emulsion Explosives
2.	Safety Fuse
3.	Detonating Fuse
4.	Electric and/or Ordinary Detonators

possess for use of Nitrate mixture - Slurry and Emulsion Explosives, Safety Fuse, Detonating Fuse, Electric and/or Ordinary Detonators. के उपयोग के लिए

वर्ग और प्रभाग Class & Division	उप-प्रभाग Sub-division	मात्रा किसी एक समय में Quantity of any one time
2,0	0	2500 Kg.
6,1	0	100000 Mtrs
6,2	0	50000 Mtrs
6,3	0	44000 Nos.

(क) किसी एक कैलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा [अनुच्छेद 3(ख) और (ग) के अधीन अनुमति के लिए]  
 (b) Quantity of explosives to be purchased in a calendar month (applicable for licence under article 3(b) and (c)) :

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुमति परिसर की छुट्टि होती है।  
 The licensed premises shall conform to the following drawing(s) :

रेखाचित्र क्र. (Drawing No.) E/HQ/MP/22/380/E59878  
 दिनांक (Dated) 07/12/2011

6. अनुमति परिसर निम्नलिखित पते पर स्थित है। The licensed premises are situated at following address:

Khasra No. 3/4 (Magazine No.3) . ग्राम (Town/Village) : Gadrul, Uchhal, Nimari  
 पुलिस थाना (Police Station) : Oreghha  
 जिला (District) TIKAMGARH राज्य (State) Madhya Pradesh पिनकोड (Pincode)  
 दूरभाष (Phone) 09828679700 ई. मेरा (E-Mail) rahitvyas17@gmail.com फैक्स (Fax) 07683 245337

7. अनुमति परिसर में निम्नलिखित सुविधाएं अंतर्भूत हैं।  
 The licensed premises consist of following facilities.

: A Main Magazine Room ,a Lobby and a Detonators Storage Room.

8. अनुमति समग्र - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2008 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपायों के अधीन रहते हुए अनुदान की जाती है।  
 The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

1. तयपूर्वक काम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए)।  
 Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
2. अनुमति प्राधिकारी द्वारा हस्ताक्षरित इस अनुमति की शर्तों और अतिरिक्त शर्तों।  
 Conditions and Additional Conditions of this licence signed by the licensing authority.
3. दूरी प्रारूप DE-2 (Distance Form DE-2)

9. यह अनुमति तारीख 31 मार्च 2015 तक विधिवत रहेगी। This licence shall remain valid till 31st day of March 2015.

यह अनुमति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपबंधित इस अनुमति की शर्तों का अधिकतम करने या यदि अनुमति परिसर योजना या उससे संबंधित उपायों में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिबंधित की जा सकती है, जहां वह लागू हो।  
 This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 07/12/2011

Sd/-  
 मुख्य विस्फोटक नियंत्रक | Chief Controller of Explosives

**Amendments :**

- Change in Authorized Signatory/Occupier/Partners/Directors dated : 27/06/2012
- Change in Authorized Signatory/Occupier/Partners/Directors dated : 09/05/2014

**Transfers :**

- Change in Licensee Name/Address/Status dated : 25/04/2019

नवीनीकरण के पूर्णिकन के लिए स्थान  
 Space for Endorsement of Renewal

नवीकरण की तारीख  
 Date of Renewal

समाप्ति की तारीख  
 Date of Expiry

अनुमति प्राधिकारी के हस्ताक्षर और स्टाम्प  
 Signature of licensing authority and stamp

09/03/2023

31/03/2028

JL, Chief Controller of Explosives, Bhopal Circle, Bhopal

**कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाना या उनका दुरुपयोग विधि के अधीन गंभीर दंडित अपराध होगा।**  
**Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.**

**Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.**

Digitally signed by MOHAMMAD IOBAL ZAFFAR ANSARI  
 Reason: Licence No : E-HQ/MP/22/380  
 Location: Bhopal [E59878]  
 Date: 09.03.2023 13:47:24 +05:30

(सेट VIII) Set VIII

अध्याय 3, 4, 5, 6 और 7 के विस्फोटकों की विधि का प्रयोग हेतु रखने के लिए प्रत्येक वर्ग 1, 2, अनुसूची 3 (क) के (ग) में सूचीबद्ध विस्फोटक नियंत्रक या विस्फोटक नियंत्रक द्वारा प्रदान किए जाने वाले अनुज्ञप्ति नं. F.AG/AF/22/589/F.09/23) का प्रयोग के लिए निम्नलिखित हैं।  
The following are the conditions of license number F.AG/AF/22/589/F.09/23) in process for sale or use, explosives of Class 1, 2, 3, 4, 5, 6 and 7 in a magazine in Form F.E-3 (articles 30) to (31) granted by Chief Controller of Explosives or Controller of Explosives.

- परिहार में किसी भी मात्रा में विस्फोटकों को सारा अनुज्ञापन योग्य शायदों में अधिक नहीं होनी।  
The quantity of explosives on the premises at any one time shall not exceed the licensable capacity.
- विस्फोटकों के भंडारण के लिए प्रयुक्त होने वाली मैगजीन अनुसूची 3 (क) और अनुसूची के उपबंधों में निर्दिष्ट सुरक्षा दूरी बनाए रखना होगा।  
The magazine used for storage of explosives shall maintain safety distance specified in Schedule III and annexure to the licence.
- मैगजीन का प्रयोग उन सभी विस्फोटकों के, जो इस अनुज्ञप्ति में निर्दिष्ट है, उसे करने के लिए और ऐसे रखे जाने से संबन्ध आकार या औजार या उपकरणों के रखे जाने के लिए ही किया जाएगा, अन्यथा नहीं।  
The magazine shall be used only for keeping all explosives specified in this licence and of receptacles for, or tools or implements for work connected with the keeping of such explosives.
- पैककों को खोलने का कार्य और विस्फोटकों को लौटाने तथा पैक करने का कार्य मैगजीन में नहीं किया जाएगा।  
The opening of packages and the weighing and packing of explosives shall not be carried on in the magazine.
- दो या दो से अधिक वर्णों के विस्फोटकों को, किन्हीं मैगजीन में रखे जाने की अनुज्ञा दी जा सकती है, मैगजीन में तभी रखे जाएंगे जब उनमें से प्रत्येक को, ऐसे पदार्थ या स्वरूप का कोई मध्यवर्ती विभाजक लगाकर या उनके बीच ऐसा मध्यवर्ती स्थान छोड़कर, परस्पर टाक कर दिया जाए कि किसी ऊर्ध्व से विस्फोटक में लगने वाली आग या होने वाला विस्फोट किसी अन्य वर्ण के विस्फोटक तक न पहुंच सके - परंतु -  
(क) 2 (नाइट्रेट योगिक), वर्ग 3 (नाइट्रो योगिक) के विभिन्न विस्फोटक, वर्ग 6 प्रथम प्राण के अंतर्गत आने वाले सुरक्षा फ्यूजों और वर्ग 6 प्राण 2 के अंतर्गत आनेवाले विस्फोटक प्रेरक फ्यूजों, किन्हीं कोई झूठा लोहा या इस्पात नहीं है, एक दूसरे के साथ बिना किसी मध्यवर्ती विभाजक या स्थान के रखे जा सकते हैं।  
(ख) वर्ग 3, प्राण 3 के अंतर्गत आनेवाले विस्फोटक प्रेरक अलग रखे जाएंगे।  
(घ) वर्ग 1 के अंतर्गत आने वाले बारूद को अलग रखा जाएगा।  
Two or more description of explosives which may be permitted to be kept in the magazine shall be kept only if they are separated from each other by an intervening partition of such substance or character, or by such intervening space, as will effectually prevent explosion or fire in the one communicating with the other. Provided that—  
(d) the various explosives of Class 2 (nitrate-mixture), Class 3 (nitro-compound), safety fuses belonging to Class 6 Division 1 and detonating fuses belonging in Class 6 Division 2 as do not contain any exposed iron or steel, may be kept with each other without any intervening partition or space.  
(e) Detonators belonging to Class 6 Division 3 shall be kept separately.  
(f) Gun powder belonging to Class 1 shall be kept separately.
- वर्ग 3 (नाइट्रो योगिक) के विस्फोटकों को, उनके विनिर्माण की तारीख से एक वर्ष बीत जाने के पश्चात सिवाय अनुज्ञापन प्राधिकारी की विशेष मंजूरी के मैगजीन में नहीं रखा जाएगा।  
Explosives of Class 3 (nitro compound) shall not be kept in the magazine after the expiration of one year from the date of their manufacture except with the special sanction of licensing authority.
- वर्ग 3 (नाइट्रो योगिक) के विस्फोटकों को, उनके विनिर्माण की तारीख से एक वर्ष बीत जाने के पश्चात मैगजीन में तभी रखा जाएगा जब कि किसी विस्फोटक नियंत्रक ने इसके लिए विशेष मंजूरी दे दी हो।  
(i) जब ऐसी मंजूरी दे दी गई हो तो प्रत्येक निरीक्षण पर किसी विस्फोटक नियंत्रक से ऐसा लिखित प्रमाणपत्र अभिप्राप्त कर लिया जाए जिसमें दी गई मंजूरी के अंतर्गत आनेवाली अवधि दर्शाई की गई हो और ऐसे प्रमाणपत्र के अनुज्ञापिधारी अपने पास रखेगा और मांग की जाने पर प्रस्तुत करेगा।  
(ii) जब कोई विस्फोटक मानक शुद्धता का न रह जाने के कारण या द्रवणीकरण या नाइट्रो ग्लाइसीरीन या द्रव नाइट्रो योगिक के निकल जाने के कारण मैगजीन में भण्डारित किए जाने के उपयुक्त नहीं रह जाता है तो अनुज्ञापिधारी अपने ही धर्म पर ऐसे विस्फोटक के निपटारे के लिए ऐसे निदेशों का अनुपालन करेगा जो मुख्य नियंत्रक या विस्फोटक नियंत्रक जारी करें।  
Explosives of Class 3 (nitro compound) shall not be kept in the magazine after the expiration of one year from the date of their manufacture except with the special sanction of the Controller of Explosives.  
(i) When such sanction has been given, a written certificate showing the period covered by the sanction shall be obtained from the Controller of Explosives at each inspection, and shall be kept by the licensee and produced on demand.  
(ii) When an explosive owing to its being no longer of standard purity or owing to signs of liquefaction or of exuded nitro-glycerin or liquid nitro-compound is no longer fit for storage in the magazine or store house the licensee shall comply, at his own expense, with such directions as to its disposal as the Chief Controller or Controller of Explosives may issue.
- मैगजीन के भीतरी भाग या उसमें लगी बेंचो, शेल्फों और उसकी फिटिंग का इस प्रकार सन्निर्माण किया जाएगा या उन्हें इस प्रकार अंतरित या अवतरित किया जाएगा कि विस्फोटक का किसी लोहे या इस्पात के साथ संपर्क रोका जा सके। भीतरी भाग में लगी बेंचो, शेल्फें और फिटिंग यथासंभव ग्रिट से मुक्त एवं साफ रखे जाएंगे तथा ऐसे विस्फोटक, जो जल से खतरनाक रूप में प्रभावित हो सकते हैं, इस बाबत सम्यक सावधानी बरती जाएगी कि वहां कोई जल मौजूद न रहे; परंतु किसी लोहे या इस्पात के खुले होने के विरुद्ध सावधानी से संबंधित इस शर्त का वह भाग ऐसे किसी भवन में बाधकर नहीं होगा जिसमें वर्ग 6 (गोला बारूद) के प्रथम के विस्फोटक से भिन्न कोई विस्फोटक रखा गया है।  
The interior of the magazine and the benches, shelves and fittings therein shall be so constructed or so lined or covered as to prevent the exposure of any iron or steel contact with the explosives. Such interior, benches, shelves and fittings shall so far as is reasonably practicable, be kept free from grit and shall otherwise be clean; and in the case of any explosives liable to be dangerously affected by water, due precautions shall be taken to exclude water there from; Provided that so much of this condition as relates to precautions against the exposure of any iron or steel shall not be obligatory in a building in which no explosive other than explosive of the 1st Division 6th (Ammunition) Class is kept.
- यदि तडित चालक का परीक्षण विस्फोटक नियंत्रक करता है तो अनुज्ञापिधारी ऐसे परीक्षण के लिए विहित फीस का संदाय करेगा यदि परीक्षण असमाधानकारी साबित होता है तो उतनी ही फीस अनुज्ञापिधारी द्वारा पश्चात्कर्त्त प्रत्येक परीक्षण के लिए तब तक दी जाती रहेगी जब तक कि परीक्षण अधिकारी तडित चालक को समाधानप्रद घोषित नहीं कर देता; परंतु किसी एक परीक्षण के लिए देय फीस किसी एक दिन के दौरान किसी चालक के लिए गए सभी परीक्षणों के लिए प्रभावी होगा; परंतु यह और कि यदि दो या अधिक तडित चालक एक ही मैगजीन से संबद्ध हैं तो ऐसे सभी चालकों के परीक्षण के लिए फीस ऐसी किसी फीस से अधिक नहीं होगी जो किसी एक तडित चालक के परीक्षण के लिए हर स्थिति में विहित की गई है।  
If the lighting conductor is tested by the Controller of Explosives, the licensee shall pay the fees prescribed for test. In the even of the test proving unsatisfactory, the same fees shall be payable by the licensee for each subsequent test until the lighting conductor is passed by the testing officer as satisfactory; Provided that the fees payable for a single test shall be charged for all tests made on a conductor during any one day;  
Provided further that where two or more lighting conductors are attached to one and the same magazine, the fee for the testing of all such conductors shall not exceed the fee prescribed in this condition for testing a single lighting conductor.
- उपयुक्त तथा जेब रहित कार्यकरण वस्तु, उपयुक्त जूतों के प्रयोग द्वारा तथा तलाशी लेकर या अन्यथा अथवा ऐसे किन्हीं साधनों द्वारा इस बाबत सम्यक उपबंध किया जाएगा कि फैक्ट्री परिसर में अग्नि, दियारालाई अथवा ऐसी कोई वस्तुएं या पदार्थ, जिससे विस्फोट हो सकता है या आग लग सकती हो, किन्तु इस शर्त के कारण ऐसी संरचना, स्थिति या स्वरूप में किसी कृत्रिम वस्ती का प्रवेश वर्जित नहीं है जिससे आग लगने या विस्फोट होने का खतरा न हो; परंतु इस शर्त का वह भाग, जो लोहे या इस्पात के अपवर्जन को लागू होता है, ऐसे किसी भवन के संबंध में बाध्य कर नहीं होगा जिससे भिन्न कोई विस्फोटक नहीं रखा गया है।  
Due provisions shall be made, by the use of suitable working clothes without pockets, suitable shoes and by searching or otherwise or by such means, for preventing the introduction into danger area of the factory premises of fire, Lucifer matches or any substance or article likely to cause explosion or fire, but this condition shall not prevent the introduction of an artificial light of such construction, position or character as not to cause any danger of fire or explosion; Provided that so much of this condition as applies to the exclusion of iron or steel, shall not be obligatory in a building in which no explosive other than an explosive of the 1st Division of the 6th (Ammunition) Class is kept.



**Form DE-2**  
(See rule 113 of the Explosives Rules, 2008)  
(Distance Form to be attached to the licence)

Safety distances required to be kept clear around magazine for high explosives or fire works or factory licence number  
E/HQ/MP/22/380(E59878) in form I.E-3 granted to M/s. Ram Raja Enterprises, Shri Ram Niwas, Mau Naka, Madhya Pradesh.

Type of Structure(s)	Safety distances meters	
	M	UM
<b>Inside Safety Distances(ISD)</b>		
1 Room or Workshop used in Connection with the Magazine	37	55
2 Any other Explosives Magazine or store House or Factory of the Applicant		
3 Magazine Office		
<b>Middle Safety Distances(MSD)</b>		
4 Magazine Keeper's or Chowkidar's Dwelling house		
5 Railway including Minerals and Private Railways		
6 Canal (in active use) or other navigable water		
7 Dock or Pier or Jetty		
8 Public Highway or Public Road		152
9 Private Road which is PRINCIPAL means of access to a Temple, Mosque, Church, Gurudwara or other places of worships, Hospital, College, School or Factory		
10 River Embankment or Sea Embankment or Public Well		
11 Reservoir or Bounded tank/rope way		
12 Windmill or Solar panel for Power Generation		
<b>Outside Safety Distances(OSD)</b>		
13 Dwelling House		
14 Govt. and Public Building		
15 Temple, Mosque, Church or Gurudwara or other Places of Worships		
16 Shops, Market place, Public recreation and Sports Ground, College, School, Hospital, Theater, Cinema or other Building where the public are accustomed to assemble		
17 Factory		
18 Buildings or Works used for the Storage in Bulk of Petroleum, Spirit, gas, or other inflammable or hazardous substances		304
19 Building or Works used for Storage and Manufacture of Explosives or of articles which contain Explosives		
20 Aerodrome		
21 Furnace, Kiln or Chimney		
22 Quarry or mine pit head		
23 Power House or Electric Substation		
24 Wireless Station		
25 Warehouse or other Storage Building		
26 Any other Protected works		
<b>Overhead Electric lines</b>		
27 Electric Power over head Transmission Lines above 440V		90
28 Electric Power over head Transmission Lines upto 440V		15

The Date : 07/12/2011

For Chief Controller of Explosives

**Amendments :**

- Change in Authorized Signatory/Occupier/Partners/Directors dated : 27/06/2012
- Change in Authorized Signatory/Occupier/Partners/Directors dated : 09/05/2014

**Transfers :**

- Change in Licensee Name/Address/Status dated : 25/04/2019

**Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.**

23/03/2022, 20:41

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 <p>भारत सरकार Govt. of India गणराज्य भारत Ministry of Labour &amp; Employment सामान्य श्रम और रोजगार Directorate General of Mines Safety</p> 	
Office Address: GH-705, Deen Dyal Nagar, Gole KA Mandi, Gwalior 474005 (MP) 474005, E-mail : nz.gwfrdgrms@gmail.com, Phone No. 0751-2472545	
NO. 517009   NZ   Gwalior Region   Permission U/R 34(4)   MMR, 1961   2022   237668	Gwalior, dated

प्रेषक/ From,

Director of Mines Safety,  
Gwalior Region, Gwalior.

सेवा मे / To,

Shri Vishal Gupta, Mine Owner,  
Bhojpura Stone Mine (Khasra No.4, Area -2.00 Hectares)  
(LIN No. 1-9963-8942-9 Mine code-517009) R/o 117/4, Civil Line, Jhansi,  
District- Jhansi, Uttar Pradesh State.

**विषय/Subject:-** Permission under Regulation 34(4) of the Metalliferous Mines Regulations, 1961, to permit Shri Varala Prudvi Kumar, holder of Second Class Manager's Certificate (Restricted to mines having opencast workings only) of Competency (Certificate No. SMR-E/7451 dated 08.02.2022) to work as Manager for more than one mine i.e. namely at (i) Bhojpura Stone Mine (Khasra No.4, Area -2.00 Hectares) (LIN No. 1-9963-8942-9 Mine code-517009) of Shri Vishal Gupta, (ii) Bhojpura Stone Mine (Khasra No.3/2, Area -2.00 Hectares) (LIN No. 1-5739-4563-4 Mine code-517008) of Shri Vishal Gupta, (iii) Bhojpura Stone Mine (Khasra No.4 & 6, Area -2.50 Hectares) (LIN No. 1-2364-8078-9 Mine code-517010) of M/s Jai Sriram Stone crusher (Proprietor Shri Vishal Gupta) and at (iv) Bhojpura Stone Mine (Khasra No.3/1/3 & 5/1/2, Area -1.6820 Hectares) (LIN No. 1-1707-3057-2 Mine code-517143) of M/s Jai Sriram Stone crusher (Proprietor Shri Vishal Gupta), situated at Village- Bhojpura, Tehsil- Orchha, District- Tikamgarh, Madhya Pradesh State.

महोदय /Dear sir,

Please refer to your online application vide ID No.237668 dated 14.03.2022 on the above Subject. In view of what has been stated in application, I, in exercise of the powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under the Provisions of Regulation 34(4) of the Metalliferous Mines Regulations, 1961 and by virtue of the authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 6(1) of the Mines Act, 1952, do hereby, Permit Shri Varala Prudvi Kumar, holder of Second Class Manager's Certificate (Restricted to mines having opencast workings only) of Competency (Certificate No. SMR-E/7451 dated 08.02.2022) to work as Manager for more than one mine i.e. namely at (i) Bhojpura Stone Mine (Khasra No.4, Area -2.00 Hectares) (LIN No. 1-9963-8942-9 Mine code-517009) of Shri Vishal Gupta, (ii) Bhojpura Stone Mine (Khasra No.3/2, Area -2.00 Hectares) (LIN No. 1-5739-4563-4 Mine code-517008) of Shri Vishal Gupta, (iii) Bhojpura Stone Mine (Khasra No.4 & 6, Area -2.50 Hectares) (LIN No. 1-2364-8078-9 Mine code-517010) of M/s Jai Sriram Stone crusher (Proprietor Shri Vishal Gupta) and at (iv) Bhojpura Stone Mine (Khasra No.3/1/3 & 5/1/2, Area -1.6820 Hectares) (LIN No. 1-1707-3057-2 Mine code-517143) of M/s Jai Sriram Stone crusher (Proprietor Shri Vishal Gupta), situated at Village- Bhojpura, Tehsil- Orchha, District- Tikamgarh, Madhya Pradesh State, for a period of one year i.e. up to 22.03.2023, subject to the strict compliance of following conditions:

- 1.0 Manager shall not take up any appointment in any capacity whatsoever in any other mine.
- 2.0 Manager shall ensure daily personal supervision of mines by Officials at respective mines.
- 3.0 The owners shall ensure that the manager is provided with a suitable mode of conveyance to ensure effective control and supervision at both the mines.
- 4.0 Underground workings shall not be made.
- 5.0 The average daily employment at both the mines shall not exceed 100 in all, for all mines taken together.
- 6.0 Work in the mines shall be done during day light hours only.

<https://approval-permission-dgms.gov.in/PermissionExemptionRelaxation/PEREmailCorrespondence/Draft?q=tTqHm%2be7ToZUGf0XPYtqQ%3...>

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- 7.0 No working shall be extended within 7.5 m from lease hold boundary of the mine.
- 8.0 Means of communication shall be provided at all of the mines for proper communication amongst personnel of the mines.
- 9.0 Ore dressing/handling/processing plant is not attached with any of the mines.
- 10.0 A Mining Mate shall exercise personal supervision of operations connected with mining.
- 11.0 A blaster duly appointed by the owner shall conduct blasting operations as required by the provisions of Regulation 160 of the Metalliferous Mines Regulations, 1961.
- 12.0 Blaster employed in the mine shall record, the quantity of the explosive taken, used and return, in a bound paged book kept for the purpose as required under Regulation 169(b) of the Metalliferous Mines Regulations, 1961.
- 13.0 12.0 The provisions of Regulation 164(1), 164(1-A)(a, b &c), 164(1-B)(a) and 164(2) of the Metalliferous Mines Regulations, 1961 shall be strictly complied with.
- 14.0 This authorisation is valid as long as the adequate supervision as mentioned in the application is ensured at each mine.
- 15.0 Where by reason of absence or for any other reason, the manager is unable to exercise daily personal supervision or is unable to perform his duties under the Act or these regulations, or orders made there under, the owner, agent or manager shall authorise in writing a person whom he considers competent to act as manager of the mine provided that such person holds a Manager's or Forman's Certificate and if no such qualified person is available, the mine workings shall be kept suspended during such absence of the Manager. Attention is drawn to Regulation 34(7)(a) and (b) of the Metalliferous Mines Regulations, 1961 in respect of the period of authorization permitted, intimation of authorization to Director General of Mines Safety, Dhanbad and the undersigned etc.
- 16.0 The above authorization shall stand cancelled as soon as the person to whom it is being granted leaves the service at the mines under reference.
- 17.0 Intimation about the termination of manager as a result of his Transfer/Termination of Service/ Resignation shall be submitted in Form I of the First Schedule immediately.
- 18.0 If at any time any one of the conditions, subject to which this authorization has been granted, is violated or not complied with, this authorization shall be deemed to have revoked with immediate effect.
- 19.0 This authorisation is being granted without prejudice to any other statutory provisions, which may be or may become applicable at any time.
- 20.0 This authorisation may be amended, modified or withdrawn at any time if considered necessary in the interest of safety

भवदीय / Your Faithfully



(एन नागेस्वर राव / NAGESWARA RAO N)

खान सुरक्षा निदेशक / DIRECTOR OF MINES SAFETY,

ग्वालियर क्षेत्र, ग्वालियर / GWALIOR REGION, GWALIOR

Copy for information to Shri Varala Prudvi Kumar, manager of Bhojpura Stone Mine (Khasra No.4, Area -2.00 Hectares) (LIN No. 1-9963-8942-9 Mine code-517009) of Shri Vishal Gupta, R/o- 5-4-84, Mustafa Nagar Parshi Bandam, Khammam, District- Khammam, Telengana State-507001.



(एन नागेस्वर राव / NAGESWARA RAO N)

 भारत सरकार Govt. of India कर्म एवं रोजगार विभाग Ministry of Labour & Employment रक्षा सुरक्षा महाविभाग Directorate-General of Mines Safety	

प्रेषक / From :  
 Director of Mines Safety  
 Gwalior Region, Gwalior.

सेवा में / To :

1. Shri Vishal Gupta, Mine owner,  
 Pratappura stone Mine (Khasra No. 267/2, area 1.800 ha),  
 R/o-117/4, Civil Line, Jhansi,  
 District-Jhansi, Uttar Pradesh.
2. Shri Vishal Gupta, Mine owner,  
 Pratappura Stone Mine (Khasra No. 267/1/1, 268/2, 269/2, area 2.00 ha),  
 R/o-94/11, Civil Line Jhansi,  
 District-Jhansi, Uttar Pradesh.  
 &
3. Shri Kailash Narayan Gupta, Mine Owner,  
 Pratappura stone Mine (Khasra No. 1/1, area 1.500 ha),  
 R/o-69, Kariappa marg , lalit road, Jhansi,  
 District- Jhansi, Uttar Pradesh State.

विषय: Permission under Regulation 34(4) of the Metalliferous Mines Regulations, 1961 to permit Shri Dave Shashank Dayanand, holder of Second Class Manager's certificate of Competency to work as Manager for more than one mine namely (i) Pratappura stone Mine (Khasra No. 267/2, area 1.800 ha) of Shri Vishal Gupta, (ii) Pratappura Stone Mine (Khasra No. 267/1/1, 268/2, 269/2, area 2.00 ha) of Shri Vishal Gupta and (iii) Pratappura Stone Mine (Khasra No.1/1, area 01.500 ha) of Shri Kailash Narayan Gupta.

महोदय /Dear sir,

Please refer to your online application No. 261835, dated 04.01.2024 on the above-mentioned subject. The matter has since been examined in the light of what has been stated in your application under reference along with enclosures.

I, in exercise of the powers conferred on the Chief Inspector of Mines under the Provisions of Regulation 34(4) of the Metalliferous Mines Regulations, 1961 and by virtue of the authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Section 6(1) of the Mines Act, 1952, do hereby Permit Shri Dave Shashank Dayanand, holder of Second Class Manager's certificate of Competency to work as Manager for more than one mine namely (i) Pratappura stone Mine (Khasra No. 267/2, area 1.800 ha, LIN-1-6226-8176-8, Mine code-517003) of Shri Vishal Gupta, (ii) Pratappura Stone Mine (Khasra No. 267/1/1, 268/2, 269/2, area 2.00 ha, LIN-1-1256-9027-0, Mine code-517004) of Shri Vishal Gupta and (iii) Pratappura Stone Mine (Khasra No.1/1, area 01.500 ha, LIN-2-6921-1598-7, Mine code-5110881) of Shri Kailash Narayan Gupta situated at Village-Pratappura, Tehsil-Orchha, District-Niwari, Madhya Pradesh, subject to the following conditions being strictly complied with:-

1. Manager shall not take up any appointment in any capacity whatsoever in another mine.
2. No working shall be extended below ground in the mines.
3. No working shall be made or extended within 45m of any building /structures/railway of permanent nature, not belonging to owner of the mine without permission in writing from this Directorate under Regulations 109 of the Metalliferous Mines Regulations, 1961.
4. No deep hole blasting shall be conducted in this mine without obtaining express permission in writing from this Directorate.
5. No blasting shall be done within 100m of any dwellings not belonging to the owner of the mine. Provisions of Regulation 164 of the Metalliferous Mines Regulations, 1961 shall be complied with strictly when blasting is conducted beyond 100m but within 300m of any structure not belonging to owner of the mine.
6. The provisions of Regulation 164(1-A) (c) and 164(1-B) (a) shall be strictly complied with.
7. Daily personal supervision shall be exercised by the manager at each mine.
8. The manager shall not allow any person for employment in the mine unless such persons has been imparted In vocational training as required under Rule 6 to 9 and on the job training(s) as required under Rule 12 to 15 of the Mines Vocational Training Rules, 1966.
9. Adequate Mining mates shall be appointed in each mine for supervision of the workings.

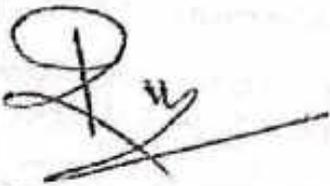
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10. Every competent person in the mine shall be provided under dated receipt an authorization for which he has been employed along with certified copy of the portion of this permission and other statutory Provisions related to him as required under Regulation 39(2) of Metalliferous Mines Regulations, 1961.
11. Mine Management shall also ensure the following:
- Rule 29B of the Mines Rules, 1955: Initial and Periodical medical examination of every person employed in the mine.
  - Rule 77-A of the Mines Rules, 1955: Photo identity card to every person employed in the mine.
  - Rule 77 and 78 of the Mines Rules, 1955 read with DGMS Cir No. 01 of 2017: Maintain form A, B, D and E registers.
12. All operations carried out in connection with the mine shall be conducted in accordance with the provisions of The Mines Act, 1952 and of the regulations, rules, bye-laws and order made there under.
13. Airborne dust survey as provided in Regulation 124(3)(a) shall be done to ascertain the concentration of respirable dust in the air and also to know the percentage of free silica in the dust generated at the mine.
14. All drills if used, shall be provided with wet drilling arrangement or with a device suitable for the purpose, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling and it shall be maintained in efficient working order. Only wet drilling/cutting shall be done in the mine.
15. On or before the 20<sup>th</sup> day of February in every year, Owner/Agent/Manager shall submit Annual Return in respect of the preceding calendar year Online through ShramSuvidha Portal <https://shramsuvdha.gov.in>.
16. All applications for permissions as required under the Mines Act, 1952 and its subordinate legislation shall be submitted online through website- dgms.gov.in.
17. The Mine shall not be worked in absence of Manager. Above permission shall stand cancelled as soon as the person, to whom it is being granted, leaves the services of the mine under reference. However, the manager shall not vacate his office without giving due notice in writing to the owner of agent at least 30 days before the day on which he wishes to vacate his office. A copy of such notice shall be submitted to the Director of Mines Safety, Gwalior Region.
18. The manager shall be provided with suitable means of communication and transportation to exercise daily personal supervision in each mine.
19. All works in the mine shall be carried out in day light hours only.
20. Where by reason of absence or for any other reason the manager is unable to exercise daily personal supervision, a person holding a valid Second Class's or manager's Certificate shall be authorized to act as manager of the mine in compliance with Regulations 34(7) (1) of the Metalliferous Mines Regulations, 1961 and if no such qualified person is available, the Mine workings should be kept suspended during such absence of manager. Attention is drawn to Regulation 34(7)(1) and (b) of the Metalliferous Mines Regulations, 1961 in respect of the period of authorization permitted and intimation of the authorization to the Directorate General of Mines Safety, Dhanabad and the Director of Mines Safety, Gwalior Region etc.
21. Notwithstanding anything contained above, the authorization may be withdrawn at any time as provided in the aforesaid Regulation.
22. If at any time any of the conditions subject to which this authorization has been granted is violated or not complied with, this authorization shall be deemed to have been revoked with immediate effect.
23. This authorization is being granted without prejudice to any other statutory provisions, which may be or may become applicable at any time.
24. This authorization may be amended, modified or withdrawn at any time if considered necessary in the interest of safety.
25. This authorization will remain valid for a period up to 15.01.2025.

भवदीय



(कर्म देव राम)

खान सुरक्षा निदेशक,

ग्वालियर क्षेत्र, ग्वालियर।

04/21/2020

Email Letter

Letter No

517003|NZ|Gwalior Region|Perm|2020|5964|PL\_Letter\_106(6)(b) 2nd class with deep hole up to 100mm of  
MMR |2

सर्वोच्च शासक  
Govt. of India  
सर्वोच्च शासक  
Ministry of Labour & Employment  
सर्वोच्च शासक  
Directorate-General of Mines Safety



Office Address: GH-705, Deen Dayal Nagar, Gole Ka Mandir, Gwalior 474005 (MP) 474005, E-mail : nz.gwirdgms@gmail.com, Phone  
No. 0751-2472545

NO: 517003|NZ|Gwalior Region|Perm 106(2)(b) with deep hole|MMR, 1961/2020|5964 Gwalior, dated 14.08.2020

प्रेषक / From :

खान सुरक्षा निदेशक / Director of Mines Safety,

ग्वालियर क्षेत्र, ग्वालियर/ Gwalior Region, Gwalior.

सेवा मे / To :

Shri Vishal Gupta, Proprietor

Bhojpura Stone Mine (Khasra No.4 &amp; 6, Area 2.500 hectares),

M/s Jai Shree Ram Stone Crusher,

R/o-117/4, Civil Line, Jhansi,

DistRICT: Jhansi, utterpradesh state.

विषय/ Subject: Conditions governing to use Heavy Earth Moving Machinery (HEMM's) for digging excavation and removal of overburden and ore body in conjunction with deep hole drilling & blasing (up to 100mm blast hole diameter) under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 Bhojpura Stone Mine (Khasra No.4 & 6 Area-2.500 Hectares), (LIN-1236480789, Mine Code- 517010) M/s Jai Shree Ram Stone Crusher (Shri Vishal Gupta, Proprietor), located at Bhojpura village, Orchha tehsil, Tikamgarh district of Madhya Pradesh state.

महोदय /Dear sir,

महोदय / Dear sir, Please refer to your online application submitted vide ID:128998 dated 05.08.2020 on above mentioned subject along with Surface plan vide plan No. BHOJPURA/ DEV/ 106/ C-711/ 2020 dated 16.07.2020, enclosed therewith. The matter has since been examined in the light of what has been stated in application. In exercise of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under the provisions of Regulations 106(2)(b) of the Metalliferous Mines Regulations, 1961 and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Section 6(1) of the Mines Act, 1952, I, hereby specify the following conditions governing to use Heavy Earth Moving Machinery (HEMM's) for digging, excavation and removal of overburden and ore body in conjunction with deep hole drilling & blasing (up to 100mm blast hole diameter) under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 and to form bench for removal of overburden and orebody in the area marked as I-2-3-4-5-1 in red colour as shown on the plan No. BHOJPURA/ DEV/ 106/ C-711/ 2020 dated 16.07.2020, at Bhojpura Stone Mine ( Khasra No.4 & 6 Area: 2.500 Hectares).

approval-permission-dgms.gov.in/PermissionExemptionRelaxation/PEREmailCorrespondence/Draft?q=5s4xr2AAFFZLoZ7Qiqy96w%3d%3d

Email



(एन नागेश्वर राव / NAGESWARA RAO N)

खान सुरक्षा निदेशक / DIRECTOR OF MINES SAFETY,

ग्वालियर क्षेत्र, ग्वालियर / GWALIOR REGION, GWALIOR

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8/21/2020

Email

Email

**Email-Letter**

Letter No

517003|NZ|Gwalior Region|Perm|2020|5962|PL\_Letter\_106(6)(b) 2nd class with deep hole up to 100mm of MMR |2

BHOJPURA	
[REDACTED]	
Office Address: GH-705, Deen Dayal Nagar, Gole Ka Mandir, Gwalior 474005 (MP) 474005, E-mail : nz.gwlrddgms@gmail.com, Phone No. 0751-2472545	
NO: 517003  NZ  Gwalior Region  Perm 106(2)(b) with deep hole  MMR,1961./ 2020  5962	Gwalior, dated 14.08.2020

प्रेषक / From :

खान सुरक्षा निदेशक / Director of Mines Safety,

ग्वालियर क्षेत्र, ग्वालियर/ Gwalior Region, Gwalior.

सेवा मे / To :

Shri Vishal Gupta, Proprietor

Bhojpura Stone Mine (Khasra No.3/1/3 &amp; 5/1/2, Area 1.6820 hectares)

M/s Jai Shriram Stone Crusher,

R/o -117/4, Civil Line, Jhansi,

District: Jhansi, Uttarpradesh state.

**विषय/ Subject:** Conditions governing to use Heavy Earth Moving Machinery (HEMM's) for digging, excavation and removal of overburden and ore body in conjunction with deep hole drilling & blasing (up to 100mm blast hole diameter) under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 at Bhojpura Stone Mine (Khasra No.3/1/3 & 5/1/2 Area-1.6820 Hectares), (LIN-1170730572, Mine Code-517143) of M/s Jai Shriram Stone Crusher (Shri Vishal Gupta, Proprietor), located at Bhojpura village, Orchha tehsil, Tikamgarh district of Madhya Pradesh state.

महोदय / Dear sir,

Please refer to your online application submitted vide ID: ID:128997 dated 05.08.2020 on the above mentioned subject along with Surface plan vide plan No. BHOJPURA/ JAY/ 106/ C-712/ 2020 dated 16.07.2020, enclosed therewith.

The matter has since been examined in the light of what has been stated in your application. In exercise of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under the provisions of Regulations 106(2)(b) of the Metalliferous Mines Regulations, 1961 and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Section 6(1) of the Mines Act, 1952, I, hereby specify the following conditions governing to use Heavy Earth Moving Machinery (HEMM's) for digging, excavation and removal of overburden and ore body in conjunction with deep hole drilling & blasing (up to 100mm blast hole diameter) under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 and to form benches in overburden and orebody in the area marked



(एन नागेश्वर राव / NAGESWARA RAO N)

खान सुरक्षा निदेशक / DIRECTOR OF MINES SAFETY,

ग्वालियर क्षेत्र, ग्वालियर / GWALIOR REGION, GWALIOR

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Email Letter

Letter No  
517003[NZ]Gwalior Region]Perm]2020]5960]PL\_Letter\_106(6)(b) 2nd class with deep hole up to 100mm of  
MMR ]2

सर्वत राजसत  
Govt. of India  
सत तत ततसत ततसत  
Ministry of Labour & Employment  
सत ततत तततततततत  
Directorate-General of Mines Safety



Office Address: GH-705, Deen Dayal Nagar, Gole Ka Mandir, Gwalior 474005 (MP) 474005, E-mail : nz.gwlrldgms@gmail.com, Phone  
No. 0751-2472545

Gwalior, dated 11.08.2020

NO: 517003] NZ] Gwalior Region] Perm 106(2)(b) with deep hole] MMR, 1961/ 2020] 5960

प्रेषक / From :

खान सुरक्षा निदेशक / Director of Mines Safety,  
ग्वालियर क्षेत्र, ग्वालियर/ Gwalior Region, Gwalior.

सेवा मे / To :

Shri Vishal Gupta, Mine Owner  
Bhojpura Stone Mine (Khasra No.3/2, Area 2.00 hectares),  
R/o- 117/4, Civil Line, Jhansi  
District: Jhansi, Utterpradesh state.

**विषय/ Subject:** Conditions governing to use Heavy Earth Moving Machinery (HEMM's) for digging, excavation and removal of overburden and ore body in conjunction with deep hole drilling & blasing (up to 100mm blast hole diameter) under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 at Bhojpura Stone Mine (Khasra No.3/2 Area-2.00 Hectares), of Shri Vishal Gupta, (LIN-1573945634, Mine Code- 517008), located at Bhojpura village, Orchha tehsil, Tikamgarh district of Madhya Pradesh state.

महोदय / Dear sir,

Please refer to your online application submitted vide ID: ID:128995 dated 05.06.2020 on the above mentioned subject along with Surface plan vide plan No. BHOJPURA/ VISHAL/ 106/ C-710/ 2020 dated:16.07.2020, enclosed therewith.

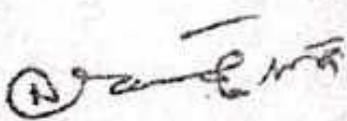
The matter has since been examined in the light of what has been stated in your application. In exercise of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under the provisions of Regulations 106(2)(b) of the Metalliferous Mines Regulations, 1961 and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Section 6(1) of the Mines Act, 1952, I, hereby specify the following conditions governing to use Heavy Earth Moving Machinery (HEMM's) for digging, excavation and removal of overburden and ore body in conjunction with deep hole drilling & blasing (up to 100mm blast hole diameter) under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 and to form benches in overburden and orebody in the area marked as 1-2-3-4-5-1 in red colour as shown on the plan No. BHOJPURA/ VISHAL/ 106/ C-710/ 2020 dated 16.07.2020, at Bhojpura Stone Mine ( Khasra No. 3/2 Area: 2.00 Hectares) of Shri Vishal Gupta, (LIN-

- iii. The design of blast for deep hole blasting shall be made by the manager of the mine in consultation with explosive manufacturer to get effective blast without misfire and blown through shots. The design of blast so framed shall be strictly followed at the mine during every blast.
- iv. Deep hole blasting shall be done under charge of a person having at least foreman certificate holder who keep all records of blast at the mine (eg. charge/hole, charge/round, delay sequence, fly rock distance, boulder size and throw etc.)
- v. Explosive shall be kept in magazine after obtaining license granted by Chief Controller of Explosive and adhere with the condition thereof.
- vi. When different type of explosives is used in single hole, the booster charge amount shall be compatible such that whole main charge shall be fired in a one single round easily.
- vii. Storage and mixing of ANFO shall strictly be done after obtaining respective license from competent authority as per Ammonium Nitrate Rules, 2012 and adhere with the condition stipulated thereof.

#### 22.0 Miscellaneous:

- i. No manual workers shall be employed on any bench where HEMM is deployed or on the next lower bench. Manual workers shall be employed only after withdrawal of HEMM and only at places where benches conform to the requirements of Regulation 106(1), 106(4) & 106(5) of the Metalliferous Mines Regulations, 1961.
- ii. No manual workers shall be employed in the vicinity of derrick crane, while in operation or of any other HEMM.
- iii. No manual workers shall be employed at the bottom of benches which do not conform to Regulation 106(2)(a) of the Metalliferous Mines Regulations, 1961, where drilling and blasting is done in stone.
- iv. A standard code of practice for loading and unloading places at the depot shall be made and implemented to prevent accident at loading and unloading point. Proper supervision shall be made at the loading and unloading point of the mine by authorised person.
- v. A standard code of practice for haul road maintenance shall be made at the mine from manager side which shall be implemented at the mine.
- vi. A standard code of practice for machine maintenance, machine operation and shifting of HEMMs shall be made and enforced at the mine.
- vii. All the conditions mentioned in Tech. Circular No.9 of 2008 and Circular No. 5 of 2010, shall be strictly complied with.
- viii. This Conditions governing is valid for a period of five (05) years from the date of issue of this letter.

भवदीय / Your Faithfully



9/17/2019

Email

## Email Letter

Letter No

517009[NZ]Gwalior Region|Perm|2019|2020|PL\_Letter\_106(6)(b) 2nd class with deep hole up to 100mm of MMR |2

NO: 517009[NZ]Gwalior Region|Perm|2019|2020

Dhanbad, Date: 17/07/2019

Shri Vishal Gupta, Owner

Bhojpura Stone Mine (Khasra No. <sup>04</sup>~~372~~, Area 2.00 hectares)

R/o-117/4 Civil Line,

Dist. Jhansi (UP)

Subject: Permission under Reg.106(2)(b) of the Metalliferous Mines Regulations, 1961 for deployment of Heavy Earth Moving Machinery for digging, excavation and removal of overburden and to conduct deep hole blasting at Bhojpura Stone (Crusher Use) Mine ( Khasra No. 4 Area-2.00 Hectares) of Shri Vishal Gupta.

Dear sir,

Please refer to Online Application ID: 52665 dated 18.04.2019 and plan No. BHOJPURA/VISHAL/106/C-315/2018 dated 28.09.2018, enclosed with the application on the above subject.

The matter has since been considered in the light of what has been stated in your application.

In exercise of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under the provisions of Regulations 106(2)(b) of the Metalliferous Mines Regulations, 1961 and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Section 6(1) of the Mines Act, 1952, you are hereby permitted to use Heavy Earth Moving Machinery for digging, excavation and removal of overburden and stone keeping high benches in the area marked as 1-2-3-4-1 in conjunction with deep hole drilling and blasting as shown on the Plan No.



conform to the requirements of Regulation 106(1), 106(4) & 106(5) of the Metalliferous Mines Regulations, 1961.

i No manual workers shall be employed in the vicinity of derrick crane, while in operation or of any other HEMM.

iii No manual workers shall be employed at the bottom of benches which do not conform to Regulation 106(2)(a), where drilling and blasting is done in stone.

iv A standard code of practice for loading and unloading places at the depot shall be made and implemented to prevent accident at loading and unloading point. Proper supervision shall be made at the loading and unloading point of the mine by authorised person.

v A standard code of practice for haul road maintenance shall be made at the mine from manager side which shall be implemented at the mine.

vi A standard code of practice for machine maintenance, machine operation and shifting of HEMMs shall be made and enforced at the mine.

All the conditions mentioned in Tech. Circular No.9 of 2008 and Circular No. 5 of 2010, shall be strictly complied with.

Your Faithfully

Umesh Prasad Singh (Director(Acting) - Gwalior Region)

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 भारत गणराज्य Govt. of India नारायण प्रशासन विभाग Ministry of Labour & Employment नारायण प्रशासन विभाग Directorate-General of Mines Safety	 Gwalior, dated 24.02.2024
NO: 517003/JG/Gwalior Region/Permission U/R 111(1)/MHR, 1961/2024/262560 Office Address: GH-205, Deen Dayal Nagar, Gole Ka Mandir, Gwalior 474005 (MP) 474005, E-mail : nz.gwirdgms@gmail.com, Phone No. 0751-2472545	

From:  
Director of Mines Safety,  
Gwalior Region, Gwalior.

To:  
Shri Vishal Gupta, Nominated Owner,  
Amalgamated Pratappura Stone Mine (Khasra No. 267/2, 267/1, 268/2 & 269/2, area; 03.800 ha),  
R/o-117/4, Civil Line, Jhansi,  
District-Jhansi, Uttar Pradesh.

Subject: Permission under Regulation 111(1) of the Metalliferous Mines Regulations, 1961 for change of mine boundary by amalgamating mine boundary of (i) Pratappura Stone Mine Khasra No. 267/2, area; 01.800 ha) of Shri Vishal Gupta and (ii) Pratappura Stone Mine (Khasra No. 267/1/1, 268/2 & 269/2, area; 02.00 ha) of Shri Vishal Gupta as single mine named as Amalgamated Pratappura Stone Mine (Khasra No. 267/2, 267/1, 268/2 & 269/2, area; 03.800 ha) of Shri Vishal Gupta.

Dear sir,

Please refer to your online application vide ID No. 262560, dated 29.01.2024 and offline letter No.nil dated 05.01.2024 enclosing therewith combined Plan vide No. PRATAPPURA/111/E-338/2024, dated 05.01.2024, showing the area of the mine lease to be amalgamated, on the above mentioned subject.

The matter has since been examined in light of what has been stated in your application.

In exercise of the powers conferred on the Chief Inspector of Mines under Regulation 111(1) of the Metalliferous Mines Regulations, 1961 and by virtue of the authorization granted to me by the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Section 6(1) of the Mines Act, 1952, I hereby permit you to change mine boundary by amalgamating mine boundary of (i) Pratappura Stone Mine Khasra No. 267/2, area; 01.800 ha) of Shri Vishal Gupta and (ii) Pratappura Stone Mine (Khasra No. 267/1/1, 268/2 & 269/2, area; 02.00 ha) of Shri Vishal Gupta as single mine named as Amalgamated Pratappura Stone Mine (Khasra No. 267/2, 267/1, 268/2 & 269/2, area; 03.800 ha) of Shri Vishal Gupta bounded by boundary pillars as A(25°24'58.55" North & 78°39'56.25" East)- B(25°24'54.10" North & 78°39'50.30" East)- C(25°25'51.20" North & 78°39'47.60" East)- D(25°24'53.80" North & 78°39'44.30" East)- E(25°25'55.60" North & 78°39'44.10" East)- F(25°24'57.70" North & 78°39'48.13" East)- G(25°24'58.94" North & 78°39'48.09" East)- H(25°24'58.94" North & 78°39'49.39" East)- I(25°25'00.66" North & 78°39'50.84" East)- J(25°24'59.44" North & 78°39'52.64" East)- K(25°25'00.34" North & 78°39'53.21" East)- A(25°24'58.55" North & 78°39'56.25" East) in red colour as shown on combined plan No. PRATAPPURA/111/E-338/2024, dated 05.01.2024, situated at Pratappura village, Orchha Tehsil, Niwari district of Madhya Pradesh state, subjected to the following conditions being strictly complied with:

1.0 The new mine boundary shall be marked on the surface plan of the mine and shall also be shown on all statutory plans maintained under Regulation 61 of the Metalliferous Mines Regulations, 1961 at Amalgamated Pratappura Stone Mine (Khasra No. 267/2, 267/1, 268/2 & 269/2, area; 03.800 ha) of Shri Vishal Gupta.

1.1 The coordinates of all important survey stations/change points shall be calculated correctly and shown on the statutory plans.

2.0 The plan showing the new boundary with coordinates of changed points duly signed by the Nominated owner, Manager, and Surveyor of the mines shall be submitted within seven days of the date of issue of this letter to this Directorate as required under the provision of Regulation 3(1) of the Metalliferous Mines Regulations, 1961.

3.0 No working shall be made within a distance of 7.5 m of the new/modified boundary of the mine.

4.0 Notice in Form I of the First Schedule with change in Name of Mine as Amalgamated Pratappura Stone Mine (Khasra No. 267/2, 267/1, 268/2 & 269/2, area; 03.800 ha) of Shri Vishal Gupta, shall be submitted within seven days of the issue of this letter.

5.0 Heavy Earth Moving Machinery shall not be deployed and no deep hole blasting shall be conducted in the mine without obtaining separate permission under Regulation 106 (2)(b) of the Metalliferous Mines Regulations, 1961 from this Directorate.

6.0 The quarrying operation in entire area within new mine boundary including at common boundary barrier shall conducted from top downwards and no men and machines shall be deployed at the bottom of high

7.0 No work shall be carried out within a distance of 60m from the water logged open cast workings in the same mine or of any adjoining mine unless it is dewater completely and have been examined physically and found free from accumulation of water or other liquid matter. No working shall be made on downwards of the water logged area unless it is dewater completely and have been examined physically and found free from accumulation of water or other liquid matter.

8.0 (a) No working shall be extended within 120m of boundary of the adjacent mines, if any. (b) Whenever the mine workings approach within 60 m of the common boundary of any mine, the provisions of DG's Circular No. 4 of 1971 shall be strictly complied with.

9.0 Whenever any unusual seepage of water observed in the mine, the working shall be stopped and informed to this Directorate.

10.0 (a) The opencast working shall not be extended within 45m of any public structure, village/basti/structures, public road, railways, or power transmission lines not belonging to the owner of the mine and within 45m of land acquired by the highway/railways, unless permission, as required under Regulation 109(1) of the Metalliferous Mines Regulations, 1961, is obtained from this Directorate.

(b) No blasting in the mine shall be carried out within 300m of Jhansi Khajoorah roads till such time the blasting incharge has ensured that no persons/vehicles passes on such roads during the time of blasting. For the purpose, drop bar barrier shall be provided on both side of such road at a distance of 300m from the place of firing of shots in the proposed limit of quarry and during blasting, guard shall be posted on the barrier and persons/vehicles shall not be allowed to pass on the siad road during blasting and till the time all clear after blasting is obtained.

11.0 Precautions stipulated under Regulation 164 of the Metalliferous Mines Regulations, 1961 shall be strictly followed.

12.0 Please note that this permission is subject to the following additional conditions:

12.1 In the event of any change in the circumstances connected with this permission which is likely to endanger the life of workmen employed in the mine or endanger the mine, mining operations for which this permission has been granted shall be stopped forthwith and intimation thereof sent to this Directorate. The said mining operations shall not be resumed without express and fresh permission in writing from this Directorate.

12.2 At any time any of the conditions subject to which this permission has been granted is violated or not complied with, this permission shall be deemed to have been revoked with immediate effect.

12.3 This permission is being issued specifically under the Regulations mentioned above and without prejudice to any other provisions of law, which may be or may become applicable at any time.

12.4 The above permission may be amended or withdrawn at any time if considered necessary in the interest of safety.

12.5 If at any time any one of the conditions subject to which this permission has been granted is violated or not complied with, this permission shall be deemed to have been revoked with immediate effect.

13.0 Subject to the above conditions, this permission shall remain valid upto Validity of the lease period of both the leases or validity/ existence of partnership deed whichever is earlier.

14.0 In case of break of partnership deed or non extension of lease period of any of the partner or mines are to be worked independently in respective lease area, the artificial barrier shall be consructed along the boundary of adjoining lease areas.

Your Faithfully



(कर्म देव राम)

खान सुरक्षा निदेशक,



भारत सरकार  
Govt of India  
कर्मचारी विभाग  
Ministry of Labour & Employment  
कर्मचारी विभाग  
Directorate-General of Mines Safety



NO: S17008/NZ/Gwalior Region/Permission U/R 111(1) MPR,1961/2024/262563

Office Address: G4-705, Deen Dayal Nagar, Gole Ka Mandir, Gwalior 474005 (MP) 474005, E-mail : nz.gwrdgms@gmail.com, Phone No. 0751-2472545

Gwalior, dated 20.02.2024

From:  
Director of Mines Safety,  
Gwalior Region, Gwalior.

To:  
Shri Vishal Gupta, Nominated Owner,  
Amalgamated Bhojपुरा Stone Mine (Khasra No. 3/1/1, 3/1/2/1, 3/2, 4, 6, 3/1/3 & 5/1/2, area; 07.214 ha),  
M/s Sriram Stone,  
R/o-117/4, Civil Line, Jhansi,  
District-Jhansi, Uttar Pradesh.

Subject: Permission under Regulation 111(1) of the Metalliferous Mines Regulations, 1961 for change of mine boundary by amalgamating mine boundary of (i) Bhojपुरा Stone Mine (Khasra No.3 /1/1 & 3/1/2/1, area; 01.032 ha) of M/s Sriram Stone(Proprietor: Shri Vishal Gupta), (ii) Bhojपुरा Stone Mine (Khasra No. 3/2, area; 02.00 ha) Shri Vishal Gupta, (iii) Bhojपुरा Stone Mine (Khasra No. 4 & 6, area; 02.50 ha) of M/s Jai Sriram Stone(Partner: Shri Vishal Gupta) and (iv) Bhojपुरा Stone Mine (Khasra No. 3/1/3 & 5/1/2, area; 01.682 ha) of M/s Jai Sriram Stone(Partner: Shri Vishal Gupta) as single mine named as Amalgamated Bhojपुरा Stone Mine (Khasra No. 3/1/1, 3/1/2/1, 3/2, 4, 6, 3/1/3 & 5/1/2, area; 07.214 ha) of M/s Sriram Stone (Nominated owner: Shri Vishal Gupta).

Dear sir,

Please refer to your online application vide ID No. 262563, dated 29.01.2024 and offline letter No.nil dated 05.01.2024 enclosing therewith combined Plan vide No. BHOJPURA/111/E-338/2024, dated 05.01.2024, showing the area of the mine lease to be amalgamated, on the above mentioned subject.

The matter has since been considered in the light of what has been stated in your application under reference and enclosures.

By virtue of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under the provisions of Regulations 111(1) of the Metalliferous Mines Regulations, 1961 and I, by virtue of authorization granted to me by the Chief Inspector of Mines under Section 6(1) of the Mines Act, 1952, I, hereby permit you to change mine boundary by amalgamating mine boundary of (i) Bhojपुरा Stone Mine (Khasra No.3 /1/1 & 3/1/2/1, area; 01.032 ha) of M/s Sriram Stone(Proprietor: Shri Vishal Gupta), (ii) Bhojपुरा Stone Mine (Khasra No. 3/2, area; 02.00 ha) of Shri Vishal Gupta, (iii) Bhojपुरा Stone Mine (Khasra No. 4 & 6, area; 02.50 ha) of M/s Jai Sriram Stone(Partner: Shri Vishal Gupta) and (iv) Bhojपुरा Stone Mine (Khasra No. 3/1/3 & 5/1/2, area; 01.682 ha) of M/s Jai Sriram Stone(Partner: Shri Vishal Gupta) into single mine named as Amalgamated Bhojपुरा Stone Mine (Khasra No. 3/1/1, 3/1/2/1, 3/2, 4, 6, 3/1/3 & 5/1/2, area; 07.214 ha) of M/s Sriram Stone (Nominated owner: Shri Vishal Gupta) bounded by boundary pillars marked on surface plan No BHOJPURA/111/E-338/2024, dated 05.01.2024, in red colour as S(25°25'06.12" North & 78°40'00.13" East)- T(25°25'07.52" North & 78°40'00.50" East)- U(25°25'08.51" North & 78°40'01.37" East)- V(25°25'09.71" North & 78°40'03.32" East)- A(25°25'09.69" North & 78°40'04.25" East)- B(25°25'06.19" North & 78°40'04.57" East)- C(25°25'05.80" North & 78°40'07.00" East)- D(25°25'03.10" North & 78°40'07.20" East)- E(25°25'03.40" North & 78°40'11.20" East)- F(25°25'04.80" North & 78°40'10.50" East)- G(25°25'04.70" North & 78°40'13.70" East)- H(25°25'02.40" North & 78°40'13.50" East)- I(25°25'02.30" North & 78°40'10.90" East)- J(25°25'00.30" North & 78°40'10.40" East)- K(25°24'59.25" North & 78°40'20.77" East)- L(25°24'55.58" North & 78°40'14.32" East)- M(25°24'57.23" North & 78°40'14.36" East)- N(25°24'57.50" North & 78°40'07.60" East)- O(25°24'59.90" North & 78°40'07.60" East)- P(25°25'02.00" North & 78°40'06.80" East)- Q(25°25'02.30" North & 78°39'59.30" East)- R(25°25'05.90" North & 78°39'59.30" East)- S(25°25'06.12" North & 78°40'00.13" East), situated at Bhojपुरा village, Orchha Tehsil, Niwari district of Madhya Pradesh state, subjected to the following conditions being strictly complied with:

- 1.0 The new mine boundary shall be marked on the surface plan of the mine and shall also be shown on all statutory plans maintained under Regulation 61 of the Metalliferous Mines Regulations, 1961 at Amalgamated Bhojपुरा Stone Mine (Khasra No. 3/1/1, 3/1/2/1, 3/2, 4, 6, 3/1/3 & 5/1/2, area; 07.214 ha) of M/s Jai Sriram Stone (Nominated owner: Shri Vishal Gupta).
- 1.1 The coordinates of all important survey stations/change points shall be calculated correctly and shown on the statutory plans.
- 2.0 The plan showing the new boundary with coordinates of changed points duly signed by the Nominated owner, Manager, and Surveyor of the mines shall be submitted within seven days of the date of issue of this letter to this Directorate as required under the provision of Regulation 3(1) of the Metalliferous Mines Regulations, 1961.
- 3.0 No working shall be made within a distance of 7.5 m of the new/modified boundary of the mine.

- 5.0 Heavy Earth Moving Machinery shall not be deployed and no deep hole blasting shall be conducted in the mine without obtaining separate permission under Regulation 106 (2)(b) of the Metalliferous Mines Regulations, 1961 from this Directorate.
- 6.0 The quarrying operation in entire area within new mine boundary including at common boundary barrier shall conducted from top downwards and no men and machines shall be deployed at the bottom of high bench if any.
- 7.0 No work shall be carried out within a distance of 60m from the water logged open cast workings in the same mine or of any adjoining mine unless it is dewater completely and have been examined physically and found free from accumulation of water or other liquid matter. No working shall be made on downwards in the water logged area unless it is dewater completely and have been examined physically and found free from accumulation of water or other liquid matter.
- 8.0 (a) No working shall be extended within 120m of boundary of the adjacent mines, if any. (b) Whenever the mine workings approach within 60 m of the common boundary of any mine, the provisions of DG's Circular No. 4 of 1971 shall be strictly complied with.
- 9.0 Whenever any unusual seepage of water observed in the mine, the working shall be stopped and informed to this Directorate.
- 10.0 (a) The opencast working shall not be extended within 45m of any public structure/village/basti/structures, public road, railways, or power transmission lines not belonging to the owner of mine and within 45m of land acquired by the highway/railways, unless permission, as required under Regulation 109(1) of the Metalliferous Mines Regulations, 1961, is obtained from this Directorate.
- (b) No blasting in the mine shall be carried out within 300m of public roads and Railways till such time blasting incharge has ensured that no persons/vehicles passes on such roads during the time of blasting. For the purpose, drop bar barrier shall be provided on both side of such road at a distance of 300m from the road. After the purpose of firing of shots in the proposed limit of quarry and during blasting, guard shall be posted on the barrier and no persons/vehicles shall not be allowed to pass on the road during blasting and till the time all clear for blasting is obtained.
- 11.0 Precautions stipulated under Regulation 164 of the Metalliferous Mines Regulations, 1961 shall be strictly followed.
- 12.0 Please note that this permission is subject to the following additional conditions:
- 12.1 In the event of any change in the circumstances connected with this permission which is likely to endanger the life of workmen employed in the mine or endanger the mine, mining operations for which permission has been granted shall be stopped forthwith and intimation thereof sent to this Directorate. The said mining operations shall not be resumed without express and fresh permission in writing from this Directorate.
- 12.2 At any time any of the conditions subject to which this permission has been granted is violated or not complied with, this permission shall be deemed to have been revoked with immediate effect.
- 12.3 This permission is being issued specifically under the Regulations mentioned above and without prejudice to any other provisions of law, which may be or may become applicable at any time.
- 12.4 The above permission may be amended or withdrawn at any time if considered necessary in the interest of safety.
- 12.5 If at any time any one of the conditions subject to which this permission has been granted is not complied with, this permission shall be deemed to have been revoked with immediate effect.

13.0 Subject to the above conditions, this permission shall remain valid upto Validity of the lease period of all the leases or validity/ existence of partnership deed whichever is earlier.

14.0 In case of break of partnership deed or non extension of lease period of any of the partner or mines are to be worked independently in respective lease area, the artificial barrier shall be constructed along the boundary of adjoining lease areas.

Your Faithfully



(कर्म देव राम )

खान सुरक्षा निदेशक,

ग्वालियर क्षेत्र, ग्वालियर ।

THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.



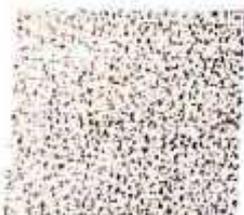
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Certificate No.	: IN-UP63064565854364U
Certificate Issued Date	: 11-Apr-2022 10:52 AM
Account Reference	: NEWIMPACC (SV) up14305204/ JHANSI SADAR/ UP-JHS
Unique Doc. Reference	: SUBIN-UPUP1430520417290187897654U
Purchased by	: MS JAI SHRIRAM STONE CRACER
Description of Document	: Article 5 Agreement or Memorandum of an agreement
Property Description	: Not Applicable
Consideration Price (Rs.)	:
First Party	: MS JAI SHRIRAM STONE CRACER
Second Party	: RAMRAJA INTERPRISES
Stamp Duty Paid By	: MS JAI SHRIRAM STONE CRACER
Stamp Duty Amount(Rs.)	: 50 (Fifty only)



Please visit the website for this file



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## AGREEMENT OF CONTRACT FOR BLASTING

This agreement of contract is made this the 11.04.2022 by and between **M/s Jai Shree Ram Stone Crusschers** represented by its authorized signatory Prop. **Sh. Vishal Gupta S/o Sh. Girdhari Lal Ji Gupta** Age:- 42 yrs , Pan no.- **AAAIFJ8072B** of above firm having its registered office at 117/4, Civil lines, Teh. & Distt. Jhansi (U.P.) Hereinafter called and referred to as the first party (which expression shall unless excluded by or repugnant to the context, be deemed to mean its successor and assigns) of the one part.

AND

**M/s Ramraja Enterprises**, mau naka, Tikamgarh(M.P.) represented by its proprietor Mr. Rohit Vyas having its office at M/s Ramraja Enterprises, Shri ram niwas, mau naka, Tikamgarh(M.P.). Hereinafter called and referred to as the second party (which expression shall unless excluded by or repugnant to the context, be deemed to mean its successor and assigns) of the other part.

WHEREAS the first party is having stone open cast mines at **Khasra No. 04 and 06 Gram Bhojpura, Teh-Orcha, Distt, Niwari(M.P.)** measuring area 2.5 Hectares Lease valid 19.06.2030. The mines is leased from the government of M.P. First party approached the second party for rendering them the services of blasting as and when required during the process of excavation of mines.

WHEREAS the second party holds the license to posses and use of Explosive inform 22(LE-3) as per Indian explosives rules 2008 amended subsequently (see rule 107) bearing license no. **(1). E/HQ/MP/22/263(E35307) (2). E/HQ/MP/22/35(E606) (3). E/HQ/MP/22/261(E35299) (4). E/HQ/MP/22/380(E59878)** and it has been renewed up to 31.03.2023 by the Deputy Chief Controller of Explosives, Bhopal(M.P.).

WHEREAS the license is deemed to be in force under the rule 112(3) of Explosives rules 2008 which read as "Every application of the renewal of license shall be make so as to reach the licensing authority or the authority empowered to renewal the license at least 30 days before the date on which the license expires, and if the application is so made, the license shall be deemed to be in force until such date as the licensing authority renews the license or until an intimation that the renewal of license is refused, has been communicated to the applicant".

WHEREAS the second party confirm that he has not received or has been communication intimation for refuse of renewal of license from the department of explosives, as such, the license stands valid for the period up to March ,2022/2023 subjected to refused for renewal of license from the department of explosives.

WHEREAS the second party holds the out the operations from its licensed magazine located at Village gudrai(Orcha) tehsil Orcha Distt Niwari(M.P.) and at village Badmadai Teh & Distt Tikamgarh(MP).

WHEREAS the second party will carry out the blasting operations in the area earmarked by first party or authorized officials at mines village Gram bhojpura Quarry M/s Jai Shri Ram Stone Crusschers however

foreman certificate or the mines mate, authorized blaster holder of license for blasting in form L.F.-10 (from explosives dept.) or such competent for blasting purpose.

WHEREAS the first and second party had not been the convicted and sentenced for any offences and not ordered to execute under chapter VII of the code of criminal procedure, 1973 abound of keeping peace or for good behavior.

WHEREAS the second party will comply with all the rules and regulations as application as per the laws of land whether it is central, state, provincial, local municipal or imposed by any District/local authorities for the activities stated above.

WHEREAS the second party will maintain/submit all statutory returns as application or as would be applicable.

WHEREAS the second party will be responsible for the insurance of their product, magazine and their licensed road van during handling and transportation. The mode of payment shall be cash/advance.

WHEREAS any changes or modification in the agreement will be signed by authorized persons of both the parties and will be recorded in writing. This will become part of agreement.

All disputes are subjected to jurisdiction of the court in the Tikamgarh (MP). This agreement is valid till termination of this agreement. In witness where of the parties have signed this agreement out of their own free will & choice on the day month & year first above written.

Witness:

1.....

2.....

Signature of first party

Signature of second party

Serial No. 1750 Date 19/04/22  
Certified that the foregoing statement  
sworn before me this day at  
by Shri/Smt./Kum... Mr. Shal Gupta  
to whom the contents of this affidavit have  
been read over and explained to him  
is identify by him. [Signature]  
Received the legal fee of Rs. 10/-

[Signature]  
Magistrate, District  
Tikamgarh (M.P.)



भारत सरकार | (Government of India)  
 उद्योग और उद्योग मंत्रालय | Ministry of Commerce & Industry  
 पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (वैसी) | Petroleum & Explosives Safety Organisation (PESOS)  
 पूर्व नाम: विस्फोटक विभाग | Formerly: Department of Explosives  
 ई. 7/77, द्वितीय तल, लाला लाजपत राय सोसाइटी, 12 नंबर बस स्टॉप के पास | E - 7/77, 2nd Floor, Lala Lajpat Rai Society, Near 12 No. Bus Stop,  
 अरेश कॉलोनी (भोपाल) | Arera Colony Bhopal 462016  
 फोन (Phone) - 2445270 | फैक्स (Fax) - 2429997  
 ई-मेल Email: bhopal@explosives.gov.in

संख्या (No.) : EHQ/MP/22/263(E35307)

सेवा में | To,

M/s. Ram Rupa Enterprises,  
 Mau Naha, Tawa Village - Tikamgarh  
 District-TIKAMGARH, State-Madhya Pradesh, Pincode - 472001

दिनांक (Date) : 09/03/2023

विषय : Survey No(s) Survey No. 3/4, Gudi Village (Gudra), जिला TIKAMGARH, राज्य Madhya Pradesh में विस्फोटक के मैगजीन में उपयोग के लिए कब्जा हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-3 में जारी अनुज्ञप्ति सं EHQ/MP/22/263(E35307) के नवीनीकरण संदर्भ में।  
 Subject : Possession for Use of Explosives from magazine situated at Survey No(s): Survey No. 3/4, Village Gudra, Dist. TIKAMGARH, Madhya Pradesh - Licence No. EHQ/MP/22/263(E35307) granted in Form LE-3 of Explosives Rules, 2008 - Renewal regarding

महोदय | Sir,

आपका उपरोक्त विषय पर पत्र संख्या R2400 दिनांक 09/03/2023 का संदर्भ ग्रहण करें। विस्फोटक नियम, 2008 के अंतर्गत प्रारूप LE-3 में जारी अनुज्ञप्ति दिनांक 31/3/2028 तक नवीनीकृत कर इस पत्र के साथ भेजी जा रही है।

Reference to your letter No. : R2400 dated, 09/03/2023, the subject licence duly renewed upto 31/3/2028 and issued in Form LE-3 of Explosives Rules, 2008 is forwarded herewith.

For further renewal of licence, please submit the following documents so as to reach this office on or before 31/3/2028.

- प्रारूप आरई-1 में विधिवत पूर्ण एवं हस्ताक्षरित आवेदन।  
Application in Form RE-1 duly filled in and signed.
- एक से पांच वर्ष के अनुज्ञप्ति शुल्क का, विस्फोटक नियम, 2008 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से लायसेंस शुल्क ऑनलाइन जमा किया जाना है।  
Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008.
- अनुमोदित प्लान के साथ मूल अनुज्ञप्ति।  
Original licence with approved plan.
- कृपया इस संबंध में विस्फोटक नियम, 2008 के नियम 112 का भी संदर्भ ग्रहण करें।  
In this connection, please also refer to Rule 112 of Explosives Rules, 2008.
- विस्फोटकों के कय हेतु आरई-11 में मांगपत्र (इंडेंट) आपूर्तिकर्ता को दिया जाए और उसी की एक प्रति इस कार्यालय को भेजी जाए (अतिशबाजी गोदान के लिए लागू नहीं)।  
Indent for purchase of explosives shall be placed in RE-11 with the supplier and copy of the same shall be sent to this office. (Not applicable for fireworks store house)
- कृपया विस्फोटकों की त्रैमासिक विवरणी हर तिमाही के अंत में आरई-7 में प्रस्तुत की जाए। विवरणी इस कार्यालय के कार्यालय में आगामी तिमाही के 10 तारीख से पहले पहुंच जानी चाहिए (अतिशबाजी गोदान के लिए लागू नहीं)। Please submit quarterly returns of explosives in RE-7 at the end of every quarter so as to reach this office by 10th of the succeeding quarter. (Not applicable for fireworks store house)
- सभी ब्लास्टिंग ऑपरेशन एक सक्षम द्वारा की जाएगी जो उपरोक्त नियमों के तहत एक वैध शॉट फायर प्रमाणपत्र धारक हो। हालांकि, खान अधिनियम 1952 के अधीन आने वाले खानों में ब्लास्टिंग ऑपरेशन करने वाले ब्लास्टर को योग्यता उसी अधिनियम से निर्धारित हो।  
All blasting operations shall be carried out by a competent person holding a valid shot firer's permit granted under above rules. However, blasting operations in mines coming under the purview of the Mines Act 1952, the blaster shall have qualifications prescribed in the regulations framed under the said Act.

भवदीय | Your's faithfully

(डा. एम.आइ.जेड.अन्सारी) | Dr. M.L.Z.Ansari

संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives

भोपाल | Bhopal

प्रतिलिपि प्रेषित | Copy Forwarded to:

- जिला मजिस्ट्रेट (District Magistrate), TIKAMGARH (Madhya Pradesh)- सूचना के लिए (for information.)

संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives

भोपाल | Bhopal

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट <http://peso.gov.in> देखें)  
 (For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

**Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.**



भारत सरकार | Government of India  
 वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry  
 पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो) | Petroleum & Explosives Safety Organisation (PESO)  
 पूर्व नाम: विस्फोटक विभाग | Formerly: Department of Explosives  
 ई-777, द्वितीय तल, लाला लाजपत राय सोसाइटी, 12 नंबर बस स्टॉप के पास | E-777, 2nd Floor, Lala Lajpat Rai Society, Near 12 No. Bus Stop,  
 अरेरा कॉलोनी भोपाल | Arera Colony Bhopal 462016  
 फोन (Phone) - 2445270 | फैक्स (Fax) - 2429997  
 ई-मेल (Email) - bho@peso.gov.in

संख्या (No.): E/HQ/MP/22/263/E35307

दिनांक (Date): 09/03/2023

सेवा में | To,

M/s. Ram Raju Enterprises,  
 Man Naha, Tines Village - Tikamgarh  
 District-TIKAMGARH, State-Madhya Pradesh, Pincode - 472001

विषय: Survey No(s) Survey No. 3/4, 300 Village Godra, जिला TIKAMGARH, राज्य Madhya Pradesh में विस्फोटक के मैगजीन में उपयोग के लिए कब्जा हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-3 में जारी अनुज्ञप्ति से E/HQ/MP/22/263/E35307 के नवीनीकरण संदर्भ में।

Subject: Permission for Use of Explosives from magazine situated at Survey No(s)- Survey No. 3/4, Village Godra, Dist. TIKAMGARH, Madhya Pradesh - Licence No.: E/HQ/MP/22/263/E35307 granted in Form LE-3 of Explosives Rules, 2008 - Renewal regarding

महोदय | Sir,

आपका उपरोक्त विषय पर पत्र संख्या R2400 दिनांक 09/03/2023 का संदर्भ ग्रहण करें। विस्फोटक नियम, 2008 के अंतर्गत प्रारूप LE-3 में जारी अनुज्ञप्ति दिनांक 31/3/2028 तक नवीनीकृत कर इस पत्र के साथ भेजी जा रही है।

Reference to your letter No. R2400 dated: 09/03/2023, the subject licence duly renewed upto 31/3/2028 and issued in Form LE-3 of Explosives Rules, 2008 is forwarded herewith. अनुज्ञप्ति के आगामी नवीकरण हेतु कृपया निम्नलिखित दस्तावेज दिनांक 31/03/2028 से पहले इस कार्यालय को भेजे जाएं।

For further renewal of licence, please submit the following documents so as to reach this office on or before 31/3/2028.

- प्रारूप आरई-1 में विधिवत पूर्ण एवं हस्ताक्षरित आवेदन।  
Application in Form RE-1 duly filled in and signed.
- एक से पांच वर्ष के अनुज्ञप्ति शुल्क का, विस्फोटक नियम, 2008 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से लाइसेंस शुल्क ऑनलाइन जमा किया जाना है।  
Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008.
- अनुमोदित प्लान के साथ मूल अनुज्ञप्ति।  
Original licence with approved plan.
- कृपया इस संबंध में विस्फोटक नियम, 2008 के नियम 112 का भी संदर्भ ग्रहण करें।  
In this connection, please also refer to Rule 112 of Explosives Rules, 2008.
- विस्फोटकों के क्रय हेतु आरई-11 में मांगपत्र (इंडेंट) आपूर्तिकर्ता को दिया जाए और उसी की एक प्रति इस कार्यालय को भेजी जाए (आतिशबाजी गोदाम के लिए लागू नहीं)।  
Indent for purchase of explosives shall be placed in RE-11 with the supplier and copy of the same shall be sent to this office. (Not applicable for fireworks store house)
- कृपया विस्फोटकों की त्रैमासिक विवरणी हर तिमाही के अंत में आरई-7 में प्रस्तुत की जाए। विवरणी इस कार्यालय के कार्यालय में आगामी तिमाही के 10 तारीख से पहले पहुंच जानी चाहिए (आतिशबाजी गोदाम के लिए लागू नहीं)। Please submit quarterly returns of explosives in RE-7 at the end of every quarter so as to reach this office by 10th of the succeeding quarter. (Not applicable for fireworks store house)
- सभी ब्लास्टिंग ऑपरेशन एक सक्षम द्वारा की जाएगी जो उपरोक्त नियमों के तहत एक वैध शॉट फायर प्रमाणपत्र धारक हो। हालांकि, खान अधिनियम 1952 के अधीन आने वाले खानों में ब्लास्टिंग ऑपरेशन करने वाले ब्लास्टर की योग्यता उसी अधिनियम से निर्धारित हो।  
All blasting operations shall be carried out by a competent person holding a valid shot firer's permit granted under above rules. However, blasting operations in mines coming under the purview of the Mines Act 1952, the blaster shall have qualifications prescribed in the regulations framed under the said Act.

भवदीय | Your's faithfully

(डा. एम.आइ. जेड.अन्सारी | Dr. M.L.Z. Ansari)

संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives  
 भोपाल | Bhopal

प्रतिलिपि प्रेषित | Copy Forwarded to:

1. जिला मजिस्ट्रेट (District Magistrate), TIKAMGARH (Madhya Pradesh)- सूचना के लिए (for information.)

संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives  
 भोपाल | Bhopal

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट <http://peso.gov.in> देखें।)  
 (For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

**Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.**

## अनुज्ञप्ति प्रारूप एन ई -3] LICENCE FORM I.E-3

(विस्फोटक नियम, 2008 की अनुसूची 4 के भाग 1 के अनुबन्ध 3(क) से (घ) देखिए।)  
(See article 3(a) to (h) of Part 1 of Schedule IV of Explosives Rules, 2008)

(ग) उपयोग के लिए एक समय पर वर्ग 1, 2, 3, 4, 5 या वर्ग 7 के विस्फोटक या किसी मिश्रण में वर्ग 6 के विस्फोटक रखने के लिए अनुज्ञप्ति  
Licence to possess - (c) for the explosives of class 1, 2, 3, 4, 5, 6 or 7 in a magazine

अनुज्ञप्ति नं. (Licence No.) : E/HQ/MP/22/263(E35307)  
वार्षिक फीस रूप (Annual Fee Rs) 9200/-

1 Licence is hereby granted to

**M/s. Ram Raja Enterprises (अधिभोगी / Occupier : Shri Rohit Vyas), Main Naka, Town/Village - Tikamgarh, District-TIKAMGARH, State-Madhya Pradesh, Pincode - 472001**



को अनुज्ञप्ति अनुदत्त की जाती है।

2 अनुज्ञप्तिधारी की प्राप्ति। Status of licensee - Proprietorship Firm

3 अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमार्ग है।

possess for use of Nitrate Mixture, Safety Fuse, Detonators, - के उपयोग के लिए

Licence is valid only for the following purpose

4 अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमार्ग है।

Licence is valid for the following kinds and quantity of explosives - (क) (a)

क्र. सं. Sr. No.	नाम और विवरण Name and Description	वर्ग और प्रभाग Class & Division	उप-प्रभाग Sub-division	मात्रा किसी एक समय में Quantity at any one time
1	Nitrate Mixture	2, 0	0	5000 Kg
2	Safety Fuse	6, 1	0	20000 Mtrs
3	Detonators	6, 3	0	44000 Nos.

(ख) किसी एक कलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा। (अनुबन्ध 3(ख) और (ग) के अधीन अनुज्ञप्ति के लिए।

(b) Quantity of explosives to be purchased in a calendar month [applicable for licence under article 3(b) and (c)] :

10 times  
as above.

5 निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्त परिसर की पूर्ति होती है।

The licensed premises shall conform to the following drawing(s).

रेखाचित्र क्र. (Drawing No.) E/HQ/MP/22/263(E35307)

दिनांक (Dated) 31/05/1995

6 अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित है। The licensed premises are situated at following address:

Survey No(s), Survey No. 304, ग्राम (Town/Village) : Village Gudhwa

पुलिस थाना (Police Station) : Orchha

जिला (District)

TIKAMGARH

राज्य (State)

Madhya Pradesh

पिनकोड (Pincode)

दूरभाष (Phone)

ई.मेल (E-Mail)

फैक्स (Fax)

7 अनुज्ञप्ति परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट है।

The licensed premises consist of following facilities.

: A Main High Explosives Storage Room, A Lobby & A Detonators Storage Room

8 अनुज्ञप्ति समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबंधों के अधीन रहते हुए अनुदत्त की जाती है।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2004 framed there under and the conditions, additional conditions and the following Annexure.

- उपरोक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्नियंत्रण संबंधी और अन्य विवरण दर्शित करते हुए)।  
Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
- अनुज्ञप्ति प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञप्ति की शर्तों और अतिरिक्त शर्तों।  
Conditions and Additional Conditions of this licence signed by the licensing authority.
- दूरी प्रारूप DE-2। Distance Form DE-2.

9. यह अनुज्ञप्ति तारीख 31 मार्च 2005 तक विधिमार्ग रहेगी। This licence shall remain valid till 31st day of March 2005.

यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपरोक्त इस अनुज्ञप्ति की शर्तों का अधिकारण करने या यदि अनुज्ञप्त परिसर योजना या उसके संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिबंधित की जा सकती है, जहां वह लागू हो।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 31/05/1995

Sd/-

मुख्य विस्फोटक नियंत्रक | Chief Controller of Explosives

## Amendments :

- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 14/01/2011
- Change in Authorized Signatory/Occupier/Partners/Directors dated : 30/11/2011
- Change in Authorized Signatory/Occupier/Partners/Directors dated : 13/05/2014

## Transfers :

- Change in Licence Name/Address/Status dated : 25/04/2019

नवीनीकरण के पृष्ठानक के लिए स्थान  
Space for Endorsement of Renewal

नवीकरण की तारीख  
Date of Renewal

समाप्ति की तारीख  
Date of Expiry

अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प  
Signature of licensing authority and stamp

09/03/2023

31/03/2028

Jt. Chief Controller of Explosives, Bhopal Circle, Bhopal

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडित अपराध होगा।  
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

Digitally signed by MOHAMMAD IOBAL ZAFFAR ANSARI  
Reason: Licence No. : E/HQ/MP/22/263  
Location Bhopal (E35307)  
Date 09-03-2023 13:15:22 PM

सं. VIII-18

मैगजीन में वर्ग 1, 2, 3, 4, 5, 6, और 7 के विस्फोटकों को किसी या प्रयोग हेतु रखने के लिए प्रत्येक एच ई 3 (अनुच्छेद 3 (ख) से (ग)) में मुख्य विस्फोटक नियंत्रक या विस्फोटक नियंत्रक द्वारा प्रदान किए जाने वाले अनुज्ञप्ति सं. F/110/MP/22/263 (F.35307) की शर्तें निम्नलिखित हैं।  
The following are the conditions of licence number F/110/MP/22/263 (F.35307) for storage or use, explosives of Class 1, 2, 3, 4, 5, 6 and 7 in a magazine in Form LE-3 (articles 3(b) to (c)) granted by Chief controller of Explosives or Controller of Explosives.

- परिसर में किसी भी समय विस्फोटकों की मात्रा अनुज्ञापन योग्य सामर्थ्य से अधिक नहीं होगी।  
The quantity of explosives on the premises at any one time shall not exceed the licensable capacity.
- विस्फोटकों के भंडारण के लिए प्रयुक्त होने वाली मैगजीन अनुसूची III और अनुज्ञप्ति के तत्पर्य में विनिर्दिष्ट सुरक्षा दूरी बनाए रखना होगा।  
The magazine used for storage of explosives shall maintain safety distance specified in Schedule III and annexure in the licence.
- मैगजीन का प्रयोग उन सभी विस्फोटकों के, जो इस अनुज्ञप्ति में विनिर्दिष्ट है, रखे जाने के लिए और ऐसे रखे जाने से संबन्ध आधान या औजार या उपकरणों के रखे जाने के लिए ही किया जाएगा, अन्यथा नहीं।  
The magazine shall be used only for keeping all explosives specified in this licence and of receptacles for, or tools or implements for work connected with the keeping of such explosives.
- पैकेजों को तोलने का कार्य और विस्फोटकों को तोलने तथा पैक करने का कार्य मैगजीन में नहीं किया जाएगा।  
The opening of packages and the weighing and packing of explosives shall not be carried on in the magazine.
- दो या दो से अधिक वर्णन के विस्फोटकों को, जिन्हें मैगजीन में रखे जाने की अनुज्ञा दी जा सकती है, मैगजीन में तभी रखे जाएंगे जब उनमें से प्रत्येक को, ऐसे पदार्थ या स्वरूप का कोई मध्यवर्ती विभाजक लगाकर या उनके बीच ऐसा मध्यवर्ती स्थान छोड़कर, परस्पर पृथक कर दिया जाए कि किसी वजह से विस्फोटक में लगने वाली आग या होने वाला विस्फोट किसी अन्य वर्णन के विस्फोटक तक न पहुंच सके; परंतु—  
(घ) 2 (नाइट्रेट मिश्रण), वर्ग 3 (नाइट्रो योमिक) के विभिन्न विस्फोटक, वर्ग 6 प्रभाग 1 के अंतर्गत आने वाले सुरक्षा पत्तियों और वर्ग 6 प्रभाग 2 के अंतर्गत आने वाले विस्फोटक प्रत्येक पत्ती, बिना कोई खुला तोहा या इस्पात नहीं है, एक दूसरे के साथ बिना किसी मध्यवर्ती विभाजक या स्थान के रखे जा सकते हैं।  
(ङ) वर्ग 6 प्रभाग 3 के अंतर्गत आने वाले विस्फोटक प्रत्येक अलग रखे जाएंगे।  
(च) वर्ग 1 के अंतर्गत आने वाले बास्फुद को अलग रखा जाएगा।  
Two or more description of explosives which may be permitted to be kept in the magazine shall be kept only if they are separated from each other by an intervening partition of such substance or character, or by such intervening space, as will effectually prevent explosion or fire in the one communicating with the other. Provided that—  
(d) The various explosives of Class 2 (nitrate-mixture), Class 3 (nitro-compound), safety fuses belonging to Class 6 Division 1 and detonating fuses belonging to Class 6 Division 2 as do not contain any exposed iron or steel, may be kept with each other without any intervening partition or space;  
(e) Detonators belonging to Class 6 Division 3 shall be kept separately.  
(f) Gun powder belonging to Class 1 shall be kept separately.
- वर्ग 3 (नाइट्रो योमिक) के विस्फोटकों को, उनके विनिर्माण की तारीख से एक वर्ष बीत जाने के पश्चात् सिवाय अनुज्ञापन प्राधिकारी की विशेष मंजूरी के मैगजीन में नहीं रखा जाएगा।  
Explosives of Class 3 (nitro compound) shall not be kept in the magazine after the expiration of one year from the date of their manufacture except with the special sanction of licensing authority.
- वर्ग 3 (नाइट्रो योमिक) के विस्फोटकों को, उनके विनिर्माण की तारीख से एक वर्ष बीत जाने के पश्चात् मैगजीन में तभी रखा जाएगा जब कि किसी विस्फोटक नियंत्रक ने इसके लिए विशेष मंजूरी दे दी हो।  
(i) जब ऐसी मंजूरी दे दी गई हो तो प्रत्येक निरीक्षण पर किसी विस्फोटक नियंत्रक से ऐसा लिखित प्रमाणपत्र अभिप्राप्त कर लिया जाए जिसमें दी गई मंजूरी के अंतर्गत आने वाली अवधि दर्शाई की गई हो और ऐसे प्रमाणपत्र के अनुज्ञाधिकारी अपने पास रखेंगे और मांग की जाने पर प्रस्तुत करेंगे।  
(ii) जब कोई विस्फोटक मानक शुद्धता का न रह जाने के कारण या द्रवणीकरण या नाइट्रो ग्लिसरीन या द्रव नाइट्रो योमिक के निकल जाने के विन्म प्रकट होने के कारण मैगजीन में भण्डारित किए जाने के उपयुक्त नहीं रह जाता है तो अनुज्ञाधिकारी अपने ही व्यय पर ऐसे विस्फोटक के निपटारे के लिए ऐसे निदेशों का अनुपालन करेगा जो मुख्य नियंत्रक या विस्फोटक नियंत्रक जारी करें।  
Explosives of Class 3 (nitro compound) shall not be kept in the magazine after the expiration of one year from the date of their manufacture except with the special sanction of the Controller of Explosives.  
(i) When such sanction has been given, a written certificate showing the period covered by the sanction shall be obtained from the Controller of Explosives at each inspection, and shall be kept by the licensee and produced on demand.  
(ii) When an explosive owing to its being no longer of standard purity or owing to signs of liquefaction or of exuded nitro-glycerin or liquid nitro-glycerin or liquid nitro compound is no longer fit for storage in the magazine or store house the licensee shall comply, at his own expense, with such directions as to its disposal as the Chief Controller or Controller of Explosives may issue.
- मैगजीन के भीतरी भाग या उसमें लगी बेंचो, शेल्फों और उसकी फिटिंग का इस प्रकार सन्निर्माण किया जाएगा या उन्हें इस प्रकार अंतरित या अवतरित किया जाएगा कि विस्फोटक का किसी लोहे या इस्पात के साथ संपर्क रोका जा सके। भीतरी भाग में लगी बेंचो, शेल्फें और फिटिंग यथासाध्य ग्रिट से मुक्त एवं साफ रखे जाएंगे तथा ऐसे विस्फोटक, जो जल से खतरनाक रूप में प्रभावित हो सकते हैं, इस बाबत सम्पूण सावधानी बरती जाएगी कि वहां कोई जल मौजूद न रहे; परंतु किसी लोहे या इस्पात के खुले होने के विरुद्ध सावधानी से संबंधित इस शर्त का वह भाग ऐसे किसी भवन में बाधकर नहीं होगा जिसमें वर्ग 6 (गोला बास्फुद) के प्रभाग के विस्फोटक से भिन्न कोई विस्फोटक रखा गया है।  
The interior of the magazine and the benches, shelves and fittings therein shall be so constructed or so lined or covered as to prevent the exposure of any iron or steel contact with the explosives. Such interior, benches, shelves and fittings shall so far as is reasonably practicable, be kept free from grit and shall otherwise be clean, and in the case of any explosives liable to be dangerously affected by water, due precautions shall be taken to exclude water therefrom; Provided that so much of this condition as relates to precautions against the exposure of any iron or steel shall not be obligatory in a building in which no explosive other than explosive of the 1st Division 6th (Ammunition) Class is kept.
- यदि तडित चालक का परीक्षण विस्फोटक नियंत्रक करता है तो अनुज्ञाधिकारी ऐसे परीक्षण के लिए विहित फीस का संदाय करेगा यदि परीक्षण असमाधानकारी साबित होता है तो उतनी ही फीस अनुज्ञाधिकारी द्वारा पश्चात्कर्त्त प्रत्येक परीक्षण के लिए तब तक दी जाती रहेगी जब तक कि परीक्षण अधिकारी तडित चालक को समाधानप्रद घोषित नहीं कर देता; परंतु किसी एक परीक्षण के लिए देय फीस किसी एक दिन के दौरान किसी चालक के किए गए सभी परीक्षणों के लिए प्रभावी होगा; परंतु यह और कि यदि दो या अधिक तडित चालक एक ही मैगजीन से संबन्ध है तो ऐसे सभी चालकों के परीक्षण के लिए फीस ऐसी किसी फीस से अधिक नहीं होगी जो किसी एक तडित चालक के परीक्षण के लिए हर स्थिति में विहित की गई है।  
If the lighting conductor is tested by the Controller of Explosives, the licensee shall pay the fees prescribed for test. In the event of the test proving unsatisfactory, the same fees shall be payable by the licensee for each subsequent test until the lighting conductor is passed by the testing officer as satisfactory; Provided that the fees payable for a single test shall be charged for all tests made on a conductor during any one day;  
Provided further that where two or more lighting conductors are attached to one and the same magazine, the fee for the testing of all such conductors shall not exceed the fee prescribed in this condition for testing a single lighting conductor.
- उपयुक्त तथा जब रहित कार्यकरण बस्ती, उपयुक्त जूतों के प्रयोग द्वारा तथा तलाशी लेकर या अन्यथा अथवा ऐसे किन्हीं साधनों द्वारा इस बाबत सम्पूण उपबंध किया जाएगा कि फैक्ट्री परिसर में अग्नि, टिगारसलाई अथवा ऐसी कोई वस्तुएं या पदार्थ, जिससे विस्फोट हो सकता है या आग लग सकती हो, किन्तु इस शर्त के कारण ऐसी संरचना, स्थिति या स्वरूप में किसी कृत्रिम बत्ती का प्रवेश वर्जित नहीं है जिससे आग लगने या विस्फोट होने का खतरा न हो; परंतु इस शर्त का वह भाग, जो लोहे या इस्पात के अपवर्जन को लागू होता है, ऐसे किसी भवन के संबंध में बाध कर नहीं होगा जिसमें भिन्न कोई विस्फोटक नहीं रखा गया है।  
Due provisions shall be made, by the use of suitable working clothes without pockets, suitable shoes and by searching or otherwise or by such means, for preventing the introduction into danger area of the factory premises of fire, Lucifer matches or any substance or article likely to cause explosion or fire, but this condition shall not prevent the introduction of an artificial light of such construction, position or character as not to cause any danger of fire or explosion; Provided that so much of this condition as applies to the exclusion of iron or steel, shall not be obligatory in a building in which no explosive other than an explosive of the 1st Division of the 6th (Ammunition) Class is kept.

- अनुज्ञापिका प्रस्ताव आर ई-3 और आर ई-4 या आर ई-5, नया लिखते हो, में सभी विस्फोटकों का आवाज और लंघा रखाग और विस्फोटक नियम, 2008 के अधीन प्राधिकृत किन्ती भी अधिकारी के समक्ष उसके प्दास ऐसा करने की योग की जाने पर सतक सूचना और अधिलेख प्रस्तुत करेगा। सतक सूचना विहित प्रोकरता में पूरा संशोधित होगी।  
The licensee shall keep records and accounts of all explosives in Form RE-1 and RE-4 or RE-5, as the case may be, and exhibit the stock books and records to any of the officers empowered under the Explosives Rules, 2008 whenever such officer may call upon him to do so. The stock books in the prescribed proforma shall be page numbered.
12. परिसरों में कोई परिवर्तन या तबदीली अनुज्ञापन प्राधिकारी के पूर्णस्वीकृत बिना नहीं की जाएगी और अनुज्ञापिका ऐसी किन्ती पर्दा का अनुपालन करेगा जो इस विहित अनुज्ञापन प्राधिकारी विनिर्दिष्ट करे।  
No changes or alterations shall be carried out to the premises without prior approval of the licensing authority and the licensee shall comply with any condition that may be specified by the licensing authority in this behalf.
  13. मैगजीन सभी समयों पर अच्छी मरम्मत की स्थिति में बनाई रखी जाएगी (या अच्छी हालत में बनाई रखी जाएगी)। यदि किसी कारणवश किन्ती विस्फोटक के भण्डारण के लिए मैगजीन अनुपयुक्त हो जाती है तो अनुज्ञापिका इस बात की सूचना अनुज्ञापन प्राधिकारी को तुरंत देगा।  
Magazine shall at all times be kept in state of good repair (or maintained in good condition). The licensee shall report to licensing authority forthwith, if the magazine becomes unfit for storage of any explosives for any reason whatsoever.
  14. मैगजीन का अनुज्ञापिका इन नियमों के नियम 24 के तम नियम 3 के अनुसार त्रैमासिक निरन्तरी प्रस्तुत करेगा।  
The licensee of the magazine shall submit quarterly return as per sub-rules (3) and (4) of rule 24 of these rules.
  15. यदि सुरक्षा दूरी का कोई अधिकांश होता है तो उसकी सूचना अनुज्ञापन प्राधिकारी को आवश्यक सलाह और कार्रवाई के लिए तुरंत दी जाएगी।  
Any encroachment of the safety distance shall be immediately communicated to the licensing authority for necessary advice and action.
  16. यदि कोई विस्फोटक बिना हुआ अथवा अनुपयोगी जमा जमा है तो उसकी सूचना अनुज्ञापन प्राधिकारी को, सलाह प्राप्त करने के लिए, तुरंत दी जाएगी।  
The licensing authority shall be immediately informed for advice if any explosive is found deteriorated or unserviceable.
  17. विस्फोटकों के पैकेटों के बड़े दूरा प्रकार सम्राए जाएंगे कि कम से कम एक व्यक्ति भण्डार किए गए सभी पैकेटों की हालत की जांच करने और प्रत्येक पैकेट की विनिर्माण विशिष्टियों को पढ़ने के लिए उनके बीच से होकर आ जा सके।  
The explosive packages shall be stocked in such a way so as to allow movement of at least one person to check the condition of all packages stored and to read the manufacturing particulars of each package.  
The resistance of the lightning conductors to earth shall be as low as possible and in no case be more than 10 ohms.
  18. मैगजीन के चारों ओर 15 मीटर की दूरी के अंतर्गत कोई शूक पास या झाड़ी या ज्वलनशील सामग्री नहीं रहने दी जाएगी।  
A distance of 15 meters surrounding the magazine or store house shall be kept clear of dried grass or bush or flammable materials.
  19. विस्फोटकों के प्रत्येक पैकेट की, जब उसे मैगजीन के भीतर लिया जा रहा हो, ठीक दया खानने के लिए परीक्षा की जाएगी।  
Every package of explosive at the time of being inside the magazine shall be examined for its sound condition.
  20. किसी मैगजीन / भण्डारगृह में किसी एक समय में चार व्यक्तियों से अधिक को नहीं रहने दिया जाएगा।  
Not more than 4 persons shall be allowed inside the magazine or store house at any one time.
  21. विस्फोटकों के खाली पैकेटों को शीघ्रतयौर वहां से हटा दिया जाएगा और नष्ट कर दिया जाएगा।  
Empty packages of the explosives shall be removed at the earliest and destroyed.
  22. अनुज्ञापिका और कर्मचारीयों को परिसर के भीतर अपातवजब के दौरान की जाने वाली प्रक्रियाओं से अवगत होना चाहिए।  
The licensee and the employee shall be conversant with procedure to be taken during the emergency within the premises.
  23. निरीक्षण या नमूना अधिकारी को सभी युक्तियुक्त समयों पर अनुज्ञापन परिसर में अबाध रूप से पहुंचने दिया जाएगा और यह सुनिश्चित करने के लिए कि अधिनियम और इन नियमों के उपबंधों और सुरक्षा स्थितियों को सम्यक्त अनुपालन किया जा रहा है, अधिकारी को प्रत्येक सुविधा प्रदान की जाएगी।  
Free access to the licensed premises shall be given at all reasonable times to any inspecting or sampling officer and every facility shall be afforded to the officer for ascertaining that the provisions of the Act and these rules and the safety conditions are duly observed.
  24. यदि अनुज्ञापन प्राधिकारी या विस्फोटक नियंत्रक अनुज्ञापिकाधरक को अनुज्ञापन परिसरों या मशीनरी, टूल या उपकरण में ऐसी कोई मरम्मत या परिवर्तन या परिवर्तन करने या विफलियों को लागू करने को लिखित रूप में सूचित करता है जो परिसर के अंदर या बाहर या व्यक्तियों की सुरक्षा के लिए आवश्यक है, अनुज्ञापिकाधरक सिफारिशों को निष्पादित करेगा और विनिर्दिष्ट अवधि के भीतर अनुपालन रिपोर्ट ऐसे प्राधिकारी को देगा।  
If the licensing authority or a Controller of Explosives informs in writing, the holder of the licence to execute any repairs or to make any additions or alterations to the licensed premises or machinery, tools or apparatus or carry out recommendations, which are in the opinion of such authority may pose unacceptable risk and so necessary for the safety of either on-site or off-site of the premises or persons, the holder of the licence shall execute the recommendations and report compliance within the period specified by such authority.
  25. अनुज्ञापिकाधरक मैगजीन में रहने और बिक्री के लिए प्राधिकृत विस्फोटक सूची में उल्लिखित अनुज्ञापन फैक्टरी या कंपनी से प्राधिकृत विस्फोटक / अतिशबाजरी या सुरक्षा पत्तीते खरीदेगा।  
The licensee shall purchase authorised explosives/ fireworks or safety fuse as mentioned in the list authorised explosives from a licensed factory or company for possession and sale from the magazine.
  26. निम्न से अधिक ध्वनि स्तर उत्पादित करने वाले अतिशबाजरीयों पटाखों की बिक्री और रखने के लिए -  
(क) जो फटने की चाल से चार मीटर की दूरी पर है, 125 डी बी (ए) या 145 डी बी (सी)पी के प्रतिबंधित होंगे,  
(ख) श्रृंखला (जुड़े हुए पटाख) को गठन करने वाले व्यक्तिगत पटाखों के लिए उपयुक्त उल्लिखित सीमा 5 लॉग<sub>10</sub>(एन) डी बी (सी) पी के प्रतिबंधित होंगे।  
The possession and sale of fire-crackers generating noise level exceeding:  
a) 125 dB(A) or 145 dB(C) at 4 meters distance from the point of bursting shall be prohibited,  
b) For individual fire-cracker constituting the series (joined fire-crackers), the above mentioned limit be reduced by 5 log<sub>10</sub>(N) dB, where N = number of crackers joined together.
  27. आग या विस्फोट द्वारा दुर्घटना या नुकसान पटाखों की कमी या चोरी, तुरंत पास के पुलिस थाने और अनुज्ञापन प्राधिकारी और अनुज्ञापन प्राधिकारी के स्थानीय कार्यालय को रिपोर्ट की जाएगी।  
Accidents by fire or explosion and losses, shortage or theft of explosives shall be immediately reported to the nearest police station and the licensing authority and local office of the licensing authority.

अतिरिक्त शर्तें / Additional Conditions :

1. अनुज्ञापिकाधरक विदेशी मूल के अतिशबाजरी को न प्रदर्शित करेगा, न रखेगा और न ही उसकी बिक्री करेगा। The licensee shall not exhibit, possess and sell fireworks of foreign origin.

रुते मुख्म विस्फोटक नियंत्रक  
For Chief Controller of Explosives

**Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.**

**Form DE-2**  
**(See rule 113 of the Explosives Rules, 2008)**  
**(Distance Form to be attached to the licence)**

Safety distances required to be kept clear around magazine for high explosives or fire works or factory licence number E/IQ/MP/22/263(E35307) in form LE-3 granted to M/s. Ram Raja Enterprises, Mau Naka., Madhya Pradesh.

Type of Structure(s)	Safety distances meters	
	M	UM
<b>Inside Safety Distances(ISD)</b>		
1 Room or Workshop used in Connection with the Magazine	41	
2 Any other Explosives Magazine or store House or Factory of the Applicant		
3 Magazine Office		
<b>Middle Safety Distances(MSD)</b>		
4 Magazine Keeper's or Chowkidar's Dwelling house		
5 Railway including Minerals and Private Railways		
6 Canal (in active use) or other navigable water		
7 Dock or Pier or Jetty		180
8 Public Highway or Public Road		
9 Private Road which is PRINCIPAL means of access to a Temple, Mosque, Church, Gurudwara or other places of worships, Hospital, College, School or Factory		
10 River Embankment or Sea Embankment or Public Well		
11 Reservoir or Bounded tank/rope way		
12 Windmillor or Solar panel for Power Generation		
<b>Outside Safety Distances(OSD)</b>		
13 Dwelling House		
14 Govt. and Public Building		
15 Temple, Mosque, Church or Gurudwara or other Places of Worships		
16 Shops, Market place, Public recreation and Sports Ground, College, School, Hospital, Theater, Cinema or other Building where the public are accustomed to assemble		
17 Factory		
18 Buildings or Works used for the Storage in Bulk of Petroleum, Sprit, gas, or other inflammable or hazardous substances		359
19 Building or Works used for Storage and Manufacture of Explosives or of articles which contain Explosives		
20 Acrodrome		
21 Furnace, Kiln or Chimney		
22 Quarry or mine pit head		
23 Power House or Electric Substation		
24 Wireless Station		
25 Warehouse or other Storage Building		
26 Any other Protected works		
<b>Overhead Electric lines</b>		
27 Electric Power over head Transmission Lines above 440V		90
28 Electric Power over head Transmission Lines upto 440V		15

The Date : 31/05/1995

For Chief Controller of Explosives

**Amendments :**

- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 14/01/2011
- Change in Authorized Signatory/Occupier/Partners/Directors dated : 30/11/2011
- Change in Authorized Signatory/Occupier/Partners/Directors dated : 13/05/2014

**Transfers :**

- Change in Licensee Name/Address/Status dated : 25/04/2019

**Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.**

## Certificate of Stamp Duty

E-Stamp Code  
Total E-Stamp Amount  
Govt. Stamp Duty (Rs.)  
Janpad Duty (Rs.)  
Exempted Amount(Rs.)  
E-Stamp Type  
Issue Date & Time  
Service Provider or Issuer Details  
SP/SRO/DRO/HO Details

E-Stamp Details  
01014205012021014692  
100  
100  
0  
0  
NON-JUDICIAL  
05/01/2021 17:44:17  
devendra kumar rajak/SP014211712201500071  
Main Road Orchha, Near Canara Bank, Tehsil Orchha Dist  
TIKAMGARH

Municipality Duty (Rs.)  
Upkar Amount (Rs.)



Deed Details  
Copy or Extract  
Copy or Extract, certified to be a true copy or extract by or order of an public officer under section 76 of the Indian Evidence Act 1872 (1 of 1872) and not chargeable under the law for the time being in force relating to court fees- One hundred rupees.  
AGREEMENT

First Party Details  
CHANDRABHAN GUPTA S/O D/O W/O C/O AYODHYA PRASAD GUPTA  
A 12 AJAY ENCLAVE GALLA MANDI ROAD JHANSI TIKAMGARH Madhya Pradesh  
INDIA

Second Party Details  
RAJARAM TRADERS  
ORCHHA TIKAMGARH Madhya Pradesh INDIA

अनुबंध

यह अनुबंध आज दिनांक 05.01.2021 को श्री चन्द्रमान गुप्ता तनय अयोध्या प्रसाद गुप्ता उम्र 60 निवासी ए-12 अजय एन्क्लेव गल्ला मंडी रोड झॉंसी जिला झॉंसी उ०प्र०।

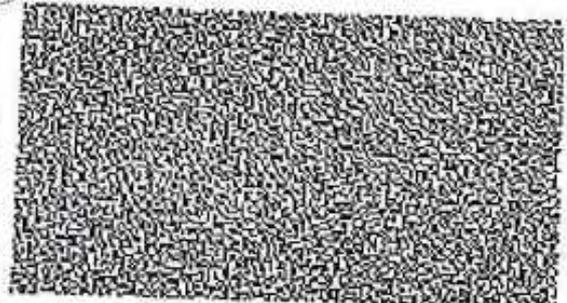
मेसर्स राजाराम ट्रेडर्स पार्टनर श्री गोपाल पाठक निवासी ग्राम उदगुवा जिला दतिया म०प्र० लायसेंस नम्बर (E/CC/MP/25/667 (E106306) (E/CC/MP/22/697) (E106307) है।

गोपाल पाठक द्वितीयपक्ष

के बीच ओरछा तहसील अनुबंध लिखत कराया गया है। यह कि प्रथम पक्षकार श्री चन्द्रमान गुप्ता तनय अयोध्या प्रसाद गुप्ता उम्र 60 निवासी ए-12 अजय एन्क्लेव गल्ला मंडी रोड झॉंसी जिला झॉंसी उ०प्र०। की लीज की भूमि

Digitally signed by Devendra  
Rajak  
2021.01.05 17:44:21

(Shyamal Kushwaha)  
Notary Advocate  
Orchha  
Distt -Niwar (M P)



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8. यह एक खनन पट्टा क्षेत्र में विस्फोटक के वाद कोई भी विस्फोटक मटेरियल मिलता है य पक्षकार कं० 01 विस्फोटक किसी अन्य स्थान से प्राप्त कर बिना पक्षकार कं० 02 लिखित सूचना कर ब्लास्टिंग कार्य करवाता है तो उस अवस्था में सम्पूर्ण जिम्मेदारी पक्षकार कं० 01 की होगी तो उसकी जबाबदारी द्वितीय पक्षकार की नहीं होगी।
9. यह कि पक्षकार नं० 01 का कर्मांक 2 के कार्य से संतुष्ट ना होने की स्थिति में सूचना देकर अनुबंध निरस्त कर सकता है।

अतः यह अनुबंध पत्र दोनों ही पक्षकार द्वारा अपने हितों को ध्यान में रखते हुये स्वयं के हस्ताक्षरों द्वारा निम्न साक्षियों की उपस्थिति में स्वेच्छा पूर्वक स्वातंत्र्य सहमति से विना किसी बाहरी दबाव के दोनों पक्षकारों ने अपने पूर्ण होश हवास में निश्पादित किया है जो सनद रहे वक्त जरूरत पर काम जावे। इति, दिनांक 05.01.2021

प्रथम पक्षकार हस्ताक्षर



द्वितीय पक्षकार हस्ताक्षर

गोपाल पाण्डे

हस्ताक्षर गवाह  
22/1/21

Serial No. 857 Date 4-3-21  
 Witnessed by Shri. श्री. श्यामल कुशवाहा, जौनपुर  
 I have read the documents after  
 translated & explained to be  
 my presence this 4-3-21 day  
4-3-21 this attester

  
 (Shyamal Kushwaha)  
 Notary Advocate  
 Dist - Nawan IM P

आरक्षण क्र. 010/1 रकबा 5.740 हेक्टर क अश रकबा 4.000 हेक्टर ह स्थित मीजा ग्राम जिजीरा तहसील ओरछा जिला निवाडी म0प्र0। जिसका डिलिंग एवं ब्लास्टिंग कार्य हेतु अनुबन्ध दोगो पक्षो के मध्य निम्न शर्तो पर हुआ है।

1. यह कि प्रथम पक्षकार के नाम पर एक खनन पट्टा खनिज पत्थर के लिये ग्राम जिजीरा तहसील ओरछा जिला निवाडी म0प्र0 है। जिसका खसरा नं0 878/1 5.740 रकबा 4.000 हेक्टर है।
2. यह कि खनिज पत्थर के लिये 10 वर्ष की अवधि के लिये म0प्र0 राज्य सरकार के खनन एवं भू विज्ञान विभाग के द्वारा दिनांक 07.08.2019 से 06.08.2029 तक स्वीकृत एवं वैध है।
3. यह कि खनन पट्टा क्षेत्र से पत्थर खनन करने के लिये प्रथम पक्षकार की ब्लास्टिंग का कार्य करना होता है। जिसके लिये विस्फोटक की आवश्यकता होती है वर्णित पट्टा क्षेत्र में ब्लास्टिंग का कार्य करने हेतु प्रथम पक्षकार ने द्वितीय पक्षकार से यह अनुबन्ध किया है। क्योंकि द्वितीय पक्षकार के पास भारत सरकार के विस्फोटक विभाग आगरा द्वारा जारी अनुज्ञा पत्र संख्या (E/CC/MP/25/667 (E106306) (E/CC/MP/22/697) (E106307) है। कार्य हेतु विस्फोटक सामग्री का उपयोग करने एवं ब्लास्टिंग का कार्य करने हेतु यह अनुबन्ध आपसी सहमति से किया गया है।
4. यह कि प्रथम पक्षकार वर्णित खनन पट्टा क्षेत्र में द्वितीय पक्षकार द्वारा ब्लास्टिंग कार्य करने के लिये विस्फोटक उपलब्ध करायेगा इनका उपयोग खनन क्षेत्र में खान सुरक्षा निर्देशालय विभाग द्वारा जारी अनुज्ञा पत्र व खादान मालिक द्वारा नियुक्त माईस मैनेजर फोरमैन व मेट व ब्लास्टर के द्वारा पूर्ण सुरक्षा का ख्याल रखते हुए अपनी देखरेख में विस्फोटक प्रक्रिया करायी जावेगी। यदि ब्लास्टिंग कार्य करते समय किसी प्रकार की दुर्घटना या जन हानी होती है। तो उसकी सम्पूर्ण जिम्मेदारी पक्षकार कं0 01 की होगी।
5. यह कि प्रथम पक्षकार के द्वारा वर्णित खनन पट्टा क्षेत्र में खान सुरक्षा निर्देशालय द्वारा जारी अनुज्ञापत्रधारी को नियुक्त किया जावेगा जिसका खर्चा प्रथम पक्षकार वहन करेगा, एवं खनन में होने वाली किसी भी नुकसान की जबाबदारी के लिए प्रथम पक्षकार ही जबाब देह माना जायेगा।
6. यह कि प्रथम पक्षकार के खनन पट्टा क्षेत्र में उपयोग करने के लिये विस्फोटक को लाने व ले जाने के लिये विस्फोटक विभाग द्वारा अनुज्ञाधारी वाहन रोडवैन से परिवहन होगा। विस्फोटक प्रक्रिया से बचे हुये विस्फोटक प्रथम पक्षकार द्वारा द्वितीय पक्षकार की सुपुर्दगी में दिया जायेगा। जिन्हे मैग्जीन में वापिस करने की जिम्मेदारी द्वितीय पक्षकार की होगी।
7. यह कि प्रथम पक्षकार के द्वारा किसी अन्य व्यक्ति के द्वारा विस्फोटक लिये जाते है तो द्वितीय पक्षकार की इसमें किसी भी प्रकार की जबाबदारी नहीं होगी। अनुबन्ध प्रथम पक्षकार धारक खनन पट्टा क्षेत्र के अन्दर ब्लास्टिंग कार्य हेतु विस्फोटक सामग्री का उपयोग हेतु नियम 2008 की सहमति प्रदान करते है।

(See article 3(a) to (d) of Part I of Schedule IV of Explosives Rules, 2008)  
 (न) अधिनियम के अन्तर्गत कक्षा 1, 2, 3, 4, 5 और 7 के विस्फोटक पदार्थों के अंतर्गत कक्षा 6 के विस्फोटक पदार्थों के लिए अनुमति  
 Licence to possess - (c) for one explosive of class 1, 2, 3, 4, 5, 6 or 7 in a magazine

अनुमति नं. (Licence No.) : E/CC/MP/22/677(E106306)  
 वार्षिक शुल्क (Annual Fee Rs) : 9800/-

1 Licence is hereby granted to

M/S Rajaram Traders Partners Sri Gopal Pathak & Sri Sudeep Parmar (अधिकारी / Occupier : GOPAL PATHAK), C/O VIJAY  
 BAHADUR SINGH, CHAURASIYA COLONY, NADARIYA KI MATA, KAMPOO, LASHKAR, Town/Village - GWALIOR, District-  
 TIKAMGARH, State-Madhya Pradesh, Pincode - 474001



का अनुमति सूचना की जाती है।

2 अनुमति का स्वरूप / Status of licensee : Partnership Firm

3 अनुमति केवल निम्नलिखित उद्देश्यों के लिए वैध है।

Licence is valid only for the following purpose.

possess for use of Nitrate Mixture, Safety Fuse, Detonating Fuse, Detonator, - 10 times as above

4 अनुमति निम्नलिखित विधियों, प्रकार और मात्रा के लिए वैध है।

Licence is valid for the following kinds and quantity of explosives: -- (न) (a)

Sr. No.	नाम और विवरण Name and Description	कक्षा और विभाग Class & Division	उप-विभाग Sub-division	एक बार की अधिकतम मात्रा Quantity at any one time
1.	Nitrate Mixture	1, 0	0	4750 K.g.
2.	Safety Fuse	6, 1	0	10000 Mtrs
3.	Detonating Fuse	6, 2	0	20000 Mtrs
4.	Detonator	6, 3	0	44000 Nos.

(न) निम्न एक बार की अधिकतम मात्रा में खरीदने वाले विस्फोटक की मात्रा [अनुच्छेद 3(ब) और (न) के अन्तर्गत अनुमति के लिए]  
 (b) Quantity of explosives to be purchased in a calendar month (applicable for licence under article 3(b) and (c)) :

5 विस्फोटक प्रयोग (कारखानों) से अनुमति प्राप्त की हुई प्रयोगशाला।  
 The licensed premises shall conform to the following drawing(s) :

चित्र नं. (Drawing No.) E/CC/MP/22/677(E106306)  
 तारीख (Dated) 24/08/2018

10 times as above.

6 अनुमति प्राप्त प्रयोगशाला का पता है: The licensed premises are situated at following address:

Survey No. 17/2, टाउन (Town/Village) : GHATVAHA  
 जिला (District) : TIKAMGARH

राज्य (State) : Madhya Pradesh  
 ई-मेल (E-Mail)

Madhya Pradesh

पुलिस स्टेशन (Police Station) : ORCHA  
 पिनकोड (Pincode) : 472246  
 फोन (Fax)

7 अनुमति प्राप्त प्रयोगशाला निम्नलिखित सुविधाएं शामिल हैं।  
 The licensed premises consist of following facilities.

One magazine, lobby and a detonator store room.

8 अनुमति अधिनियम - 1884 का अद्यतन संस्करण अर्थात् अधिनियम, 1884 और उसके अंतर्गत विभिन्न संशोधन विधायक, 2004 के अंतर्गत, कालों और अतिरिक्त कालों और नियमित कालों के अंतर्गत एक ही अनुमति की जाती है।  
 The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

1. अनुमति का नं. 5 में उल्लिखित चित्रण (स्थान, संरचनात्मक तपस्वी और अन्य विवरण दर्शाते हुए)।  
 Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
2. अनुमति प्रयोगशाला का पता, तारीख और अनुमति की शर्तों और अतिरिक्त शर्तों।  
 Conditions and Additional Conditions of this licence signed by the licensing authority.
3. दूरी सूत्र DE-2 | Distance Form DE-2.

9. अनुमति 31 मार्च 2021 तक वैध रहेगी। This licence shall remain valid till 31st day of March 2021.

10. अनुमति का अंतर्गत अधिनियम और नियमों का उल्लंघन करने पर अनुमति को निलंबित या रद्द किया जा सकता है।  
 This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 24/08/2018

सांयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives  
 Central Circle office, Agra Sd/

Amendments :

- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 03/12/2018

अनुमति के पुनः प्रदान के लिए स्थान  
 Space for Endorsement of Renewal

अनुमति की तारीख Date of Renewal	अवधि की तारीख Date of Expiry	अनुमति प्रदाता के हस्ताक्षर और मुद्रा Signature of licensing authority and stamp
22/03/2021	31/03/2026	Dy-Chief Controller of Explosives, Bhopal

सांयुक्त चेतावनी : विस्फोटकों की गलत संभालने का उचित मुकदमा विधि के अंतर्गत गंभीर दंडित अपराध होगा।  
 Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Note :- This is system generated document does not require signature. Applicant may take printout for their records.

(Licence No.) : E/CC/MP/22/697(E106307)  
 (Annual Fee Rs) : 9800/-

Licence is hereby granted to

M/S Rajaram Traders (अभिभागी / Occupier : GOPAL PATHAK), C/O VIJAY BAIKADUR SINGH, CHAURASTIYA COLONY,  
 NADARIYA KI MATA, KAMPOO, LASHKAR, Town/Village - GWALIOR, District-GWALIOR, State-Madhya Pradesh, Pincode -  
 472246



को अनुज्ञप्ति अनुदत्त की जाती है।

2. अनुज्ञप्तिधारी की प्रस्थिति | Status of licensee : Partnership Firm

3. अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमान्य है।  
 Licence is valid only for the following purpose.

4. अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमान्य है।  
 Licence is valid for the following kinds and quantity of explosives: -- (क) (A)

possess for use of Nitrate Mixture, Safety Fuse, Detonating Fuse,  
 Detonator, - के उपयोग के लिए

क्र. सं. Sr. No.	नाम और विवरण Name and Description	वर्ग और प्रभाग Class & Division	उप-प्रभाग Sub-division	मात्रा किसी एक समय में Quantity at any one time
1.	Nitrate Mixture	2,0	0	4750 Kg.
2.	Safety Fuse	6,1	0	10000 Mtrs
3.	Detonating Fuse	6,2	0	20000 Mtrs
4.	Detonator	6,3	0	44000 Nos.

(ख) किसी एक कलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा [अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञप्ति के लिए]  
 (b) Quantity of explosives to be purchased in a calendar month (applicable for licence under article 3(b) and (c)) :

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्त परिसर की पुष्टि होती है।  
 The licensed premises shall conform to the following drawing(s) :

रेखाचित्र क्र. (Drawing No.) E/CC/MP/22/697(E106307)  
 दिनांक (Dated) 06/02/2019

10 times  
as above.

6. अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित है। The licensed premises are situated at following address:  
 Survey No. 17/2 Mag. no 02, ग्राम (Town/Village) : GHATWAHA

जिला (District) TIKAMGARH पुलिस थाना (Police Station) : ORCHA  
 दूरभाष (Phone) राज्य (State) Madhya Pradesh पिनकोड (Pincode) 472246  
 ई. मेल (E-Mail) फैक्स (Fax)

7. अनुज्ञप्ति परिसर में निम्नलिखित सुविधाएँ अंतर्विष्ट हैं।  
 The licensed premises consist of following facilities.

Mag No. 02/One magazine, lobby and a detonator store room.

8. अनुज्ञप्ति समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपायवादों के अधीन रहते हुए अनुदत्त की जाती है।  
 The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2004 framed there under and the conditions, additional conditions and the following Annexures.

- उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए)।  
 Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
- अनुज्ञप्ति प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञप्ति की शर्तों और अतिरिक्त शर्तों।  
 Conditions and Additional Conditions of this licence signed by the licensing authority.
- दूरी प्ररूप DE-2 | Distance Form DE-2.

9. यह अनुज्ञप्ति तारीख 31 मार्च 2023 तक विधिमान्य रहेगी। This licence shall remain valid till 31st day of March 2023.

यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपवर्णित इस अनुज्ञप्ति की शर्तों का अधिकमण करने या यदि अनुज्ञप्त परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहत की जा सकती है, जहाँ बंद लागू हो।  
 This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 06/02/2019

संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives  
 Central Circle office, Agra

Amendments :

Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 10/06/2019

नवीनीकरण के पृष्ठांकन के लिए स्थान  
 Space for Endorsement of Renewal

नवीकरण की तारीख  
 Date of Renewal

समाप्ति की तारीख  
 Date of Expiry

अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प  
 Signature of licensing authority and stamp

21/04/2023

31/03/2028

Jt. Chief Controller of Explosives, Bhopal Circle, Bhopal

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडित अपराध होगा।  
 Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

This is system generated document does not require physical signature. Applicant may take printout for their records.



मध्य प्रदेश MADHYA PRADESH

किरायानामा

AV 646472

में कि विशाल गुप्ता तनय श्री गिरधारीलाल गुप्ता निवासी 117/4 सिविल लाइन इलाहाबाद बैंक के पास झांसी तहसील व जिला झांसी उ० प्र० का हूँ। .....प्रथम पक्ष

में श्री पीताम्बरा स्टोन केशर प्रो. प्रशांत गुप्ता तनय श्री विमलप्रकाश गुप्ता निवासी झांसी उ० प्र० का निवासी हूँ। .....द्वितीय पक्ष

जो कि मुझ प्रथम पक्ष के स्वत्व एवं आधिपत्य की भूमि खसरा नम्बर 267/1/1,268/2,269/2 रकवा 2.000 हे० ग्राम प्रतापपुरा तहसील ओरछा जिला निवाडी म०प्र० की भूमि मुझ प्रथम पक्ष ने द्वितीय पक्ष को निम्न शर्तों पर किराये पर दी है।

1 यह कि मुझ प्रथम पक्ष ने अपनी खाली भूमि दिनांक 20/05/2020 से दिनांक 19/04/2025 तक किराये पर मु० 20000/00 रूपया वार्षिक किराये पर दी है। तथा द्वितीय पक्ष उक्त भूमि में, बोल्डर, गिट्टी, डस्ट, सोलम आदि का भरण करने के लिये दी है।

2 यह कि द्वितीय पक्ष में विजली का विल स्वयं अदा करूंगा। तथा मैं प्रथम पक्ष द्वितीय पक्ष केशर मालिक को भण्डारण में किसी तरह से रोक टोक नहीं करूंगा।

3 यह कि किरायेदार उक्त भूमि में विना मालिक की अनुमति के विना कोई निर्माण कार्य आदि नहीं करेगा।

4 यह कि उक्त भूमि मालिक समय अवधि में भूमि खाली नहीं करायेगा।

अतः मेने विना किसी दवाव के विना कोई नशा किये अपनी स्वेच्छा से किरायानामा की इवारत पढकर हस्ताक्षर किये सो सही सानद रहे वक्त पर काम आवे।

दिनांक 18/05/2020

हस्ताक्षर किरायेदार

हस्ताक्षर मालिक

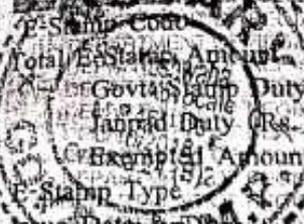
गवाह

Shri. Anand Kumar Kushwaha  
Notary Advocate  
Orchha  
Distt.-Niwari (M.P.)

Registration and Stamps Department  
 356mp, Department  
 Madhya Pradesh

Certificate of Stamp Duty

Stamp Details



Registration and Stamps Department of Registration and Stamps  
 01014218052020000534  
 1000  
 1000  
 Municipality Duty (Rs.) 0  
 Upkar Amount (Rs.) 0  
 Stamp Type NON JUDICIAL  
 Issue Date 18/05/2020 11:00:27  
 Service Provider Issuer Details brajmoohan kushwaha (SP01421170320170006)  
 SP/SRO/DRO/HO Details orchha the orchha district orchha ORCHHA TIKAMGARH

Deed Details

Deed Type Counterpart or Duplicate  
 Deed Instrument Counterpart or duplicate of any instrument chargeable with duty and in respect of which the proper duty has been paid- One thousand rupees.  
 Purpose Agreement

First Party Details

Name prashant gupta S/O D/O W/O C/O vimal prakash gupta  
 Address 814/2 c permission compound charch ke pas jhansi up TIKAMGARH Madhya Pradesh INDIA  
 Number of Persons 1

Second Party Details

Name vishal gupta S/O D/O W/O C/O girdhari lal gupta  
 Address 117/4 sivil line elagbad bank ke pass orchha TIKAMGARH Madhya Pradesh INDIA  
 Number of Persons 1

Agreement

*[Handwritten signature]*  
 St. No. 117/4  
 117/4

Social No. 905 Date 18-5-20  
 The Executor, Shri. *[Signature]*  
 Identified by Shri. *[Signature]*  
 Signed this Documents after  
 Read and Explained to be  
 of my Presence this *[Signature]* day  
 18-5-20

*[Signature]*  
 (Shyam) Kushwaha  
 Notary Advocate  
 Orchha  
 Dist. Niwar (M.P.)

Digitally signed by  
 BRAJMOHAN KUSHWAHA  
 Date: 2020.05.18 11:00:31  
 IST

357

प्रारूप-9

(नियम 13 देखिए)

मध्य प्रदेश शासन

कलेक्टर कार्यालय निवाड़ी

आदेश

क्र. 11/खनिज/तीन-6/2020/09

निवाड़ी, दिनांक 23.05.20

आवेदक श्री पीताम्बरा स्टोन केजर प्रतापपुरा प्रो० प्रशंत गुप्ता तनय श्री विमल प्रकल्ल गुप्ता निवासी- सीपी म्निन कम्पाउंड झांसी उ०प्र० द्वारा प्रस्तुत आवेदन दिनांक 21.05.2020 को निम्नलिखित खनिज/ खनिजो / उत्पादों का स्टॉक करने हेतु निम्नलिखित प्रयोजनों के लिये अवधि तारीख 23.05.20 से 22.05.25 तक के लिये म०प्र० खनिज (अवैध उत्खनन, परिवहन तथा भण्डारण का निवारण) नियम 2006 के अधीन खनिज व्यापारिक अनुज्ञप्ति प्रदान की जाती है।

- |  |   |
|--|---|
| 1. व्यापार हेतु स्टॉक यार्ड की स्थिति:-    | ग्राम प्रतापपुरा तहसील ओरछा खसरा कमांक 267/1/1,268/2,269/2 रकबा 2.000 हे० |
| 2. खनिज (खनिजो) :-                         | खनिज पत्थर, बोल्डर/ गिट्टी, डस्ट  |
| 3. उद्योग में उपयोग हेतु उद्योग का स्थान:- | प्रतापपुरा  |
| 4. खनिज का उपयोग:-                         | विक्रय  |

  
अनुज्ञापन अधिकारी  
नाम कलेक्टर  
जिल्हा निवाड़ी (म.प्र.)  
कार्यालय की मुद्रा

### अनुज्ञप्ति की शर्तें:-

- (1) इन नियमों के अधीन प्रदान की गई प्रत्येक अनुज्ञप्ति किन्हीं अन्य शर्तों के अतिरिक्त जो उसमें विनिर्दिष्ट की जाए निम्नलिखित शर्तों के अध्ययन रहते हुये होगी अर्थात्-
- (एक) अनुज्ञप्तिधारी प्रारूप-11 में विहित रजिस्टर में स्टाकयार्ड में प्राप्त और स्टाकयार्ड के भेजे गये खनिज/खनिजों और /या उसके उत्पादों की मात्रा तथा अन्य विशिष्टियां दर्शाते हुए सही एवं विश्वसनीय लेखा रखेगा।
- (दो) अनुज्ञप्तिधारी प्रारूप 12 में मासिक विवरणियों में अनुज्ञापन प्राधिकारी को प्रस्तुत करेगा।
- (तीन) अनुज्ञप्तिधारी, स्टाकयार्ड से किसी खनिज या उसके उत्पाद का परिवहन करने वाले प्रत्येक वाहन (केरियर) के लिए अभिवहन पास जारी करेगा।

अनुज्ञप्तिधारी नियोजित किये गये व्यक्ति 358, राष्ट्रीयता, आयु, लिंग तथा पते का अभिलेख रखेगा।

- (पांच) अनुज्ञप्तिधारी न्यूनतम मजदूरी अधिनियम 1948 के अधीन केन्द्रीय या राज्य सरकारों द्वारा समय समय पर विहित की गई न्यूनतम मजदूरी से कम मजदूरी का भुगतान नहीं करेगा।
- (छ) अनुज्ञप्तिधारी किसी भी प्राधिकृत व्यक्ति को—
- (क) स्टाकयार्ड जिसमें खनिज संसाधन इकाई यदि कोई हो सम्मिलित है, भवन, कार्यालय या किसी संबंधित परिसर में प्रवेश तथा निरीक्षण करने के लिए अनुज्ञात करेगा।
- (ख) स्टाकयार्ड में रखे हुए खनिज/खनिजों और/या उसके उत्पादों के स्टाक सर्वेक्षण तोलन, माप या नापतौल करने के लिए अनुज्ञात करेगा।
- (ग) अनुज्ञप्तिधारी या किसी अन्य व्यक्ति के जो उस पर नियंत्रण रखता हो अथवा उससे संबद्ध हो के कब्जे में के किन्हीं दस्तावेजों, बुक, रजिस्टर, या सुसंगत अभिलेख का परीक्षण करने के लिए अथवा उससे उद्धरण लेने या ऐसे दस्तावेजों, बुक, रजिस्टर, अभिलेख की प्रतियां तैयार करने के लिए अनुज्ञात करेगा।
- (घ) अनुज्ञप्तिधारी या ऐसे व्यक्ति को जिसका उस पर नियंत्रण हो, या उनसे संबंध हो परीक्षण करने के लिए अनुज्ञात करेगा।
- (ङ) कोई अन्य सुसंगत जानकारी एकत्रित करने के लिए अनुज्ञात करेगा।
- (च) किसी खनिज/किन्हीं खनिजों और/या उसके उत्पादों के नमूने एकत्र करने के लिए अनुज्ञात करेगा।
- (सात) अनुज्ञप्तिधारी अनुज्ञप्ति को स्टाकयार्ड या उसके कारोवार के सामान्य स्थान पर प्रमुखता से प्रदर्शित करेगा, यदि किसी समय इन नियमों के अधीन प्रदान की गई अनुज्ञप्ति खो जाती है, या नष्ट हो जाती है, तो अनुज्ञप्तिधारी इस तथ्य की लिखित में रिपोर्ट उन परिस्थितियों का वर्णन करते हुए जिनमें अनुज्ञप्ति खो गई या नष्ट हो गई थी, अनुज्ञापन प्राधिकारी को करेगा तथा अनुज्ञप्ति की दूसरी प्राप्ति के लिए लिखित में अनुरोध करेगा। अनुज्ञापन प्राधिकारी ऐसी जांच करने के पश्चात जैसे की वह उचित समझे, अनुज्ञप्ति की दूसरी प्रति जारी करेगा, वशर्त की अनुज्ञप्तिधारी रू0 500 केवल का भुगतान उसी रीति में करे, जैसा की नियम 7 के उपनियम (3) के खण्ड (क) में विहित किया गया है परन्तु यदि अनुज्ञप्तिधारी अनुसूचित जनजाति/अनुसूचित जाति/अन्य पिछड़ा वर्ग का सदस्य है तो वह रूपये पचास केवल की राशि उसी रीति में जमा करेगा। इस प्रकार जारी की अनुज्ञप्ति प्राधिकारी द्वारा हस्ताक्षर किये जायेंगे और शब्द दूसरी प्रति स्थापित किये जायेंगे।

- (2) सरकार/अनुज्ञापन प्राधिकारी की शक्तियां :- अनुज्ञप्तिधारी द्वारा उपनियम (1) में विनिर्दिष्ट शर्तों में से किसी शर्त के भंग किये जाने की दशा में सरकार/अनुज्ञापन प्राधिकारी अनुज्ञप्तिधारी को हेतुक दर्शित करने के लिये किये गये भंग के लिये उसे क्यों न दंडित

किया जाये और /या क्यों न अनुज्ञप्ति रद्द कर दी जाये और यह निर्देश देते हुये सूचना देगा कि वह उक्त सूचना की तारीख से तीस दिन के भीतर भंग का उपचार करे और यदि अनुज्ञप्तिधारी ऐसी कालावधि के भीतर समुचित कारण बताने में असफल रहता है। या भंग का उपचार नहीं करता है तो अनुज्ञापन प्राधिकारी किसी अन्य कार्यवाही पर प्रतिकूल प्रभाव डाले बिना, अनुज्ञप्ति पर्यवसित कर सकेगा और/या सम्पूर्ण प्रतिभूति निक्षेप या उसके भाग को समपहृत कर सकेगा। परन्तु ऐसी कोई भी कार्यवाही अनुज्ञप्तिधारी को सुनवाई का अवसर दिये बिना नहीं की जायेगी।

- (आठ) अनुज्ञप्ति धारक, खनिज व्यापारी अनुज्ञप्तिधारी के लिए अभिवहन पास प्राप्त करने के पूर्व, स्त्रक/क्रय पंजी और ब्लिग/डिस्पैच पंजी संधारित करेगा एवं खनि शाखा को उक्त पंजी के अतिरिक्त खनि रियायत अभिवहन पास और खनिज व्यापारी अनुज्ञप्ति अभिवहन पास का अवलोकन करवायेगा।
- (नौ) उक्त अनुज्ञप्ति के संबंध में किसी भी प्रकार का अपालन/विसंगति शासन निर्देश अथवा न्यायालयीन प्रकरण आदि के प्रकाश में पाई जाती है तो यह स्वीकृति स्वतः निरस्त मानी जावेगी।
- (दस) अनुज्ञप्ति के निबंधनो तथा शर्तों का समयक पालन करने के लिये प्रतिभूति के रूप में 5000.00 रुपये की राशि अनुज्ञप्ति प्रदान करने की तारीख से सात दिनों के भीतर नियम 7 के उपनियम (3) के खण्ड (क) में विहित अनुसार जमा करनी होगी।
- (ग्यारह) पर्यावरण एवं अन्य किसी भी प्रकार के **Public Nuisance**की द्वा में भण्डारण अनुज्ञप्ति निरस्त की जावेगी।
- (बारह) अनुज्ञप्तिधारी भण्डारण स्थल के चारों ओर से तार बाउंड्री/फेंसिंग कर भंडारण स्थल को सुरक्षित रखेगा अन्यथा की दृष्टि में आदेश अमान्य माना जायेगा।

  
कलेक्टर

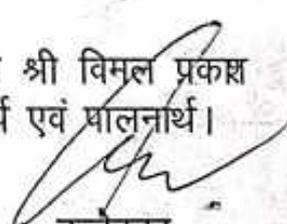
जिला निवाडी

निवाडी, दिनांक 23.05.20

पृष्ठानंक 11/खनिज/तीन-6/2020/09

प्रतिलिपि:-

- (1) अनुविभागीय अधिकारी, (राजस्व) अनुभाग ओरछा की ओर सूचनार्थ।
- (2) तहसीलदार ओरछा की ओर सूचनार्थ।
- (3) खनि निरीक्षक निवाडी की ओर सूचनार्थ।
- (4) संबंधित श्री पीताम्बरा स्टोन केशर प्रतापपुरा प्रो० प्रशंत गुप्ता तनय श्री विमल प्रकल गुप्ता निवासी- सीपी मिन कम्पाउंड झांसी उ०प्र० की ओर सूचनार्थ एवं पालनार्थ।

  
कलेक्टर

जिला निवाडी

आदेश

श्री सुनील कुमार गुप्ता तनय श्री रघुवीर शरण गुप्ता निवासी-271 प्रतापपुरा तहसील ओरछा जिला निवाडी (म0प्र0) के द्वारा जिजौरा तहसील ओरछा जिला निवाडी के भूमि (नीजी) खसरा नम्बर 678/697/1, 679/1, 679/691, 679/693 रकबा 2.000 हेक्टेयर पर खनिज पत्थर (स्टोन क्रेशर से गिट्टी बनाने बावत) उत्खनि पट्टा हेतु, म0प्र0 गौण खनिज नियमावली 1996 के प्रारूप-1 नियम-9 के अंतर्गत निर्धारित प्रपत्र पर आवेदन पत्र दिनांक 25.11.2021 को प्रस्तुत किया गया।

उक्त प्राप्त आवेदन की जांच वन मण्डलाधिकारी वनमण्डल ओरछा, तहसीलदार ओरछा एवं प्र0खनिज निरीक्षक निवाडी एवं ग्राम पंचायत जिजौरा से जांच प्रतिवेदन प्राप्त किये गये, तथा सहायक मानचित्रकार से क्षेत्र उपलब्धता का प्रतिवेदन प्राप्त किया गया, जिसमें उनके द्वारा 2.000 हे0 क्षेत्र उपलब्धता होना लेख किया गया है उक्त विभागों द्वारा आवेदक को खनिज पत्थर, उत्खनि पट्टा स्वीकृति हेतु अनुशंसा सहित अनापत्ति प्रतिवेदन हेतु प्रस्तुत किये गये हैं।

अतः उपरोक्त जांच प्रतिवेदनों के परीक्षण उपरांत आवेदक श्री सुनील कुमार गुप्ता तनय श्री रघुवीर शरण गुप्ता निवासी-271 प्रतापपुरा तहसील ओरछा जिला निवाडी (म0प्र0) को इस कार्यालय के पत्र क्रमांक / 838 / खनिज / 2022 निवाडी दिनांक 14.02.2022 को सैद्धांतिक सहमति प्रदान कर 06 माह के अंदर खनन योजना / पर्यावरणीय एन0ओ0सी0 प्रस्तुत करने हेतु पत्र जारी किया गया। पत्र के पालन में आवेदक द्वारा खनन योजना प्रस्तुत कर दी गयी है। म0प्र0 गौण खनिज नियमावली-1996 के नियम-6 अनुसूची -एक (छः) एवं म.प्र. राजपत्र दिनांक 19.04.2010 में दिये गये प्रावधान अनुसार नीचे दी गई शर्तों का समावेश करते हुये श्री सुनील कुमार गुप्ता तनय श्री रघुवीर शरण गुप्ता निवासी-271 प्रतापपुरा तहसील ओरछा जिला निवाडी (म0प्र0) को ग्राम जिजौरा तहसील ओरछा जिला निवाडी के भूमि खसरा नम्बर 678/697/1, 679/1, 679/691, 679/693 रकबा 2.000 हे0 में से संलग्न नक्शा में चिन्हित रकबा 2.000 हेक्टेयर उपलब्ध क्षेत्र अनुसार खनिज पत्थर उत्खनि पट्टा नवीनीकरण (स्टोन क्रेशर से गिट्टी बनाने बावत) 10 वर्षों की अवधि के लिये पट्टा स्वीकृत किया जाता है।

--: शर्त :-

- 1- आवेदक द्वारा म0प्र0 गौण खनिज नियम 1996 में जारी संशोधन अधिसूचना दिनांक 23.03.2013 के अनुसार आवेदित क्षेत्र की अनुमोदित खनन योजना प्रस्तुत की जा चुकी है। उक्त का पालन करना बंधनकारी होगा।
- 2- म0प्र0 गौण खनिज नियम 1996 के नियम 42 (अ) (6) के अनुसार वित्तीय प्रतिभूति की राशि 75000/- रु0 प्रति हे0 की दर से जमा करना होगी।
  - (i) किसी अधिसूचित बैंक से गारंटी, फिक्सड डिपोजिट।
  - (ii) नेशनल सेविंग सर्टिफिकेट।
- 3- भू-प्रवेश की अनुमति के पूर्व DEIAA/SEIAA से पर्यावरणीय सम्मति प्राप्त करना होगी।
- 4- म0प्र0 गौण खनिज नियम-1996 के नियम-29 के अंतर्गत डेडरेंट की राशि नवीनीकरण से 100000 प्रति वर्ष प्रति हेक्टेयर की दर से अनिवार्य भाटक की राशि 20 जनवरी तक डेडरेंट की राशि अग्रिम रूप से जमा कराना होगी
- 5- उत्खनि पट्टे की भूमि का वार्षिक सतहकर 5.00 रुपये प्रति वर्ष प्रति हेक्टेयर के मान से 10.00 रुपये प्रतिवर्ष 20 जनवरी तक अग्रिम जमा करना होगा।

*(Handwritten signature)*

- 6- अनुबंध निष्पादन कराने के पूर्व नियम-25 के अंतर्गत एक हजार रुपये प्रतिभूति के रूप में जमा करना होगा।
- 7- यह कि उत्खनि पट्टा का धारक उत्खनन संक्रियाओं के करते समय पर्यावरण का संरक्षण और प्रदूषण का नियंत्रण करने के लिए म0प्र0 गौण खनिज नियम-1996 के नियम 44,45,46 में वर्णित सावधानियां बरतेगा।
- 8- प्रत्येक कलेक्टर वर्ष में पट्टाधारी को म0प्र0 प्रदूषण नियंत्रण बोर्ड सागर से खदान एवं क्रेशर की पृथक-पृथक अनापत्ति प्रमाण पत्र प्रस्तुत करना होगा।
- 9- यह कि उत्खनि पट्टा का धारक प्रारूप-19 में संबंधित जिले के कलेक्टर या उसके द्वारा प्राधिकृत अधिकारी का खदान करार के निष्पादन के दिनांक से 60 दिवस की कालावधि के भीतर पर्यावरण प्रबंधन की एक स्कीम ऐसे प्रस्ताव को समाविष्ट करते हुए जिसमें उत्खनन संक्रियाओं द्वारा अस्त व्यस्त भूमि के अनुक्रमिक सुधार, पुनरुद्धार तथा वृक्षारोपण के लिए एक स्कीम वायु और पानी के प्रदूषण एवं नियंत्रण की प्रस्तुत करेगा।
- 10- अनुबंध निष्पादन के पूर्व 2 वर्ष के अनिवार्य भाटक के बराबर की राशि अर्थात् 400000/- (चार लाख रू० मात्र) रुपये का प्रति-भू बंधपत्र प्रारूप-छ: में सम्यक रूप से भरकर या बैंक गारंटी भी प्रस्तुत करेगा।
- 11- खदान क्षेत्र के उत्खनित किये गये खनिज पर नियम-29 के अनुसूची तीन में निर्धारित दर अनुसार रायल्टी जमा करना होगी।
- 12- नियम- 29(1) के अंतर्गत खनिज की निकासी किये जाने के पूर्व नियमानुसार अग्रिम रायल्टी जमा कर खनिज परिपत्र (रायल्टी बुक) प्राप्त करना होगा।
- 13- नियम 30(घ) के अंतर्गत देय राशि नियत समय पर भुगतान न करने पर समस्त भुगतानों के लिये 24 प्रतिशत की दर से ब्याज भुगतान करना होगा।
- 14- नियम 30(3) म0प्र0 गौण खनिज नियमावली 1996 के प्रावधानों के अनुसार राज्य या केन्द्रीय सरकार द्वारा न्यूनतम मजदूरी अधिनियम 1948 का-(II)के अधीन समय समय पर यथा विहित न्यूनतम मजदूरी से कम मजदूरी भुगतान नहीं करेगा।
- 15- उत्खनन कार्य स्वयं करना होगा तथा खनिज का उपयोग केवल क्रेशर गिट्टी में करना होगा, बेचा नहीं जावेगा।
- 16- खनन कार्य प्रारम्भ करने के पूर्व आवेदक को नियमानुसार वन सीमा से 250 मीटर छोड़कर सीमांकन कराकर आवेदित क्षेत्र पर पक्के मुनारें स्थापित करना होंगे। तथा सीमांकन होने पर उपलब्ध क्षेत्र ही स्वीकृत माना जावेगा।
- 17- आदेश जारी होने के दिनांक से 6 माह के भीतर उद्योग स्थापित किये जाने की कार्यवाही प्रारम्भ की जाकर एक वर्ष के भीतर स्टोन क्रेशर स्थापित करना अनिवार्य होगा।
- 18- यह कि स्टोन क्रेशर स्वीकृत पट्टा क्षेत्र में ही यथा संभव स्थापित करना होगा, यदि कोई व्यवहारिक कठिनाई आती है, तो जहाँ स्टोन क्रेशर स्थापित किया जावेगा उस ग्राम पंचायत/ग्राम सभा से सहमति प्रस्ताव प्राप्त कर कलेक्टर महोदय को प्रस्तुत कर स्टोन क्रेशर स्थापित करने की अनुमति लेना अनिवार्य होगा।
- 19- पट्टेदार शासन से प्राप्त सभी खनिजों की मात्रा तथा अन्य विवरण यथा खनिज निकासी की तारीख शुद्ध मात्रा, खपत मात्रा ऐसे खनिजों से प्राप्त मूल्य क्रेता का नाम, प्राप्त धन की रसीदें तथा श्रमिकों की नियोजित संख्या का सही हिसाब रखेगा तथा इस हेतु प्राधिकृत अधिकारियों को लेखा और अभिलेखों की जांच करने की अनुमति देगा। प्रत्येक माह की 10 तारीख तक मासिक पत्रक प्रारूप 10 में प्रस्तुत करेगा। इसी प्रकार जून एवं दिसम्बर में 6 माह का अर्द्धवार्षिक पत्रक

*Signature*

प्रारूप 11 में जुलाई व जनवरी का 15 तारीख तक प्रस्तुत करेगा। प्रत्येक वर्ष का वार्षिक पत्रक प्रारूप 12 में 31 जनवरी तक प्रस्तुत करेगा। उक्त पत्रक प्रस्तुत न करने की स्थिति में नियम 30(20) के उल्लंघन के कारण उक्त नियम के नियम 30(27) के तहत वार्षिक अनिवार्य भाटक के रकम के दुगुनी रकम के बराबर शास्ति भुगतान करने की अपेक्षा की जावेगी।

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म0प्र0 गौण खनिज नियम 1996 में निहित प्रावधानों तथा उत्खनि पट्टा से संबंधित राज्य शासन द्वारा समय समय पर प्रसारित आदेशों, नियमों एवं निर्देशों का पालन करना अनिवार्य होगा तथा उसके पालन न करने की दशा में उत्खनि पट्टा निरस्ती की कार्यवाही की जावेगी।

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इस स्वीकृति के संबंध में किसी भी प्रकार का अपालन/विसंगति शासन निर्देश अथवा न्यायालयीन प्रकरण आदि के प्रकाश में पाई जाती है तो यह स्वीकृति स्वतः निरस्त मानी जावेगी।

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आदेश जारी होने के दिनांक से तीन माह के भीतर, प्रारूप-सात में पट्टा विलेख निष्पादित और भारतीय रजिस्ट्रीकरण अधिनियम 1908 (1908 का 16) के अधीन रजिस्ट्रीकृत किया जायेगा और जहां पूर्वोक्त कालावधि में ऐसे विलेख का निष्पादन नहीं किया जाता है, तो पट्टा मंजूर करने वाला आदेश प्रतिसंहत (रिवोक) किया गया समझा जावेगा।

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आवश्यक अनुमतियों के बिना यदि उत्खनन कार्य प्रारंभ किया जाता है, तो उक्त पट्टा निरस्त माना जायेगा।

कलेक्टर  
जिला निवाडी (म.प्र.)

निवाडी दिनांक. 06.05.2022

पृ0 क्रमांक/207 /खनिज/2022

प्रतिलिपि:-

1. संचालक, भौमिकी तथा खनिकर्म म0प्र0, 29 ए, अरेरा हिल्स भोपाल की ओर सूचनार्थ।
2. वन मण्डलाधिकारी, वन मण्डल ओरछा की ओर सूचनार्थ।
3. क्षेत्रीय अधिकारी, म0प्र0 प्रदूषण नियंत्रण बोर्ड, दीनदयाल नगर, सागर की ओर सूचनार्थ।
4. अनुविभागीय अधिकारी, निवाडी की ओर सूचनार्थ।
5. तहसीलदार, ओरछा की ओर सूचनार्थ।
6. खनिज निरीक्षक, निवाडी।
7. सहायक मानचित्रकार, खनिज शाखा निवाडी की ओर सूचनार्थ।
8. आवेदक श्री सुनील कुमार गुप्ता तनय श्री रघुवीर शरण गुप्ता निवासी-271 प्रतापपुरा तहसील ओरछा जिला निवाडी (म0प्र0) की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

हाल निवासी  
कलेक्टर  
जिला निवाडी (म.प्र.)

**No. J-11011/15/2012-IA. II (M)**  
**Government of India**  
**Ministry of Environment & Forests Climate Change**

**Office Memorandum**

**Dated: 20.03.2015**

**Subject: Valid and subsisting Environment Clearance.**

The Ministry has received reference on the applicability of the provision of requirement of Environment Clearance (EC) at the time of renewal of lease, even if a valid and subsisting environment clearance is held by a Project Proponent (PP), at the point of time the PP seeks renewal of the mining lease.

After due consideration and examination of relevant judicial pronouncements and the OMs issued in this regards, it is clarified that the Project Proponent which has a valid and subsisting EC for their mining project either under EIA Notification 1994 or EIA Notification 2006, will not be required to obtain fresh EC at the time of renewal of the lease. This is subject to the maximum period of validity of the EC being for mining lease for 30 years.



**(Dr. U. Sridharan)**  
**Scientist 'F'**

To,

1. All officer of IA Division
2. Chairpersons/Member Secretaries of all SEIAA/SEACs
3. Chairman, CPCB
4. Chairpersons/Member Secretaries of all SPCBs/UTPCCs

Copy to:

1. PS to MoS (I/C)
2. PPS to Secretary (EFCC)
3. PS to JS(MKS)
4. Website, MoEFCC
5. Guard File



राज्य स्तरीय पर्यावरण समाधान निर्धारण प्राधिकरण, म.प्र.  
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)



पर्यावरण नियोजन एवं समन्वय संगठन  
पर्यावरण परिसर, ई-5, अरेरा कॉलोनी  
भोपाल-462016 (म.प्र.)

वेबसाइट- <http://www.mpseiaa.nic.in>  
दूरभाष नं. - 0755-2466970, 2466859  
फैक्स नं. - 0755-2462136

No: 2359 / SEIAA/2023

Date: 21-12-2023

प्रति,

संचालक,  
भौमिकी तथा खनिकर्म  
29-ए, खनिज भवन, अरेरा हिल्स  
भोपाल (म.प्र.) - 462016

ANNEXURE R-10  
(Colly.)

विषय :- जिले में गौण खनिज की उपलब्धता कराये जाने हेतु डिया से प्राप्त पर्यावरण स्वीकृति के प्रकरणों के संबंध में आगामी कार्यवाही किये जाने बावत।

संदर्भ :- आपका पत्र क्र. 16106/युप-3/न.क्र. 140/2023 दिनांक 19.12.2023।

संदर्भित पत्र के माध्यम से विषयान्तर्गत प्रकरणों में SEIAA स्तर से जिले की खदानों के संबंध में आवश्यक अंतरिम आदेश पारित करने के संबंध में अनुरोध किया गया है।

उल्लेखनीय है कि पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार द्वारा जारी कार्यालयीन ज्ञापन क्र. F.No. IA3.22/11/2023-IA.III (E-208230) दिनांक 03.11.2023, जो कि सुलभ संदर्भ हेतु पत्र के साथ संलग्न है, की कंडिका 2 एवं 3 अनुसार डिया द्वारा जारी पर्यावरण स्वीकृति दिनांक 28.04.2024 तक वैध है बशर्ते पर्यावरणीय स्वीकृति की शर्तों का अनुपालन किया गया है।

अतः माननीय सर्वोच्च न्यायालय के सिविल अपील डायरी नं. 49608/2023 में पारित आदेश दिनांक 13.12.2023 के अनुक्रम में लेख है कि बाजार में खनिज की पर्याप्त उपलब्धता सुनिश्चित करने हेतु भारत सरकार द्वारा जारी उपरोक्त कार्यालयीन ज्ञापन दिनांक 03.11.2023 के अनुसरण में यथोचित कार्यवाही सुनिश्चित करने का कष्ट करें।

संलग्न :- उपरोक्तानुसार

  
(मुजीबुर्रहमान खान)  
सदस्य सचिव

क्र. /SEIAA/2023 भोपाल दिनांक -

प्रतिलिपि :-

1. प्रमुख सचिव, म.प्र. शासन, पर्यावरण विभाग, मंत्रालय भोपाल की ओर कृपया सूचनार्थ।
2. प्रमुख सचिव, म.प्र. शासन, खनिज साधन विभाग, मंत्रालय भोपाल की ओर कृपया सूचनार्थ।
3. सदस्य सचिव, म.प्र. प्रदूषण नियंत्रण बोर्ड की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

सदस्य सचिव

F.No.IA3-22/11/2023-IA.III (E-208230)  
Government of India  
Ministry of Environment, Forest & Climate Change  
Impact Assessment Division

3rd Floor, Vayu Wing  
Indira Paryavaran Bhawan  
Jor bagh Road, Aliganj  
New Delhi - 110 003

Date: 3<sup>rd</sup> November, 2023

**OFFICE MEMORANDUM**

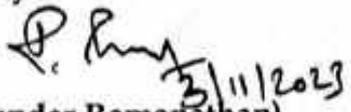
**Subject:** Clarification with reference to Ministry's OM dated 28.04.2023 in Compliance of order dated 07.12.2022 passed by Hon'ble NGT in O.A.142 of 2022 in the matter of Jayant Kumar vs. Ministry of Environment, Forest and Climate Change - reg.

This is with reference to the Ministry's OM dated 28.04.2023, wherein the Ministry has directed that, all valid Environmental Clearances (ECs) issued by DEIAA shall be reappraised through SEAC/SEIAA in compliance of the order of the Hon'ble NGT in O.A.142 of 2022. It was also directed that all concerned SEACs shall re-appraise the ECs issued by DEIAAs between 15.01.2016 and 13.09.2018 (including both dates) and all fresh ECs in this regard shall be issued by SEIAAs based only after such appraisal. The re-appraisal by SEIAA shall be completed within a time period of one year from the date of issue of OM dated 28.04.2023.

2. In this regard, the Ministry has filed an affidavit before the Hon'ble NGT on 25.05.2023 in OA No. 142 of 2022 in the matter of Jayant Kumar Vs. MoEFCC & Ors., stating that all valid ECs granted by DEIAA from 15.01.2016 to 13.09.2018, will continue to be valid for one year from the date of issue of the Ministry's OM dated 28.04.2023 subject to the compliance of the conditions prescribed therein.

3. In view of the above, it is further clarified that the ECs granted by DEIAA which are valid as on date shall continue to be valid for one year from the date of issue of OM dated 28.4.2023 unless the validity of the EC granted by DEIAA has lapsed prior to 28.4.2024 or until SEIAA has invalidated the EC granted by DEIAA after carrying out re-appraisal as outlined above, whichever is earlier.

4. This is for necessary action and compliance please.
5. This is issued with the approval of the Competent Authority.

  
(Sundar Ramaniathan)  
Scientist 'E'

To

1. Chairman/Member Secretary, CPCB.
2. Chairperson/Member Secretaries of all the State/UT, PCBs/PCCs
3. Chairperson/Member Secretaries of all the EACs.
4. Chairperson/Member Secretaries of all the SEIAAs/ SEACs.
5. All Officers of IA Division

Copy to:

1. PS to Hon'ble MEFCC
2. PS to Hon'ble MoS (EF&CC)
3. Sr PPS to Secretary (EF&CC)
4. Sr PPS to DGF&SS (EF&CC)
5. Sr PPS to AS(TK)/Sr PPS to JS(SKB)
6. Website, MoEF&CC/Guard File

F. No. IA3-22/11/2023-IA.III (E 208230)  
Government of India  
Ministry of Environment, Forest and Climate Change  
(Impact Assessment Division)

3<sup>rd</sup> Floor, Vayu Wing  
Indira Paryavaran Bhavan,  
Jor Bagh Road, New Delhi-110003

Dated: 15<sup>th</sup> March, 2024

**OFFICE MEMORANDUM**

**Subject: Extension of time period for compliance of order dated 07.12.2022 passed by Hon'ble NGT in O.A.142 of 2022 in the matter of Jayant Kumar vs. Ministry of Environment, Forests and Climate Change - reg.**

The Ministry vide OM dated 28<sup>th</sup> April 2023, in compliance of order dated 07.12.2022 passed by Hon'ble National Green Tribunal (Principal Bench) in O.A.142 of 2022 in the matter of Jayant Kumar vs. Ministry of Environment, Forests and Climate Change, had provided a window period of one year for all SEIAAs to re-appraise the Environmental Clearances (ECs) issued by DEIAA from 15.01.2016 to 13.09.2018 and grant fresh ECs.

2. Subsequently, based on the representation received, the workflow for the re-appraisal of the ECs issued by DEIAA from 15.01.2016 to 13.09.2018 was integrated into the PARIVESH and the Ministry vide OM dated 15.01.2024 issued the SOP for reappraisal of ECs granted by DEIAA between 15.01.2016 and 13.09.2018. Further, the Hon'ble High Court of Kerala in WPC No.41139/2023 has directed to inform whether there is any proposal to extend the period for reappraisal of ECs already granted by DEIAAs through SEIAA beyond 28.04.2024 as the reappraisal process may not be completed within the specified time.

3. In this context, the Ministry has issued letters dated 11.08.2023 and 01.03.2024 to all the SEIAA/SEAC to submit the compliance report of OM dated 28.04.2023. The compliance report is yet to be received by the Ministry.

4. Now, the Ministry is in receipt of representation requesting for extension of time period provided in the OM dated 28.04.2023 mentioned above. Based on the facts mentioned above, the matter has been examined in detail. After due consideration, it has been decided that the time period of one year provided in the OM dated 28.04.2023

shall be extended for a further period of six months till 27.10.2024. All other terms and conditions mentioned in the OM dated 28.04.2023 shall remain the same.

5. This is issued with the approval of the Competent Authority.

  
(Sundar Ramanathan)  
Scientist E

To

1. The Chairperson/ Member Secretaries of all the SEIAAs/SEACs.
2. The Chairman of all the Expert Appraisal Committees
3. The Chairpersons/ Member Secretaries of all SPCBs/ UTPCCs.
4. All the officers of IA Division

Copy for information to:

1. PS to Hon'ble MEF&CC
2. PS to Hon'ble MoS, EF&CC
3. PPS to Secretary, EF&CC
4. PPS to AS (TK)/ JS(SKB)
5. Website, MoEF&CC /Guard file

प्रति,

श्रीमान् कलेक्टर महोदय,  
जिला-निवाड़ी म0प्र0

विषय:- म0प्र0 खनिज गौण नियमावली 1996 के अंतर्गत अनुमोदित खनन योजना/पर्यावरण प्रबन्ध योजना के विरुद्ध श्री पंकज ध्वज मिश्रा खनिज अधिकारी निवाड़ी के द्वारा खदान पट्टा धारकों से मिलीभगत कर के उक्त नियमावली के नियमों का उल्लंघन करके विगत आठ वर्ष से पहले जिला टीकमगढ़ एवं बाद में जिला निवाड़ी बनने के बाद निवाड़ी के रहते हुए अपना व्यक्तिगत हित साधते हुये स्वीकृत खदानों के अतिरिक्त सरकारी एवं निजी भूमि पर अवैध उत्खनन करा कर सरकारी राजस्व की क्षतिकारित करने वावत्। वन एवं प्रदूषण विभाग के नियमों का उल्लंघन के संबंध में।

सन्दर्भ:- आपका पत्र क्रमांक/61/खनिज/2024 निवाड़ी, दिनांक 06.05.2024

—00—

उपरोक्त विषयांतर्गत निवदेन है कि निवाड़ी जिले में प्रभारी खनिज अधिकारी के पद पर पदस्थ था मेरे विरुद्ध श्री अब्दुल कलाम पुत्र श्री अब्दुल सलाम निवासी- रामराजा दवा बाजार के पास, झोकनबाग सिविल लाईन झांसी द्वारा की गई शिकायत के संबंध में विवरण निम्नानुसार:- निम्नानुसार है:-

1. बिन्दु क्रमांक 01 में उल्लेखित पत्र क्रमांक 625 दिनांक 02.07.2015 एवं पत्र दिनांक 13.07.2015 के माध्यम से कार्यालय कलेक्टर (खनिज शाखा) टीकमगढ़ द्वारा एन.जी.टी. नई दिल्ली के ओ.ए. 123/2014 एवं अन्य में पारित निर्णय दिनांक 13.1.2015 के आदेश के पालन हेतु निर्देशित किया गया। पट्टेदारों द्वारा समय सीमा में पर्यावरणीय अनुमति प्राप्त न करने के कारण कार्यालय कलेक्टर (खनिज शाखा) टीकमगढ़ द्वारा पत्र दिनांक 29.7.2015 के द्वारा समस्त खदानों को तत्काल प्रभाव से बंद करा दिया गया। (संलग्न:-पत्र)

2. बिन्दु क्रमांक 02 में उल्लेखित शिकायत अनुसार पाया गया कि माननीय एन.जी.टी. के प्रकरण क्रमांक 121/2015 मुलायम सिंह बनाम मध्यप्रदेश शासन एवं अन्य के सम्बंध में माननीय न्यायालय द्वारा उक्त प्रकरण की सुनवाई कर निराकरण करते हुये दिनांक 07.04.2016 के अनुसार प्रकरण का विलोपन किया गया।

3. बिन्दु क्रमांक 03:- माननीय भारतीय हरित अधिकरण नई दिल्ली द्वारा आवेदन क्रमांक 123/2014 में पारित निर्णय दिनांक 13.1.2015 एवं म0प्र0 शासन खनिज साधन विभाग के परिपत्र क्रमांक 1985/517/2015/ 12-1 दिनांक 15.04.2015 के पालन एवं माननीय नेशनल ग्री टिव्यूनल द्वारा पुनरीक्षण आवेदन क्रमांक 18/2015 (एम.ए. न0-666/2015/एम0ए0न0-739/2015 और एम0ए0न0-740/2015) मूल आवेदन पत्र न0-123/2014 म0प्र0 स्टेट माईनिंग कॉर्पोरेशन बनाम मिनिस्ट्री ऑफ इन्चायरमेंट एण्ड फारेस्ट एण्ड अदर इन हिम्मत सिंह सिखावत बनाम स्टेट ऑफ राजस्थान में पारित आदेश दिनांक 24.07.2015 में निर्णय लिया गये अनुसार, जिला टीकमगढ़ में स्वीकृत खदानों को तत्काल प्रभाव से कार्यालय कलेक्टर खनिज शाखा जिला टीकमगढ़ म0प्र0 के पत्र क्रमांक/11/खनिज/तीन-06/2015/737 टीकमगढ़ दिनांक:-29.07.2015 के द्वारा समस्त खदानों को तत्काल प्रभाव से बंद करा दिया गया।

4. बिन्दु क्रमांक 04 एवं 05 में समस्त पट्टेदारों द्वारा ग्राम प्रतापपुरा, भोजपुरा, सीतापुर, जिजौरा एवं बबेड़ी जंगल में सिया के समस्त आवेदनों को एन0ओ0सी0 हेतु डिया में शामिल किये गये एवं वन विभाग के अभ्यारण से संबंधित वनमण्डलाधिकारी टीकमगढ़ द्वारा प्रस्तुत एन0ओ0सी0 प्राप्त हुई एवं वन विभाग द्वारा लेख अनुसार ईको सेंसेटिव जोन से बाहर बताया गया तदनुसार नियमानुसार एन0ओ0सी0 प्राप्त कर खदानों को संचालित किया गया।
5. बिन्दु क्रमांक 06 में उल्लेखित शिकायत अनुसार यह कहना गलत है कि स्वीकृत खदानों से प्लांट की क्षमता के अनुरूप मात्रा निकाली जाती है जबकि नियमानुसार माईनिंग प्लान में अनुमोदित मात्रा के अनुसार ही खदानों पर वैध परिपत्र जारी किये जाते हैं।
6. बिन्दु क्रमांक 07 :- म0प्र0 व उ0प्र0 की सीमा के समीप (लगभग) 10 वर्षों से पूर्व से खदानें स्वीकृत रही हैं एवं सैनिक स्कूल के संबंध में कई बार वरिष्ठ अधिकारियों द्वारा मौका निरीक्षण किया जा चुका है जिसमें सैनिक स्कूल की बाउन्ड्री व सैनिक स्कूल सुरक्षित स्थिति में पाया गया एवं भूमि खसरा 1/1 में स्वीकृत खदान में समस्त एन0ओ0सी0 एवं सम्मति प्राप्त होने के उपरांत भी स्वीकृत/संचालित की गई।  
( नोट:- सैनिक स्कूल के समीप पूर्व से संचालित स्वीकृत पूर्व से संचालित केशर यूनिट को बंद पाया गया।)
7. बिन्दु क्रमांक 08 एवं 09 :- एन.एच.ए.आई. 39 झांसी से खजुराओं फोरलेन के संबंध में फोरलेन निर्माण के पूर्व से ही लगभग 10 पूर्व से ही खदानें संचालित थी उक्त फोरलेन निर्माण उपरांत खदानों के नवीनीकरण में वैधानिक कार्यावाही कर (04 खदानों का क्षेत्र कम किया गया) प्रतिबंधित क्षेत्र को छोड़कर स्वीकृति दी गई एवं फोरलेन के समीप केशर यूनिटों का विस्थापन किया जा चुका है। एवं डस्ट के संबंध में केशर यूनिट संचालकों द्वारा पानी का छिड़काव एवं फुब्बारें संचालित नियमानुसार चलाये जाते हैं।
8. बिन्दु क्रमांक 10 :- खदान स्वीकृती के पूर्व वनमण्डलाधिकारी टीकमगढ़ द्वारा प्रस्तुत एन0ओ0सी0 प्राप्त हुई एवं वन विभाग द्वारा लेख अनुसार ईको सेंसेटिव जोन से बाहर बताया गया तदनुसार नियमानुसार खदानों को संचालित किया गया।
9. बिन्दु क्रमांक 11 एवं 12 में उल्लेखित शिकायत में पाया गया कि ई-खनिज पोर्टल में भण्डारण तुरंत चालू न होने एवं तत्काल में मेन्यूअल रायल्टी बंद न करने के कारण जारी की गई थी। शासन से रोक उपरांत रायल्टी जारी नहीं की गई।
10. बिन्दु क्रमांक 13 :- स्वीकृत खदानों में पर्यावरणीय अनुमति प्राप्त होने के पश्चात् जलवायु सम्मति के उपरान्त खनन कार्य किया जा रहा है। जिसकी जांच प्रदूषण नियंत्रण मंडल के अधिकारियों द्वारा भी समय-समय पर की जाती रही है।
11. बिन्दु क्रमांक 14 :- खनन योजना 23/03/2013 के उपरांत लागू हुई जबकि शिकायत में उल्लेखित खदानें पूर्व से स्वीकृत हैं जिसमें तत्समय खनन योजना न होने के कारण बेन्च अनुसार खनन नहीं होता था। खनन योजना लागू होने के उपरान्त खनन योजना अनुसार खनन कार्य किया जा रहा है।
12. बिन्दु क्रमांक 15 :- गौण खनिज में खनन योजना 23/03/2013 में लागू हुई है। जबकि उक्त खदाने पूर्व से स्वीकृत होकर संचालित है।
13. बिन्दु क्रमांक 16 :- समस्त पट्टाधारिकों एवं केशर संचालकों द्वारा वाटर टैंक ट्रेक्टर के माध्यम से सड़क एवं केशर परिक्षेत्र में ट्रैक्टर से पानी का छिड़काव किया जाता है एवं केशर यूनिटों पर पानी के फुब्बारों का संचालन पाया गया। एवं जिला निवाड़ी अंतर्गत ओरछा तहसील में

प्रतापपुरा, भोजपुरा, सीतापुर, जिजौरा एवं बबेड़ी जंगल में ग्रामजनों के स्वास्थ्य के संबंध में श्वास संबंधी रोगों का प्रकरण आज दिनांक तक प्रकाश में नहीं आया है।

14. बिन्दु क्रमांक 17 :- खदान के पानी का उपयोग जल छिड़काव हेतु उपयोग किया जाता है एवं केशर परिक्षेत्र एवं खदान मार्गों पर समय-समय पर उपयोग में लिया जाता है।

15. बिन्दु क्रमांक 18 में उल्लेखित शिकायत में पट्टाधारिकों खान व्यूरो ग्वालियर एवं ब्लास्टिंग के संबंध में लाईसेंस धारी व्यक्ति से अनुबंध पत्र प्राप्त हुये।

16. बिन्दु क्रमांक 19 :- गौण खनिज में खनन योजना 23/03/2013 में लागू हुई है। जबकि उक्त खदाने पूर्व से स्वीकृत होकर संचालित है।

17. बिन्दु क्रमांक 20:- शिकायत में उल्लेखित बिन्दु के सम्बन्ध में लेख है कि गौण खनिज में सी0ए0 से आदेश कराने का कोई नियम नहीं है। समय-समय पर महालेखा परीक्षक द्वारा आडिट की जाती है। खदानों का सर्वे ना कार्य कराया जा चुका है।

18. बिन्दु क्रमांक 21:- दिनांक 29/07/2016 से 10/04/2018 के बीच प्रतापपुरा में खदान घसने से मजदूर की मौत की कोई भी घटना प्रकाश में नहीं है।

19. बिन्दु क्रमांक 22:- म0प्र0 गौण खनिज नियम 1996 के अनुसार नाले से 50 मीटर छोड़ने के प्रावधान है अतः 50 मीटर छोड़कर खदान स्वीकृत की गई है।

20. बिन्दु क्रमांक 23 में उल्लेखित शिकायत में पाया गया कि म0प्र0 गौण खनिज नियम 1996 के अनुसार उत्खनन भूमिगत के संबंध में अनुमोदित खनन योजना का अनुमोदन शासन द्वारा किया जाता है जिसमें खदान की गहराई उल्लेखित संबंधित जानकारी निहित होती है, उक्त अनुमति/अनुमोदन प्राप्त होने के उपरान्त ही खदानों का संचालन होता है।

21. बिन्दु क्रमांक 24 में उल्लेखित शिकायत पत्र के संबंध में पाया गया कि ग्राम बबेड़ी जंगल के शासकीय भूमि खसरा नम्बर 39/2 पर कार्यालय वनमण्डलाधिकारी वन मण्डल टीकमगढ़ के पत्र क्रमांक/मा.चि./09/2579 टीकमगढ़, दिनांक 22.06.2009 के माध्यम से लेख किया गया कि उक्त क्षेत्र से नजदीकी वन सीमा 500 मीटर की दूरी पर स्थित है।

#### संलग्न:सपरोक्तानुसार

22. बिन्दु क्रमांक 25 में उल्लेखित शिकायत पत्र के संबंध में पाया गया कि ग्राम प्रतापपुरा के निजी भूमि खसरा नम्बर 251/2/1 रकबा 0.785 हे० के अंश भाग पर भूमि स्वामी श्री अनिल राय तनय श्री सत्यप्रकाश राय, श्री मलखान राय, श्री पंचम राय, श्री प्रेमचन्द्र राय तनय श्री कुंजीलाल राय निवासी-जिजौरा के द्वारा प्रस्तुत अनुबंध पत्र दिनांक 13.05.2020 प्रस्तुत अनुसार भूमि स्वामी द्वारा उक्त क्षेत्र पर खनिज भण्डारण हेतु किरायानामा प्रस्तुत किया गया, उक्त भूमि राजस्व रिकार्ड अनुसार खसरा पंचशाला पर भूमि स्वामी श्री अनिल राय तनय श्री सत्यप्रकाश राय, श्री मलखान राय, श्री पंचम राय, श्री प्रेमचन्द्र राय तनय श्री कुंजीलाल राय निवासी-जिजौरा के नाम दर्ज होना पाई गया, एवं खनिज मात्रा के संबंध में समय-समय पर विभागीय ऑडिट के द्वारा जांच की जाती है।

23. बिन्दु क्रमांक 26 :- राष्ट्रीय मार्ग का निर्माण 2020 में हुआ है जबकि खदानें पूर्व से संचालित थी नवीनीकरण के समय नियमानुसार दूरी छोड़ने के पश्चात् नवीनीकरण किया गया है। जिले में अवैध खनन पाए जाने पर समय-समय पर कार्यवाही की गई है। अतः यह कहना गलत है कि मेरे द्वारा अवैध खनन कराया गया है।

24. बिन्दु क्रमांक 27 व 28:- जांच के दौरान अवैध खनन पाए जाने पर रमेश खंगार के विरुद्ध अवैध खनन का प्रकरण दर्ज किया गया। सुनील गुप्ता की खदान की जांच के समय पट्टेदार को सूचना न होने के कारण उनके द्वारा आपत्ति दर्ज की गई थी अतः कलेक्टर महोदय द्वारा

कार्यालयीन पत्र क्रमांक/470/खनिज/20 निवाड़ी दिनांक 20.09.2023 द्वारा पुनः जाँच दल बनाया गया था।

25. बिन्दु क्रमांक 29 में उल्लेखित शिकायत के संबंध में पाया गया कि ग्राम प्रतापपुरा के निजी भूमि खसरा नम्बर 267/1/1, 268/2, 269/2 के अंश भाग खाली पड़े भाग पर भूमि स्वामी की सहमति/किरायानामा प्रस्तुत कर खनिज भण्डारण हेतु सहमति व्यक्त की गई एवं अन्य क्षेत्र पर निजी भूमि की खनिज पत्थर हेतु खदान स्वीकृत पाई गयी, मौका पर खनिज भण्डारण का संचालन होना पाया गया।

26. बिन्दु क्रमांक 30 में लेख है कि जिले में प्रदूषण नियंत्रण मंडल सागर में जलवायु सम्मति प्राप्त करने के उपरान्त केशर का संचालन किया जाता है एवं पानी का छिड़काव किया जाता है तथा वायु रोधी दीवाल भी बनाई गई है जिसकी जाँच समय-समय पर प्रदूषण विभाग के कर्मचारी भी करते हैं।

28 बिन्दु क्रमांक 32:- आर्थिक अपराध प्रकोष्ठ की जाँच उपरान्त शिकायत को आर्थिक अपराध प्रकोष्ठ मध्यप्रदेश E.O.W. भवन 42, अरेरा हिल्स भोपाल द्वारा शिकायत के परीक्षणोंपरांत सत्यापनकर्ता अधिकारी एवं पुलिस अधीक्षक प्रकोष्ठ इकाई सागर के अभिमत से सहमत होते हुये शिकायत आवक क्रमांक-21125, 2874/22 को दिनांक 17.10.2023 को नस्तीबद्ध किया जा चुका है।

29. बिन्दु क्रमांक 33 एवं 34:- एन.जी.टी. के आदेश के पालन में कार्यालयीन पत्र पत्र क्रमांक/507/खनिज/2023 निवाड़ी, दिनांक 09.10.2023 के द्वारा खनन कार्य बंद करा दिया गया था एवं राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण म.प्र. के पत्र No. 2359/SEIAA/2023 Date 21-12-2023 एवं संचालनालय, भौमिकी तथा खनिकर्म भोपाल के पत्र क्रमांक/16300/गुप-3/न.क.140/2023 भोपाल, दिनांक 21.12.2023 के आधार पर पुनः खदान को संचालित किया गया। अतः शिकायत निराधार है।

शिकायतकर्ता द्वारा पूर्व में भी आर्थिक अपराध प्रकोष्ठ, संचालक भौमिकी तथा खनिकर्म भोपाल, कलेक्टर निवाड़ी को शिकायत की गई थी। जिनमें जाँच उपरान्त शिकायत का निराधार पाए जाने से नस्ती को नस्तीबद्ध किया जा चुका है।

निवाड़ी जिले में मेरे द्वारा जिले के अंतर्गत लगातार खनन माफियाओं के साथ सॉट-गॉट कर लाम अजित करते हुए अवैध खनन कराए जाने संबंधी कोई भी शिकायत पूर्व में नहीं आई है। मेरी पदस्थापना के दौरान जिले का राजस्व लगभग तीन गुना बढ़ा है। वित्तीय वर्ष 2018-19 के लिये जिले को प्रदेश में सर्वाधिक प्रतिशत लक्ष्य से अधिक राजस्व प्राप्त करने के कारण प्रशस्ती पत्र भी प्राप्त हुआ था एवं समय-समय पर अवैध खनन परिवहन पर प्रभावी कार्यवाही एवं राजस्व प्राप्ति हेतु आयुक्त महोदय सागर एवं कलेक्टर महोदय द्वारा प्रशस्ती पत्र प्रदान किये जाते रहे हैं।

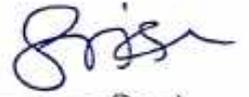
(प्रशस्ती पत्र संलग्न)

शिकायत कर्ता के संबंधी श्री मुस्तफा खान पिता श्री हुसैन बक्श के नाम से ग्राम सकूली तहसील निवाड़ी के खसरा नंबर 1091/2 रकबा 4.000 हे० पर गिट्टी पत्थर हेतु उत्खनिपट्टा स्वीकृत हुआ था जहाँ पर आवास एवं पशुघर बने होने के कारण प्राप्त आपत्ति की जाँच तहसीलदार द्वारा की गई एवं उक्त पट्टा निरस्त करने का प्रस्ताव श्रीमान् कलेक्टर महोदय के द्वारा पत्र क्रमांक/189/खनिज/2022 दिनांक 25/04/2022 के द्वारा संचालक भौमिकी तथा खनिकर्म भोपाल अरेरा हिल्स भोपाल म.प्र. को भेजा गया। संचालनालय, भौमिकी तथा खनिकर्म का पत्र द्वारा आदेश क्रमांक 3842-43/खनिज/अपील/न.क./उ.प्र./2022, भोपाल, दिनांक 05.04.

2023 के द्वारा ग्राम सकूली, तहसील निवाड़ी, के शासकीय खसरा क्रमांक 1091/2 रकवा 4.000 हे० पर स्वीकृत उत्खनिपट्टा को निरस्त किया गया। जिससे द्वेषवश शिकायतकर्ता द्वारा विभिन्न विभागों में मनघडंत एवं झूठी शिकायतें करना प्रारंभ किया एवं सोशल साईट (फेसबुक) एवं ट्वीटर पर मेरी छवि खराब करने की कोशिश की गई जिससे मेरे स्वस्थ छवि खराब होने से मानसिक तनाव दिया गया। शिकायतकर्ता द्वारा उल्लेखित अवधि में मेरे अलावा अन्य खनिज अधिकारी जिले में पदस्थ रहे जिनका विवरण निम्नानुसार है:-

क्रमांक	नाम	अवधि
1.	श्रीमती दीपमाला तिवारी	07.07.2015 तक
2.	श्री पंकज ध्वज मिश्रा	07.07.2015 से 24.10.2016 तक
3.	सुश्री सोनल सिंह तोमर	24.10.2016 से 06.03.2017 तक
4.	श्री अमित मिश्रा	06.03.2017 से 12.06.2019 तक

अतः मेरे विरुद्ध की गई शिकायत द्वेषपूर्ण एवं निराधार है जिसे नस्तीबद्ध किया जाना उचित होगा।



(पंकज ध्वज मिश्रा)  
सहायक खनि अधिकारी  
संचालनालय भौमिकी तथा  
खनिकर्म भोपाल

**कार्यालय पुलिस अधीक्षक, आर्थिक अपराध प्रकोष्ठ, इकाई सागर (म.प्र.)**

क्रमांक/प्रकोष्ठ/इ0सा0/स्टेनो/आर0टी0आई0/ 07-0 /2024 सागर, दिनांक 25/04/24  
प्रति,

श्री पंकज ध्वज मिश्रा,  
प्रभारी अधिकारी (खनि शाखा)  
कार्यालय कलेक्टर (खनि शाखा)  
जिला निवाड़ी म0प्र0  
मोबाइल नं0 - 9406608595

विषय:- सूचना के अधिकार अधिनियम 2005 की धारा 6(1) के अंतर्गत प्राप्त आवेदन पत्र के संबंध में।

संदर्भ:- आपके आवेदन पत्र में अंकित दिनांक-निरंक एवं कार्यालय में प्राप्ति दिनांक 19.04.2024 ।  
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विषयान्तर्गत आपके द्वारा सूचना के अधिकार अधिनियम 2005 की धारा 6(1) के अंतर्गत दिए गए संदर्भित आवेदन पत्र के माध्यम से शिकायत क्रमांक 2115/22 संबंधी दस्तावेज एवं शिकायत संबंधी समस्त जांच प्रतिवेदन की सत्यापित नकल चाही गयी है ।

आर्थिक अपराध प्रकोष्ठ, मध्य प्रदेश, E.O.W. भवन 42, अरेरा हिल्ट, भोपाल के पत्र क्रमांक/अपराध/सागर/शिका0आवकक्र0-2115(22)/1777-ए/2023, दिनांक 19.10.2023 द्वारा शिकायत आवक क्रमांक 2115, 2874/2022 को दिनांक 17.10.2023 को नस्तीबद्ध किया गया है । जिसकी छायाप्रति आपकी ओर संलग्न प्रेषित है । चाहे गये शेष दस्तावेजों के संबंध में सूचना का अधिकार अधिनियम 2005 की धारा 8(1)(छ) एवं म0प्र0 शासन, सामान्य प्रशासन विभाग के राजपत्र क्रमांक 400 दिनांक 25.08.11 में उल्लेखित प्रावधानों के तहत शेष चाही गयी जानकारी दिया जाना संभव नहीं है ।

उक्त विनिश्चय से असंतुष्टि की दशा में आर्थिक अपराध प्रकोष्ठ के प्रथम अपीलीय अधिकारी श्री मोहम्मद शाहिद अवसार, भा.पु.से., अतिरिक्त महानिदेशक, आर्थिक अपराध प्रकोष्ठ, 42 अरेरा हिल्ट, मध्य प्रदेश भोपाल है, जिन्हें 30 दिवस के भीतर अपील की जा सकती है ।

संलग्न :- उपरोक्तानुसार ।

(सुनील कुमार पाटीदार )

लोक सूचना अधिकारी / पुलिस अधीक्षक  
आर्थिक अपराध प्रकोष्ठ, सागर (म0प्र0)

क्रमांक/प्रकोष्ठ/इ0सा0/स्टेनो/आर0टी0आई0/ /2024 सागर, दिनांक / /24  
प्रतिलिपि:- कृपया सूचनार्थ एवं आवश्यक कार्यवाही हेतु ।

- 1 अपीलीय अधिकारी-अतिरिक्त महानिदेशक, आर्थिक अपराध प्रकोष्ठ, म0प्र0 भोपाल ।
- 2 सहायक महानिरीक्षक (प्रशासन)/लोक सूचना अधिकारी, आर्थिक अपराध प्रकोष्ठ, मुख्यालय भोपाल म0प्र0

लोक सूचना अधिकारी / पुलिस अधीक्षक  
आर्थिक अपराध प्रकोष्ठ, सागर (म0प्र0)



आर्थिक अपराध प्रकोष्ठ मध्य प्रदेश  
E.O.W भवन 42, अरेरा हिल्स, भोपाल

क्रमांक/अपराध/सागर/शिकायत आवक क्र०-2115(22)/ 1111-11 / 2023, दिनांक 19-10-23  
प्रति,

पुलिस अधीक्षक,  
प्रकोष्ठ इकाई,  
सागर।

विषय :- शिकायत आवक क्रमांक-2115, 2874/22 गोपनीय सत्यापन प्रतिवेदन  
नस्तीबद्ध किये जाने बाबत।  
संदर्भ :- आपका पत्र क्रमांक/आ०अ०प्र०/सागर/स्टेनो/1347/23 दिनांक  
05.10.23.

.....

संदर्भित पत्र का कृपया अवलोकन करें, जिसके माध्यम से आपके द्वारा  
शिकायत आवक क्रमांक-2115, 2874/2022 का गोपनीय सत्यापन प्रतिवेदन मुख्यालय  
प्रेषित किया गया है।

उक्त शिकायत का गोपनीय सत्यापन प्रतिवेदन के परीक्षणोपरांत  
सत्यापनकर्ता अधिकारी एवं पुलिस अधीक्षक प्रकोष्ठ इकाई सागर के अभिमत से सहमत  
होते हुये, शिकायत आवक क्रमांक-2115, 2874/22 को दिनांक 17.10.2023 को नस्तीबद्ध  
किया जाता है।

*Steno / DSP A.V. Singh, Jab*

*30/10*

*2*  
*19/10/23*  
( पल्लवी त्रिवेदी )  
सहायक महानिरीक्षक (अपराध)  
हेतु- महानिदेशक,  
आर्थिक अपराध प्रकोष्ठ म.प्र.भोपाल

संचालनालय  
भौमिकी तथा खनिकर्म मध्यप्रदेश  
29-ए, "खनिज भवन," अरेरा हिल्स, गोपाल (म.प्र.)  
फोन एवं फॅक्स: 0755-2551795  
ई-मेल: dir@com07mp.nic.in

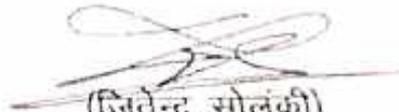
क्रमांक 3023 / स्था / नं० 81 / 05  
प्रति

गोपाल दिनांक 15/3/23

✓ श्री पंकज ध्वज मिश्रा,  
घाई नंवर ओरछा,  
जिला निवाड़ी, म.प्र.

विषय- सूचना के अधिकार अधिनियम 2005 के अंतर्गत जानकारी का प्रदाय।  
संदर्भ- आपका आवेदन पत्र दिनांक 21.2.2023

उपरोक्त विषयान्तर्गत संदर्भित आवेदन पत्र द्वारा सूचना का अधिकार अधिनियम 2005 के तहत चाही गई जानकारी हेतु निर्धारित शुल्क जमा करने उपरांत 03 पृष्ठ सत्यापित प्रतियां इस पत्र के साथ संलग्न प्रेषित हैं।

  
(जितेन्द्र सोलंकी)  
लोक सूचना अधिकारी  
संचालनालय भौमिकी तथा खनिकर्म,  
मध्यप्रदेश गोपाल

अपीलीय अधिकारी का नाम व पता  
श्री राजीव रजन मीणा, भा.प्र.से.  
संचालक (प्रशासन एवं खनिकर्म)  
29-ए खनिज भवन अरेरा हिल्स गोपाल  
फोन एवं फॅक्स: 0755-2551795

संसाधनसंग्रहण और निगमिता तथा सचिवालय, मध्य प्रदेश

म.प्र. सं. 118

म.प्र. सं. 118

विषय: निवाडी जिले में प्रथम प्रभारी अधिकारी द्वारा निवाडी जिले में प्रथम प्रभारी अधिकारी की अल्पकालीन नियुक्ति के संबंध में।

(कृपया)

दिनांक: 13/09/22  
संख्या: - 1519/22

उपरोक्त पत्र को प्रथम अलोकेश्वर को [ ]  
की अल्पकालीन नियुक्ति निवाडी जिले में प्रथम प्रभारी अधिकारी की अल्पकालीन नियुक्ति के संबंध में प्रेषित की है।

अलोकेश्वर / अतिरिक्त प्रमुख।

13/9

प्र. अ. (स्था)

लेका

कलेक्टर निवाडी से प्रतिवेदन

0

15  
08/09/22

कलेक्टर निवाडी को भेजे जाने वाले पत्र की स्वच्छ प्रतियां अनुमोदन उपरान्त करती - 15/09/22

13/9

प्र. अ. (स्था)

निवाडी जिले में प्रभारी के रूप में परसू के विरुद्ध प्राप्त रिपोर्ट पर कसूरिश्चि का प्रतिवेदन प्राप्त दिनांक 15/09/22 को प्राप्त हुआ।

15/9

कृपया पत्र लनाकारार्थ प्रस्तुत।

15  
13/09/22

सिंह Sir

15/9

विनोद कुमार बागड़े  
कार्यालय प्रमुख

25/09/22  
1519/22

No 12470  
15/9/22

संसाधनसंग्रहण और निगमिता तथा सचिवालय, म.प्र. पोवाय.

15  
15/09/22

संचालनालय भौमिकी तथा सन्निकर्ष, मध्यप्रदेश

शिका का नाम - ...  
प्रकार लिपिक का नाम - ...  
प्रकार अधिकारी - ...

नं. 10 - 25/18

विषय: निवासी जिले में पदरथ प्रभारी उम्मीद अतिकारी के विरुद्ध  
शिकायत - (शिकायतकर्ता - श्री अब्दुल क़य्याम)

पंजी नं. - 706/डि. - 19-1-23  
कार्य - कलेक्टर, जिला

प्रस्तुत पत्र का कृपया अवलोकन कीजिए।  
आधुनिकीन पत्र दि. 15-9-22 के संदर्भ में कलेक्टर  
जिला द्वारा शिकायत की जांच कर विरुद्ध पत्र  
प्रतिवेदन भेजा है। जिसमें शिकायतकर्ता द्वारा  
कोई साक्ष्य उपलब्ध न कराए जाने के कारण एवं  
उनका उत्तरनिपट्टा निरस्त होने से प्रेषण शिकायत  
लिए जाने से श्री प्रभाकरवर्मा मिश्र, प्रभारी-अधिकारी  
के विरुद्ध की गई शिकायत अकारहीन राह जाने पर  
भरतीवहू लिए जाने का लेख भेजा है।

उ.अ. (स्था)

अवलोकनार्थ / आदेशार्थ प्रस्तुत।

  
श्री प्रभाकरवर्मा मिश्र,  
संचालनालय भौमिकी तथा सन्निकर्ष  
म.प्र. भोपाल.

विषय - निवाड़ी जिले में पदरय प्रभारी खनिज अधिकारी के विरुद्ध शिकायत - (शिकायतकर्ता श्री अब्दुल कलाम, जराही)

उपरोक्त विषय में लेख है कि जिला निवाड़ी में पदरय प्रभारी खनिज अधिकारी श्री पंकजधर मिश्रा के विरुद्ध श्री अब्दुल कलाम निवाड़ी जराही द्वारा की गई शिकायत के संबंध में इस कार्यालय के पत्र क्रमंक 12470 दिनांक 15.9.22 (पताका-अ) द्वारा कलेक्टर जिला निवाड़ी से वस्तुस्थिति का प्रतिवेदन माहा गया। उक्त शिकायत के संबंध में कलेक्टर निवाड़ी द्वारा अनुविभागीय अधिकारी (सजरव) अनुभाग, निवाड़ी से जांच कराई गई।

कलेक्टर जिला निवाड़ी द्वारा प्रेषित पत्र दिनांक 23.12.2022 (पताका-ब) अनुसार - अनुविभागीय अधिकारी (सजरव) अनुभाग निवाड़ी द्वारा शिकायत के अनुक्रम में जांच में पाया गया कि (पताका-ग) एन.जी.टी. नई दिल्ली द्वारा पारित निर्णय दिनांक 13.1.2015 के पालन में जिला कार्यालय टीकमगढ़ द्वारा पत्र दिनांक 02.7.15 एवं 13.7.15 द्वारा आदेश के पालन हेतु निर्देशित किया गया। पट्टेदारों द्वारा समय सीमा में पर्यावरणीय अनुमति प्राप्त न करने के कारण जिला कार्यालय टीकमगढ़ द्वारा पत्र दिनांक 29.7.15 के द्वारा समस्त खदानों को तत्काल प्रभाव से बंद करा दिया गया। पर्यावरण एवं जलवायु परिवर्तन मंत्रालय द्वारा भारत के राजपत्र नई दिल्ली दिनांक 02/11/018 (पताका-घ) के द्वारा ओरछा अध्यात्म के ईको लैरोटिव जोन की दूरी 02 कि.मी. कर दी गई, उल्लेखित पट्टेदारों द्वारा पर्यावरणीय अनुमति प्राप्त होने के पश्चात् ही उक्त खदानों को पुनः नियमानुसार संचालित कर दिया गया।

अनुविभागीय अधिकारी के प्रतिवेदन अनुसार शिकायत में अंकित नाम श्री विशाल गुप्ता एवं श्री प्रशांत गुप्ता द्वारा शपथ पत्र दिया कि उनके द्वारा किसी भी प्रकार की स्वीकृत खदान से संबंधित वित्तीय लेन देन से इंकार किया गया, किसी भी प्रकार की राशि का संचयवहार नहीं किया गया।

कलेक्टर जिला निवाड़ी द्वारा लेख अनुसार प्रभारी खनिज अधिकारी के विरुद्ध खनिज माफियाओं से साठ- गांठ कर लाभ अर्जित करने एवं खनिज के अवैध उत्खनन कराये जाने संबंधी कोई भी साक्ष्य प्राप्त नहीं हुए। शिकायतकर्ता श्री अब्दुल कलाम द्वारा भी कोई साक्ष्य उपलब्ध नहीं कराये जाने एवं उत्खनिपट्टा निरस्त होने के कारण द्वेषवश शिकायत किये जाने से श्री पंकज ध्वज मिश्रा प्रभारी खनिज अधिकारी के विरुद्ध की गई शिकायत साक्ष्य के अभाव में तथ्यहीन व आधारहीन पाये जाने के कारण बस्तीबद्ध किये जाने का लेख किया है (पताका-इ)।

अतः कलेक्टर जिला निवाड़ी द्वारा की गई अनुशंसा के आधार पर, विषयांकित शिकायत बस्तीबद्ध किये जाने पर विचार किया जा सकता है।

कृपया अवलोकनार्थ/आदेशार्थ।

268/Sr(Nm)/2023  
12/2023

H/O  
DAM

g/c

or

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31/01/23

विनोद कुमार दागडे  
कार्यालय